

Monday, April 10, 1978
Chaitra 20, 1900 (Saka)

LOK SABHA DEBATES

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LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA DEBATES

I

2

LOK SABHA

Monday April 10, 1978/Chaitra 20,
1900 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR SPEAKER in the Chair]

WELCOME TO THE SOVIET PAR- LIAMENTARY DELEGATION

MR SPEAKER Hon'ble Members
at the outset I have to make an an-
nouncement

On my own behalf and on behalf
of the Hon'ble Members of the House,
I have great pleasure in welcoming
His Excellency Mr A P Shitikov
Chairman of the Soviet of the Union
of the Supreme Soviet of the USSR
and the Hon'ble Members of the Soviet
Parliamentary Delegation who are on
a visit to India as our honoured
guests

The other Hon'ble Members of the
delegation are —

(1) Mr N I Maslennikov Mem-
ber of Parliament

(2) Mr B R Rakhimov Member
of Parliament

(3) Mr G V Tardjumanian,
Member of Parliament

(4) Mr F D Kasyanenko Mem-
ber of Parliament

The delegation arrived here this
morning. They are now seated in the
Special Box. Through them we con-
vey our greetings and best wishes
to His Excellency the Chairman of the
Presidium of the Supreme Soviet of
the USSR, His Excellency the Chair-
man of the Council of Ministers of the
USSR, the Supreme Soviet, the Govern-
ment and the friendly people of the
Soviet Union

ORAL ANSWERS TO QUESTIONS

Movement of Rice in UP

637. SHRI NIRMAL CHANDRA
JAIN Will the Minister of AGRICUL-
TURE AND IRRIGATION be pleased
to state.

(a) whether Government on prin-
ciples and in practice permit the free
movement of rice and dhan" through-
out India,

(b) whether it had come to the
Government's notice that U P prohi-
bits free movement of rice and dhan
unless levy is paid on it, and

(c) if so, what action Government
propose to take in the matter?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE AND
IRRIGATION (SHRI BHANU PRA
TAP SINGH) (a) Information avail-
able with the Government of India
indicates that free movement of rice
and paddy is already being allowed by
the State Governments, except with
respect to movement into and out of
the statutory rationing area of Greater
Calcutta and Durgapur—Asansol In-
dustrial Complex

(b) and (c) Yes, Sir For main-
tenance of public distribution system and

for building up buffer stocks, it is necessary to collect levy, wherever required. In such a case, it is in order to stipulate that levy should be paid first, before free movement of the remaining stocks can be allowed.

श्री निर्मल चन्द जैन : शामन के निर्णय के अनुसार 1 अक्टूबर, 1977 से चावल व धान का सम्पूर्ण भारतवर्ष में आवागमन की छूट दी दी है। उस समय खाद्य मंत्री का यह भी वक्तव्य था की खुली आवाजाई के कारण राज्य शामन चावल, धान वसूनी के नियम कोई लक्ष्य नहीं बाध रहा है। उपसचिव उत्तर प्रदेश शामन ने 9 जनवरी, 1978 का निर्दिष्ट दस्त ने स्पष्ट किया की न्याय विभाग ने राय दी है कि यद्यपि उन्नर प्रदेश चावल और धान उद्गम व्यापार नियमन आदेश के 1977 के छठे 4 मे धान के नियम के पूर्व उस पर नेबी देने का विशिष्ट प्रावधान नहीं है तथापि 40 तथा 60 प्रतिशत नेबी देना प्रावश्यक है। उस तरह न्याय विभाग को स्पष्ट राय यह है। कानून का उल्लंघन कर जो नेबी जबरिया वसूल की जा रही है उस पर केन्द्रीय शामन क्या कार्यवाही करने का विचार करती है?

श्री भानु प्रताप सिंह : श्रीमन् मेरी सूचना यह है कि राज्य मंत्रकार ने उस वसूनी का जा व्यापरियों का सूचना देने के पूर्व निजातन में सम्बन्धित है, उसको मूल्यवी कर रखा है और वह कार्ड नेबी की वसूनी नहीं करती है।

श्री निर्मल चन्द जैन : अन्यथ महोदय वह मेरे पास पत्र है जिसमें यह स्पष्ट है कि न्याय विभाग ने गय दी है कि यद्यपि खण्ड में नियम देने के पूर्व नेबी देने का विशिष्ट प्रावधान नहीं है तथापि 40 और 60 प्रतिशत नेबी देना अनिवार्य है। मैंने इस पर पूछा है कि इस पर क्या कार्यवाही की जा रही है?

श्री भानु प्रताप सिंह : इसकी मेरे पास इकमेंशन नहीं है।

श्री निर्मल चन्द जैन : यदि सूचना नहीं है तो यह कह सकते हैं कि मेरे पास सूचना नहीं है।

श्री भानु प्रताप सिंह : मैंने कहा कि न्याय विभाग ने एक मशविरिंग दिया और खाद्य विभाग यह समझता है कि मशविरिंग गलत है लेकिन फिर भी कूपीक मंदेह पैदा हो गया है इसलिए वसूला मूल्यवी की गयी है।

श्री निर्मल चन्द जैन : केन्द्रीय शामन द्वारा चावल और धान के आवागमन का छूट देने के कई कारणों में से मुख्य कारण यह था कि भारत के समरन भागों में चावल और धान उचित भव्यता में और उचित मात्रा में मिल नहीं। शामन द्वारा छूट देने की मस्ता यह भी थी कि भारत का एक ज्ञान माना जाने क्योंकि चावल और धान की वसूली नहीं है। उत्तर प्रदेश मरकार के 60 प्रतिशत नेबी नेने के नियम से केन्द्रीय शासन का मन्त्रिय समाज और धारागतीय है। जाता है। मविधान की धारा 246 के अन्तर्गत प्राप्त अधिकार के आधार पर केन्द्रीय शामन इस प्रश्न पर क्या कार्यवाही करने का विचार रखता है?

श्री भानु प्रताप सिंह : श्रीमन् लवी की पावा घटा दी गयी है। उत्तर प्रदेश में यह 60 प्रतिशत में 50 प्रतिशत रख दी गयी है। कुछ क्षेत्रों में यह केवल 40 प्रतिशत ही है। बड़ा तरह उद्योगों का सम्बन्ध है, धान और चावल सारे देश में मिल वह लक्ष्य ना पूरा हुआ है। इस देश में धान की कीमतें पहले में ज्यादा अच्छी मिली है और चावल भी पूरे देश का दबाने हुए कम कीमत पर, उपभोक्ताओं को मिल रहा है।

श्री निर्मल चन्द जैन : यह मधी महोदय के नोटिस में है कि पजाब में की मिल में जो राइस मेलर में लिया गया, उसके बारे में कोई आर्डिनेस पंजाब सरकार ने जारी किया है

विद्युको बजह से वहां भाव की बाकेंट में बहुत भरी यारी है और 70 रुपये जो बर्वन्मेट से भाव फिल्स किये थे और जिस भाव में बर्वन्मेट बरीदती थी वह प्राइम 70 रुपये से 10 रुपये कम हा गयी और कम भाव पर वहां भाव बिका और इसमें किसानों को बीम करोड़ रुपये का नुकसान हुआ? यह आर्डिनेंस पञ्चाब गणराज ने एक हप्ते के बाद वापरग ने लिया।

श्री भाव प्रताप सिंह अध्यक्ष महादय ब्रह्मन ता भव्य रूप से उत्तर प्रदेश के विषय में है।

SHRI V ARUNACHALAM Some of the States like Tamil Nadu and West Bengal are against the free movement of foodgrains. They are in favour of single State zonal system. Since these Governments are opposed to free movement of foodgrains will the Government come forward to give up the policy of free movement and restore the single State zonal system as it is demanded by Tamil Nadu and West Bengal?

SHRI BHANU PRATAP SINGH According to my information these Governments are no longer opposed to it.

MR SPEAKER He asked, some of the State Governments are for single State zonal system, are you prepared to consider it?

SHRI BHANU PRATAP SINGH I concede the point that there may be one or two States which are opposed to the kind of removal of restrictions but taking an overall national interest in view we think, we have taken the right decision. With our experience during the last so many months we think that this system should be continued. It has given the best results possible. Producers have received better prices. Consumers have paid less for their rice.

Examination and Revision of 10+2 Courses

*659 SHRI K LAKKAPPA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether 10+2 courses under secondary education have been examined and revised in the light of the criticisms made by educationists and the experience gained so far in its implementation

(b) if so whether any subjects are proposed to be taken out of the courses or whether the course load will be otherwise reduced so as to reduce reading burden on the pupils and give them more time for work experience and other extra curricular activities,

(c) if the answers to (a) and (b) above are in the affirmative, whether it is proposed to give any concessions to the students taking the Secondary Examination in March—April, 1978 while valuing their papers and

(d) whether it is proposed to continue the 10+2 system or discontinue it in view of the unpreparedness in some States to switch over to that system?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER)

(a) to (d) A statement is laid on the Table of the Sabha

Statement

(a) to (c) The courses and syllabi for the 10+2 system of school education have been subjected to review by two Committees appointed by the Education Minister in his capacity as President of National Council of Educational Research and Training. The curriculum for the Ten-year School was reviewed by the Review Committee on the Curriculum for the Ten-Year School headed by Shri Ishwarbhai Patel, Vice-Chancellor, Gujarat University, and the recommendations of the Committee have already

been considered by the Central Board of Secondary Education as well as the Conference of Boards of Secondary Education in India. The main recommendations of the Ishwarbhai Patel Committee are given in statement I laid on the Table of the House [Placed in Library. See No. LT-2066/78]. The recommendations of the Conference of Boards of Secondary Education on the Ishwarbhai Patel Committee recommendations are given in statement II, laid on the Table of the House. [Placed in Library. See No. LT-2066/78].

The Ishwarbhai Patel Committee had suggested certain deletions from the textbooks prescribed for Classes IX and X and these deletions have already been accepted by the Central Board of Secondary Education. These deletions in textbooks will hold good in so far as syllabi for class X examinations in 1978 and 1979 are concerned. The suggested deletions as accepted by the Central Board of Secondary Education, are given in Statement III, laid on the Table of the House. [Placed in Library. See No. LT-2066/78].

The other Review Committee on Higher Secondary Education with Special Reference to Vocationalisation headed by Dr. Malcolm S. Adiseshiah, Vice-Chancellor, Madras University, has also submitted its Report. The main recommendations of this Committee are given in Statement IV laid on the Table of the House. [Placed in Library. See No. LT-2066/78].

Both the Committees have laid Stress on introduction of Socially Useful Productive Work as part of the curriculum both at secondary and higher secondary stages of school education.

(d) The Conference of Education Ministers of States and Union Territories held in August, 1977 resolved that the 10+2 system of school education may be implemented all over the country before the end of the Sixth

Five Year Plan. Many of the States have already switched over to the 10+2 system of school education and others have agreed in principle to switch over to this system.

SHRI K. LAKKAPPA: Sir, I have gone through very carefully the statement laid on the table of the House.

The basic question arises out of a statement appearing to-day in the *Indian Express*. When my question is pending for the answer to be given by the hon. Minister, a statement has already been published in the *Indian Express* to-day. Quoting that I would like you to consider whether it is a privilege issue or not. I quote

"10+2 system to be scrapped soon".

This is a statement issued by him or by somebody from his Ministry. He has anticipated a discussion on the Budget Demand. I quote from the *Indian Express* of to-day's issue.

"The country is going to have a new education policy. The new policy will be announced by the Union Minister, Dr. P. C. Chunder, in the Lok Sabha this week when the House discusses the demands of his Ministry.

"It seems the Government is now having second thoughts on the 10+2+3 system which was adopted for the whole country at the Education Ministers' Conference here on August 11 last year. Some experts have put forward the idea of an 8+4+3 system".

The Government has given up its mind.

MR. SPEAKER: Mr. Lakkappa, you cannot read out from the paper. You put the question.

SHRI K. LAKKAPPA: I am not reading out. Such a policy statement has been pronounced—either it may

be by the agent of his ministry or by himself or by somebody else. There is a convention that when the House is going to discuss the Ministry's demands anticipating that, he made the policy decision.

MR. SPEAKER: That may be raised when the Demands for Grants of Ministry of Education come up.

SHRI K. LAKKAPPA: Will you allow such things to happen? Sir, it is a very serious matter.

MR. SPEAKER: The Education Ministry's Demands are coming up.

PROF. P. G. MAVALANKAR: His point is this: The starred question is regarding the 10+2+3 system to be answered to-day by the Minister of Education. When the Demands are coming up for discussion either to-day or tomorrow, can the Minister of Education or his senior officials take the House for granted and announce the anticipated decision in advance?

MR. SPEAKER: Anyone of you may raise the privilege issue and that will be considered separately.

SHRI K. LAKKAPPA: Whether about these matter we can raise a privilege issue or not? Will you allow us?

MR. SPEAKER: Yes. It is for him to decide and not for me.

SHRI K. LAKKAPPA: As regards (a) to (d), the question of introduction of basic changes in the 10+2+3: has been criticised by no less a person than the Prime Minister of this country—not once but twice. He has stated it. I would like to know from the hon. Minister, is there any scheme worthwhile making structural changes in accordance with this 10+2+3 system? What are the basic differences between the Education Ministry and the Prime Minister regarding the structural changes envisaged in this system. I would like to have an answer from the hon. Minister.

DR. PRATAP CHANDRA CHUNDER: Sir, there is no difference of opinion between the Prime Minister and the Education Minister or the Education Ministry. Whatever appears in the Press, the hon. Member has just read some part of it and said that the Government is still undecided, I would say that actually the matter is being discussed at this stage and, in that report, it is said that the Education Minister is having second-thoughts. If the press publishes something on its own, we are not responsible for this.

Anyway, I have indicated in the answer—it is rather an elaborate answer—that this matter is being discussed from time to time and, as it involves crores of our students throughout the country in coming few years, we have been very cautious in our approach. We have been setting up committees for discussing the matters with the educationists parents teachers and other groups also. And ultimately the two committees have given us their reports. These Committees were set-up officially. Apart from these two committees, there was an un-official committee which was presided over by late Shri Shriman Narayan. They have suggested that the structure of secondary education and higher education should be 8 plus 4 plus 3 instead of being 10 plus 2 plus 3. The whole matter is under consideration and no decision has yet been taken. In the course of discussion on the Demands of my Ministry when opportunity will come I will make a fuller pronouncement on the subject.

SHRI K. LAKKAPPA: I am not interested in any utopian philosophies being introduced. I want a categorical answer whether 10 plus 2 plus 3 system has been examined and revised in the light of the criticism made by..

MR. SPEAKER: The Minister has said that the matter is under consideration. Please put your second supplementary.

SHRI K. LAKKAPPA: Sir, this 10 plus 2 plus 2 has been introduced in some States and the same thing has been criticised by the Prime Minister. This 10 plus 2 plus 3 scheme that has been thought of by the Government has completely ruined the entire education system of this country.

I would like to know whether in view of the criticism—both outside and inside—not only by the educationists but also by the Prime Minister of this country would he consider to bring about structural changes so as to make this education system purposeful and programme-oriented in tune with the socio-economic change of the society.

DR. PRATAP CHANDRA CHUNDER: Sir, the scheme now is to introduce socially useful productive concept from class I onwards. Similarly, we have decided to reduce the book-load. Already in the last examination held by the Central Board of Secondary Education about one-third of the contents of the syllabus have been reduced and in the coming year more reduction will be effective. Apart from that I have consulted the representatives of different secondary education boards. A meeting was held at Chandigarh in last February where the Chairman and Secretaries of Secondary Education Boards of almost all the States in India had assembled. I had presided over the plenary session of that conference. Afterwards that conference finally decided that the scheme that has been put forth is by and large acceptable to the whole country. That is the present position.

श्री नाम नरेश कुमाराहा : मानवीय जिक्षा मनों के परम्पर विरोधी व्यानों में जाहे व्यक्तिगत हैमियत में या जिक्षा मनों की हैमियत में हो, नेकिन वह माना जाता है जिक्षा मनों की हैमियत में हो। इस लिये हर जगह कनप्पु जन पैदा होता है। तो व्या मनों जी से आशा कर कि आगे में जो नीति नय हो वही व्यान दिया करे ताकि कनप्पु जन न हो।

१०० ब्रह्मपुर बाबू बाबू : मान्यवर, वात आसान नहीं है, इस पर चर्चा चल रही है, और उन्होंने आवंटी का भविष्य इस पर निर्भर करता है, इसलिये कोई आविष्कारी वात अस्ति न करनी दृढ़ी है। इसलिये आज भी मैंने कहा कि इस पर चर्चा चल रही है।

SHRI A.E.T. BARROW: I am perturbed about the policy regarding 10+2 system with all due respect to the opinion of the hon. Prime Minister and the late Shri Shriman Narain, this policy was laid down by the Educational Bodies, the Kothari Commission, and before that there was the Emotional Integration Committee.

MR. SPEAKER: Mr. Barrow, please come to the question.

SHRI A.E.T. BARROW: The official bodies have been set up by the Minister. There are 17 States and the Union Territories which have implemented the scheme. Why does the Minister not make a firm statement about the introduction of 10+2 system?

DR. PRATAP CHANDRA CHUNDER: I have already mentioned that 10+2 had been accepted by some of the States but there has been some criticism which has been levelled at the system from different quarters. Therefore, it is now the question of year-pattern. On one point here is not dispute whatsoever that the contents of education should be changed so that it should be more oriented towards life. Over that there is no dispute whatsoever. But now the new formula is being put forth because under the Constitution, we have got the responsibility of providing 8 years education. Therefore, to highlight that aspect, it has been suggested that the total year-pattern will be 12 years but now, whether it should be divided as 8+4 or 10 plus 2 that matter alone is being considered.

Encouragement to Kabaddi

*660. **SHRI R. K. MHALGI:** Will the Minister of EDUCATION, SOCIAL

WELFARE AND CULTURE be pleased to state

(a) whether Government of India formulated any scheme to encourage Indian sports especially 'Kabaddi' in the country, and

(b) if so the details thereof?

विज्ञा, समाज कल्याण और सशक्ति विभाग में राज्य अधीक्षी (श्री धन्मा तिह गुलशन) (क) और (ख) विवरण सभा इन परामर्श दिया गया है।

विवरण

दश में भारतीय खेल कद विशेषकर कबड्डी का प्रारम्भिक दर इन भारत सरकार द्वारा किए गए तुल उपाय निम्न-निर्दिश है --

(1) भारत सरकार द्वारा गज्य मरवागा गज्य खेलपरिषदा का जारी की गई भागदर्शी रूपरेखाओं में उनमें स्थानीय भवान में नाक प्रिय जिनक उपस्थिर की खरीद ग्रवारा नई भीनिक मुविधाओं के मृजन पर अधिक ग्रवारा नहा हाना ना प्राप्तिकर्ता देने त विना बदा गया है।

(ii) ग्रामीण खेल कद कन्दा की स्थाना नया अनुरक्षण के लिए राज्य खेल परिषदा/गज्य मरकारों का बगवार के ग्रामीण पर वित्तीय सहायता दी जा रही है, जो खेल कायकालापों को, विशेषकर क्षेत्र में नाक प्रिय देशी और ग्रन्थ खेलों का नियमित और मजबूत ग्रामीण पर आयाजित करेंगे।

(iii) सरकार कबड्डी, खा-खो, तुणी धनुध्वा व्यायाम हाकी फटावाल वास्केटबाल क्षरत और तैराकी जैसे खेल कश्मीर में ग्रामीण प्रतियाजिताओं का एक गांडू डारों कायकम प्रखड़ स्तर से

राष्ट्रीय स्तर तक कार्यान्वयित कर रही है जिसमें 12 लाख से अधिक व्यक्ति भाग लेते हैं।

(iv) राष्ट्रीय महिला खेल समाराह में कबड्डी और खा-खा जैसे खेल भी शामिल हैं।

(v) खा-खा और कबड्डी में नियमित डिल्यामा पाठ्यक्रमों का राष्ट्रीय खेल मरम्भान (बगलोर शाखा) में प्रारम्भ किया गया है। यह सम्मान आधारपादा के लाभ के लिए कबड्डी में 6 सप्ताह का एक प्रमाण पाठ्यक्रम भी चला रहा है।

(vi) कबड्डी और खा-खा जैसे भारतीय खेलों में प्रतिभावान न। जबान लड़क और लड़किया भारत सरकार की खेल प्रतिभा खाज ठाकवनि की भी पात्र है।

(vii) कबड्डी और खा-खा जैसे भारतीय खेलों में उच्चारण प्रदर्शन बरन वाले पुरुष और महिलाये अज्ञन पुरस्कार के लिए भारत सरकार द्वारा विचार किए जाने की भी पात्र हैं।

(viii) कबड्डी और खा-खा जैसे भारतीय खेल राष्ट्रीय मैरिश पर भारत स्कूल खेल मध्य द्वारा आयाजित प्रतियाजिताओं में भी शामिल हैं।

(ix) कबड्डी जैसे भारतीय खेल प्रकार और महिलाओं दाना के लिए अन्तर विश्वविद्यालय खेलों में भी सम्मिलित है।

(x) सरकार द्वारा कबड्डी और खा-खा के राष्ट्रीय खेल सधों को उसी प्रकार वित्तीय सहायता दी जाती है जिस प्रकार अन्य खेल कूदों के मामला में।

SHRI R K MHALGI It appears from the reply to my question that Government of India have proposed to take various steps to encourage the popular Indian games. But my question is when the Government issued

necessary guidelines for giving preference to the games like 'kabaddi' and 'kho-kho'....

AN HON. MEMBER: 'Gilli Danda' also.

SHRI R. K. MHALGI: When these guidelines have been given to the State Governments and to the State Sports Councils, what is the response thereto? May I also know how much amount has been earmarked for this year for those Indian Games?

श्री विनाया सिंह युवतीन : इस सुनाव के प्रन्तर्गत यहो है कि यदि एशिया गेम्स, 1982, भारत में हुए तो कबड्डी को एक प्रदर्शन के खेल के रूप में उस में शामिल किया जायेगा । कबड्डी को ओलंपिक गेम्स में शामिल करने के लिये अन्तर्राष्ट्रीय ओलंपिक मंच से तभी बातचीत हो सकती है, जब कि यह खेल 40 देशों तथा 3 महाद्वीपों में खेलना शुरू हो जायेगा ।

SHRI R. K. MHALGI: My question was not replied. When these State Governments and the State Sports Councils have been issued the guidelines regarding preference being given to the Indian games, what is their reaction? What was the amount earmarked in this particular budget for the Indian games? That was my question.

श्री विनाया सिंह युवतीन : यह क्रम बन्ट में रखी गई है, यह किसी एक खेल के नाम में लिये-अलग-अलग नहीं होती ।

MR. SPEAKER: Have you consulted the State Sports Councils? If so, what are their reactions? What is the amount you have allotted in the budget? I think the replies are not given to these questions.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Kabaddi, Kho Kho and wrestling have already been included in the All India rural sports programme and these are being held at the state level

and all the state governments more or less are responding to this, not only to this, but to the other forms of Indian games. We are providing scholarships for Kabaddi, Kho Kho and other games, Rs. 900 per annum per student at the secondary stage of education. A similar position obtains in respect of Government of India's sports talent scholarship to the value of Rs. 600 per annum which are awarded on the basis of state level championship. Most of the states are responding to our guidelines.

SHRI R. K. MHALGI: What steps have the government taken till now in regard to the inclusion of Indian games like kabaddi and Kho Kho in the list of olympic games?

DR. PRATAP CHANDRA CHUNDER: They cannot be included in the list of olympic games because Kabaddi itself is not included.

MR. SPEAKER: What steps are you taking to include it?

DR. PRATAP CHANDRA CHUNDER: We are trying to make Kabaddi and Kho Kho popular in the States and I have already said that the state governments are responding to our guidelines

MR. SPEAKER: For inclusion in the Olympic games?

DR. PRATAP CHANDRA CHUNDER: A large number of states will have to make a demand, now there is no such representation by other states. Recently we tried to talk to neighbouring states like Nepal and Sri Lanka and others so that we can create a demand at the Olympic level, only then the question will arise.

AN HON. MEMBER: There was debacle in hockey, we do not know who selected the team.

MR. SPEAKER: Education Ministry's demands are coming. We are in this question concerned with kabaddi and nothing else.

**Uncovered Stocks of Foodgrains
Damaged**

*663 SHRI YASHWANT BOROLE
SHRI MOHINDER SINGH
SAYIAN WALA

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether any estimate has been made of the damage done to the foodgrains for want of proper warehousing,

(b) is so the extent of damage done to the uncovered stocks during the last one year and

(c) whether any steps have been taken to ensure the safety of the stocks?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) and (b) Yes, Sir Out of a total quantity of 13.8 million tonnes of foodgrain, in storage as on 1-3-1978 a quantity of 5.1 million tonnes was under CAP (Open) storage A quantity of 2.84 lakh tonnes was affected due to heavy rains, floods, cyclones etc during 1977-78. Of this upto 1-3-1978 a quantity of 29,865 tonnes has been segregated as damaged and unfit for human consumption

(c) A Statement is laid on the Table of the Sabha

Statement

The following steps are taken to avoid loss—

(i) The stocks are stored on wooden crates and covered with specially fabricated polyethene covers to protect them from rains

(ii) Nylon ropes are provided for proper lashing of polyethene covers to prevent blowing off

of covers due to high wind velocity, storms etc

(iii) Monofilament nets and cover tops are also provided in major CAP complexes for additional protection against the vagaries of weather

(iv) Periodical replacement of polyethene covers is arranged to ensure protection of foodgrains

(v) Aeration of stocks by lifting the covers is meticulously done to ensure protection of foodgrains

(vi) Special attention is paid to regularly inspect and preserve the stocks stored under CAP. Large stocks of foodgrains even after storage for nearly two years in CAP, are in very good condition. In fact, the CAP storage technique adopted by the FCI has saved lakhs tonnes of foodgrains which would have been otherwise completely damaged as there was no storage space available to keep the stocks

(vii) Various steps have been taken to increase storage capacity to replace CAP storage. These include making the optimum use of the existing storage capacity by raising the height of the stacks, hiring of covered space from all available sources, construction of godowns on a large scale by the FCI and encouraging construction of godowns by private parties under guarantee scheme as per the FCI's specifications

SHRI YASHWANT BOROLE A huge quantity of 2.84 lakh tonnes has been affected by the open storage. In the statement laid in answer to part (c) of the question, it has been stated that large stocks of foodgrains even after storage for nearly two years

in CAP are in very good condition. I want a clarification on this point, whether it is correct in view of the heavy damage that has been caused by storage in the open.

SHRI BHANU PRATAP SINGH: I will try to clarify. Storage under CAP gives different performance in different parts of the country. In those parts of the country where we have cyclones or such other natural phenomenon, quite often the damage is more compared to other parts where such abnormal weather conditions are not there. This is overall damage. I have also to emphasise that of this only about 29,665 tonnes have become unfit for human consumption. CAP under certain conditions in most parts of the country is giving fairly satisfactory results.

SHRI YESHWANT BOROLE: Could the hon. Minister give the breakup of the figure of 2.84 lakh tonnes—how much is due to unnatural conditions, and how much natural conditions? I would like to know—whether under normal conditions, this open storage has led to huge loss and damage or not.

SHRI BHANU PRATAP SINGH: The figures of damage are not available separately for these two categories.

श्री महेन्द्र सिंह सेथालाला : मैं मंत्री महोदय से यह पूछना चाहता हूँ कि इस साल जो 20 लाख टन गेहूँ और चावल बढ़ जाना है उस के स्टोरेज का क्या प्रबन्ध है और दूसरे, जो स्टोरेज में चोरी होती है उस पर गवर्नर्मेंट ने क्या एकशन लिया है?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): This year we are taking up two million tonnes of private storage. This is a scheme under which two million tonnes of private cover storage is being set up and we are also energising the World Bank Scheme for storage.

DR. VASANT KUMAR PANDIT: May I know from the hon. Minister as

to how much quantity of damage foodgrains which are not useful for human consumption was disposed off? In the past it has been our experience that merchants go, buy it in the open auction and again send it to the rural areas to eat. Therefore, what is the method of disposal and whether it is being utilised for making Cattle Food, manure or fertiliser. How do you account for the damage foodgrains which go into the open market?

SHRI BHANU PRATAP SINGH: The damage stock is first sent to the State Governments and it is also classified into different categories, some which are fit for consumption of cattle and others which are only fit for making fertiliser or manure, which is dumped and it is not at all auctioned. It is only that portion which is fit for consumption by cattle which is to be mixed in cattle feed that is auctioned and we maintain a list of such buyers and it is only to them that we sell this kind of material and it is expected that they will not use it for human consumption.

श्री जी० डॉ० गवई : मैं मंत्री महोदय से यह पूछना चाहता हूँ कि अलग अलग राज्य सरकारों के पास अभी जो स्टाक है जैसे हमारे मालूम हैं, मार्केट में हाईट्रिड ज्वार का स्टाक पड़ा हुआ है, मार्केट में हाईट्रिड का भाव 75 रुपये प्रति किवटल है और सरकार के पास जो स्टाक है उस का भाव 105 रुप प्रति किवटल है भाव के इस चढ़ाव उतार से सारा माल सड़ा हुआ जा रहा है। दो साल के बाद उस ही मिट्टी हो रही है, उस के लिए सरकार का क्या रवैया है कि उस को कम दाम में बेचे। (व्यवधान)

MR. SPEAKER: It does not arise from the question.

SHRI P. VENKATASUBBIAH: The hon. Minister has said that private godowns are also being requisitioned and that World Bank funds are also

being utilised for the purpose. May I know from the hon. Minister whether the Government has got any programme of providing protected godowns to the foodgrains that are being produced in the country so that they are not exposed to the vagaries of monsoon and so that they may not spend huge amounts by way of rent to private traders? I would like to know whether they have got any programme and how much amount is involved in it and whether they are going to provide enough space for the storage of these foodgrains.

SHRI BHANU PRATAP SINGH
The programme is very much there.

MR. SPEAKER The statement shows that a large number of godowns will be built.

SHRI BHANU PRATAP SINGH
Some we are getting and we are also making under World Bank Scheme. I can assure the House that the storage under CAP will be progressively reduced very much. But at the same time there will remain some storage under CAP for the simple reason that there are certain peak seasons when we have to hold stocks for a few months and under those conditions the CAP arrangements is the best and most economical.

छत्तीस कठुन उद्योग विनियमन तथा लायसेंसिंग
संस्थितियम (राइस मिलिंग इन्डस्ट्रीज
रेग्युलेशन एन्ड लायसेंसिंग एक्ट)

* 665 श्री धर्म सिंह भाई पटेल : क्या हुम और सिंचाई मन्त्री निम्ननिवित जानकारी देने वाला एक विवरण सभा पटल पर रखने की हुया करेंगे कि ।

(क) क्या यह सच है कि गुजरात सरकार ने 4 मंगेल 1977 29 दिसम्बर, 1977 और 24 जनवरी 1978 का इन्द्र मरवार में धान कृष्टन उद्याग विनियमन तथा नायसेंसिंग अधिनियम (गाइस मिलिंग इण्डस्ट्रीज रेग्युलेशन एन्ड लायसेंसिंग एक्ट) में मशायन करने की मांग की है और यदि हाँ, तो गुजरात मरवार डार्ग का गढ़ ताराव वार मार्गा वा यारा क्या है

(ख) उपराक्त मार्गा म म बैंन कोन सी मार्ग किस नामीक्र वा नथा किम प्रवाह स्वाक्षर का गई और कान कान सी अस्त्रीकार की गई आग उनके कारण क्या है नथा अस्त्रीहृन मार्ग क्व तक स्वाक्षर रुपी जायेगी

(ग) क्या गुजरात म धान का उत्पादन बहत हाँ बहुत हाँ है और यहिं हाँ तो ग्रामीण थेना म घरन् ब्रह्मपुत्र के लिये धान कृष्टन के उत्पादन म नाय जान वान मिगल हलर का विनियमन तथा लायसेंसिंग अधिनियम में क्व मुक्त किया जायेगा आग

(घ) गत्रगत म ग्रामीण नागा का मुविधाय दन व नियं कन्द्रीय मरवार डारा क्या कायवाही करन वा विचार है ।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) to (d) A Statement is laid on the Table of the House

Statement

(a) and (b): The nature of demands made by the Government of Gujarat in their communications referred to in the question and the action taken thereon are indicated below :—

NATURE OF DEMANDS	ACTION TAKEN
(1)	(2)
(1) Letter of 4 April, 1977	
(i) The State Government may be allowed to grant permits for the establishment of new single huller rice mills without being required to instal modern machinery.	1. This was not accepted. In view of the advantages of better out turn and less broken through the use of modern equipments as compared to single huller mills of conventional type the State Government was informed on 28-5-77 that permission for establishment of new single huller mills will not be in the national interest.
(ii) The date of modernisation of existing single huller mills be extended for a period of 5 years from 30th April, 1977.	Single huller mills were brought under the purview of modernisation programme on 29th July, 1976. The State Government was informed on 28-5-77 that a maximum period of 5 years i. e. upto 28th July, 1981 was available under the rules for modernisation of existing single huller mills.
(iii) The date of modernisation in respect of sheller type rice mills be extended for a further period of 2 years	The State Government was informed on 28-5-77 that the question of extension of time limit for modernisation of sheller mills was under consideration of the Government of India. It has since been decided to extend the time limit upto 30th April, 1980 in respect of rice mills of sheller, sheller-cum-huller and batteries of huller type licensed prior to 30th April, 1975. The Government of Gujarat and other State Governments have been informed of this decision in a letter dated 4-4-78.
(2) Telex dated 27th December, 1977.	2. A decision was taken and communicated to all State Government on the 19th December, 1977 to the effect that new single huller mills of 15 horse power and less operating in rural areas and handling dehusking of par-boiled paddy could be permitted to be establishment subject, however, to the condition that they would be required to instal modern equipments within a period of 5 years from the date of licence. The main reason for allowing time upto 5 years to hullers making par-boiled rice is that in the case of par-boiled rice the difference in yield between the traditional unit and the unit and the modern unit is not more than 1 per cent and, therefore, even if the traditional unit is allowed to exist the loss in out-turn is only marginal. But in the case of raw rice the difference in out turn between modern and traditional units can be as high as 6 per cent. It is in the
(not 2nd December, 1977 as referred to in the Question).	

national interest to see that losses of this magnitude are avoided. In view of this the State Government's proposal for extending the concession to single huller mills handling raw paddy was not agreed to and the State Government was informed of this by telex dated 30th December 1977.

(3) *Letter dated 24th January 1978*

The State Government have requested that permission for single hullers may be allowed to be granted within any condition (especially if processing of paddy could be without no limitation)

For the reasons stated against (2) above the request of the State Government has not been acceded to and they are being informed accordingly.

(c) According to final estimates the production of paddy in Gujarat was of the order of 8.51 lakhs tonnes in 1976-77. In view of the advantages explained above it will not be possible to exclude the single huller mills in Gujarat from modernisation programme.

(d) Nationalised Banks have agreed to finance schemes of modernisation of rice mills including single huller mills on concessional rate of interest.

भी जर्म सिंह भाई पटेल माननीय मन्त्री जो न अपने स्टैटमेंट के पन्ना 2 मद (2) में लिखा है— यांचीन लेवा म बायरत 1.6 अरब शक्ति की ओर उससे कम की अमी उत्तरारन मम्बन्धी कार्य करती है का स्थापित करने की अनुमति दी जा सकती है, लक्षित गर्व यह हांगे कि उन्हे लाइसेंस की ताराक्ष म 5 वर्षों को अवधि के अन्दर आधुनिक उत्पकरण लगाने होंगे।

भी जानु प्रताप सिंह इमरा मर्यादा कारण यह है कि जो पुराना डग के राइस हल्सर्स है उनमें चावल का बहुत नक्षमान हाना है तराक्ष 6 कोमोडी चावल इम त्रा देते हैं जो कि पुरे राष्ट्रीय स्तर पर बहुत बड़ी मात्रा हा जाती है इस नियम का बनाने का उद्देश्य यही है कि नाग 6 परमेंट चावल बचा सके।

जहां तक यह प्रश्न है कि छाटे लागा को कैम मदद की जाये ता ऐमी मणीने निकल रही है और उपलब्ध है जिनका छाटे पैमाने पर भी लगा बरब चावल की बचत की जा सकती है। मैन माननीय मदस्य में निवेदन भी कर दिया है कि यदि वे चाहे ता मै उनका बनाऊगा कि विस प्रकार स छाटे पैमान पर भी अस्ता चावल बनात हा चावल के नुक्मान वा बचाया जा सकता है।

भी जर्म सिंह भाई पटेल अग्रणी महादय स्टैटमेंट के मद (3) में कहा गया है कि गुजरात मरवार न दिनाक 24 जनवरी, 1978 का अनुराध किया है कि बिना विसी गत और बिना आधुनिकरण के मिगन लैस के लिए परमिट देने की अनुमति प्रदान की जाये ता इसके बारे मरवार क्या करना चाहती है।

तो गुजरात के मीरापुर प्रदेश के ग्रामीण क्षेत्रों में गेहू और चावल की मिल की छाटा सी पकार मिल हानी है उसक माय मिफ पाच भी रुपए की कीमत का छोटा सा हल्स बनाया जाता है। इसका देहात के नाग भर म उत्पादों के लिए पैदो डागर में स चावल निकालने के काम म लाते हैं ता इस लैस मिल के माय मिफ पाच सी रुपए की कीमत के लगे हुए या लगने वाले हल्स को इस राइस मिलिंग हॉटस्ट्रीजे रेपुनेशन इंड लाइसेंसिंग एक्ट से क्या मुक्त किया जायेगा? यदि हा ता कब और यदि नहीं, तो उसका क्या कारण है?

श्री भानु प्रताप सिंह : श्रीमन् मेरे बतलाना चाहता हूँ कि जो शर्तों के माध्यम दिया गया उसमें प्रभुत्व शर्त यह है कि भगवर हुलर से काम करना है तो पार व्यायल राइस बनाये इयोकि इसमें १ परसेट का नुकसान नहीं होता है, १ परसेट में बम नुकसान होता है और वह नुकसान डनना कम है कि उसकी दाऊजत हमने दे डी है। जिन गतियों में पार व्यायल राईस बनाया जाना है वहा इसका डनतमाल हो रहा है लकिन गुजरात में पार व्यायल राईस नहीं बनाया जाना है।

श्री भोहन भैम्या : अध्यक्ष महादय मध्य प्रदेश के छत्तीमगढ़ अचल में

MR SPEAKER This is about Gujarat

श्री भोहन भैम्या यह जा आदम है हुलर के लिए उमका बारग मध्य मध्य हाने को विष्टि मध्य गां गाँ है। माननीय मन्त्री जो न कहा कि इसमें चावल टैट्टे है नेविन छत्तीमगढ़ अचल म, जा टटा हुआ चावल होता है उसका गरवत लाग अपन खान के लिए इन्हें माल करते हैं। क्या मरकार छत्तीमगढ़ के गरीब लोगों का ध्यान में रखते हुए, इस आदेश का वापिस नगी ताकि हुलर चल सके आग लागा का राजगार मिल सके ?

श्री भानु प्रताप सिंह : प्रभी आदाश वापिस लेने का कार्ड विचार नहीं है क्यावि १८३ मध्यांत उगलवध है जिनम अचल चावल यानाया जा सकता है माथ ही जारैन मिलता है उसम त्रैन आयल भैं मिल सकता है

High Altitude National Park and Sanctuary in Ladakh

*666 SHRIMATI PARVATI DEVI. Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government propose to set up a high altitude national park and a sanctuary in Ladakh; and

(b) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) The Jammu and Kashmir Government have intimated that they are considering a proposal to set up a national park in Ladakh. No details of the proposal for such a national park or in regard to setting up a sanctuary have however been received by the Government of India

श्रीमती वार्षती देवी अध्यक्ष महादय, लदाख में पहाड़ी वैल, बशिरिया और भेड़ हानो है। बकरा म जो पश्चीमा बनता है, वह मारी दुनिया में प्रसिद्ध है। लदाख में मारवार आर्ट वैक्स, मरमोट भाल और बड़ाग (हिरण) भी बड़ी संख्या में पाय जात है। किन्तु उन की मरण अब बम होती जा रही है। इन के शिकार पर कोई रोकथाम नहीं है। मरकार देश की इस अमर्य बन सम्पदा की रक्षा के लिये दया कदम उठा रही है ?

क्या केन्द्र मरकार लदाख में जा पशु-पक्षी अव ममाण होता जा रहे हैं, उन की रक्षा और एव्या बदाने के लिये तुरन्त केन्द्रीय स्तर पर रोकूं उपाय करेंगी ।

श्री सुरजीत सिंह अरमाला : बाइंड लाइक प्रोवैन्चन के लिये एक बाईंड बना हुआ, है जा इस किस्म के पशुओं को सम्माल कर रखने का काम करता है। इस बाईंड ने उस गाँया का टूर किया था। उस के बाद एक और टीम गई, जिस में मशहूर रक्षक डॉ. मलीम अली भी थे। उहोंने भी प्रतीरिपोर्ट दी है। उस के मुताबिक यहा ने मुकाब भेजा गया कि "आगवान" एस्ट्रिया का नेशनल पार्क में कन्वर्ट किया जाय ताकि इस तरह के जानवरों को खत्म होने से बचाया

जा सके। प्रभी अम्म काश्मीर सरकार से हमें हतो हो इत्तिला मिली है कि उस पर अमल हो रहा है, उन्होंने प्रभी यह नहीं बतलाया है कि वे क्या कर रहे हैं?

बंजर भूमि को कृषि योग्य भूमि में बदलने के लिए विशेष प्राधिकरण

* 667. श्री रामधारी शास्त्री : क्या कृषि और विचार्य मंत्री बंजर भूमि को कृषि योग्य भूमि में बदलने के लिए विशेष प्राधिकरण के बारे में 13 मार्च, 1978 के ताराकित प्रश्न सं. 273 के उत्तर के मध्यमें यह बताने की कृपा करेंगे कि :

(क) बंजर अथवा ऊमर भूमि को कृषि योग्य बनाने हेतु विशेष प्राधिकरण बनाने में क्या कठिनाई है, और

(ब) क्या बंजर भूमि को शोध कृषि योग्य बनाने को आवश्यकता पर सरकार विचार करेगी?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The barren lands like mountains, deserts, etc. cannot be economically brought under cultivation. Reclamation of culturable waste land including old fallows is being organised by the State Governments and there is no need for creating a special authority for reclaiming such lands at the Centre.

(b) Yes, Sir.

श्री रामधारी शास्त्री : मंत्री महोदय ने अपने जवाब में बताया है कि इस तरह की भूमि का कल्पना बनाने में आना आर्थिक दृष्टि से ठीक नहीं है। क्या सरकार यह बतलाने की कृपा करेगी —यदि इस तरह की भूमि को रिक्लेम किया जाय तो इस पर प्रति हैक्टेएकर क्या खर्च पड़ेगा?

क्या आप यह भी बतलाने की कृपा करेंगे कि इस तरह की पुरानी ऊमर और बंजर भूमि पर, किस-किस राज्य सरकार ने कितनी और केन्द्रीय सरकार ने कितनी भूमि पर कब्जा, कर लिया है और उस को खेती के योग्य बना दिया है?

श्री सुरजीत सिंह बरनाला : यह एक किस्म की जमीन नहीं है, इस में से कुछ जमीने पहाड़ी इनांके में आनी हैं, कुछ दूसरे इनांकों में आती हैं—इस लिये इन पर क्या खर्च आयेगा, यह बतलाना मुश्किल है। अलग-अलग किस्म की जमीनों पर अलग-अलग खर्च आता है।

जो रैबीन लैण्ड है, कटी-कटी जमीनें हैं—उस में राजस्थान ने 865 हैक्टेयर, उत्तर प्रदेश ने 2158 हैक्टेयर, मध्य प्रदेश ने 4301 हैक्टेयर, गुजरात ने 3744 हैक्टेयर, कुल 11068 हैक्टेयर जमीन रिक्लेम की है; अलगेलीन-सायल की उत्तर प्रदेश ने 4 हजार हैक्टेयर, पंजाब ने 15490 हैक्टेयर इस तरह से कुल 27890 हैक्टेयर जमीन को रिक्लेम किया गया है:

श्री रामधारी शास्त्री : मंत्री जी ने आने जबाब में कहा है कि केन्द्रीय सरकार कोई केन्द्रीय अधारिटी बनाने की जरूरत नहीं समझती। इस के सन्दर्भ में मैं पूछना चाहता हूं—जैसा कि उन्होंने 13 मार्च, को जबाब दिया था—सारे देश में 179 लाख हैक्टेयर ऐसी जमीन है, जिस को कृषि योग्य बनाया जा सकता है। इस देश की स्थिति को देखते हुए—हमारी दृष्टि से करीब-करीब 3 करोड़ 38 लाख हैक्टेयर ऐसी जमीन है, जिस को करीब 1 करोड़ लोगों को एलाट किया जा सकता है जिस से इस देश की बड़ी भारी जनसंख्या की बेरोज़गारी का समाधान हो सकता है। इस के अलावा इस भूमि की रिक्लेम करने में लगभग 50 लाख लोगों को एक साल तक

काम करत रहना होगा । इन तमाम बातों को उपाय में रखते हुए क्या मंत्री महोदय कोई इस तरह की योजना बनायेंगे कि सारे देश की ऊसर ओर बंजर भूमि खेती योग्य हो सके ? क्योंकि जो मौजूदा मार्डिन मशीनें हैं, उन को खरादना किसी भी राज्य सरकार के बूते के बाहर है । ये मशीनें बहुत कम मिलती हैं और उन की कीमतें भी बहुत ज्यादा हैं ।

श्री सुरजीत सिंह बरनाला : सैड हम्प्रूवेस्ट आइटम नं० 18 निस्ट 2 सैवय शेइरूड कास्टोट्यूशन में आता है । इसलिए काम उन्हीं को करना है । जहाँ तक 169 लाख हैक्टेएक्टर भूमि जो काबले काश्त हो सकती है उसका जबाब वह यायद ममझे नहीं । कन्वेरेल बैम्ट सैड टॉटल जो है वह 169 लाख हैक्टर है । बहुत पैसा खर्च करके और बहुत मेहनत करके बीम में नीम परमेट तक यह काश्त में लाई जा सकती है बाकी । जमीन काश्त में नहीं लाई जा सकती है । उस पर भी बहुत खर्च करना पड़ता है ।

श्री रामधारी शास्त्री : मंत्री महोदय ने पहले जो जबाब दिया था उस से उन्होंने यह कहा था बंजर भूमि के अन्तर्गत पहाड़ी रेगिस्ट्रेशनी आदि जैसी अक्षय भूमि है, जिसे मितव्ययी रूप से कृषि के अन्तर्गत नहीं लाया जा सकता । तथापि लवणीय, आरी ऊबड़-खावड़ भूमि, जल मग्न क्षेत्र और अन्य परती भूमि जैसी कुछ बेकार भूमि ऐसी है, जिसे कुछ सीमा तक मुद्रागार जा सकता है । कृषि योग्य परती भूमि का अनुमान 169 लाख हैक्टर के नगरग लगाया गया है ।

आज वह कैसे इसमें अलग बात कह सकते हैं ?

श्री सुरजीत सिंह बरनाला : नव भी यही कहा था कि इस में कुछ ऐसी बीस से तीस परसेट आराजी है जो खेती के काविल बनाई जा सकती है । लेकिन खर्च काफी आएगा ।

श्री हृषि राम शाली : मध्य प्रदेश और राजस्थान की सीमा पर चम्बल रेवाइज की करोड़ों एकड़ भूमि है । मंत्री महोदय ने बताया है कि पांच हजार एकड़ भूमि मध्य प्रदेश में बीहड़ की है । मध्य प्रदेश और राजस्थान की सरकार इस स्थिति में नहीं है कि इन रेवाइज को रिक्लेम करके कृषि योग्य बना सके । यदा आप गेंधी यवस्था करेरे कि जो चम्बल के बीहड़ है जहाँ पर डाकू पैदा हो जाते हैं और अब पुनर्पैदा होने लगे हैं उनकी रिक्लेम करके हरिजनों और आदिवासियों को पट्टे पर बाट दिया जाए । अगर आप रेवाइज का रिक्लेम नहीं करा सकते हैं तों यदा आप इन रेवाइज और गेंधी को हरिजनों और आदिवासियों को पट्टे पर देने की यवस्था करेंगे ?

श्री सुरजीत सिंह बरनाला : मने अर्ज किया था कि यह हमारे अधिकार में नहीं है कि हम पट्टे पर दे दे । यह राज्य सरकार का करना है । रिक्लेम भी उन्होंने करना है । हाँ यह जरूर है कि रेवाइज के रिक्लेमेशन के लिए हम सी फीमटी मबमिडी देने हैं, टॉटल मबमिडी देने हैं । धारा मा काम उस पर शुरू हुआ है । पिछले माले में बाहर मो हैक्टर रकबा उस में रिक्लेम किया गया है ।

SHRI VASANT SATHE: What is the total acreage of land that would be available in the Chambal ravines as well as other areas? Is there any proposal that an authority like the World Bank or the U.N. Development Fund should come forward to help in a large programme of reclamation of this land, and what is the Government's attitude thereto?

SHRI SURJIT SINGH BARNALA: So far as the first part of the question is concerned, it does not arise from the main question. That does not relate to Madhya Pradesh, otherwise I would have given the acreage. Regarding the second part, if a particular scheme is posed, we can surely take the assistance of monetary agencies like the World Bank.

MR. SPEAKER: The question is large enough to cover Madhya Pradesh, but probably you require notice.

SHRI VASANT SATHE: The question is about a special authority for conversion of barren land into cultivable land. We must have an idea of the acreage of the land I have asked only about that.

SHRI SURJIT SINGH BARLANA: I can give the acreage for the whole country Barren land—23.56 million hectares, culturable waste land 16.86 million hectares

धीमती कमला अहुगुजा : मर्ली महोदय ने कहा है कि पच्चीम, तीस परसेट ऐसी जमीन है जिसे पैदावार के काविल बनाया जा सकता है। मैं जानना चाहती हूँ कि याने दो साल में कितनी पैदावार के काविल बनाई जाएगी ?

धी सुरक्षित सिंह बरलाला : यह राज्यों पर निर्भर करता है। काम उन्हीं को करना होता है हम नहीं करते हैं। एजेक्यूट उनके जरिये से होता है।

Local Printing by Ministries/Departments

668. SHRI MOHAN LAL PIPIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to lay a statement showing:

(a) the total amount spent by the different Ministries/Departments on local printing during the years 1975, 1976 and 1977; and

(b) the steps taken for reducing this expenditure in the coming years by Government?

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निर्वाच द्वारा लालामलाला युति द्वारा पुनर्जीवन मंत्रालय में राज्य बंगी (यी राज किकर) : (क) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

(ब) स्थानीय उपाई के काम को कम करने के लिए उताये गए मुद्रण कदम ये हैं :—

- (i) भारत सरकार मुद्राणालयों^{को} मौजूदा उपाई जमता में बढ़ि करना, ^{को}
(ii) लॉटे कार्यों पर लवी दोक छोड़ हटाना जहा केवल सीमित संख्या में प्रतिया छापी जानी होती है।

धी लोहन लाल विविल: किस-किस साल में कितनी राज्य खर्च दुर्भ है इसका उत्तर जल्दी महोदय ने यह दे दिया है कि इनकर्मशाल कर्नेट की जा रही है। मैं कहना चाहता हूँ कि इस मामले में करोड़ों रुपये का गोल-माल है। मैं जानना चाहता हूँ कि कब तक वह इनकर्मशाल कर्नेट कर लेये ?

धी राम किकर : ऐसे ही सूचना भा जाएगी सदन पटल पर रख दी जाएगी।

MR. SPEAKER: 10 days notice was given to you

धी माहम लाल विविल बहुत से भारत सरकार के पास रिप्रिजेटेशन आए हैं कि नई प्रैसिस खोली जाये, स्टाफ बढ़ाया जाए। मैं जानना चाहता हूँ कि भारत सरकार इस मामले से क्या कुछ विचार कर रही है? कितनी धीर प्रैसिस लगाने का या स्टाफ बढ़ाने का उसका विचार है ताकि यह जो खोटले हो रहे हैं इनको रोका जा सके ?

धी राम किकर : नई प्रैस खोलने का सवाल नहीं है। कुछ मासीनें लगा रहे हैं जिससे हमारी प्रैस जमता बढ़ जायगी और जो विकल जा जाती है वह दूर हो जाएगी (अवश्यक)।

मीरे श्रीमृत्युंकार शास्त्री ने मिवेदन करना चाहता है कि 21 दिन का नोटिस दिया जाए है। किर मी उन्होंने कह दिया है कि सूचना एकद कर रहे हैं जब तिल जायजी तब जबाब दे देंगे। दो हाई महीने सैवान चलेगा तो क्या ये उत्तर भी नहीं देंगे? इनको 21 दिन का नोटिस मिलता है।

MR SPEAKER I have mentioned to the Minister that he has sufficient notice and he should have collected the information. Nothing more can be done. He has promised to do that

श्री भानु शुक्लार शास्त्री जब इनकों-सन आ जाएंगी तब क्या ये टेबल पर रख देंगे?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) This information has not to be collected from the Departments under my Ministry alone. All this information has to come from a number of Ministries and Departments and that is why there is delay

MR SPEAKER Next question—669

PROF P G MAVALANKAR There is no supplementary at all!

MR SPEAKER You will get opportunity during the Demands

PROF P G MAVALANKAR We cannot speak on all Demands

SHRI JYOTIRMOY BOSU No doubt you have to get up early in the morning but certainly you have got jet speed today (Interruptions)

शाहुमुर परियोजना के अन्तर्गत तात्त्व भवी पर पुल

671. श्री मुख्यमंत्री : क्या निर्माण और आवास तथा पूर्ति और मुकाबला मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश सरकार ने शाहुमुर परियोजना के अन्तर्गत तीव्रा नदी पर पुल के बारे में कोई प्रस्ताव मंजूरी के लिए प्रस्तुत किया है,

(ख) क्या केन्द्रीय सरकार ने इस पुल के निर्माण के लिए मंजूरी दे दी है, और

(ग) यदि हा, तो इस पुल पर निर्माण कार्य कब तक मारम्भ होगा?

निर्माण और आवास तथा पूर्ति और मुकाबला मंत्री (श्री तिक्कार बक्त) : (क) श्रीर (ख) जी हा। मंजूरी 26-5-1976 को जारी की गई थी।

(ग) योजना का राज्य सरकार द्वारा कार्यान्वयन किया जाना है जिसने अभी तक निर्माण कार्य मारम्भ नहीं किया है?

श्री मुख्यमंत्री : मैं मंत्री जी से जानना चाहूँगा कि शाहुमुर परियोजना के अन्तर्गत बनने वाले पुल के ऊपर कितना त्वर होगा, कितने तप्पे की लागत से बनेगा? और क्या केन्द्रीय सरकार ने मंजूरी देने के बाद किर लिखा है कि निर्माण कार्य शोध शुरू किया जाय? यदि हा तो मध्य प्रदेश सरकार ने क्या जबाब दिया है?

श्री तिक्कार बक्त : 26 मई, 1976 को यह तय किया गया था कि इस पुल के बनने में जो कुल रकम 6 लाख 93 हजार रुपये होनी है उनका 75 प्रतिशत यानी 5 लाख 19 हजार 750 रुपये बवर्नमेंट आफ इंडिया होंगी। लेकिन उनमें यह कहा गया था कि पुल की कीमत प्राविलर में चल कर चाहे कितनी भी हो बवर्नमेंट आफ इंडिया की सहायता इसी रकम तक सीमित रहेगी। जब यह मंजूरी दे दी गई तो स्टैट बवर्नमेंट ने इतिलाली कि इस पुल की कीमत 10 लाख 40 होगी और उसके बादे दिन बाद कहा कि 16 लाख 40 होगी, और इस बवर्नमेंट द्वारा यह है कि 21 लाख 90 हजार 800 रुपये होगी।

बी बुजाल बाजार : बाज 12 साल हो गये हैं और जो बाजाली भाई भरणार्थी के कृपा में आजू में उनको जबली में क्या दिया और उसके बाद उन्हे दूखी जबली हो गी, जानबर दे दिये, न तिचाई के साथन उपलब्ध किये और न भावायन के साथन हैं, और बरसात में 6 महीने तक इम बाजाली भाईयों को एक टापू के बीच में रखना पड़ता है और आने आने के लिये उनको 500 फीट नहीं नदी का इन्हाजार करना पड़ता है कि क्या पानी कम हो ? यही कारण है कि बाजाली भाई पूरे बध्य प्रदेश से और दडकारण से भाग कर सुन्दरबन को भी भाकरित हो रहे हैं । इसका कारण यही है कि हमने उनको बहा बसा तो दिया है परन्तु अभी तक यही अवस्था नहीं कर पाये हैं तो मध्य प्रदेश की बिना सहायता किये आपने जिन भरणार्थी भाईयों को बमाया है उनके लिये पुल का निर्माण करना और नाले पर पुल की जो दूसरी बोजनाये हैं उनका भी बनाने का क्या आप शीघ्र प्रयास करेंगे ?

बी सिकम्बर बाजार : सबाल पुल से सम्बन्धित है । मानवीय सदस्य के जज्बात सही हैं इसी का नजर मे रखते हुए यह नय किया नया या कि 75 फीसदी पुल की कौस्ट केन्द्रीय सरकार देगी ।

MR SPEAKER Q No 672—Shri Hukam Chand Kachwai—not here, Q No 673—Shri Mrityunjay Prasad—not here Q No 674—Shri C K Chandrappan—not here Q No 675—Shri Balraj Jena—not here Q No 676—Shri Suraj Bhan—not here The Question List is over

SHRI JYOTIRMOY BOSU Sir, under the rules you can authorise some other member to ask a question

MR SPEAKER Not I, the member can

SHRI JYOTIRMOY BOSU: You can.

MR SPEAKER Now, let us have second round

Q No 658—Shri G Y Krishnan—not here, Q No 661—Shri Ganapath Pradan, not here, Q No 662—Shri Sarat Kar—not here, Q No 664—Shri Ahmed M Patel—not here, Shri Chitubhai Gamit—not here

SHRI JYOTIRMOY BOSU On a point of order, Sir Rule 48(3) reads

"If on a question being called it is not asked or the member in whose name it stands is absent the Speaker may, at the request of any member, direct that the answer to it be given '

I request you to allow other members to ask the question

MR SPEAKER I will consider it

SHRI JYOTIRMOY BOSU After 12 O'Clock'

MR SPEAKER No, no tomorrow Question Hour is over

SHRI K A RAJAN I would like to make a submission Mr Speaker Sir, I have given a calling attention notice on the Bailadila firing

(Interruptions)

MR SPEAKER On the Bailadila firing question I have allowed it for tomorrow

SHRI M KALYANASUNDARAM Mr Speaker Sir with your permission I have given a calling attention notice

MR SPEAKER After the short notice question

SHORT NOTICE QUESTION
Induction of Industrial Houses into
Deep Sea Fishing

+
S.N Q 4 SHRI JYOTIRMOY BOSU.
SHRI K. LAKKAPPA

Will the Minister of AGRICULTURE AND IRRIGATION be please to state:

(a) whether Hindustan Lever, Brooke Bond India and J. K. Chemicals are being allowed to enter the field of Deep Sea fishing as a measure of diversification;

(b) whether Kerala Assembly had passed a resolution expressing concern at the induction of large industrial houses into deep sea fishing, and

(c) if so, what are the facts thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) No Sir, not yet

(b) Yes Sir

(c) The Kerala Assembly had passed a resolution on 10-2-78 as follows

"This House requests that the Govt of India should cancel their decision to introduce mechanised fishing by private industrialists in consideration of the fact that this will land lakhs and lakhs of traditional fishermen of Kerala in unemployment and thereby cause grave financial hardship to them"

SHRI JYOTIRMOY BOSU I am told that the Government is intending to give permission to these veteran economic criminals, multinationals. You know that Hindustan Lever, in their premises in Ghaziabad was caught with a tanker load of adulterated oil for production of daldas the other day. Brooke Bond was caught for invoice manipulation the other day and penalised for the same. Then you will see in black and white in the case of JK who is notorious for economic offences and invoice manipulation. These are the people who are suddenly being patronised for grant of deep sea fishing. I would like to understand

from the Minister in the context of following: Will it not pose any serious problem of security in the Bay of Bengal, Arabian Sea and the Indian Ocean, that is, allowing multinationals to go and operate there and that will give a complete freedom to them to trawl and operate in the Indian Ocean? In the name of deep fishing, these people are doing actually coastal fishing because fish are available more in the coastal area than in the deep sea water. As a result, lakhs of fishermen, traditional fishermen are being deprived of their livelihood and there is no watchdog body to see where they are operating. Once they are given the licence and with a steamer, they are free to move wherever they like. This is a departure on the part of the Government from the established practice in granting permission to big business houses to diversify their activities in ship building. I would like to ask the hon. Minister as to why this departure from the earlier decisions of the Government and why is it that they are ignoring the Kerala Assembly's unanimous resolution which clearly shows the thorough approval of the people of Kerala and we join them and we fully approve what the Kerala Government has done? Therefore, in the context of this, I would like the hon. Minister to tell this House what they intend to do and also he should give us an assurance that these big houses should not be allowed to do any mechanised trawling. No private industrialist should be allowed to do any mechanised trawling in sea fishing in the coastal area

SHRI SURJIT SINGH BARNALA: In 1977, 200 miles of economic zone was declared and now we have an exclusive right in 200 miles from the coastal line to fish. India can fish in those waters. So far, we did not have a mechanised fishing fleet. So, other countries have been fishing in our waters, almost all the other countries have been fishing to the Bay of Bengal,

particularly in areas near Andaman where fish is available in large quantities, and we have absolutely no capacity to intervene. So, Government decided that, by March 1970, we should have 200 fishing trawlers of various sizes. It is under that scheme that fishing trawlers were considered. Some were being imported and some manufactured in the country. Under that scheme also there are certain reservations. Some priorities were fixed: the first priority was for cooperatives, the second was for State Corporations if they wanted, the third was for smaller private entrepreneurs, and the last was, larger houses. This fishing business is a capital-intensive business.

SHRI JYOTIRMOY BOSU Who told you that?

SHRI SURJIT SINGH BARNALA I know it, you also know it. A fishing vessel of a large size would normally cost anything between Rs 1 crore and Rs 5 crores. Small persons cannot enter into this. This is a new business for our country. We are not yet used to it. So we are also thinking of having some zones fixed. The State Governments have also been asked to go into this matter. There are four types of vessels. One is conventional fishermen with boats which are not mechanized which are in a large number—may be a lakh or more. Then there are about 14,000 mechanized boats. Then there are slightly larger trawlers trawlers of the size of about 20 to 22 metres and then upwards. These are the various types of fishing vessels with us. We are trying to have about five kilometres from coastal line for the smaller fishermen, the conventional fishermen, whose boats are not mechanized beyond that upto a distance of 10 kilometres for fishermen whose boats are mechanized, beyond that for the trawlers. This is what is being considered by us.

MR. SPEAKER You have not answered his question what guarantee is provided so that they do not fish in the coastal area, in the nearer area—5 or 10 kms?

SHRI SURJIT SINGH BARNALA: So far we do not have any policing arrangement. We cannot have. There have been disputes even between traditional fishermen and small mechanized boats, mechanized boats which are of the size of 20 to 22 metres. There have been clashes in Madras, in Goa and in some other areas. Those States are also thinking of having some legislation on this that such area is for traditional fishermen, beyond that for mechanized boats and beyond that for trawlers.

SHRI JYOTIRMOY BOSU No enforcing authority?

SHRI SURJIT SINGH BARNALA: Enforcing authorities' are also being considered. For the first time we are entering into the deep fishing business, and for some time these difficulties will have to be faced.

SHRI JYOTIRMOY BOSU I have asked him why they have totally ignored the Resolution—I am told it was a unanimous Resolution—that the Kerala Assembly has adopted. The people of Kerala have said

"This House requests that the Government of India should cancel their decision to introduce mechanized fishing by private industrialists in consideration of the fact that this will land lakhs and lakhs of traditional fishermen of Kerala in unemployment and thereby cause grave financial hardship to them."

He has not said anything about that

SHRI SURJIT SINGH BARNALA: We are not ignoring it. We are considering it—in what manner the interests of the small fishermen can be protected. We are also writing to the State Governments to have their suggestions in what manner the interests of small fishermen can be safeguarded so that we can keep the larger boats away from the coastal areas where the small fishermen are plying. We are considering this very seriously.

SHRI JYOTIRMOY BOSU: My second question is this. It has gone on record that the Agriculture Ministry had paid no heed to the Resolution adopted by the Kerala Assembly. They have also admitted that there is no policymaking or enforcing authority. It is a paper project. Actually it is left to the multi-nationals and big houses to do what they like at the cost of small fishermen. My question is, since there is serious depression in the Indian shipping business

SHRI D. D. DESAI Shipping business or fishing business?

SHRI JYOTIRMOY BOSU Shipping business.

SHRI D D DESAI Shipping is one thing and fishing is another

SHRI JYOTIRMOY BOSU Would they consider the public sector going into the deep sea fishing business and also, at the same time, modify some of the vessels for acting as fishing trawlers or mother or factory ships for the shipping industry?

SHRI SURJIT SINGH BARNALA: The priorities fixed by the Department dearly indicate that the first priority has to go to the cooperatives, secondly, to the State Corporations—if they want to come in and show interest in it—and then, after that, to smaller entrepreneurs and some engineers who are interested and, last of all, to the larger houses for whom some conditions have been laid down that they should not be under 40 metres in length, which would cost more than Rs. 1 crore, and that they should remain 10 kilometres away from the coast. They can fish in the Bay of Bengal and near the Andamans, but they should not intervene in areas where small mechanised boats or traditional boats are plying.

MR. SPEAKER: What about converting them? He has suggested the conversion of some of the ships to make them fish in deep sea waters.

SHRI SURJIT SINGH BARNALA: I could not follow the question.

SHRI JYOTIRMOY BOSU: I will repeat it. Indian shipping is passing through an unprecedented depression market. We are having a number of Indian owned vessels lying idle for lack of cargo. Would you consider starting a public sector industry for sea fishing and make use of some of these vessels through modifications as trawlers and, at the same time, as factory or mother ships?

SHRI SURJIT SINGH BARNALA: This matter has not come up to us so far. These ships cannot be converted into fishing ships because certain techniques have to be provided in the fishing area. They have to have a fish hold and they have to have freezing facilities, catching facilities etc. All these facilities have to be provided—and none of them has shown any interest so far.

SHRI K. LAKKAPPA: The answer given by the Hon. Minister is neither satisfactory nor conducive to the interests of the country because this deep sea fishing admits of a deep game in international operations. You might have heard of Union Carbide. There are certain factors operating. There are some big forces who interfere in our internal affairs and claim sovereignty over the sea. That is why the green signal has been given to big houses by the present Government (Interruptions). 'Large houses' expansion in the sector is understood to have been taken up here recently by the Government after obtaining the approval of the Monopolies and Restricted Trade Practices Commission and there is an amount of pressure by the Government to help monopolists and multi-nationals. Even biscuit companies are, by diversification, entering into deep-sea-fishing. A major blade preparation company is entering into it and a soap factory is entering into deep-sea fishing. It has become a multi-national operation. I will read out the names if you want.

Even when the resolution was passed in the Kerala Assembly, I put a question at that time. Even this the Finance Minister had stated that they had not done. I will put a separate question on that issue. The operating monopoly houses in this field are. Tata Oil Mill Co Ltd, Konkan Fisheries, New Indian Fisheries Ltd, Union Carbide, ITC Ltd, Calcutta, Britannia Biscuits Co Ltd, Bombay, Brooke Bond India Ltd and Hindustan Lever Ltd. And the Minister says that they have not done this.

Even in spite of the unanimous resolution by Kerala Assembly not to hand over this trade to the monopoly houses, detrimental to lakhs of people involved in this trade who could use mechanised boats constructed in our country and use the technical know how of our country, this is being done.
(Interruptions)

Why is this Government having a soft-corner for these monopoly houses and even pressurising the MRTB to oblige and allow operation of deep-sea fishing by these multi-nationals and big business houses and monopoly houses as against the public sector of this country?

SHRI SURJIT SINGH BARNALA In fact the hon Member has not put a question he has repeated

SHRI K LAKKAPPA I have put a question it is an insult to the nation. He should not say that I have not put a question

(Interruptions)

MR SPEAKER Do not record

(Interruptions)**

SHRI SURJIT SINGH BARNALA Today, the hon Member is appearing so sensitive that he does not allow me to speak. He has spoken for a considerable time but he has only told what they, the previous Government had been doing. They had been encouraging multi-nationals. I have got a record with me

SHRI JYOTIRMOY BOSE: What is the record?

SHRI SURJIT SINGH BARNALA: So far, particulars of deep sea fishing vessels now being operated by large houses are furnished below. They were allowed imports of trawlers etc. under the 1968 and 1973 schemes and none of them has come under the new Scheme so far. They were. ITC LLTD, Calcutta—2 vessels, EIID Parry Ltd, Madras—2 vessels, Britannia Biscuits Co Ltd, Bombay—3 vessels, Union Carbide about which he was talking just now—8 plus 2 chartered vessels, Konkan Fisheries Ltd, Goa—4 vessels, New Indian Fisheries Ltd, Bombay—3 vessels, Tata Oil Mills Co Ltd, Bombay—2 vessels. Twenty-four trawlers were brought into operation during the previous regime so far. This is the record I have

SHRI K LAKKAPPA He has not replied to my question, he is talking of the previous Government (Interruption)

MR SPEAKER That answer is relevant because you accused this Government of pressurising the MRTB to give permission to these people. The Minister is aswefing that he did not give it. It is the previous regime that had given it. He is answering the charge that you are making as if this Government is hand in glove with them

(Interruptions)

MR SPEAKER Please do not record

(Interruptions)**

MR SPEAKER No you are not allowed

(Interruptions)**

MR SPEAKER You are not entitled to the second question

(Interruptions)**

**Not recorded

MR. SPEAKER: The normal practice has been, only the first questioner like in any other question, has two supplementaries, the other questioner only one.

(Interruptions)***

MR. SPEAKER: No. 19. ~~Yodha~~ is not allowed.

श्रीमती मृणाल योद्धा : जैसा कि आज से वह मन्त्री जी ने बताया है सन् 1968 से यह चल रहा है और 13 अगस्त, 1975 को इन्डियन ब्लूसर्व के छोटे मछलीमार की शिकायतों को लेकर एक कमेटी एव्हेंड्रेट की गई थी जिसकी रिपोर्ट भी आ गई है जिसमें प्रह्लाद जूड़ किया गया है :

The report of the Committee to go into the allegations of the big houses in marine industry.

आपने अभी जो पढ़कर बताया वह सभी इसमें दिया हुआ है और उनकी शिकायतों पर कमेटी ने विचार किया और यह कहा है कि छोटे मछली मारों के इंट्रेस्ट्स को बड़े इंडिस्ट्रियल हाउसेज द्वारा रहे हैं। अब यह सेक्यूरिटी, फ्लूट्रात, महाराष्ट्र के किनारे के नजदीकी सभी जलव्यापक छोटे मछली मारों ने वालों सेकेनाइज्ड बॉटिंग से और बड़े ट्रालर्स के बीच बड़े लोगों द्वारा भी रहे हैं। इसके बारे में इस रिपोर्ट में भी मंज़र किया गया है। मैं जानता हूँ कि श्रीज सरकार बड़े इंडिस्ट्रीज को जो महालाइंस दे रही है वह बिल्कुल गलत है, क्योंकि मन्त्री महोदय इस पर विचार करेंगे कि जब छोटे मछलीमार इसकी बजह से मर रहे हैं...

MR. SPEAKER: Please come to the question.

श्रीमती मृणाल योद्धा : आप कई लोगों को कहकी बोलने देते हैं। मैं सबल ही पूछ रही हूँ। मन्त्री जी को कहा कि 30 किलोमीटर के आगे ही बड़े ट्रालर्स के इन्डस्ट्रियल बोट्स वाले आगे बड़े बड़े ट्राउलर्स

ये मछली पकड़ने का कार्य कर रहे हैं जिस को लेकर जगदा पैदा होता है। इसके इन्प्ली-मेंटेशन के लिए कोई मशीनरी नहीं है। जब यहाँ प्राप्त जमाने पर कानून का इन्प्लीमेंट नहीं कर सकते हैं तो, फिर समुद्र के अन्दर वैसे क्योंकि इह कारण से, जो आप प्रमीशन दे रहे हैं, उससे छोटे मछलीमार को बड़ी दिक्कत है। छोटे सी ईक्षण का काम पब्लिक सेक्टर में कार्यशाला बनाए रह बनाकर किया जाना चाहिए। जैसे बड़े इंडिस्ट्रियल हाउसेज हैं उनके द्वारा यह काम नहीं होना चाहिए। यह बड़े इंडिस्ट्रियल हाउसेज जो एक्सपोर्ट करते हैं उनके छोटे मछली मार के माल से मछली लक्जरी एक्सपोर्ट करते हैं। उनको डीजल पर एक्सपोर्ट में भी छूट मिलती है। इस प्रकार छोटे मछली मार को हर प्रकार से सुविधा मिलती है। जबकि छोटे मछली मार को बड़ी सुविधा या छूट नहीं मिलती है। तो सरकार को जो नीति है छोटी इण्डस्ट्रीज को संरक्षण देने और बड़े लोगों को बढ़ावा न देने की क्या वह इष्टायामके से सुसंगत है? पिछली सरकार ने कुछ भी किया है। लेकिन आगे एसा नहीं हो सकता कि सरकार इस बात का निर्णय करेगी?

श्री सुरजीत सिंह बरनाला : छोटे मछलीमार के इंट्रैस्ट को तो हम हमेशा ही संकेनाइज्ड करेंगे लेकिन बड़े ट्रालर्स के लिए बिल्कुल बन्द कर दिया जाये यह भी नहीं हो सकेगा। जैसा मैं अब जिया सारा वे साफ बैंगला खाली पड़ा हुआ है, दूसरे लोग वैसा कमाते हैं, सारा अरेबियन सी खाली पड़ा हुआ है, दो सौ मील के अन्दर से भी वे मछली मार कर जाते हैं और हम कुछ नहीं कर सकते। लेकिन अगर जरूरत पड़ी तो ऐसी कम्पनीजन जगा देंगे कि किसी भी कोस्टल ईक्षण में जल्दी छोड़े। फिशर-मैन मछली पकड़ते हैं, वहाँ ये लोग न पकड़ सकें।

श्री कंवर लाल गुप्त : अभी माननीय मंत्री जी ने बतलाया कि 10 मील तक छोटे मछली पकड़ने वाले (जिन के पास मैकेनाइज्ड बोट्स नहीं हैं) 30 मील तक मैकेनाइज्ड बोट्स वाले आगे बड़े बड़े ट्राउलर्स

मछली पकड़ सकते हैं। मैं भावनीय मंत्री की से पूछना चाहता हूँ—भण्डमान में सब से अच्छी मछली मिलती है और आप को मालूम है कि बाहर के देशों के जहाज भी वहां आ कर फिरिंग करते हैं, अच्छी हाल में ऐसे 200 लोग पकड़े गये हैं। भण्डमान यूनियन ईरिट्री है, क्या मंत्री महोदय कोई ऐसा मेन्ट्रल कानून बनायेंगे कि 10 मील के परे और 30 मील के अन्दर जो बड़े ट्राउलर्स हैं, वे मछली न पकड़ सके और भगर पकड़ेंगे तो उन का सजा मिलेंगी। मैं यह भी जानना चाहती हूँ कि कानून के एन्कार्पैट के लिये आप के पास क्या भवितव्यी है, जिस से आप विदेश वालों को पकड़ सकें ?

श्री दुर्गबोध सिंह बरनाला मैंने इस बारे में सब स्टैटम का लिखा है कि किम किस्म का कानून वे बाहने हैं, किम तरह का निविद्यन करना चाहने हैं, क्याकि यह ममला नमाम कास्टल स्टैटम और दूसरी स्टैटम का है। हमारा यह काशिश होगी कि जो कास्ट का नजदीक का इलाज है वह आटा का नये रिजर्व रहे उस के बाद मैंके नाइट ब्रॉड के लिये, जो 20-25 फुट १ मीटर इड ब्रॉड है, उस के लिये रिजर्व रहे और उस के परे का इलाका बड़े ट्राउलर्स द्वारे इस्तेमाल करे। खाम कर दे आफ बगाल का जो ट्वाला है, जहां छोटे ट्राउलर्स नहीं जाते हैं वहां 40 मीटर के बड़े ट्राउलर्स आपरेट कर सके, छाटे ट्राउलर्स आपरेट न कर सकें।

MR. SPEAKER: He is consulting the States It is a larger question.

SHRI KANWAR LAL GUPTA: Andamans is a Union Territory. It is for us to enact the legislation.

MR. SPEAKER: He wants a uniform legislation. He is consulting the States.

SHRI KANWAR LAL GUPTA: How will he enforce it? That was one part of the question.

MR. SPEAKER: That is also under consideration.

Now, Papers to be laid on the Table.

(Interruptions)

No please Four questions I have allowed Half an hour I have allowed.

SHRI AMRUT KASAR: You are not allowing us to put questions That is a burning problem.

SHRI JYOTIRMOY BOSU: You should allow him Sir.

MR. SPEAKER: No please. Now, Papers to be Laid

WRITTEN ANSWERS TO QUESTIONS

Assistance to Educated Unemployed for Construction of Godowns

*658 SHRI G. V. KRISHNAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to lay a statement showing:

(a) the number of godowns in each State for storage of foodgrains and sugar procured by Government,

(b) whether Government have given any assistance to the educated unemployed till December, 1977, for the construction of this type of godowns;

and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) A statement is laid on the Table of the Sabha.

(b) and (c) There is no scheme as such for giving assistance to the educated unemployed for construction of godowns. However the avenues of employment opportunities are increased when construction works of this type are undertaken by the public sector organisations engaged in such activities.

Statement

Statement showing the number of godowns of the Food Corporation of India in each State for storage of Foodgrains and sugar

West Bengal	.	278
Assam	.	141
Bihar	.	97
Orissa	.	63
N.E.F.	.	35
Haryana	.	98
Punjab	.	153
Hiimachal Pradesh	.	9
J & K	.	7
Delhi	.	7
Rajasthan	.	145
Uttar Pradesh	.	917
Andhra Pradesh	.	197
Karnataka	.	67
Tamil Nadu	.	72
Kerala	.	74
Maharashtra	.	49
Gujarat	.	56
Madhya Pradesh	.	316
Total	.	2181

Intensive Cattle Development Project

*661. SHRI GANANATH PRADHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to lay a statement showing:

(a) the amount of money sanctioned by the Government during 1976 to 1977 for different Intensive Cattle Development Projects,

(b) the way in which the money is being utilised and its impact to augment milk production in the country, and

(c) the amount received so far by the State of Orissa and nature of Project undertaken in Orissa and in other States?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) to (c) Information is being collected and will be placed before the House as soon as it is received.

Self-sufficiency in Seeds

*662 SHRI SARAT KAR Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the production capacity of the National Seeds Corporation in respect of seeds;

(b) to what extent the demand for seeds in the country is being met therefrom;

(c) whether it is a fact that the Corporation has chalked out a detailed programme in collaboration with the World Bank to attain self-sufficiency in the production of high yielding varieties of seeds; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (d). The National Seeds Corporation deals primarily with foundation and certified seeds, for which there is a limited but growing demand in the country. The bulk of the demand for seeds is met by the farmers themselves who take good care to retain sufficient quantities of their produce which could be used by them as reliable seed, particularly in the case of self-pollinated crops, such as wheat and paddy. During the year 1977-78, the National Seeds Corporation made available 4.18 lakh quintals of certified seeds of the major cereal crops.

The Government of India in consultation with the States have evolved a programme to meet the country-wide requirements of high quality certified seeds. The World Bank have agreed to fund this programme in large measure.

The programme envisages adequate production of breeder seeds, foundation seeds and certified seeds, creation of necessary infrastructure therefor, independent quality control agencies in the states and setting up

of State Seed Corporations, coordinated inter-State marketing by the National Seeds Corporation, the establishment of a reserve stock of seeds at the national level to meet shortfalls in years of inadequate supplies and the sponsoring of research and trial in the production of breeder and foundation seed of vegetables.

Demand and Supply of Foodgrains to Gujarat

664. SHRI AHMED M. PATEL:
SHRI CHITUBHAI GAMIT:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to lay a statement showing:

(a) what was the demand of Gujarat State for Jawar, Bajra, Rice Maize and Wheat for the years 1975-76 1976-77 and 1977-78;

(b) what was the quantity supplied against this requirement;

(c) if it was less than the requirement, the reasons therefor; and

(d) the measures taken by the Government to fulfil the requirements of State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). The position regarding demands received from the Gujarat Government for foodgrains from the Central Pool, the allocations made against the demands and the actual offtake by the State

Govt. against the allocations made, is as under:—

(Figures in lakh Tonnes) —

Year	Demand			Allotment			% of total		
	Rice	Wheat	G.G.	Rice	Wheat	C.G.	Rice	Wheat	G.G.
1975-76	1.75	5.58	2.90	0.43	5.08	0.58	0.43	3.94	0.44
1976-77	..	1.02	0.20	..	1.02	0.24	..	0.87	0.17
1977-78	0.13	3.88	2.49	0.13	3.88	1.08	0.06	2.35	1.24
							% position upto 15-3-1978		

*C.G. —Coarse grains (Jawar, Bajra, Maize, Milo—category-wise figures not available).

(c) Allocations of foodgrains were being made on a month to month basis taking into account, the demands received from the State Govt. every month, the availability of stocks with the State Government, from local procurement etc., the availability of stocks in the Central pool, the offtake by the State Govt., against the earlier Central allocations, the relative needs of the other States/Union Territories, the market availability and other relevant factors. Keeping in view the factors mentioned above, the allotment of foodgrains was made to the State Govt. to the maximum extent possible.

(d) The demands of the State Government for rice and wheat are fully met at present. It has, however, been not possible to meet the requirements of Coarsegrains of the State Government. The stocks of imported milo in the Central Pool have been mostly exhausted and there have been no imports since. The internal procurement of coarsegrains is made by the F.C.I. only as a price support measure

and there has been practically no procurement by the F.C.I. for the Central Pool so far. The State Government, however, have been advised that additional quantities of wheat could be allotted from the Central Pool, in lieu of Milo/other coarsegrains, if the State Government so desire.

Aid from New Zealand for Dairy Industry

*669. SHRI C. K. JAFFER SHERIEF: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have held any negotiations with the Government of New Zealand recently for the development of dairy industry in India; and

(b) if so, the details in this regard?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) Does not arise.

सिंचाई की सुविधाएँ

* 670. यही दीत नाम इसका नाम है : क्या हृषि और सिंचाई भवी निम्नलिखित आनकारी देने वाला एक विवरण सभा पटल पर रखने की हृषा करेंगे कि :

(क) क्या 77 प्रतिशत हृषि घब भी मानसून पर निर्भर है और उसके लिए सिंचाई सुविधाओं की व्यवस्था करता अची तक सम्भव नहीं हो सका है;

(ब) क्या पूर्ण सिंचाई योजना के क्षण में पाच बांधों को एक इकाई मात्रते हुये "प्रत्येक खेत के लिए पांची और सबके लिए कांभ" के सिद्धान्त पर बेरोजगार इजीनियरों को बैंक खण दिए जायेंगे,

(ग) यदि हा, तो क्या एक योजनाबद्ध तरीके और समय-बद्ध कार्यक्रम के अन्तर्गत अपने स्वयं के प्रयासों से और बेरोजगार इजीनियरों के प्रयासों से देश में सम्पूर्ण हृषि भूमि के लिए सिंचाई सुविधाओं की व्यवस्था करने का सरकार का विचार है, और

(घ) यदि हा, तो कब तक ?

हृषि और सिंचाई भवी (यी पुराप्रति सिंचाई) : (क). वर्ष 1974-75 के भूमि के उपयोग के बाकीों के अनुसार उस वर्ष सकल सिंचित खेत कुल फसली खेत का 25.5 प्रतिशत था। इस प्रकार, असि त खेत फसली खेत का 74.5 प्रतिशत था।

(ब) फिलहाल ऐसा कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

(ग) और (घ). ये सवाल पैदा नहीं होते।

मध्य प्रदेश में विश्वविद्यालयों को अनुदान

* 672. यो हुकम चाल काढ़ाय : क्या सिंचा, स्वाम फल्यान तथा संस्कृति भवी विश्वविद्यालय अनुदान भागीयों द्वारा वर्ष 1975-76, 1976-77 और

1977-78 के द्वारा न मध्य प्रदेश के विभिन्न विश्वविद्यालयों को दिए गए अनुदानों एवं सहायता की राशि बताने वाला एक विवरण सभा पटल पर रखने की हृषा करेंगे?

सिंचा, स्वाम फल्यान और संस्कृति भवी-

(डा० प्रताप चाल चल) : विवरण सभा पटल पर रख दिया गया है।

विवरण

क्रम सं	विश्वविद्यालय का नाम	दिया गया अनुदान
1	ए०पी०सि०ह०	1975-76
2	भोपाल	1,58,080.00
3	इन्विरा कला संगीत	3,96,191.50
4	इच्छीर	2,13,278.00
5	बदलपुर	10,17,526.10
6	जिलाजी	4,96,497.91
7	जे०एल०एन० हृषि	8,01,584.86
8	रवि शंकर	—
9	सोलं	7,29,576.00
10	विक्रम	14,01,094.99
		9,67,866.99
		1976-77
		8,74,250.00
		16,49,472.18
		3,85,262.00
		21,90,257.33
		16,01,255.60
		13,04,032.92
		3,000.00
		15,53,857.83
		23,85,836.34
		18,19,075.10
		1977-78
		10,68,750.00
		24,18,600.80
		3,92,696.53
		31,05,153.69
		16,28,497.27
		11,76,525.00
		4,750.00
		22,68,251.77
		37,73,188.30
		22,27,117.08

मानवीकरण के आवासित गेहू का तोल में कम होना

* 673. श्री भृत्युजव इसार वर्मी क्या इसी और सिवाई भंडी निम्नलिखित आनंदार्दी देने वाला एक विवरण सभा पटल पर रखने की कृपा करें कि :

(क) क्या सरकार का घ्यान 17 दिसंबर, 1977 के "पैट्रियट" में "कीज 170 करोड़ लास हन लार्ट बेड यू० एस० हीट, टाप एफ० सी० आई० आफिसिल्स हन कोल्यूजन" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है,

(ब) यदि हा, तो उस के तथ्य क्या हैं तथा कितनी भाला में गेहू कम पाया गया तथा उस की कीमत कितनी है और भाल भाला, भीजा, भाल को उतारने सबा जडाने आविको मद में कम पाये गये गेहू पर कुल क्या कितना हुआ,

(ग) आयातित गेहू तथा अन्य आवास बन्दुओं की भेजे जाने से पूर्ण अधिक भेजे जाने के समय सही तोल को गणना करने में क्या प्रक्रिया अपनाई जाती है तथा सही तोल और उसका रिकार्ड सुनिश्चित करने के लिये कौन अधिकारी जिम्मेदार है,

(घ) भारतीय बन्दरगाहों पर भाल उतारने के समय क्या प्रक्रिया अपनाई जाती है तथा उस के लिए कौन अधिकारी जिम्मेदार है,

(क) इस संवेदन में घब तक कहां और क्या आज की गई है तथा इस के क्या परिणाम निकले हैं, और

(घ) अधिक्षय में ऐसी भोजावडी की पुनरावृति को रोकन के लिये क्या कार्यवाही की जा रही है अथवा करने का विचार है?

हांची और सिवाई भंडालव में राज्य भंडी (भी भालु भलाय लिह) : (क) जी है।

(ब) से (घ). भारत सहित विवेकी भट्टीदारों को भोजा देने के लिये भ्रान्त की कम भैलूनी और तेज भी भलत बोहिंद करने संबंधी कृत भार करने के लिये संयुक्त राज्य की कुछेक फर्मों का आयारोपण करने के परिणामस्वरूप, भारत सरकार ने वर्ष 1961-75 के दौरान तोल में कम और किस्म में अटिया आवास तस्लाई करने के लिए संयुक्त राज्य की पांच प्रमुख नियीतक फर्मों के बिन्द वाले दायर किये गए। 2150 लाल डालर की प्रमुखान्त बनराजिके लिये दावे दायर किये गये हैं, जो कि इन कर्मों द्वारा उपर्युक्त अधिक्षय के दौरान भारत को सप्लाई किए गए भ्रान्त के कुल भूत्य का 2 प्रतिशत बैंला है, ताकि वह भ्रमरीकी नियमों और कार्यविधि के अनुरूप हो, जिसमें यह कर्त भी कि किसी कर्म के बिन्द केवल उस हालत में दावा दायर किया जा सकता है यदि उस के द्वारा सप्लाई किया गया भ्रान्त या तो तोल में 1-1/2 प्रतिशत कम हो अधिक्षय जिस किस्म के लिए ठेका किया गया था, उस के अनुरूप न हो और इस का वास्तविक धारों के साथ कोई संबंध नहीं है। तथापि, यह भाला भ्यालादीन है। संबंधित फर्मों के साथ भ्यालालय के बाहर समझौता करने का विकल्प रखा गया है।

बटीह ठेके के बांड । मेरह अवधारा है कि भैलूनी राज्य भ्रान्त भालक अधिनियम के उपबद्धों के अनुसार संयुक्त राज्य भ्रमरीका के लदान पत्तनों पर तोल का हिसाब लगाया जा सकता है तोल माल्टर द्वारा तोल अनापित किया जाता है और उसके अनापित को अनापित समझा जाता है।

भारतीय बन्दरगाहों में कालाजों को जलाने का विवेदारी भारतीय बाल नियम ही है और उपलब्ध सुविधाओं पर निर्भर करते हुए भालाज भी निकाली करने के लिये विविध बन्दरगाहों पर भलव भलव कार्यविधियों का पालन किया जाता है और प्रेक्षण के समय ही अन्तम तोल का हिसाब लगाया जाता है। क्योंकि भारतीय बन्दरगाहों में फिलहाल स्वचालित मशीन निकासी और तोल उपकरणों की व्यवस्था नहीं है, इसलिये जहाज से माल निकालने के बाद कालाजों को तोलना समझ नहीं हुआ है और कम तोल के बारे में वहने किये गये दावों को उपयुक्त प्रमाण न होने के कारण व्यायालयों में अन्तर्तं सिद्ध नहीं किया जा सका था। सद्युक्त राज्य अनाज मानक अधिनियम में संशोधन कर दिया गया है ताकि सद्युक्त राज्य अमेरिका के साथन पत्तनों में कालाजों के निरीकण और तोल समंजी कार्य को कदाई और प्रभाव नहीं ठग से किया जा सके। भारत सरकार द्वारा इस संबंध में भी और क्या कार्यवाही करना प्रयोगित है इस प्रश्न को भारतीय बाल नियम और भारतीय दृतावास बांधिंगन के परामर्श से जांच की जा रही है।

इस मामले के तथ्य इस ओर सकेत नहीं देते हैं कि भारतीय बन्दरगाहों पर भारतीय बाल नियम के अधिकारियों की लापरवाही अच्छा उम को साठ गांठ के कारण कम बजन में बालाज पहुंचे वे और इसलिये

केन्द्रीय बाल व्यवस्था द्वारा इस मामले की ओर करवाने का कोई प्रत्यावर्त विचाराली नहीं है।

"Dharna" by Aided School Teachers, Delhi

*674. SHRI C. K. CHANDRAPPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether teachers of Government aided schools in Delhi went on a "dharna" in Delhi on 15th March, 1978,

(b) if so, what are their demands;

(c) whether a deputation of the Government Aided School Teachers Association met the Education Authorities and the Chief Executive Councillor, Delhi; and

(d) if so, the steps being taken to look into their grievances and settle their demands?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) and (c) Yes, Sir.

(b) and (d) According to information received from the Delhi Administration the following demands were made by the Government Aided School Teachers Association. The action taken by the Delhi Administration is indicated against each demand

Demands	Action taken by Delhi Administration
1.	2
4. Full and timely payment of salary be ensured in all the aided schools.	According to procedures already worked out the Delhi Administration's grant to each aided school towards payment of salary of staff is released quarterly in advance. The amount is credited to the School Staff Account maintained in banks adjacent to the school which is operated jointly by the Principal of the school and a designated officer of the Education Directorate working in the respective District Offices. Payment to concerned

teachers is made through cheques and there is normally no delay in payment of salaries. In a few cases where the management of the school has been taken over by the Administration on ground of mismanagement under Section 20 of the Delhi School Education Act, 1973, the concerned staff employed in those schools is receiving salary to the extent of 95% only which represents the amount of grant given by the Administration. The remaining 5% of the salaries which normally is contributed by the concerned aided schools is not disbursed to these teachers because this additional liability can not at present be met from Government funds. It is proposed to amend the Delhi School Education Act, 1973, to enable Government to bear 100% expenditure on staff salaries in such cases.

2. The disparity between the pay scale of principals and the pay scales of teachers be reduced by making a proportionate increase in the pay scales of teachers.

The Delhi Administration is of view that no justification exists at present to revise the pay scales of teachers in Delhi as the existing scales were introduced only from 1-1-1973 on the recommendations of the 3rd Pay Commission.

3. The selection grade be given to all teachers on completing eight years service in a grade.

It is not feasible to concede this demand in the light of the criteria laid down by Government, on the recommendations of the 3rd Pay Commission for the grant of selection grade to various categories of Government servants.

4. The existing workload of teachers be rationalised and reduced.

Under the provisions of the Delhi School Education Rules, 1973 (Rule 91 read with Rule 114), every teacher is required to devote in a year not less than 1200 hours to the teaching of the students, out of which not more than 200 hours may be required to be devoted for the coaching in the school premises, of weak or gifted students, whether before or after school hours. Prior to the coming into the operation of the said Rules, various categories of teachers were required to put in different hours of teaching work. This anomaly was removed with effect from 1-5-1973 and the prescribed norms apply to each teacher. This rationalisation was not connected or introduced during emergency as alleged by the Association.

5. The service conditions of the employees of aided minority schools be kept at par with those of non-minority schools, particularly in matter of security of service etc.

This demand cannot be conceded in view of the provisions of Article 30 of the Constitution of India.

6. All the erstwhile eleven years schools be up-graded to twelve year Senior Secondary schools.

The Admin has already up-graded majority of the Secondary schools to 12th standard under the new pattern on the criteria of need of the locality, availability of accommodation, availability of equipment and the number of students etc. It is not feasible to provide +2 in stage in all the secondary schools.

7. Joint Consultative Committees be formed at all levels and the school administration be thoroughly democratised; A scheme for setting up of a Joint Consultative Committee is under consideration of the Administration.
8. The benefit of C.G.H.S. be extended to the teachers and employees of the aided schools in Delhi. At present the employees of the Delhi Admins are not covered by the Central Government Health Schemes. Accordingly, the benefit o. this scheme cannot be made available to the employees of private aided schools.
9. The Government Aided Schools Teachers Association is recognised 'de jure' and be given suitable office accommodation in the Directorate of Education. There are 38 Associations of various categories of teachers in Delhi who demand recognition and other facilities. It is not practicable to provide separate accommodation to each of the Associations. Proper co ordination of the activities of the various Associations is proposed to be ensured when the Joint Consultative Committee is constituted.
10. The Delhi School Education Act, 1973, and the Delhi School Education Rules, 1973, be got amended suitably in consultation with the Government Aided School Teachers Association "GASTA". The various Associations of teacher in Delhi will have opportunity at the appropriate time to present their points of view about the amendment of the Delhi School Education Act, 1973.

University in Northern Orissa

*675. SHRI BAIRAGI JENA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether there is any proposal to establish another University in Northern Orissa;

(b) if so, whether any group from U.G.C. has gone to Orissa to survey the proposal; and

(c) what is the report of that group and whether it would be laid on the Table?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No proposal for establishing a University in Northern Orissa has been received from the Government of Orissa either by the Government or by the University Grants Commission.

(b) and (c). Do not arise.

Posts of Principals lying vacant in Colleges affiliated to Delhi University

*676. SHRI SURAJ BHAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that permanent appointments of Principals are lying vacant in some of the Colleges affiliated to the University of Delhi and ad hoc arrangements are continuing for quite a long time;

(b) if so, the number of such Institutions;

(c) whether it is not considered contrary to the smooth functioning of the organizations and counter to the interests of the teachers and the students;

(d) whether the University of Delhi has exercised effective control and taken effective steps; if so, the details of the action taken; and

(e) whether there is any time limit for continuing such *ad hoc* appointments, if so, whether this was observed, if not, reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER)

(a) to (e) According to the information furnished by Delhi University, posts of Principals in three colleges have not been filled on substantive basis for reasons given below —

(1) Dayal Singh College

The post of principal fell vacant on 4-2-1976 and officiating arrangements were made. Later, the post was advertised by the College The Executive Council of the Delhi University, however, resolved at its meeting held on 28th April 1977 that it would not be appropriate to appoint the Principal on a substantive basis till such time as the college is taken over by the University, details of which are being worked out by the University in consultation with the UGC

(2) Deshbhundhu College

The permanent principal of the college took up an appointment on 22nd July 1975 in the Delhi University on tenure basis. The post of principal cannot, therefore, be filled on a substantive basis so long as he retains a lien on that post

(3) Shyam Lal College

The post of Principal fell vacant on 23rd July 1977 on resignation of the permanent incumbent. The post has already been advertised for the second time on 2nd January 1978. A meeting of the Selection Committee is being convened shortly

भारतीय संस्कृति के परिरक्षण पर हुआ व्यव

6171. श्री दया राम शर्मा : क्या विज्ञा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि सरकार भारतीय

संस्कृति के परिरक्षण के लिए किसना वादिक व्यव करती है तथा वह राजि किम उद्देश्य के लिए व्यव की जाती है तथा क्या इस उद्देश्य के लिए राज्यों को अलग से गांधि भावित की जाती है ?

विज्ञा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : संस्कृति विभाग मुख्य रूप से, स्मारकों, प्रभिलेखाकारों पाठ्यलिपियों, पुस्तकों और पुरावस्तुओं से लेकर भौतिक ज्ञान, भाष्यकारिक कला और समकालीन परम्पराओं तथा की मास्कृतिक दायरे में परिरक्षण से सबधित है। यह कार्यवलाय मन्त्रालय श्रद्धीनस्थ श्री० स्वायत्त महाठो जैसे, भारतीय पुण्यतत्वोंय सर्वेक्षण गण्टीय श्रमिक-लेखागार, गाढ़ीय संवाहालय राष्ट्रीय पुस्तकालय, राष्ट्रीय भाष्यकारिक वस्त्र बोर्डी, तिष्ठती भ्रष्टाचार नियन्त्रण संस्थान, संलिप्त संचोत नाटक साहित्य भ्रातृभियो हत्यारी सहित संस्कृति विभाग द्वारा प्रदर्शित इन जीवों की संस्कारणों के लिए अथवा कलाकारों और मस्तानों को सहायता की योजनाओं के लिए सचालित किए जाने हैं।

केन्द्रीय बजट के अतिरिक्त राज्य सरकार इस प्रकार की संस्कारणों के भ्रन्तरक्षण तथा उन के माध्यम से राज्यों में सांस्कृतिक दायरे के परिरक्षण के लिए भ्रपीय योजनाओं में भी नियमियों की व्यवस्था करती है। 1977-78 और 1978-79 के दौरान केन्द्रीय और राज्य दोनों लंगों ने कला तथा संस्कृति के अन्तर्बंध कुल योजनावत् बिनियोजन इस प्रत्यार हैं —

	(लाख रुपयों में)	
	1977-78	1978-79
केन्द्रीय	597.00	732.23
राज्य	313.20	698.72
कुल	910.00	1430.95

Dams at Kallar and Munar

6172 SHRI K A RAJU Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether there is any proposal for a project undertaken by Kerala Government to construct dams at Kallar and Munar near Niyamakadu in the catchment area of Amaravathi River,

(b) if so, whether he is aware that this construction of dam will make the Amaravathi River Project area of Coimbatore District into a desert

(c) thus being the case what action he propose to take to prevent this catastrophe

(d) whether there is any proposal to divert the water already used for Hydro electricity of Idukki scheme by constructing a tunnel of 7 kilo metres length to be brought into Niyamakadu and

(e) if so whether he is aware that this will facilitate irrigation of 2 lac acres of dry land in Coimbatore Districts?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) No proposal for construction of dams across Kallar and Munar near Niyamakadu has so far been received from the Government of Kerala

(b) and (c) Do not arise

(d) and (e) There is proposal to divert the waters used for power generation under Idukki Scheme to be brought into Niyamakadu by construction a 7 Km tunnel

Production of Sugar

6173 SHRI DHARM VIR VASISHT Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the total production of sugar in the first four months ending 31st January, 1978, and

(b) the total closing stock of sugar with the factories as on 31st January, 1978 as against on the same date last year together with reasons for major difference in the position?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) The total production of sugar in the first four months of 1977-78 sugar season i.e upto 31-1-1978 was 23.45 lakh tonnes

(b) The total closing stock of sugar with the factories as on 31st January in 1977-78 sugar season was 24.29 lakh tonnes as against 18.64 lakh tonnes on the same date in 1976-77 sugar season. The main reason for higher stocks on 31st January this year is the increase in carryover as on 1-10-1977 by about 7.4 lakh tonnes as compared to the carryover as on 1-10-1976

Affairs of Indian School of Mines, Dhanbad

6175 SHRI A K ROY Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether the attention of the Ministry has been drawn to the news item published in the Coal field Gazette dated 21st January 1978 and 29th January 1978 on the affairs of Indian School of Mines Dhanbad if so details therefore and

(b) whether the Ministry propose to have a probe into the matter to ascertain truth in it and to take action either against the management or against the journal?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE DR PRATAP CHANDRA CHUNDER) (a) Yes Sir A statement indicating the points made out in the Gazette is attached

(b) The Indian School of Mines, Dhanbad is an institution deemed to

be a University under Section 3 of the UGC Act, 1956. The general superintendence, directions and control of the affairs of the School are vested in the Executive Board of the School. The Executive Board is being requested to look into the matter.

Statement

Major points raised in the Coalfield Gazette

1 Sponsoring of too many research projects without suitable guides starting of new courses without teachers

2 Mis use of power and a high-handedness by the Director in the name of discipline

3 Irregularity and favouritism in appointments and promotions

4 Impartial Inquiry Committee to enquire the total assets of Shri Marwaha and his near relatives

Ranganathan Committee Report

6176 SHRI KIRIT BIKRAM DEB BURMAN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether it is a fact that Ranganathan Committee appointed by the Government has since submitted its Report if so what are the details thereof and

(b) what follow up action has since been taken thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) The Ranganathan Committee appointed by the Government has submitted its report. An Empowered Committee was set up by the Government for the implementation of the recommendations of the Ranganathan Committee. A statement showing the recommendations of the Ranganathan Committee with the Gov-

ernment's decisions thereon is laid on the Table of the House [Placed in Library See No LT-2067/78]. The Government have already implemented the decisions on recommendations No 568 10,14 18,31 34,37,41,42, and 43.

Sugarbeet Crop

6177 SHRI P RAJAGOPAL NAIDU Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the area under sugarbeet crop in the country,

(b) the quantity of sugarbeet consumed by sugar mills and

(c) whether the Government are giving encouragement to sugarbeet crop?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJII SINGH BARNALA) (a) Sugarbeet is cultivated in Rajasthan State in the area of the Ganganagar Sugar Mills Sri Ganganagar. The area under it was 1140 ha in 1977-78. It is also grown to a small extent in the area of Dharmapuri District Cooperative Sugar Mills Ltd Dharmapuri Tamil Nadu

(b) In 1976-77 the quantity of sugarbeet consumed by the Ganganagar Sugar Mills was 32823 metric tonnes and by the Dharmapuri Distt Coop Sugar Mills was 401 metric tonens

(c) Yes Sir The Govt of India are implementing during the Vth Plan a Centrally Sponsored Scheme for the development of sugarbeet in Rajasthan. For encouraging its cultivation subsidy on sugarbeet seed is given to the farmers at the rate of 100 per cent in the first three years of the Plan, 50 per cent in the 4th year and 25 per cent in the fifth year. Besides, demonstrations on beet cultivation practices are extensively laid and technical staff provided to advise the farmers in the improved methods of beet cultivation.

गिरि इंस्टीट्यूट आफ डेवलपमेंट स्टडीज
संबंधी समिति

6178. श्री हरप्रीतिल बर्मी : क्या
विज्ञा, सभाज कल्याण और संस्कृति मंत्री
यह बताने की कृपा करेंगे कि ।

(क) क्या 'द गिरि इंस्टीट्यूट आफ
डेवलपमेंट स्टडीज' के कार्यकरण को जाल
करने के लिए भारतीय समाज विज्ञान
अनुसन्धान परिषद् द्वारा एक समिति गठित
की गई थी,

(ख) क्या उक्त समिति ने अपना
काम पूरा कर लिया है, और

(ग) यदि हाँ, तो इस समिति द्वारा
प्रस्तुत प्रतिवेदन की मुख्य बातें क्या हैं ?

विज्ञा, सभाज कल्याण और संस्कृति
मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क)
जी, हाँ। भारतीय समाज विज्ञान अनुसन्धान
परिषद् द्वारा संस्थान के कार्य और
योजनाओं की जाव करने और डा०
स० वि० छ० परिं० को सहायता प्राप्त
संस्थाओं की सूची में शामिल करने हेतु
उसकी उपयुक्तता का भूल्याकान करने के
लिए एक निरीक्षण समिति नियुक्त की
गई थी ।

(ख) जी, हाँ ।

(ग) समिति की मुख्य सिफारिशें
इस प्रकार हैं —

(1) कि संस्था को डा० स० वि० छ०
प० से अनुदान पा रही समाज विज्ञान
में अनुसन्धान संस्थानों की सूची में शामिल
किया जाना चाहिए ।

(2) कि संस्था के लिए जालू वर्ष में
पुस्तकों और वैज्ञानिक उपस्कर बारीदने के
लिए डा० स० वि० छ० प० द्वारा एक
लालू रुपये के तरव्य अनुदान की व्यवस्था
की जाए ।

(3) 1977-78 और 1978-79
के लिए उसे पर्याप्त अनुदान प्राप्त होने
चाहिए। डा० स० वि० छ० प० को 1977-
78 में संस्था के लिए 2 लालू रुपये के
भावती अनुदान की व्यवस्था करनी चाहिए
और यह कि उत्तर प्रदेश सरकार से समाज
अनुदान देने के लिये बातचीत की जाए ।

(4) इस अनुदान को राज्य सरकार के
ममतुल्य अनुदान सहित 1978-79 में
25 प्रतिशत तक बढ़ा दिया जाए ।

Unsold Plots in Janakpuri Delhi

6179 SHRI S. S. SOMANI. Will the
Minister of WORKS AND HOUSING
AND SUPPLY AND REHABILITA-
TION be pleased to state

(a) the number of residential plots
earmarked for Group Housing and individual
construction in A-2 Block Janakpuri
which have not been disposed of so far either by auction or by allotment
by the DDA;

(b) the number of such plots which
have been disposed of but on which no
construction has come up so far and
are lying vacant,

(c) the reasons for inadequate utilisation
of open spaces in the Block resulting
in its tardy growth, and

(d) the steps being taken to ensure
construction of houses and fuller utili-
sation of vacant public land in the
Block?

THE MINISTER OF WORKS AND
HOUSING AND SUPPLY AND RE-
HABILITATION (SHRI SIKANDAR
BAKHT). (a) In Block A-2 Janakpuri
52 acres land is earmarked for Group
Housing which has been allotted to the
P&T Department for their staff
housing. 7 plots earmarked for individual
constructions have not yet been
disposed of.

(c) The pocket has been planned as per norms laid-down in the Master Plan. The open spaces have been fully developed

(d) According to the lease agreement the individual has to construct the house within the specified time. Extension of time is allowed only after charging penalty. As regards the Group Housing pocket P&T Department will put up staff quarters after taking over possession for which formalities have been completed

राजस्थान से बाहर से आएं गए गेहूं का
राजस्थान में वितरण

6180. श्री भीठा लाल पटेल : क्या
कृषि और सिंचाई मंत्री यह बताने की कृपा
करेंगे कि

(क) क्या भारतीय खाद्य निगम ने
इस आशय के निवेदन जारी किए हैं कि राजस्थान
में विशेषकर सवाई माधोपुर जिले में, राज्य
में स्थानीय रूप से बारीदे गये गेहूं के स्थान पर
बाहर से लाये गये बटिया गेहूं का उचित
दर की दुकानों के माध्यम से स्थानीय लोगों
को वितरण किया जाये ।

(ख) यदि हा, तो इस के क्या कारण
हैं,

(ग) क्या पंजाब जैसे राज्यों से लाया
गया गेहूं बटिया किस्म का है और जिस
सवाई माधोपुर के गंगापुर शहर बामनोरा
आदि स्थानों पर सरकारी गोदामों में भण्डार
किये गये स्थानीय गेहूं की तुलना में उसे
निम्न श्रेणी में रखा गया है, और यदि हा
तो इन दोनों प्रकार के गेहूं की श्रेणियां क्या
हैं;

(घ) क्या सरकार जा विचार राज्य
के कभी बाले अंतों में स्थानीय गोदामों में
स्थानीय गेहूं वितरित करने की अवस्था

करने का है, और यदि हा, तो कब तक और
यदि नहीं तो इसके क्या कारण हैं, और

(इ) क्या लोगों और सरकारी एजेंटों
(गंगापुर नगर) ने राज्य से बाहर से
लाये गए गेहूं को बारीदने से इन्कार कर दिया
है और यदि हा, तो सरकार द्वारा इस बारे में
क्या कार्रवाई करने का विचार है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री
(श्री जानू प्रताप सिंह) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) अंग्रे (घ) 15 मार्च, 1978
को भारतीय खाद्य निगम के बास लगभग
14.14 लाख मीटरों टन गेहूं था जिस में
आयातित गेहूं और राजस्थान तथा अन्य
राज्यों में अधिकांश गेहूं शामिल हैं। इसमें
से लगभग 1.66 लाख मीटरों टन गेहूं
सोवियत रूस को उस के उद्धार मेहूं को बापम
देने हेतु भेजने के लिये बाल ग रख दिया गया
है। अन्य स्टाक से उचित दर को दुकानों को
गहूं दिये जाते हैं और केवल 'ए' तथा 'बी'
श्रेणी और पी० एफ० ए० मानकों के अनुरूप
अच्छे किस्म का स्टाक सार्वजनिक वितरण
के लिए दिया जाता है। राजस्थान में पैदा
किया गया गेहूं केवल सार्वजनिक वितरण
हेतु देने तक सीमित करना सम्भव नहीं है
क्योंकि तकनीकी प्राविकारियों द्वारा नियंत्रित
ग्राम्य-बदली की अव्रता के अनुसार स्टाक
दिए जाते हैं।

(इ) इस सबध में कोई रिपोर्ट प्राप्त
नहीं हुई है। भारतीय खाद्य निगम को भी
राजस्थान के किसी केन्द्र से सार्वजनिक वितरण
के लिए स्टाक की कमी अवधा उसके
न देने के बारे में कोई शिकायत प्राप्त नहीं
हुई है।

Tribal Area Development Agency during VI Plan

6181. SHRI GIRIDHAR GOMANGO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Ministry asked the Government of Orissa to prepare the project reports for the Tribal Area Development Agencies for Sixth Five Year Plan;

(b) if so, the progress of the project reports reported to the Ministry by that State; and

(c) the guidelines issued by the Ministry for preparation of project reports?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) No, Sir.

(b) and (c). Does not arise.

Study of Sanskrit in Delhi Schools

6182. SHRI DURGA CHAND: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that encouragement is given to the study of Sanskrit in Delhi Government and aided schools under the 10+2+3 pattern of education;

(b) if so, the details thereof;

(c) what is the minimum number of students required for introducing Sanskrit subject in IX and X classes in Delhi Schools?

(d) what further facilities are given for the propagation of the subject in Delhi Schools?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARAKATAKI): (a) Yes, Sir.

(b) Facilities for teaching of Sanskrit as a language are provided upto 10th Class. At the + 2 stage, Sanskrit can be offered as a core subject or an elective subject.

(c) 12 in urban areas; and 6 in rural areas.

(d) Students are encouraged to take up Sanskrit as an additional language in case they do not want to take it as one of the two compulsory languages.

Promotions in C.P.W.D.

6184. SHRI S. D. SOMASUNDARAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the reasons for not filling up the vacancies in the posts of Assistant Engineers Civil/Electrical in Central P.W.D. in the Southern region;

(b) whether it has not affected the performance in 1977-78 than budgeted for; and

(c) the reasons for not creating additional sub-divisions, Divisions and circle in C.P.W.D. in spite of increased workload in the Southern region?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Under the Recruitment Rules, 50 per cent of the vacancies to be filled by promotion in the cadre of Assistant Engineers, are to be filled through a departmental competitive examination. This examination is to be held in July 1978. The vacancies will be filled up after the examination.

(b) No, Sir. The number of vacancies left unfilled in the Southern region is only 10, 7 on the civil and 3 on the electrical side.

(c) In a vast organisation like the Central Public Works Department

there is always an in-built capacity to absorb fluctuations of workload. Moreover, because of increase in prices an increase in workload, expressed in financial term does not always represent a proportionate increase in workload in physical terms. All these things are scrutinised before sanctioning new units. However, in the Southern region the following additional units were created during 1977-78

- (i) One Project Team of Superintending Engineers' level consisting of one Executive Engineer's unit, two Assistant Engineers' (Civil) units and one Assistant Engineer's (Electrical) unit, at Mangalore.
- (ii) One Project Division of Executive Engineer's level, with two sub-divisions (Civil), one sub-division (Electrical), one additional post of Assistant Engineer and three Junior Engineers at Cochin.

(iii) Two new sub-divisions

(iv) Three sub-divisions by transferring from other regions

U.G.C. Grants to Universities in Maharashtra
6185 SHRI VASANT SATHE: Will

the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the amount of grants provided by the U.G.C. to each University in Maharashtra during the past three years;

(b) whether amount of grants will be increased in respect of Universities which were provided small or no amount of grants;

(c) how many applications are pending before the University Grants Commission from the different colleges of Maharashtra for aid; and

(d) which colleges applied for aid and for how long they are pending before U.G.C. and how many of them were sanctioned and paid in the last three years?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) (a) According to the information furnished by the University Grants Commission, the grants sanctioned to the universities in Maharashtra during the past three years are as follows:—

		1974-75		1975-77		1977-78	
		Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Bombay University	•	56,82,473.53	80,71,860.80	51,89,878.83			
2. Konkan Krishi Vidyapeeth	•	..	2,500.00				..
3. Mahatma Phule Krishi Vidyapeeth	•	500.00	5,782.50	27,165.03			
4. Marathwada University	•	9,64,416.40	17,71,170.17	21,68,705.19			
5. Nagpur University	•	24,36,785.33	40,36,845.68	62,11,542.71			
6. Poona University	•	46,06,437.68	47,31,265.60	1,10,22,906.68			
7. S.N.D.T. Women's University	•	38,01,878.89	59,69,173.85	24,19,482.99			
8. Marathwada Krishi Vidyapeeth	•	..	4,750.00	88,700.00			
9. Punjabra Krishi Vidyapeeth	•	..	1,000.00	1,000.00			
10. Shivaji University	•	12,51,966.53	15,11,414.12	38,71,407.66			
11. Tata Institute of Social Sciences (TISS)	•	6,94,967.80	9,19,434.83	26,16,881.87			
Non-plan maintenance grant for T.I.S.S.		..	15,04,643.81	19,59,000.00			

(b) Development grants to the four Agricultural Universities in the State are provided by the Indian Council of Agricultural Research. All other universities in the state are already receiving substantial assistance from the Commission on the basis of the development programmes approved.

(c) and (d). 221 colleges applied for development grant from the Commission during the Fifth Plan, of which 165 are being assisted. Only 5 applications received in March, 1978 are pending with the Commission.

Tenders for Ronky Defence Project

6186. SHRI VAYALAR RAVI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether tenders have been called for Ronky Defence Project.

(b) if so, how many tenders were received;

(c) whether it included any offer from public sector; and

(d) if so, why the public sector has not been given any preference?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) Tenders have been called for the supply of Nitric Acid Concentration Plant of 30 tonnes per day capacity for Turnkey Defence Project (the word 'Ronky' appears to be an error).

(b) Five tenders have been received.

(c) One offer from M/s FEDO.

(d) According to the present policy of the Government Public Sector undertakings are not to be accorded any price preference in the matter of Government purchases and they are to

be given only purchase preference. No decision has yet been taken in regard to placement of contract against this tender. The Government's policy referred to above will be kept in view while taking the purchase decision.

पश्चिमी बंगाल में पेयजल की कमी

6187. श्री भोजमह द्वयात अली: क्या निर्मल और आवास तथा पूर्ति और पुनर्बास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पेय जल की कमी को दूर करने के लिये पश्चिमी बंगाल की सरकार द्वारा "गाड़न रीच राइट प्रोजेक्ट" स्थापित करते की योजना है;

(ख) इस से राज्य के कौन-कौन से लेन लाभान्वित होंगे; और

(ग) यह परियोजना कब तक पूरी हो जायेगी ?

निर्मल और आवास तथा पूर्ति और पुनर्बास मंत्री (श्री सिकन्दर बहाल): (क) जी हां ।

(ख) निम्नलिखित लेनों को लाभ प्राप्त होगा:—

(1) दक्षिणी कलकत्ता

(2) दक्षिणी उपनगरीय नगरपालिका

(3) गाड़न रीच नगरपालिका

(4) बज बज नगरपालिका

(ग) यह प्रोजेक्ट 1981-82 में पूरा होने की संभावना है।

शरणार्थियों को नकद सहायता बहाल करना

6188. श्री अनुरूपज़ : क्या निकाल और आवास तथा धूति और पुनर्वास मंत्री यह बताने की कृता करेंगे कि

(क) किशनगज शाहबाद (राजस्थान) पुनर्वास योजना में किदम्बने बगाली शरणार्थी परिवार हैं और उन्हे क्या सुविधाएँ दी गई हैं

(ख) क्या छत्तेपुरा छट्टा-घट्टी एवं अन्य स्थानों पर बसे हुए शरणार्थी परिवारों को अभी भी नकद सहायता दी जाती है और यदि नहीं, तो यह कब से और किस बेंशादेशों से बन्द की गई है तथा उस के क्या बारण हैं,

(ग) उन परिवारों को रोजी-रोटी उपलब्ध कराने के लिए क्या प्रबन्ध किए गए हैं, और

(घ) उपरोक्त क्षेत्रों में बमाये गये शरणार्थी परिवारों, अधिकारियों एवं रम्भ-चारियों पर आब तक किये गये व्यय का व्यापार क्या है?

निर्दिष्ट और आवास तथा धूति और पुनर्वास मंत्रालय से राज्य मंत्री (श्री राम किलर) : (क) जिला कोटा की शाहबाद और किशनगज तहसीलों में तीन योजनायें हैं। अर्थेक्षण योजना के अधीन परिवारों की नम्बर निम्न है —

(i) छट्टा-घट्टी	217 परिवार
(ii) रत्नाई	250 परिवार
(iii) छत्तेपुर	105 परिवार

छट्टा-घट्टी के परिवारों को पहले ही पुनर्वास प्रदान कर दिया गया है। रत्नाई और छत्तेपुर के कर्मी शिविरों में 355 परिवार हैं और उन्हे निर्वाचित दरों पर राहत सहायता दी जाती है।

(ब) श्री, हाँ। छट्टा-घट्टी के परिवारों को छोड़कर जिन्हें 1-7-76 से बसमा पुनर्वास दिया जा चुका है।

(ग) अपनी जीविका कराने के लिये छट्टा-घट्टी के परिवारों को हृषि भूमियों आवंटित की गई है।

(घ) अब तक इन परिवारों के राहत और पुनर्वास पर 72 91 लाख रुपए और कर्मचारियों आदि पर 1.77 लाख रुपए व्यय किए गए हैं।

जारी भूमि के हृष्यकरण संबंधी परिवेक्षण

6189. श्री भोसले जाई आर० जीवारी क्या हृषि और सिवाई मंत्री यह बताने की कृपा करेंगे कि

(क) कम जारी भूमि के हृष्यकरण सम्बन्धी परियोजना के बारे में गुजरात विश्वविद्यालय के उप-कुलपति की ईकायत भाई पटेल द्वारा 30 अगस्त, 1977 को उर्वरक आयोजन को लिखा गया पत्र सरकार को प्राप्त हो गया है,

(ख) क्या गुजरात के हृषि मंत्री ने भी इस बारे में सिफारिश की है,

(ग) कम जर्चे में भीर त्वरित गति से जारी जमीन को हृषि योग्य बनाने के लिए सरकार का क्या कार्यवाही करने का विचार है,

(घ) क्या सलम्यूरिक एसिड बैट्ट का भूमि के हृषि योग्य बनाने में उपयोग करने से बचत होती है और हृष्यकरण की इस प्रक्रिया को तत्काल शुरू करने के लिये सरकार ने क्या कार्यवाही की है क्योंकि यह प्रक्रिया इस गरीब देश के लिये बहुत लाभदायक है, और

(इ) क्या संयुक्त राज्य अमरीका की सैलिनिटी प्रबोगशाला ने इस परियोजना की सराहना की थी और इस परियोजना को शीघ्र कियान्वित करने के बारे में सरकार की क्या प्रतिक्रिया है ?

हृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी हाँ ।

(ब) जी नहीं ।

(ग) यह मामला विचाराधीन है ।

(घ) चूनेदार क्षारीय मूदा के कृष्यकरण में सल्फ्यूरिक एसिड बेस्ट के उपयोग की सम्भावना है । क्षयकारी होने के कारण सल्फ्यूरिक एसिड को सम्भालना तथा प्रयोग करना काफी बड़ी समस्या है । उपलब्ध सल्फ्यूरिक एसिड बेस्ट की मात्रा तथा इस का क्षारीय मूदा के कृष्यकरण में सम्भावित उपयोग विचाराधीन है । क्षारी मूदा में सल्फ्यूरिक एसिड लाभकारी नहीं है ।

(इ) संयुक्त राज्य अमरीका की सैलिनिटी प्रबोगशाला के एक मूदा वैज्ञानिक की टिप्पणी यह है कि सोडिक क्लोरेटिस मूदा के कृष्यकरण में सल्फ्यूरिक एसिड लाभदायक है । सोडिक मूदा खारी मूदा से मिल है ।

बाबाहुर लाल नेहरू विश्वविद्यालय कर्मचारी संघ द्वारा प्रस्तुत ज्ञापन

6190. श्री राम सेवक हुबारी : क्या शिला, सलाल काल्याल और संस्कृति मंडी यह बताने की कृपा करें कि :

(क) क्या जबाहुर लाल नेहरू विश्वविद्यालय कर्मचारी संघ ने उपलब्धपति को अभी हाल में एक ज्ञापन दिया है,

(ख) यदि हाँ तो उनकी मार्गे वय है और

(ग) इस बारे में सरकार का क्या कार्यवाही करन का प्रस्ताव है ?

शिला, सलाल काल्याल और संस्कृति मंडी (डा० प्रताप चन्द्र चन्द्र) :

(क) जी हाँ ।

(ख) एक विवरण सभा पटल पर रख दिया गया है [विविध सभा LT-2078/78]

(ग) मार्गा की विश्वविद्यालय द्वारा जाच की जा रही है ।

Drinking Water Schemes in Assam

6191 SHRI AHMED HUSSAIN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state number of villages with names which have been identified in Assam under Centrally sponsored scheme for supply of drinking water district-wise?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) The information is given in the attached statement

Statement

Rural Water Supply Schemes approved under centrally sponsored Scheme in the State of Assam.

Sl. No.	Name of District	Name of Villages
1	2	3
<i>Continuing piped water supply schemes :</i>		
1.	N. C. Hills (Hill areas)	1. Maibonghazar 2. E & D Colony 3. Block HQ 4. Rail Colony 5. Korpasa 6. Nabulumpu basti 7. Girs pur basti 8. PWD colony 9. Industrial institute 10. Kalabari 11. Blas siding basti 12. Dibarphynglis 13. Pusana Naibong 14. Asalu 15. Noblidisa 16. Jatinga village 17. Fruit Preservation colony 18. Hindu basti 19. Kulungbasti 20. 4th Assam Police Camp 21. Kherbasti 22. P.W.D. Camp 23. Christian basti 24. Langting 25. Singnal basti 26. Kangdambro 27. Natun Elaza 28. Harangajaw 29. Maharaja Desowali basti 30. Rangapar basti 31. Doliadisa 32. Rangkhal 33. Maharaja basti 34. Chattakoke.
2.	Kabri Anglong (Hill areas)	1. Saraijan 2. Longlung Rongpui 3. Mara kardoi gaon 4. Sarteimung gaon 5. Bhatagaon 6. Inugaon 7. Iong Tumung gaon 8. Donkabay 9. Dokmoka bazar 10. Dokmoka Bazar II 11. Dokmoka village 12. Dokmoka Police Station 13. Dokmoka Road Point 14. Dokmoka Orang goan 15. Dokmoka Dispensary Area 16. Dokmoka Forest Colony Area 17. Dokmoka H. E. Area 18. Up-Dokmoka Road Sonapur 19. Up-Dokmoka Hale Rongfot 20. Upper gaon and Beluka gaon 21. Sing Teron goan 22. Jaijuri village 23. Simoluati 24. Passigaon 25. Karunabey goan 26. Longti House goan 27. Tarabayoan 28. Phuloni 29. Langting Bazar 30. Itapara 31. Colonies of R & E & D Irrigation & N. H. 32. Goraimari 33. Phuloni 34. Baligoan 35. Panigoan 36. Salabari 37. Fatikjan 38. Pandugoan 39. Tarabasa Sonari goan 40. Tarabasa bingingoan 41. Tarabasa Ronghang goan 42. Tarabasa longhen goan 43. Mahji 44. Harinapur 45. Goragoan 46. Rangagon 47. Parakhowa 48. Longtuk 49. Baroi goan 50. Garukata 51. Donkamokan 52. Sanen goan 53. Trunkagoan 54. Rongrigoan 55. Mansing goan 56. Raminsing Basti 57. Somba Ronghang goan 58. Umpani village 59. Chorgaon B.O.P. 60. Baithalang.
3.	Gauhati	1. Bandarshi 2. Habanguri 3. Goraprita 4. Pachania 5. Moligoan 6. Amguri 7. Becimari 8. Salhari 9. Raghunandapur 10. Dolguma 11. Mohammudpur 12. Kadamtala 23. Buduchar 14. Krishnai guria pt. I 15. Krishnai guria pt. II 16. Salpara Milandubi Pt. I 17. Salpara Milandubi Pt. II 18. Khar

	2	3
1. Kharap		<p>19. Titaguri 20. Ram falib 21. Fakiragram 22. Dhaportal 23. Pachagar 24. Totpara 25. Kodaldhar 26. Kazigoan Ravapara 27. South Tokrchara 28. South Tokrchara 29. Faikhowa I 30. Duanakuri 31. Kheksheni 32. Garmow 33. Balasidi 34. Manuman 35. Dupguri.</p>
2. Darrang		<p>1. Bondapara 2. Rampur 3. Bijognagar 4. Koklabari 5. Ulubari 6. Agrag 7. Bahori 8. Niz-Bohori 9. Bohori Reserve 10. Bhongpur 11. Kaljan 12. Barja 13. Niz-Juluki 14. Udalbari 15. Alagjar 16. Angardhowa 17. Tamulpur 18. Deghchhipur 19. Baregoan 20. Bhakatpara 21. Sarangbari 22. Purnia 23. Puramugudam I 24. Puramugudam II 25. Halo-wagoan 26. Niz Chal Chali 27. Jamunamukh 28. Nowgayapam 29. Sapkti 30. Dondua Majgoan 31. Bonpara 32. Kapahera.</p>
3. Sibsagar		<p>1. Bajajhar 2. Hatugorh 3. Balisha Hab 4. Rawtaphatar 5. Velsapara village 6. Khoirabari 7. Gubhati 8. Avangpara 9. Balisha 10. Somujuli 11. N. C. bonajuli 12. Kaliholla 13. Bamurjuli 14. Daparbatia 15. Moina chuburi 16. Kauli chuburi 17. Sonarigoan 18. Gossagoan 19. Lenga-chuburi 20. Baralimara 21. Khakar chuburi 22. Baralimara 23. Boara chuburi 24. Singla chuk 25. Doomdooman goan 26. Singirima 27. Kacharigoa 28. New goan 29. Sliput 30. Silmari pather goan 31. Silmari pather No. 1.</p>
4. Dibrugarh		<p>1. Jalakhat 2. Nowboisa 3. Nirigoan 4. Nagaderia 5. Dchingia 6. Modojan 7. Chapani Bharalua 8. Dchingia 9. Modijan 10. Relegoan 11. Maharagoan 12. Chowdung goan 13. Pahuchung 14. Parbatia goan 15. Bamungoan 16. Khongia 17. Titabai 18. Majgoan 19. Babejia goan 20. Kachungoan 21. Bibijangoan 22. Saricutra farm 23. Kamargoan 24. Sonowalgoan 25. Bordilingia goan 26. Panidisgingia goan 27. Jagonia goan 28. Alengmoragaoan 29. Molagoan 30. Kathkotia 31. Habialgoan.</p>
5. Lakhimpur		<p>1. Lapeta Kachari 2. Niz-Mankata 3. Rongmola 4. Mirigoan 5. Bindakotia goan 6. Mulikgoan 7. Borali odaigoan 8. Pakherigan goan 9. Kadiong goan 10. Tongonagoan 11. Tongona Bonoli 12. Kalibil 13. Kachijar.</p>
		<p>1. Niz-laluk 2. Padumoni 3. Pachim Laluk-I 4. Pachim Laluk II 5. Karunabari 6. Panigoan 7. Baragoan 8. Bhaka goan 9. Sulatgoan.</p>

1

2

3

9. Cachar 1. Udharbond 2. Dwrganagar Pt. 1 3. Moning Leikai 4. Keithei 5. Mayni Leikai 6. Miasman Leikai 7. Mutin Leikai 8. Babul Leikai 9. Salcharpara I 10. Salchapara II 11. Salchapara III 12. Ghagrapar 1, 13. Gehagru par II, 14. Sridharpur 15. Tulargiam 16. Mazirgaon 17. Changatal 18. Sugauri North 19. Sugauri South 20. Naharpur 21. Kyperchawkh 22. Jagannathpur 23. Malupa saidpura 24. Atampur 25. Masanpur 26. Maskpur 27. Jalapur 28. Kandig-rani 29. Chaithya Nagar 30. Tangibari 31. Ratabari 32. Atangar 33. Sarkaribari 34. Grandhara bati 35. Bazarighat 36. Kazu bazar 37. Paharjal 38. Paldhar.
10. Kamrup 1. Dewripara 2. Varuapara 3. Azrapara 4. Laputula 5. Gruaipara 6. Kewotpara 7. Charalpara 8. Mirzapur 9. Geanakpara.
11. Sibsagar 1. Sarupathai 2. Gehattangoan 3. Gehondhakori 1, 4. Gehondakori-2 5. Chakipathar 6. Tung goan.

New Scheme

1. Dubuerar 1. Kaohungoan 2. Bhajani 3. Gcandhia 4. Tamubikhut 5. Khongen 6. Niz-Tengakhat 7. Abhoyphri 8. Saru Abhoy-puri 9. Ghungi goan 10. Chakalivenia 11. Chapalkhwa 12. Assamigoan No. 2, 13. Assamia goan-3.
2. Sibsagar 1. Bangal pukhuri 2. Salamidhana 3. Babichuk 4. Luchubain 5. Doliagoan 6. Hatigaon 7. Ban Dhekiakow 8. Dhekiakhwa 9. Dhekiakhwa Baria 10. Khanikaragaon 11. Telia Sonari goan 12. Dulgoan 13. Moloikumar 14. Knowargoan 15. Musilmpara 16. Shenuchhagoan 17. Deodhagoan 18. Hatimuriagoan 19. Batanpuria 20. Katheripuri 21. Deorajan 22. Abhoy-puria 23. Kaibartagoan.
3. Nalbari 1. Niz-Rajagarh 2. Nalapara 3. Samabard 4. Jana Batti 5. Niz-Gohpur 6. Bilatia 7. Tongorna 8. Hazari-kachawk 9. Barigoan 10. Dhenudhar 11. Sootie Chowk.

	1	2	3
4. Lakhimpur			1. Dhalpur 2. Da goan 3. Danka 4. Chitagoan 5. Bhnlo Dalamu 6. Barapali aria 7. Niamtchawlk 8. Karichewk 9. Minipathar 10. Karichewk 11. Goalpathar 12. Bharab-chuk No 1-13. Bharalichawlk No 2-14. Bikulgoan 15. Blimnia Naga 16. Kheba block 12-17. Nagakholia Block 2-18. Nampam 10. Dibelpur 1. Habu.
5. Kamrup			1. Ambut 2. Balguri 3. Biknani 4. Bhanurbati East 5. Bhangabari West 16. Puthackuchi 7. Barnali Kuchi 8. Suta Salki 9. Nasaria 10. Churnaria Satra
6. Goalpara.			1. Balaipara Bazar 2. Padupara 3. Nagi para 4. Malapara 5. Banimpura 6. Baniapara 7. Gatkapara 8. Burtal 9. Durgipur 10. Lohipuri 11. Baratori 12. Agmonibazar 13. Kheburi 14. Kaldi ba Bazar 15. Boromara 16. Masid para 17. Kaldoba Barmanpara 18. Balajan 19. Bhatipara 20. Sisfanguri 21. Dupidhara Pt I 22. Dupidhara Pt-2 23. Dupidhara Pt III 24. Digali Pt-I 25. Digali PT-II 26. Digali Pt III 27. Begnani Anibari
7. Nowrang			1. Niz Borpur 2. Nathabari 3. Cetibhori 4. Alkchi 5. Tingabari 6. Saralgaoan 7. Bararungoan 8. Dorangal goan 9. Bhurbondi 10. Kalahguri 11. Baran-gabari 12. Augwigoan
8. Cachar			1. Barjatiapur Pt I 2. Barjatiapur Pt II 3. Niz-Katgora III 4. Siddeswari 5. Kanprnar 6. Algapur 7. Algapur IV, 8. Barnagar 9. Kathicherra Bazar 10. Rangpur I 11. Rangpur II 12. Rongjuri III 13. Rongpur IV 14. Pinaragar 15. Khujab 16. Akbarpuri 17. Kamargram 18. Pravarpur 19. Suprakandi 20. Satangdopur 21. Ihsarpur 22. Fakalarzar 23. Bupahani 24. Kundrapaharia 25. Mitara 26. Jeteia 27. Sonabari 28. Sankarpuri 29. Dimapur
9. Kabri Anglong			1. Sankjanan 2. Phywood factory, area 3. Mokhol village 4. Ghatal Duli 5. Chandrapur 6. Rokajan 7. Hongkauam Adarsa village
10. N. C. Hills			1. Chandrapur nagar 2. Khejurbond 3. Natun Kalachand 4. Nob-di langung 5. Sambar village 6. Iubang village

Alleged decline in admission and recruitment of non-Muslim in Aligarh Muslim University

6192. SHRI A. MURUGESAN:
SHRI C. N. VISVANATHAN:
SHRI P. S. RAMALINGAM:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that there is a continuous shift in the secular admission policy of the Aligarh Muslim University and the percentage of very meritorious non-Muslim students admitted last year came down to about 17 per cent from 36 per cent or so of previous years;

(b) whether this isolationist policy is justified in an institution enjoying wide national support both financially or otherwise;

(c) whether this discrimination has become almost 100 per cent in University appointments and promotions of the teaching staff in utter disregard to merit; and

(d) if so, what steps Government propose to take to safeguard the interests of non-Muslim employees, teaching staff and students in the University?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):
(a) to (d). According to the information furnished by the Aligarh Muslim University, there has been no substantial decline in the percentage of non-Muslim students admitted to the University during the last 3 years, as is evident from the figures given below:

Year	Muslims admitted	Non-Muslim admitted	Percentage of non-Muslims
1975-76	3357	1150	25.5
1976-77	2656	1181	29.8
1977-78	4079	1496	26.8

The University has also denied discrimination against non-Muslims in the matter of appointments to teaching posts during the last 3 years, the relevant figures in this behalf are given below:—

Year	Non-Muslims	Muslims
1975	6	41
1976	5	60
1977	11	62

Appointments to teaching posts in the University are made by the Executive Council of the University on the recommendation of Selection Committees in accordance with the procedure laid down in the University Act and Statutes after inviting applications through advertisement in all the leading newspapers. The University Act also contains necessary provisions for safeguarding the interest of its employees and these provisions are considered quite adequate.

सेन्ट्रल इंस प्रेस देहरादून

6193. यदि नवाब सिंह औहाना का शिक्षा, समाज कल्याण तथा संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1972 व 1975 के बीच सेन्ट्रल इंस प्रेस, देहरादून में "हाई स्कूल नागरिक शास्त्र" और "अर्थशास्त्र की रूपरेखा" नामक छपी दो पुस्तकों के लगभग बीस हजार रुपए के बहुमूल्य बेल कागज को उसे जिल्दसारी के लिए समय के अन्दर न भेजने के कारण दीमक जा गई थी; और

(ब) यदि हां, तो इस हाति के लिए जिम्मेदार अधिकारी को क्या दंड दिया गया है और यदि नहीं, तो इसके क्या कारण हैं

धीर क्या इस नुकसान को बढ़ा करते छालने का प्रयास किया जा रहा है ?

विज्ञा समाज कल्याण तथा संस्कृति अंतर्राष्ट्रीय में राष्ट्र मंत्री (धीर जी) नुकसान : (क) धीर (ब) कुछ अधिकारों को जिन पर ये दोनों पूस्तकों बीच में मुक्ति दी, प्राथिक रूप से दीमक चाट गई थी । उनका अपयोग गाहुं पांचयों के रूप में कर लिया गया था, जो सामान्यतया बैल पुस्तकों में लगाई जाती है, जिससे सरकार का बहुत कर हानि दूर है । तो थी, हानि की ठाक ठीक मात्रा का पता लगाया जा रहा है ।

Movement of Rice/Paddy within State of West Bengal

6194 SHRI PARMANAND GOVIND-JIWALA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it has been brought to the notice of the Central Government that the West Bengal Government is circumventing the Central Food Policy by promulgating orders under section 144 of Cr P C in the districts prohibiting the movement of rice or paddy from one area to another area even within the State, and

(b) if so, what steps are being taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BIJANU PRATAP SINGH) (a) Imposition of restrictions on the movement of foodgrains through promulgation of orders under Section 144 of the Criminal Procedure Code by the West Bengal Government has come to the notice of the Government of India through some representations and Press reports. The State Government have stated that orders under Section 144 of the Cr P.C

have been issued by the District Magistrates in the State because of the apprehension of breach of peace in the surplus districts and with a view to preventing illegal seizure of paddy by "JOTEDARS" and its removal. These orders are of limited duration and have nothing to do with circumventing the food policy of the Central Government

(b) Does not arise

उत्तर प्रदेश में बीहार भूमि को कृषि योग्य कराना

6195. धीर ज्ञाला प्रसाद कुरील : क्या कृषि धीर रित्वाई मंत्री यह बताने की कृता करें कि उत्तर प्रदेश में उन स्थानों के नाम क्या हैं जहाँ केन्द्रीय सरकारी की भवद से बीहार भूमि को बुलडोजरों की सहायता से कृषि योग्य बनाया जा रहा है धीर क्या उन्हे इस बान को जानकारी है कि इस काम में लगे हैं आवेकारी ढिलाई से काम कर रहे हैं जिससे सरकारी धन का अप यथ हो रहा है धीर किसानों का अहिन तो रहा है ?

कृषि धीर रित्वाई मंत्री (धीर सुरजीत सिंह बरसाला) : गाचबी योजना में दोरान उत्तर प्रदेश के पुक्करायण (कानपुर), सलोन (राय बोली) तथा बाह (आगरा) में 100 प्रतिशत केन्द्रीय सहायता से ममतल भूमि को सरका तथा ऊड़-खाड़ भूमि के स्वामोकरण की एक केंद्रीय क्षेत्र की मार्गदर्शी परियोजना जारी है । योजना के अन्तर्गत हान बले कार्य को राज्य तथा बेश्रीय सरकार के प्रतिकारियों द्वारा समय-समय पर देखभाल की जाती है तथा कोई गिकायन नहीं मिली है । आस पास के क्षेत्रों के कृषक योजना को बढ़ा देनांते पर आरम्भ करने के लिए अनुरोध करते रहे हैं । योजना का सफलतापूर्वक क्रियान्वयन जारी है ।

राज्यों को उर्वरकों का आवंटन

6196. श्री बनूला प्रसाद शास्त्री : क्या हुवि और तिकाई मंत्री यह बताने की कृपा करें कि

(क) क्या विभिन्न राज्य सरकारों ने केन्द्रीय सरकार से वर्ष 1977-78 के लिये विभिन्न किम्बों के उर्वरकों के कोटे के आवटन के लिये अनुरोध किया है, और यदि हाँ, तो किन-किन राज्यों से किस किस्म के और कितने उर्वरकों के लिये अनुरोध किया है, और

(ब) क्या केन्द्रीय सरकार ने राज्यों को 1977-78 के लिये उनकी मांग के अनुसार उर्वरकों का पर्याप्त कोटा आवटित किया है, और यदि हाँ, तो विभिन्न राज्यों को राज्यवार कितनी मात्रा में उर्वरक आवटित किये गये हैं तबा यह आवटन करने में क्या मानदण्ड अपनाया गया है ?

हुवि और तिकाई मंत्री (श्री बुरलीत सिंह बरलाला) : (क) और (ब) राज्य सरकारे नियमित प्रपत्र म पोषका

के रूप में विभिन्न उर्वरकों की मांग प्रस्तुत करती है और इन पर प्रत्येक फसल मीसम के प्रारम्भ में केन्द्रीय सम्मेलनों में विचार किया जाता है । राज्यों में उपचोर की प्रवृत्तियों, विभिन्न फसलों के अव्याप्त लाए जाने वाले खेत, प्रत्येक राज्य में विभिन्न फसलों की सत्य विज्ञान आवश्यकताओं और उनके पास उपलब्ध उर्वरकों के अप्छार पर विचार करने के पश्चात आपसी सहमति के आधार पर पोषकों के रूप में उर्वरकों की निवल आवश्यकताएं तैयार की जाती हैं । इन केन्द्रीय सम्मेलनों में गज्य सरकारों तबा उर्वरक उदाग के परामर्श में सम्पाई की समेकित योजनाएँ भी बनाई जाती हैं ताकि राज्यों की कुल आवश्यकताओं को, जहाँ तक उपलब्ध हो सके, घरेलू उत्पादन से पूरा किया जा सके और यदि कोई कमी हो तो आवात ढारा उसे पूर्ण किया जा सके । 1977-78 के लिए विभिन्न राज्यों सम्बन्धीय जोड़ा की कुल निवल आवश्यकताओं को दर्शने वाला एक विवरण संलग्न है । विवरण में दिए गए आवृद्धे आवटित मात्राओं को भी दर्शात है ।

विवरण

1977-78 के लिए उर्वरकों की कुल निवल आवश्यकताएँ

(मीटरी टन)

	एन	पी	के	एन+पी+के
1 आनंद प्रदेश	325926	103343	22711	451980
2 असम	30177	990	871	4878
3 बिहार	141441	26528	12210	180179
4 गुजरात	192886	80467	25382	298735
5 हरियाणा	163545	22774	8709	195028
6 हिमाचल प्रदेश	6016	985	211	

1	2	3	4	5	6
7.	जग्मू तथा कमीर	8260	2757	—	11017
8.	कल्टिक	205781	66125	48722	320628
9.	केरल	38767	28420	24631	91818
10.	मध्यप्रदेश	95390	41405	3237	140032
11.	महाराष्ट्र	175907	83072	66297	325276
12.	मणिपुर	2330	803	526	3659
13.	मेघालय	1098	755	139	1992
14.	नाशालैंड	114	84	61	259
15.	उडीसा	54313	7359	3060	64732
16.	पंजाब	130189	88596	—	218785
17.	राजस्थान	111897	22050	4058	138005
18.	तमिलनाडु	277200	88000	91300	456500
19.	त्रिपुरा	848	145	250	1243
20.	उत्तर प्रदेश	711830	93839	49495	855164
21.	पश्चिम बंगाल	119088	31581	34199	184868
22.	अंडमान और निकोबार द्वीप	11	6	3	20
23.	अण्णाचल प्रदेश	550	275	275	1100
24.	दादरा तथा नागर हवेली	367	78	—	445
25.	गोवा दमन तथा दीव	2675	1474	1066	5215
26.	दिल्ली	2842	721	190	3753
27.	मिजोरम	11	5	1	17
28.	पांडुचेरी	4484	2220	1969	8673
29.	कासी बोर्ड	21340	9900	14300	45540
30.	रबड़ बोर्ड	4617	4753	4305	13675
31.	इलायची बोर्ड	880	2640	1320	4840
32.	टी बोर्ड	13569	4050	8708	26327
33.	चंडीगढ़	694	59	32	785
34.	टी बोर्ड (उत्तर-पूर्व)	35680	2044	14255	51979
35.	सिविकम	405	340	163	908
	कुल	2853968	818643	442656	4115267

बिहार में खुरिया उर्बरक की कमी

6197. ओ वित्तायक प्रसाद यादव : क्या खुरिया और सिंचाई मंत्री यह बताने की हुपा वरेगे कि

(अ) क्या यह सच है कि बिहार में उर्बरकों, विशेषकर यरिया की गत ग्रीवी की बुधाई के समय भारी बमी ओ जिसके परिणामस्वरूप ग्रीवी की कमत्र बुरी हालत में है, और

(ख) बिहार को 1977-78 और 1976-77 में पृथक पृथक कितने टन उर्बरक मालाई प्रिंग आर उसमें यरिया वित्ती मात्रा में था ?

खुरिया और सिंचाई मंत्री (ओ मुख्यमंत्री सिंह बरनाला) : (अ) जो नहीं । रवी 1977-78 के मासम में बिहार में न केवल उर्बरक की ५०००० मात्रा ही मालाई की गयी ओ अपितु राज्य में १-८-१९७७ को १ १४ लाख मीटरी टन उर्बरक का बफर स्टार्ट भी रखा गया था । इसके अनियिक प्राप्त सूचनाओं के अनुमान बिहार में गेहू तथा अन्य ग्रीवी की कमत्र के उदादन की मम्भायता अच्छी है ।

(ख) वर्ष 1976-77 के दौरान ० ८८ लाख मीटरी टन की तुलना में बिहार को वर्ष 1977-78 (फरवरी 1977 से जनवरी 1978 तक) १ ५२ लाख मीटरी टन उर्बरक पूर्णत तथा की मालाई की गयी थी । उपर्युक्त मात्रा में स १९७७-७८ के दौरान राज्य को २ १८ लाख मीटरी टन यरिया की मालाई की गई थी जबकि १९७६-७७ में केवल १ ७७ लाख टन की सप्लाई की गई थी ।

Benefit of Irrigation to Cultivators of Ruffled and Uneven Land

6198 SHRI DALPAT SINGH PARASTE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is in the knowledge of Government that the land under cultivation in the country is not of one type at all the places and somewhere it is uneven and ruffled, and somewhere it is gravelly and full of stones where irrigation work is not easily possible, and

(b) if so the steps taken or proposed to be taken by Government to give the benefits of irrigation to the cultivators of such lands?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) Yes Sir Land under cultivation in the country varies from region to region depending upon local geological and physio-graphical factors Development and utilisation of irrigation in some areas are more difficult than in others

(b) The steps taken or proposed to be taken include

(i) Undertaking ground water investigations and development in all areas including hard rock areas and bouldary formations,

(ii) Undertaking Major & Medium Irrigation projects after due soil surveys and arranging for land levelling and shaping in the command areas, so that lands can be irrigated efficiently,

(iii) Providing institutional finances for construction of well/tubewells etc as well as for land development;

(iv) Undertaking measures for stabilisation of ravinous areas and providing irrigation facilities.

कायमगज शूगर मिल, फर्मावाद की
उत्पादन क्षमता

6199. श्री महादीपक सिंह जनक्य : क्या हुवि और सिंवाई मधी यह बताने की हुया करेंगे कि

(क) कायमगज शूगर मिल, फर्मावाद, उत्तर प्रदेश की प्रतिदिन की उत्पादन क्षमता क्या है,

(ख) उक्त मिल के क्षेत्र में कुल कितने एकड़ गजे की कमता बोई गई,

(ग) क्या मिल के प्रबिकारियों की अमावधानी के कारण उक्त मिल की पूरी क्षमता का उत्तरोग नहीं किया गया है,

(घ) इसके परिणामस्वरूप हुई हानि का अंगूठा क्या है, और

(ङ) इस बारे में मरकार क्या कार्यवाही कर रही है ?

हुवि और सिंवाई जनक्य में राज्य बंडी (श्री भानु प्राताप सिंह) : (क) कायमगज शूगर मिल, फर्मावाद, उत्तर प्रदेश की गजे की प्रतिदिन गम्भीरता परते की क्षमता 1250 मीटरी टन है।

(ख) से (ङ) प्रपेक्षित सूचना उत्तर प्रदेश सरकार से प्राप्त होनी है और यथा-यथा में सभा के पटल पर रख दी जाएगी।

S.C. and S.T. Students admitted in Schools and Colleges in Delhi

6200. SHRI AMAR ROY PRADHAN Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state the number of Scheduled Castes and Scheduled Tribes students who have been admitted as general students in Delhi Colleges and Schools during current academic year?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI) Final statistics about enrolment of Scheduled Castes/Scheduled Tribes students in Delhi Schools and Colleges for the academic session 1977-78 are under compilation

Allocation for Community Development Programme in M.P.

6201 SHRI MADHAVRAO SCINDIA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) total allocation for Community Development Programmes in Madhya Pradesh and its break-up from different sources like Centre and State during the 5th Plan period,

(b) its utilisation upto the end of February, 1978,

(c) whether it is also a fact that the States share is much higher, keeping in view the limited resources and its backwardness, and

(d) if so, Government's reaction thereto?

'HE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRA-TAP SINGH) (a) to (d) Information is being collected and will be laid on the table of the House as soon as possible

Panchayat Election in States

6202 SHRI SAMAR GUHA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that in many States like West Bengal, Tripura and others, Panchayat Elections will be held very soon;

(b) if so, whether the Prime Minister has expressed a desire that these Panchayat elections should be contested not on party basis,

(c) if so, whether an all-party consensus should be arrived at for avoiding party conflicts at the lowest stratum of our society, and

(d) if so whether the Government will make an effort for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) This Ministry has no information as to whether Panchayat elections are going to be held very soon in the States where these are due

(b) to (d) According to report which appeared in the Press the Prime Minister told the Chairman and Members of the committee on panchayati Raj Institutions when they called on him that elections to panchayats should be held regularly and as far as possible efforts should be made to achieve an unanimity. Party politics should be kept out from Panchayati Raj bodies and decision arrived at by consensus. As the Committee on Panchayati Raj Institutions has been constituted to enquire into the working of Panchayati Raj Institutions and to suggest measures to strengthen them so as to enable a decentralised system of planning and development to be effective they will no doubt consider the Prime Minister's above views and make suitable recommendations in this regard in their report to be submitted to Government

Rural Development Programme

6203 SHRI PRASANNBHAI MEHTA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that the Planning Commission has set up a voluntary participation group for

rural development to evolve a strategy for active and meaningful participation by voluntary agencies in rural development programmes,

(b) if so its main functions,

(c) to what extent it has helped in the rural growth,

(d) whether they have recommended any measures so far, and

(e) whether their recommendations will be taken into consideration while formulating the next five year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Yes Sir

(b) The terms of reference for the group are —

(1) To identify and spell out with a view to utilise optionally the role and participation of voluntary agencies—

(a) in preparation of plans for Rural Development

(b) in implementation of Rural Development Plans

(2) To recommend machinery in the Central and State Governments for assisting voluntary agencies and for earmarking funds for the purpose

(c) The recommendations of the group are awaited

(d) No Sir

(e) Yes, Sir

बोली की उत्पादन लागत

6204. की लंगा लागत तिहः : क्या तुम्हि दौर रित्याई मरी यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने 1971-72 के बाद चीनी पर उत्पादन-शुल्क संबंधी कोई अध्ययन या सर्वेक्षण कराया है; और

(ख) वर्ष 1971-72 से 1977-78 की अवधि के दौरान चीनी की उत्पादन लागत में कितनी वृद्धि हुई है?

हावि और सिवाई अंत्रालय में राज्य चीनी (ओ भानु प्रताप सिंह) : (क) 1971-72 के बाद किसी खाम उद्देश्य से चीनी पर उत्पादन शुल्क के बारे में कोई विशिष्ट अध्ययन अथवा मर्वेक्षण नहीं किया गया है। लेकिं और शुल्क विक्री की चीनी पर 1-10-71 से लागू उत्पादन शुल्क की दरें संलग्न विवरण में दी जाती हैं।

(ख) 1971-72 के दौरान चीनी के उत्पादन की भारित औसत लागत 156.44 रुपये प्रति किवंटल थी और 1977-78 मीसम के लिए इसका अनुमान लगभग 220 रुपये प्रति किवंटल लगाया गया है।

विवरण

अवधि	लेकी चीनी पर उत्पादन की चीनी पर शुल्क की दर	सूली विक्री पर उत्पादन शुल्क की दर
1-10-71 से 30-11-72 तक	30%	समूची चीनी पर
1-12-72 से 14-12-73 तक	26% 30%	30%
15-12-73 से 28-2-75 तक	20% 37.50%	37.50%
1-3-75 से 2-8-76 तक	20% 45%	45%

अवधि लेकी चीनी पर उत्पादन की चीनी पर शुल्क की दर उत्पादन शुल्क की दर

3-8-76 से 31-10-76 तक	15%	45%
1-11-76 से 31-12-76 तक	15%	41.50%
1-1-77 से 15-11-77 तक	15%	45%
16-11-77 से 28-2-78 तक	12½%	27½%
1-3-78 से 14-3-78	12½% × 5%	27½% + 5%
	मूल शुल्क	मूल शुल्क
15-3-78	11% + 5%	27½% + 5%
इस से आगे	मूल शुल्क	मूल शुल्क

Rehabilitation of Refugees in Kashmir

6205. SHRI D. B. CHANDRE GOWDA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the details regarding the question of rehabilitating the two lakh refugees of 1947 conflict in the State of Kashmir;

(b) whether it is a fact that the Finance Minister of Jammu and Kashmir has stated in the Assembly of Jammu and Kashmir that the Central Government is not in mood to discuss it; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):

(a) 1. Payment of ex-gratia grant

About 1,35,000 persons had migrated from Pakistan-Occupied-Kashmir after Pakistani aggression in 1947. The relief and rehabilitation benefits provided to them include, inter-alia payment of ex-gratia grant of Rs. 1000 per family settled on land and Rs. 3500 per family for only those having a monthly income of Rs. 300 or less who were settled otherwise than on land. A sum of Rs. 456.42 lakhs has so far been paid. As on 28-2-1978, 12 cases were under process.

2. Rural Rehabilitation in Jammu and Kashmir State

Out of 31,619 families who got themselves registered 22,715 families applied for rehabilitation on land. On an average, the families were allotted up to 4 irrigated or 6 unirrigated acres of land depending on the size of the family. 21,116 families have already been allotted agricultural lands to the extent of 7.17 lakh kanals of both evacuee (6.11 lakh kanals or 0.90 lakh acres) and non-evacuee land (1.06 lakh kanals or 0.13 lakh acres). The cases of 1599 families were rejected.

After the refugees had been settled on land, they were given takavi loans to help them to buy bullocks, seeds and implements. A basic loan of Rs. 500 was given to each family, but in certain cases a subsequent loan of Rs. 500 was also given. The total amount of loans advanced was about Rs. 1.11 crores.

The question of making up deficiency in cases of shortfall in the allotment of land as per prescribed scale is under consideration of the State Government whose final recommendations are awaited.

As intimated by the Government of J & K, provision has been made in the Agrarian Reforms Act to provide for conferment of the status of occupancy tenants on agricultural lands in the cultivating possession of the displaced persons.

3. Urban Rehabilitation in Jammu and Kashmir State

Out of 3595 urban families who sought settlement in towns, 1784 were allotted quarters/plots, 1244 applications were filed for want of response. 73 applications were rejected. 494 cases are under process.

4. Rehabilitation outside Jammu and Kashmir State

5309 families were settled outside the State of J & K.

(b) and (c). The Government of J & K had sent a scheme for sanctioning housing grant of Rs. 3000 each to 1650 Displaced Persons families of 1947. The State Government were informed that since the refugees of 1947 had been assisted with the usual ex-gratia grant and since they had been settled long back, the Department of Rehabilitation had no further allocation of funds to provide for this purpose. The Government of Jammu and Kashmir has intimated that it was on this specific issue that the Finance and Rehabilitation Minister of Jammu and Kashmir stated in the Jammu and Kashmir Assembly during the course of general discussion on Budget as also during the discussion for Grants for his Ministry that the previous Government had agreed to provide funds for slum clearance whereas the present Government had declined to do so. However, the Government of India have not at any stage declined to discuss the matter further.

राष्ट्रीय उत्तम योजना

6207. वी सर्वी नारायण नालक : क्या हाई और लिवाई मंडी शिमलिहित जानकारी देने वाला एक विवरण सत्रा पट्टा पर रखने की हुया करेंगे कि :

(क) प्रत्येक राज्य में उन व्यक्तियों के नाम क्या हैं, जहां राष्ट्रीय उत्तम ही और

उनके विकास के लिए प्रारम्भ की गई योजनाओं का योग्य क्या है; और

(ब) क्या मध्य प्रदेश के टीकमगढ़ जिले में महत्वपूर्ण ऐतिहासिक और प्रतिष्ठित वैदिकस्थल घोरठा में प्रस्तावित राष्ट्रीय उद्यान की योजना के लिए केन्द्रीय सरकार का सर्वेक्षण करने और उक्त योजना को क्रियान्वित करने का विचार है?

हुवि और रिचार्ड मंडो (भोज सुरक्षीत तिह बदाना) : (क) हुवि और रिचार्ड मंडोलय के हुवि विभाग ने देश में कोई राष्ट्रीय उद्यान स्थापित नहीं किए हैं और न ही उनके विकास के लिए कोई योजना प्रारम्भ की है।

तथापि, केन्द्रीय विभान एवं प्रौद्योगिकी विभाग के नियन्त्रणाधीन निम्नांकित दो उद्यान हैं जो राष्ट्रीय उद्यान के समान नहीं हैं:—

(1) हावड़ा में भारतीय बनस्पति उद्यान। इसकी स्थापना पौधों के सम्बन्ध में अनुरन्धान करने तथा नये पौधों का विकास करने के लिए की गई है।

(2) राष्ट्रीय बनस्पति उद्यान, लखनऊ। यह वैज्ञानिक एवं प्रौद्योगिक अनुसन्धान परिकर के नियन्त्रणाधीन है। यह एक उद्यान तथा व्यापिक बनस्पति प्रयोगशाला है जिसका लकड़ देश के हुवि-इतर किकायती बनस्पति संसाधनों की खोज तथा उनका उपयोग करका है।

देश में 15 राष्ट्रीय योर्क भी हैं जिनका प्रयोग तथा देश-देश संभवतः राष्ट्र तरकारों की विकासतारी है। ये राष्ट्रीय योर्क किकार-तार व्यवस्थाएँ भी हैं और राष्ट्रीय बन्ध-ग्रामि-

बोर्ड की सीमा में प्राप्त हैं। इन राष्ट्रीय योर्कों का राज्य-वार विवरण इस प्रकार है:—

क्षम राज्य का नाम राष्ट्रीय योर्क का नाम सं।

- | | |
|-----------------|--|
| 1. असम | 1. काशीरंगा राष्ट्रीय योर्क |
| 2. विहार | 1. हजारीबाग राष्ट्रीय योर्क |
| 3. गुजरात | 1. गिर राष्ट्रीय योर्क |
| 4. कर्नाटक | 2. वेलावदार राष्ट्रीय योर्क |
| 5. मध्य प्रदेश | 1. बांदीपुर राष्ट्रीय योर्क |
| 6. महाराष्ट्र | 2. बनरबहा राष्ट्रीय योर्क |
| 7. उडीसा | 3. नेगरहोल राष्ट्रीय योर्क |
| 8. उत्तर प्रदेश | 1. शिवपुरी राष्ट्रीय योर्क |
| | 2. बांधवगढ़ राष्ट्रीय योर्क |
| | 3. कान्हा राष्ट्रीय योर्क |
| | 1. तडोवा |
| | 1. सिमलीपाल प्रस्तावित राष्ट्रीय योर्क |
| | 1. कारबेट राष्ट्रीय योर्क |
| | 2. दुद्दा राष्ट्रीय योर्क |

(ब) जी नहीं।

Enforcement of Prohibition

6208 SHRI MANORANJAN BHA
KTA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) what are the present Government agencies responsible for the enforcement of prohibition policy of the Government

(b) whether some new Government set up is being created for effective implementation of the new prohibition policy, and

(c) if so, full facts and details about the proposed new Government agency?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN) (a) The State Governments are responsible for the enforcement of prohibition since the subject, relating to the production, manufacture, possession, transport, purchase and sale of intoxicating liquors as also levies of duties of excise on alcoholic liquors for human consumption come under Entries 8 and 51 of the List II (State List) of the VII Schedule to the Constitution of India

(b) No, Sir

(c) Does not arise

Clearance of Medium Irrigation Schemes of MP

6209 SHRI SUKHENDRA SINGH Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state-

(a) whether it is a fact that the Central Government have cleared the three medium irrigation schemes in Madhya Pradesh, and

(b) if so, the details regarding the estimated cost and the revised estimated cost of these projects?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) The names of three medium schemes of Madhya Pradesh and their estimated cost, as cleared by the Planning Commission on 27th March 1978 are given below:

Name of scheme	Estimated cost (Rs. lakhs)
1 Majhgaon Tank Project	94.0
2 Sahibkhed Irrigation Project	103.17
3 Shivnath Diversion Project	39.65

Since these are new projects, the question of their revised estimated cost does not arise

, Jawaharlal Nehru University

6210 SHRI KANWARLAL GUPTA Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) does Government propose to change Jawaharlal Nehru University Act so that some of the colleges of South Campus may be attached to it; and

(b) if not, reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) No such proposal is under consideration of the Government

Autonomous Academic Institutions

6211 PROF. P G MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the University Grants Commission have formulated and

implemented the programme of having a few select colleges all over the country as "autonomous" academic institutions,

(b) it so broad details thereof,

(c) the U G C s financial assistance to such autonomous colleges over a full year and the broad categories for which such a grant is given, and

(d) whether the autonomous colleges will give their own degrees etc ?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) to (d) According to the formation furnished by the University Grants Commission a scheme to confer autonomy on selected colleges was finalised in 1973 Under the scheme the colleges concerned will have autonomy in the matter of determination of curricula courses of study, evaluation methods and other related matters The status will be conferred by the university and this will require amendments to the relevant Act, if the existing Acts do not have such provision The degree will however continue to be awarded by the University concerned, but the name of the autonomous college will be mentioned in it Any assistance arising out of the autonomous status would be only marginal and related to the special academic programmes developed by the colleges, which would be provided by the Commission on a cent per cent basis for a period of five years

Disposal of Butter Milk Powder of Delhi Milk Scheme

6212 SHRI SHIV NARAIN SARSONIA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that the stock of Butter Milk Powder held by the D M S has frequently been down graded and disposed off at reduced rates thereby causing huge losses to Government,

(b) if so the total quantity of butter milk powder so down graded in each year since 1974 (Grade-wise) and the total loss suffered by Government on that account, and

(c) the reason for such down gradation and the responsibility, if any fixed thereon?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) No Sir Butter Milk Powder is not frequently down-graded by the D M S However, the quality of stocks beyond four months is checked and down-graded, if necessary Such down graded powder cannot give same returns as it would have if original quality had been maintained

(b) The requisite information is indicated in the enclosed statement

(c) Butter Milk Powder is down graded whenever the powder in bags shows deterioration by way of development of discolouration, lump formation and rancidity All efforts are made to dispose off such perishable commodities within its shelf life However, sometimes due to poor market demand and other problems in finalisation of the contract, delays cannot be avoided No particular individual can be held responsible for the losses to the D M S due to such down-gradation

Statement

Quantities of Butter Milk Powder down graded during the year 1974 to 1977 (Year wise)

Year	'A' Grade to 'B' Grade		'A' Grade to Trade Waste		'B' Grade to Trade Waste		Total loss $2+4+6$ (in Rs.)
	Qty (in kgs.)	Amount (in Rs.)	Qty (in kgs.)	Amount (in Rs.)	Qty (in kgs.)	Amount (in Rs.)	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
1974	nil	nil	nil	nil	nil	nil	nil
1975	11,780	57,722 00	3,540	36,780 60	1,5960	87,624 40	1,52,123 10
1976	1,220	3,086 60	5,306	21,041 00	9,530	5,083 20	29,210 80
1977	2,720	8,296 00	2,160	11,916 00	8,050	7,648 50	27,860 50
Total	15,720	69,104 60	11,000	69,737 60	27,540	1,00,352 10	2,20,104 0

निरीक्षण निदेशालय (मुद्दे) में
नियुक्ति

6213. ओर राज विवास पासवान : क्या निरीक्षण और आवास तथा पर्ति और पुनर्वास मर्ती यह बताने की कृपा करें कि

(क) क्या निरीक्षण निदेशालय (मुद्दे) के अन्तर्गत जमशेदपुर में एक इलैक्ट्रिकल मकेनिक की नियुक्ति की गई थी,

(ख) क्या पूर्ति और निपटान निदेशालय दिल्ली के पक्ष सङ्ख्या ए-6/755/53/10, दिनांक 22 जुलाई, 1977 के अनुसार उक्त पद अनुचित जाति के उम्मीदवार के सिए आरक्षित था,

(ग) क्या उस पद पर ऐसे व्यक्ति को नियुक्त किया जाता है जो अनुचित जाति का नहीं है;

(घ) क्या 'रविदास समाज' जमशेदपुर, बिहार के सकेटी ने मर्ती महोदय को इस सबध में वास्तविक स्थिति से अवगत कराया था, और

(ङ) यदि उपर्युक्त भाग (क) से (घ) का उत्तर स्वीकारात्मक है तो सरकार का दोषी अधिकारियों के विरुद्ध क्या कार्यवाही करने का विचार है ?

निरीक्षण और आवास तथा पूर्ति और पुनर्वास बंधालय में राज्य नंदी (ओर राज विवार) : (क) जी, हा ।

(ख) जी, हा ।

(ग) जी, हा ।

(घ) जी, हा ।

(ङ) मामले पर विचार किया जा रहा है ।

Measure to Reduce manufacturing Cost of Sugar

6214 SHRI M RAM GOPAL REDDY Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Government has taken any measures to reduce the manufacturing cost of sugar, and

(b) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Yes, Sir

(b) Cost reduction is a continuous process. The principal steps undertaken by the Government comprise the following

1 The Government have sponsored a scheme for sugarcane development entailing an outlay of Rs. 3 crores to undertake intensive cane development programme in the sugar factories' areas, with a view to increase the yield of sugarcane per hectare

2 A scheme of harvesting of sugarcane on maturity-wise basis has been recommended to be adopted by the sugar factories which results in higher recovery of sugar

3 A soft loan scheme for modernization of the existing units is being implemented through the Industrial Financial Corporation of India so that the factories may be able to replace obsolete machinery with modern efficient machinery which would result in better capacity utilization higher recovery and therefore, reduction in cost of production

4 The sugar factories have been advised to instal waste heat recovery units for improving the working efficiency

5 Sugar factories have been advised to take steps for better utilization of the by-products of the sugar industry like bagasse for manufacture of paper, molasses for use as a cattle feed etc

6 Emphasis laid on the importance of Research and Development efforts relating to sugarcane and sugar processing technology

Asian Rural Service Corps

6215 SHRI R V SWAMINATHAN Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that eighteen international experts and seven Indian observers had a conference in Bangalore on 9th March 1978 to discuss the establishment of an Asian Rural Service Corps comprising young men and women volunteers with a zeal for service and dedication to improve the social and economic conditions of the rural poor,

(b) if so whether the Union Government have decided to help this organisation,

(c) if so to what extent, and

(d) what are the proposals that were discussed at the Conference and how they are to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) and (d) Yes Sir The Asian Institute for Rural Development Bangalore (a registered public charitable Trust) held a session at Bangalore (March 5-11 1978) to consider the possibility of forming an Asian Rural Service Corps. The session was attended by foreign and Indian delegates with experience of recruiting and deploying volunteers in a rural setting. The draft recommendations of the Session deal with the various aspects

of organising an Asian Rural Service Corps and the setting up of a Regional Training Centre with the cooperation of potential participant agencies.

(b) and (c). The recommendations of the Session have not been finalised. No proposal has been received so far by Government

Promotion of Circus

6216. SHRI HITENDRA DESAI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(c) whether Government recognise circus activities as an art of physical culture and entertainment; and

(b) if so, what steps are taken by Government to promote these activities?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) and (b). Circus is a State subject. However, Government have been encouraging Circus as a recreational activity by granting railway concession for movement of Circus troops and their luggage etc., in respect of bona-fide Circus companies for their performances. The State Governments and Union Territory Administrations have also been requested to encourage Circus by granting exemption from payment of Entertainment Tax, allotment of open grounds for Circus shows at nominal rent, help in maintenance of law and order, temporary allotment of quota of foodgrains and other essential commodities.

Share of Scheduled Castes and Scheduled Tribes in Promotion

6217. SHRI R. N. RAKESH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) total number of posts filled in each category of posts with specific shares of Scheduled Castes and Scheduled Tribes and in such employment and also the number of posts deserved in each category in the Ministry and its attached and subordinate offices including public sector undertakings and reasons thereof; and

(b) the number of departmental promotions/upgradation of posts in each category of posts and how many posts have gone to Scheduled Castes and Scheduled Tribes?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). The required information is being collected and will be laid on the Table of the Lok Sabha, as early as possible

Governing Bodies of Central Schools of Tibetan Refugees

6218 SHRI K B CHETTRI Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the criteria laid down by the Education Ministry to constitute the Governing Bodies of the Central Schools of Tibetan Refugees in the country;

(b) whether it is a fact that the children of the non-Tibetans do not get admissions; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARKATAKI):

(a) As it was considered expedient and desirable to establish schools in India for the education of the Tibetan refugee Children and to arrange for their administration and management, the Government of India established the Central Tibetan Schools Society

125 Written Answers CHAITRA 20, 1900 (SAKA) (later named Administration) in 1961 as an autonomous organisation under the Ministry of Education and Social Welfare. The Governing Body of this Administration consists of representatives of Ministry of Education External Affairs Rehabilitation, and representatives of His Holiness The Dalai Lama. The Chairman of the Governing Body is the Joint Secretary concerned with school Education in the Ministry of Education Department of Education.

(b) and (c) The Central Schools for Tibetans are meant primarily for providing educational facilities at school level to children of Tibetans refugees in India. However the children of Indian members of the staff of the schools are also admitted. In the schools at Darjeeling and Tezpur children of Defence personnel to the extent of 10 per cent of total enrolment and subject to availability of seats in the various classes are also admitted.

Rajasthan Canal and other Major Irrigation Projects Behind Schedule

Q219 SHRI S R DAMANI Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Government have studied the reasons as to why the work on the Rajasthan Canal Projects could not be completed even after 20 years,

(b) if so the details thereof, and

(c) if not, whether Government are considering undertaking such detailed studies in respect of this project and other major irrigation projects whose completion has lagged behind the estimated time schedules?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) In the earlier stages, the progress on the Rajasthan Canal Project had been slow *inter alia* due to constraint of resources and non-availability of adequate quantities of water during non monsoon periods for drinking and construction purposes due to absence of a storage dam on Beas. This is no

longer the case. Against an average annual expenditure of over Rs 4.6 crores during the Five year period preceding the 4th Five Year Plan, the expenditure during the first three years of the 5th Five Year Plan has been about Rs 63.43 crores and the expenditure during 1977-78 is likely to be Rs 28 crores. With the considerably stepped up outlays, the engineering works on Rajasthan Canal Project are expected to be completed by 1983-84.

(c) The factors contributing to delays in execution of projects and construction of various works have been gone into in detail from time to time in course of periodic reviews and remedial action for removal of bottlenecks and provision of adequate inputs taken. The progress of construction of this project as well as some other important projects is now being closely watched by Central Monitoring Unit in Central Water Commission. As such the need for undertaking any fresh study in this regard is not felt.

Student unrest in BHU and AMU

Q220 SHRI SAUGATA ROY Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Aligarh Muslim University and Banaras Hindu University are in the grip of students' unrest and are closed,

(b) if so, the reasons for this unrest and

(c) the remedial steps taken by Government in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) to (c) The Aligarh Muslim University is neither closed nor in the grip of students' unrest. The Banaras Hindu University was closed on 11th March, 1978, following agitation by a section of the students for weightage of marks in the Pre-Medical Test and reservation of seats for University students in the M B B S course. The reopening of the University has since

started in phases with effect from March 31 and will be completed by April 10, 1978

(b) if so, the details regarding the policy of Government in this regard as well as the amount which has been spent in constructing this complex?

Area under Forests in Himalayan Region

6221 DR VASANT KUMAR PAVITR With the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the figures of Forest area in the Himalayan Region during the last 3 years, and

(b) steps the Central Government have been taking themselves and also through the State Governments to stop felling of trees in the Himalayan area?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) Necessary information is being collected from the States of the Himalayan Region and will be placed on receipt on the Table of the Lok Sabha

Reduced Licence fee for the Under-ground Market Complex in Connaught Place New Delhi

6222 SHRI K. MALLANNA SHRI BHARATI BHUSHAN

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Government's attention has been drawn to the Indian Express dated the 4th March 1978 regarding proposal to reduce the licence fee of shops in the underground market complex in Connaught Circus in a bid to attract small shopkeepers of Janpath Yusufza Market and Panchkun Road while these shopkeepers are reluctant to move to that place because they fear loss of business, and

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Yes Sir

(b) The latest policy of the Government is that those shopkeepers (from out of the undermentioned categories) who wish to leave their present shops and desire to obtain shops in the Connaught Place underground shopping Centre may be allowed to come

(i) Panchkun Road—98 (all those who fall within the NDMC area)

(ii) Janpath Stalls—71 Nos

(iii) Til etan Stalls—24 Nos

(iv) Connaught Circus (Yusufza Market)—117 Nos Others who do not wish to take these shops may not be forced to come the remaining shops be let out on tender

A sum of Rs 150.00 lakhs has so far been spent in the construction of this complex

अमरा के विस्तार के लिए रोलर मिलों से अनुरोध

6223 श्री रामलाल राही क्या हृषि और पिलाई मरी यह बताने की हृषि करेंगे कि

(क) क्या देश की विभिन्न रोलर मिलों (ग्राटा मिलो) ने अपनी अमरा के विस्तार की मजूरी के लिए आवेदन पत्र दिये हैं परन्तु उन पर सरकार ने कोई कार्रवाही नहीं की है, और

(ब) यदि हो, तो उनके समूरोध को स्वीकार करने में क्या कानूनी और अधिकारिक कठिनाइयाँ हैं और क्या उन कठिनाइयों को नीति द्वारा करके उन्हें भेजूरा देती जायगी ?

क्षमिता और संसार्दि भावालय में राज्य नंबरी (बी भानु प्रताप सिंह) : (क) जी हाँ ।

(ब) रोलर फ्लोर मिलिंग उद्योग में नये यूनिट लगाने या मोजूदा यूनिटों का विस्तार करने पर फरवरी, 1973 में तब गेहूं की सप्लाई की कठिन स्थिति और समूची लाइसेंसगुदा जमता के कम उपयोग की वृद्धि से प्रतिबन्ध लगाया गया था । विभिन्न रोलर फ्लोर मिलों से लाइसेंसगुदा जमता का पर्याप्त विस्तार करने के लिए बहुत से आवेदन पत्र प्राप्त हुए हैं और प्रतिबन्ध हटाने/उसमें छील देने के बारे में निर्णय लिये जाने के बाद उन पर विचार किया जाएगा ।

न्यू झोखला इंडस्ट्रियल डेवलपमेंट एडमिनिस्ट्रेशन (नोएडा)

6224 श्री मही लाल : क्या विवरण और आवास तथा पूर्ति और पुनर्वास संबंधी यह बताने की कृपा करेंगे कि

(क) क्या सरकार का व्यापार 26 फरवरी, 1978 के हिन्दी दैनिक विवरोंमें "नोएडा के सुख्य प्रशासन द्वारा कफेयु लगा, फैक्टरी को गिरवा, तुर्कमान गेट की याद ताजा" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है, और

(ब) यदि हो, तो इस पर सरकार की क्या प्रतिक्रिया है और इस घटना के लिए उत्तराधी अधिकारी के विवर क्या कार्यवाही की गई है अथवा की जा रही है ?

विवरण और आवास तथा पूर्ति और पुनर्वास संबंधी (बी विकास दत्त) : (क) तथा (ब). यह मामला उत्तर प्रदेश राज्य सरकार से संबंधित है ।

Sugarcane Produced and Consumed by Mills in Punjab

6225. SHRI BHAGAT RAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state.

(a) how much percentage of sugar-cane produced in Punjab is consumed by the existing sugar mills in the State,

(b) what steps are being taken to increase the existing capacity of the sugar mills, and

(c) what incentives are being given to the sugarcane growers in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) 15.91 per cent during the sugarcane season of 1976-77 The figure is provisional.

(b) Detailed instructions were issued by the Government to all sugar factories in the country including those located in Punjab in the year 1974 apprising them of the possibilities of substantial expansion in their existing capacity under the liberalised licencing policy with a view to achieving higher installed capacity of the plant and machinery etc, and crushing of additional quantity of cane likely to be available. Besides this, regular industrial licences were granted for substantial expansion and for new factories.

(c) No incentives are given to the cane growers in Punjab by the Central Government. However, to supplement the efforts of the State Government, the Central Government have sanctioned a Centrally sponsored scheme for

the intensive development of cane in 2,000 ha. around each sugar factory area in Punjab during the Fifth Five Year Plan period. The programme envisages (i) production and distribution of disease-free nutrient-rich seed-cane for commercial cultivation, (ii) demonstration of improved practices on plant and ratoon cane, (iii) adoption of timely plant protection measures, (iv)

training of cane development workers at State level; and (v) construction of link roads around sugar factory areas. Full complement of technical staff has also been provided in the scheme.

2. The pattern of financial assistance provided in the scheme for various activities is as follows:—

(i) Production of foundation seed, technical staff and staff at block level.	100%
(ii) Demonstrations	Rs. 1000/- per ha.
(iii) Training of cane development workers	Stipend to the trainees @ Rs. 100/- per trainee per month and honorarium @ Rs. 15/- per lecture to the scientists/officers.
(iv) Plant protection equipment	75% cost of the equipment to be borne by the Central Govt. and 25% by the State Govt.
(v) Construction of link roads	State Govt. beneficiaries and Central Govt. in the ratio of 1/3 : 1/3 : 1/3.

3. The financial assistance provided under the scheme to the Government of Punjab is as follows:—

Year	Funds released (Rs. in lakhs)
1975-76	1.50
1976-77	3.58
1977-78	6.89
1978-79 (proposed)	7.66

Constructional Works by C.P.W.D. in Metropolitan cities

6236. SHRI JYOTIRMOY BOSU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

(a) total value of construction works done by CPWD in Delhi (old as well as new) Greater Calcutta, Greater Bombay and Madras, year-wise, during the period 1974-75 to 1976-77;

(b) whether some cities are lagging behind others in respect of construction works; and

(c) if so, the factors responsible for the same?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). Requisite information is being collected and will be laid on the Table of the House.

Use of Cashew Apples

6227. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have any proposal to utilise the Cashew Apple which is now going waste; and

(b) if so, in what manner it is to be utilised and if not, the reasons thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The World Bank aided Kerala Agricultural Development Project has provision for setting up a pilot plant for Cashew Apple processing under the Sub-Project for Cashew Development. The Central Food Technological Research Institute, Mysore has been requested to prepare the feasibility report with reference to utilisation of cashew apple for production of soft drinks, semi-finished and finished distillates.

Cashew apple is already being used in Goa for manufacture of alcoholic drinks namely Uraq and Feni.

Restricted availability of Cashew apple within a short period of barely 90 days in a year and its highly and quickly perishable nature (involving problems of quick transportation of apple from fields to factories) are severe constraints in utilisation.

विद्या भवित्वात् वासी जलीन पर निर्वाचन
कार्य

6228. श्री नाहू तिहः : क्या निर्वाचन और धारात्मक तथा पूर्ति और पुनर्वासन मंत्री वह कहने की हुया करेंगे कि :

(क) स्थानीय लोकों द्वारा नाहरा और वह स्टेट के दीप सड़क के साथ वाला विद्या

भवित्वात् की हुई जलीन पर निर्वाचन में का निर्वाचन किया गया है;

(ख) क्या इन मकानों को निरापें जाने के परिणामस्वरूप होने वाली स्थानों की व्यक्तिगत सम्पत्ति के नुकसान का पक्ष लगाने की दृष्टि से कोई सर्वोक्तुण किया गया है; और

(ग) उन मकानों को निरापें जाने से पूर्ण वासान मालिकों को कोई नुकसान देने की कोई योजना है ?

निर्वाचन और धारात्मक तथा पूर्ति और पुनर्वासन मंत्री (श्री तिलकदास चत्तू) :

(क) ऐसे कोई धांकड़े नहीं रखे जा रहे।

(ख) जी, नहीं । तथापि, दिल्ली नगर नियम द्वारा धारात्मक स्थिति के दोषान और धारात्मक स्थिति समाप्त होने के बाद सड़क के इस भाग पर कोई सम्पत्ति नहीं निरापें रही है ।

(ग) प्रभाव ही नहीं उठता ।

Stagnation of Water at Mayapuri,
New Delhi

6229. SHRI S. B. PATIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether sewage and sewage water stagnates on the main road leading to M.L.G. flats in D.D.A. colony at Mayapuri;

(b) whether sewage flows in storm drains near A&E streets and causes nuisance and health hazard to the residents;

(c) what is the proposal to remove the above insanitary conditions; and

(d) what is the permanent arrangement proposed by the DDA for the

colony to remove accumulation of water on the road surface and the side drains during rains?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). Information is being collected and will be laid on the Table of the House.

which has also been disposed of substantially and a number of houses has been constructed by individuals.

Though the site is ideally located, it can be utilised only for construction of group housing, with provision of convenient shopping centre and nursery school. The pocket cannot be used for office complex or commercial use.

Development of Master Plan Road No. 33 by D.D.A.

6230. SHRI NATVARLAL B. PARAMAR. Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that A2D Block of Janakpuri, New Delhi flanked by Pankha Road and Master Plan Road No. 33 which was earmarked for Group Housing purposes has not been developed by the DDA so far although the colony has been in existence for the last ten years or more;

(b) whether it is also a fact that the said site is ideally situated and could be utilised for public institutions commercial-cum-office complexes or group housing projects;

(c) the reasons for not taking the development of the site in hand; and

(d) the steps that Government propose to take for fuller development and utilisation of this area?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). A2D is not a block but a group housing pocket which has been allotted to the P&T Department for their staff housing. The peripheral services have already been provided. The internal services have to be provided by the P&T Department. The rest of the area in Block A2 is comprised of plotted development

चम्बल के बीहड़ों का कटाव

6231. श्री उद्धिराम चम्बल : क्या हृषि और सिंचाई मरी यह बताने की हुआ करेंगे कि :

(क) क्या मुरेना सभाग में चम्बल बाटी के बीहड़ों के कटाव के कारण लेती योग्य भूमि कटती जा रही है;

(ख) गत तीन वर्षों में दिसम्बर, 1977 तक मुरेना सभाग में चम्बल के बीहड़ों की कितनी हृषि योग्य भूमि बीहड़ हो गई;

(ग) क्या यह सच है कि मध्य प्रदेश सरकार धन की कमी के कारण चम्बल के बीहड़ों के बढ़ने को रोकने में असमर्थ है, और

(घ) यदि हा, तो बाढ़ नियन्त्रण योजना के अन्तर्गत भूमि के कटाव को रोकने की केन्द्रीय सरकार की कोई योजना है अथवा इस भूमि के कटाव को रोकने के बारे में सरकार की क्या प्रतिक्रिया है ?

हृषि और सिंचाई मरी (श्री सुरजीत सिंह भरनलाल) : (क) जी हाँ ।

(ख) दिसम्बर, 1977 तक गत तीन वर्षों के दौरान ऊबड़-ज्वाबड़ भूमि में परिवर्तित करने का जायका लेने के लिए कोई कील बर्बाद नहीं किया गया है ।

क्रमांक (ग) तथा (द) ऊबड़-खावड़ क्षेत्रों में जूलाते चाले भूमरण का नियन्त्रण करना एक अचिन्तन तकनीकी तथा व्यापिक समस्या है। इसके लिए प्रशिक्षित तकनीकी कर्मचारियों द्वारा समुचित सर्वेक्षणों, जोख-प्रबलाल, नियोजन तथा क्रियान्वयन की प्राविष्ट्यकाता होती है। इसके प्रतिवादा, कालकारी से सम्बन्धित भौजूला प्रणाली, स्वाक्षित की पवति प्रतिवित चराई व बनस्पति के उपयोग से भी कठिनाइयां पैदा हो जाती हैं।

मध्य प्रदेश में "समतल भूमि के संरक्षण तथा ऊबड़-खावड़ क्षेत्रों के स्थिरीकरण की मार्गदर्शी परियोजना" नामक केन्द्रीय क्षेत्र की एक योजना चल रही है। केन्द्रीय सरकार इन भूमियों के भूमरण की रोकथाम करने के लिए उत्सुक है।

कृषि तथा पशुपालन में विवेशी सहयोग

6232. श्री भारत चूक्ल : क्या कृषि और विवाह मंत्री यह बताने की कृपा करें कि :

(क) देश में कृषि तथा पशु पालन के विकास तथा भानुसंवाद के क्षेत्रों में इस समय विवेशी सहयोग से चल रही परियोजनाओं के नाम क्या हैं तथा वे कब से चल रही हैं;

(ब) उन पर प्रति वर्ष कितनी राशि बच्चे हो रही है तथा इस बच्चे को कौन बहन कर रहा है; और

(ग) इन परियोजनाओं के कार्य में ही ही प्रगति का व्यौदा क्या है?

कृषि और विवाह मंत्री (श्री चुरचौत शिंह बरालाला) : (क) से (ग) कालकारी एकलिंग की जा रही है और प्राप्त हुए पर सबा पद्धति पर एक भी जाएगी।

Foreign Exchange spent in cases of short supplies of U.S. Wheat from U.S.A.

6233. SHRI K. RAMAMURTHY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the total foreign exchange so far spent in the Civil cases of supplying sub-standard and less quantity of wheat by the U.S. firms;

(b) how many times the officials of the Government have gone to the U.S.A. since the date of filing of such cases in the U.S.A.; and

(c) the amounts claimed by the Government as compensation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRA-TAP SINGH): (a) About U.S. Dollars 60,000 have so far been spent in connection with the cases filed against U.S. grain suppliers.

(b) Officials have been deputed to U.S.A. as and when considered necessary in connection with the grain claim cases filed in the U.S. Courts. Initially, a high level team comprising of four officials of the Department of Food, Ministry of Law and Food Corporation of India visited U.S.A. in June, 1976. Later on, an official of the Law Ministry and an official of the Food Corporation of India were deputed to U.S.A. to assist the Attorneys in shifting evidence and preparation of documents etc. Official of the Food Corporation of India also appeared as a key witness in deposition proceedings in regard to shipping and port operations. These two officials are still on deputation as their continued presence is required in connection with these cases. The Technical Adviser of the FCI was also once deputed to appear as a key witness in deposition proceedings in one of the cases.

(c) Claims were filed by the Government of India against five major U.S. Grain exporting firms for a notional amount of 215 million Dollars representing two per cent of the total value of the grain supplied by these firms to India during the period 1961-75 so as to conform to U.S. Rules and procedures which stipulated that a claim can be filed against a firm only if 1½ per cent of the grain supplied by it is either short weighed or is not of the quality contracted for and this has no relationship with the actual claims. However, list of non-conforming shipments indicating deficiencies in weight and quality were forwarded to the five firms against whom claims were filed and also to two grain suppliers who had expressed their willingness for out of court settlement.

women. A statement giving the names of places where hostels have been sanctioned is attached. The Department of Social Welfare has no scheme for provision of hostels for working men.

(b) The provision for the scheme for 1978-79 is Rs. 200.0 lakhs. Requests from voluntary organisations (which fulfil the conditions of the Scheme) for hostels in cities where a minimum of 25 women need accommodation, will be duly considered.

Statement

List of cities where Working Women's Hostels have been sanctioned.

Name of city	No. of hostels sanctioned
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Andhra Pradesh

1. Guntur	.	.	.	1
2. Hanamkonda (Warangal)	.	.	.	1
3. Hyderabad	.	.	.	4
4. Vijayawada	.	.	.	1

Assam

1. Gauhati	.	.	.	2
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Bihar

1. Jamshedpur	.	.	.	1
2. Patna	.	.	.	1

Haryana

1. Ambala	.	.	.	1
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Gujarat

1. Bhavnagar	.	.	.	1
2. Jamnagar	.	.	.	1
3. Rajkot	.	.	.	2
4. Surat	.	.	.	1
5. Vadodara	.	.	.	1

Jammu & Kashmir

1. Srinagar	.	.	.	1
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Karnataka

1. Belgaum	.	.	.	1
2. Bangalore	.	.	.	7
3. Hubli-Dharwar	.	.	.	1
4. Mangalore	.	.	.	1
5. Mysore City	.	.	.	1

Hostels for working Men and Women

6234. SHRI BALDEV SINGH JAS-ROТИA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) how many Hostels are there in the country giving State-wise list and places in detail, which provide residential accommodation to working men and women; and

(b) whether there is any possibility for such hostels in such States which are lacking by the end of this year, giving budget proposals?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKAT-KI): (a) Information about the number of hostels for working men and women in the country is not available. However, under a Central Scheme, assistance has so far been sanctioned by the Government of India for construction/expansion of 129 hostels in the country for providing residential accommodation for working

Name of city	No. of hostels sanctioned	Name of city	No. of hostels sanctioned
<i>Kerala</i>		3. Madras	7
1. Cochin (Ernakulam)	1	4. Madurai	3
2. Kozhikode (Calicut)	5	5. Palayamkottai (Tirunelveli)	1
3. Perumbavoor	2	6. Salem	4
4. Trivandrum	4		
5. Kottayam	1	<i>Tripura</i>	
		1. Agartala	4
<i>Madhya Pradesh</i>			
1. Bhopal	2	<i>Uttar Pradesh</i>	
2. Durg Bhilamagar	1	1. Allahabad	1
3. Gwalior	2	2. Dehra Dun	1
4. Indore	1	3. Gorakhpur	1
5. Jabalpur	2	4. Kanpur	2
6. Raipur	1	5. Lucknow	2
7. Ujjain	2	6. Meerut	1
<i>Maharashtra</i>			
1. Amravati	2	<i>West Bengal</i>	
2. Borsabey	6	1. Calcutta	2
3. Kolhapur	1		
4. Nagpur	3	<i>Andaman & Nicobar Islands</i>	
5. Nasik	1	1. Port Blair	1
6. Poona	3		
7. Sholapur	1	<i>Chandigarh</i>	
		1. Chandigarh	3
<i>Meghalaya</i>		<i>Delhi</i>	
1. Shillong	1	1. New Delhi	3
<i>Manipur</i>			
1. Imphal	2	<i>Goa Daman & Diu</i>	
<i>Orissa</i>		1. Panaji	2
1. Bhubaneswar	1		
2. Cuttack	1	<i>Mizoram</i>	
		1. Aizawl	1
<i>Punjab</i>			
1. Abohar	1		
2. Amritsar	1		
3. Bhatinda	1		
4. Jullunder	2		
5. Ludhiana	1		
6. Patiala	1		
<i>Rajasthan</i>			
1. Ajmer	1		
2. Jaipur	2		
<i>Sikkim</i>			
1. Gangtok	1		
<i>Tamil Nadu</i>			
1. Cuddalore	2		
2. Kanchipuram	1		

Conversion of Secondary Schools in Delhi into 10+2+3 Education Pattern

6235 SHRI JANARDHANA POOJARY. Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that all the Secondary Schools in the capital have not been converted into 10+2+3 education pattern; and

(b) if so, the reasons therefor? j

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) No, Sir. The new pattern of education is applicable in all Secondary schools in the Union Territory of Delhi affiliated to the Central Board of Secondary Education. However, the plus 2 stage has been provided in approximately 2/3rds of the former Secondary schools. According to the phased programme, the plus 3 stage of education will be introduced in colleges in Delhi from the academic session 1979.

(b) Does not arise

Preservation of Wild Life

6236 SHRI SURENDRA BIKRAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that due to fantastic rise in the prices of wild animals like tigers, wild cats, lions, elephants etc., expansion of zoos wild life sanctuaries circus companies are suffering,

(b) if so, what steps Government propose to take for the preservation of wild life which apart from commercial angle is necessary for maintaining balance in nature, and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Selection of Mark '77' by Modern Bakeries

6237 SHRI P. KANNAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the circumstances under which the mark '77' has been chosen for the new drink by Modern Bakeries;

(b) whether representations have been received against use of the mark '77' from S Muthukaruppa Pillai & Sons of Salem, Tamil Nadu, who are said to have manufactured and sold a soft drink under mark '77' for past nine year,

(c) if so, the action taken by Government thereon with particular reference to infringement of rights of Trade Marks, and

(d) whether Government propose to give distribution rights for the new drink to the said firm to compensate for their loss of business?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Among the various names suggested for the new beverage to be marked by Modern Bakeries, '77' was chosen in consultation with the advertising agents as the most popular and evocative

(b) Yes, Sir

(c) '77' was one of the marks used by M/s Aujolo Chemical Works, Poona who had given the franchise to M/s S Muthukaruppa Pillai & Sons of Salem among others. This mark was neither registered under Marks Act nor an application was made for its registration.

Modern Bakeries (India) Ltd. have acquired rights to use the Trade Mark '77' from Meersers Aujolo Chemical Works, Poona. There is, therefore, no infringement of the rights of the Trade Mark in this case.

(d) As the rights to use this Trade Mark have been acquired from Meersers Aujolo Chemical Works, Poona, the question of giving distribution rights to this firm does not arise.

Copy Right of Books

6238. DR MURLI MANOHAR JOSHI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware that an impression has been created in India and foreign countries that the copyrights obtained from foreign authors and publishers are not being made proper use of and the payment of royalties is manipulated to the disadvantage of authors and publishers; and

(b) whether Government propose to channelise the copyrights of books through Government agencies in order to ensure fair deal to the Indian and foreign authors and publishers?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) No, Sir

Controversy about History Text Books

6239 SHRI G M BANATWALLA:

SHRI MUKHTIAR SINGH
MALIK:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Government are aware that some vested interests in the country have created a controversy about some of the history text books in the country,

(b) if so, whether Government have ascertained the views of the National History Congress in regard thereto; and

(c) what is the action taken by Government in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): (a) The Government are aware of the controversy about some text books.

(b) No, Sir.

(c) The Government have invited the expert opinion on these history textbooks

Kendriya Vidyalayas in Orissa

6240 SHRI K PRADHANI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the number of Kendriya Vidyalayas (Central Schools) functioning in the State of Orissa;

(b) whether Government have given any concession to the students of Scheduled Castes and Scheduled Tribe- also in these Central Schools; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI MATI RENUKA DEVI BALAKATA-TAKI) (a) Eight.

(b) and (c). 15 per cent and 7-1/2 of fresh admissions in every Kendriya Vidyalaya (Central School) are reserved for the children of transferable Central Government employees belonging to Scheduled Castes and Scheduled Tribes respectively. No fees are charged from the students belonging to Scheduled Castes and Scheduled Tribes.

संघ महाविद्यालयों को साधिक सहायता

6241 श्री राजेन्द्र कुमार शर्मा : क्या विद्या समाज कल्याण तथा संस्कृति निली यह बहाने की हुपा करेंगे कि :

(क) क्या संघ महाविद्यालयों (संघ तेजहीनों के लिए कालेज) को विशेष प्रकार की साधिक सहायता देने के बारे में कोई वैधान सरकार के विचाराली है; और

(क) यदि हो, तो उसके किस ब्राकार उपरोक्त किया जाएगा ।

शिक्षा, स्वास्थ्य कल्याण तथा संस्कृति औंशालय में राज्य संसदी (भी जल्द सिंह नूलशब्द) : (क)पौर (क). यद्यपि केवल अंग यहांविद्यालयों के संबंध में किसी भी विज्ञान पर विकार नहीं किया जा रहा है, तो भी स्वास्थ्यसेवी संगठनों को प्रशिक्षण और जिला परिवेशनालों / कार्यक्रमों के लिए सहायता दी जाती है, जिनमें अंग यहांविद्यालयों की स्वास्थ्या और विस्तार भी शामिल है। इसके प्रतिरक्षित राज्य सरकारों की भी योजनाएँ हैं, जिनके मानवंतर अधि विद्यालयों/महाविद्यालयों को सहायता दी जाती है।

Educational Training Institute in Bastar District

6242. SHRI AGHAN SINGH THAKUR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.

(a) whether there is any educational training institute in Bastar district in Madhya Pradesh;

(b) if not, whether Government are considering a proposal to set up training institute there with a view to remove backwardness of the district; and

(c) if so, when and the name of the place where this institute is proposed to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARKATAKI): (a) None, set-up by the Government of India.

(b) No, Sir. This falls primarily within the purview of the State Government.

(c) Does not arise.

Drinking Water in the States

6243. SHRI FAQUIR ALI ANSARI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have asked the State Governments to solve the drinking water problem and explore all possible sources of financial assistance for the purpose,

(b) if so, the salient features of the Central directive to States in this regard,

(c) the extent to which the State Governments have started work to provide drinking water to the people;

(d) the percentage of people in the country who are at present getting safe drinking water, and

(e) the Central assistance being provided to each State for this purpose and the steps taken to ensure its proper use?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) The State Governments were asked on 30th May, 1977 to indicate the stage of implementation of water supply schemes for problem villages to enable the Government of India to assess the requirement of additional funds for those schemes during 1977-78, under the Centrally Sponsored Accelerated Rural Water Supply Programme.

(c) Under this Programme, Water Supply Schemes of 13048 problem villages were taken up during 1977-78 by the State and Union Territories Governments

(d) According to information available, 20 per cent (approx.) of urban population and 10 per cent (approx.) of rural population has been provided with safe drinking water.

(e) Under this Programme the following Central Grants-in-aid were released to the States/Union territories during 1977-78.

Name of State/Union territory	Amount of aid given during 1977-78
<i>States</i>	(Rs. in lakhs)
1. Andhra Pradesh	152.30
2. Assam	57.60
3. Bihar	242.80
4. Gujarat	332.80
5. Haryana	142.10
6. Himachal Pradesh	222.60
7. Jammu & Kashmir	152.80
8. Karnataka	142.30
9. Kerala	102.00
10. Maharashtra	312.80
11. Madhya Pradesh	252.80
12. Manipur	52.50
13. Meghalaya	25.00
14. Nagaland	77.50
15. Orissa	182.80
16. Punjab	102.10
17. Rajasthan	252.30
18. Sikkim	36.50
19. Tamil Nadu	217.30
20. Tripura	80.50
21. Uttar Pradesh	252.80
22. West Bengal	242.80
<i>Union Territories</i>	
1. Andaman & Nicobar Island	20.00
2. Arunachal Pradesh	20.00
3. Goa, Daman and Diu	10.00
4. Delhi	10.00
5. Mizoram	15.00
6. Pondicherry	10.00
	3820.00

The above assistance was in addition to provision of funds made under the Minimum Needs Programme in the State Sector.

To ensure that the scheme approved under the programme are implemented as expeditiously as possible, special financial assistance (included in the assistance detailed above) was given to the States for setting up Monitoring Cells and Investigation Units under the State Chief Public Health Engineer to investigate and monitor the progress of schemes. In addition, the officers of the Ministry of Works and Housing maintain close liaison with the State Government authorities for watching the progress of implementation. Also, financial assistance was released according to the progress achieved on ground.

Allotment of Plots in Pritampura, Delhi

6244. SHRI KACHARULAL HEM-RAJ JAIN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the replies given to Unstarred Question No. 4690 on 25th July, 1977 and Unstarred Question No. 3501 on 12th December, 1977 regarding allotment of plots in Pritampura, Delhi and state:

(a) the progress so far made with regard to the development of plots in Pritampura;

(b) by what time this work is likely to be completed and actual allotment of the plots made to those who have given their option in this regard;

(c) the number of persons who have given their acceptance for alternative plot in Pritampura Residential Scheme and deposited one thousand rupees each with the D.D.A.; and

(d) the number of plots developed/ to be developed for allotment to these applicants?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). A statement is enclosed.

(c) and (d). 1350

Statement

POSITION OF DEVELOPMENT WORKS IN PRITAMPURA RESIDENTIAL SCHEME

1. **PARKS:** These have been demarcated and provided with grill fencing in all the pockets except in pocket 'B' Dakshini and 'E' Uttari. Tenders for pocket 'B' (Dakshini) have been received and are under scrutiny. Tenders for 'S' Uttari are being invited. The expected date of completion is June 1978.

2. **ROADS:** The road work has been completed upto phase I except in pockets K&T where only metalling has been completed. The phase-II work is to be taken up only after 50 per cent of the plots are built upon.

3. **WATER SUPPLY:** 80 per cent of water supply lines have been completed. In pockets D.H.K. (Poorvi), UT (Uttari) and C&D (Dakshini) which were originally earmarked for group housing and later converted into plotted area, the work is at varying stages of design, estimating, tendering and allotment, and is expected to be completed by September, 1978.

MCD supply is not yet available in this area. Interim arrangements will be made through tube wells, some of which have already been installed. An O.H. tank is also to be constructed.

4. **SEWERAGE:** 70 per cent work on the main scheme has been completed except for pockets originally earmarked for group housing but later converted into plotted area where the work is at various stages of designing, estimating, tendering and allotment. The sewerage work is expected to be completed by June 1979.

The final disposal of sewer from this area is to be done through Rithala treatment plant which is yet to be taken up by MCD. For interim disposal of sewerage sumpwell and oxidation ponds etc. have been proposed for which designs are being finalised.

5. **STREET LIGHTING:** The work has to be executed by the DESU. Necessary funds have been deposited with them. DESU has assured to complete this work within one year.

Subsidised Houses by D.D.A. for persons of Low Income Group

6245. SHRI SHIV SAMPATI RAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Delhi Development Authority was supposed to provide housing for low income groups at a subsidy and for the middle class at cost price;

(b) the extent to which the benefits of the scheme have accrued to the people;

(c) the particular reasons for which the D.D.A. started earning huge profits on the auction and sale of land for commercial use and houses for the rich; and

(d) whether there is any proposal to improve the image of D.D.A. in the eyes of general public and if so, how?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). DDA has reported that by and large LIG and MIG flats have been provided on "no profit, no loss" basis and those for the economically weaker sections have been subsidised.

(c) Land is allotted to the LIG and MIG at predetermined rates which do not include any element of profit.

Auctions are resorted to in respect of commercial plots and plots for higher income groups who have the capacity to pay.

(d) The following measures have been initiated:

(i) public have been given access to the Vice-Chairman and other officers of the DDA at any time without restriction, for amelioration of their grievances.

(ii) delays are being eliminated in settling outstanding issues

(iii) a Committee has been constituted by Government to make an indepth study into the working of the DDA, for further improvements

Non-Availability of Text Books for Eleventh Class

6246 SHRI SHANKER SINHJI VA-GHELA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether it is a fact that the students taking Eleventh Class examination next month could get two of the text books only this month and the other two text books have not so far been made available,

(b) whether his attention has also been drawn to a book wherein questions have not been printed by the NCERT at the end of the chapters;

(c) whether his attention has been drawn to a news item which appeared in 'Nav Bharat Times' dated the 11th March, 1978 under the heading 'Gyarahvin Kaksha ke chhatron ki stithi bari Dayaniya', and

(d) if so, the steps taken or proposed to be taken in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Forty textbooks (counting

English and Hindi versions of the same textbooks as two textbooks) published by NCERT directly or by private publishers on its behalf, were required for Class XI for the session 1977-78. In March, 1978 all the forty textbooks were available.

(b) In the book on General Geography of India, the Editorial Board had not been able to prepare exercises for want of time. It was decided to include these exercises in second part of the book meant for class XII

(c) and (d) The news item relates to part (a) and (b) above in addition to upgrading the schools to XII standard. Out of 600 Higher Secondary Schools in Delhi, 419 have been upgraded to XII standard. Necessary arrangements for opening XII class and for providing staff accommodation and other facilities have been made

ગુજરાત ને પાણો મેં બેઠાંથોં કે નિવાસિયો
કો પુન બસાના

6247. શ્રી પ્રમર સિંહ જી રાઠાં ક્યા
હુંચ ઔર સિંચાઈ માટી યાં બતાને કી કૃપા
કરેં કિ

(ક) ક્યા યાં સચ હૈ કે ગુજરાત મે
સિંચાઈ પરિયોજનાઓ કે નિર્માણ કે પરિણામ-
સ્વરૂપ અનેક ગાવ પાની મેં ઢૂબ ગેં, હુંચ

(ખ) યદિ હા તો ઉન પરિયોજનાઓ
કે નામ ક્યા હૈ જિને કારણ ગાવ પાની મેં
ઢૂબ ગેં હૈ ઔર એમી પ્રયોગ પરિયોજના કે
પ્રત્યર્થી કિંતુ ગાવ ઢૂબ

(ગ) ઇન ઇંદે હુંએ ગાવો કે નિવાસિયો
કો પુન બસાને કે લિયે કેન્દ્રીય સરકાર ને
ક્યા ઉપય કિયે હૈ ઔર ઇસ કાર્ય કે લિયે
રાજ્ય સરકાર કા કિંતુ વિસ્તીર્ય અધ્યક્ષ
અધ્ય સહાયતા વી ગઈ હૈ, ઔર

(c) इसमें किसमें प्राचिकासी वाच प्रभावित हुए?

कृषि और सिवाई भंडी (जो सुरक्षित रिह बरताता, : (क) से (च). बृहदात सरकार ने आदिवासी भोवो के गांवों सहित उन गांवों की संख्या की सूचना भंडी है जो या तो हाल ही में पूर्ण हुई बृहद और मध्यम सिवाई परियोजनाओं से प्रभवात् उन परियोजनाओं से जिनका निर्माण बाफी हुद तक हो चुका है आशिक रूप से या पूर्ण रूप से प्रभावित हुए हैं। अधीरा नीचे दिया गया है:—

परियोजना का नाम	दूबने वाले गांवों की संख्या (पूर्णत वाचवा आशिक)	दूबने वाले गांवों की संख्या
1	2	3

बृहद

1. कडाना	46	46
2. पानम	42	34
3. धरोई	44	18
4. बहरक	37	6
5. उकई	170	170
6. दमन गंगा	22	22

मध्यम

1. छपरवाडी (दो)	1	..
2. फोफल	1	..
3. बोकलेश्वर में परियोजना	3	3
4. मण्डलाला परियोजना	10	10
5. देही	9	6

1	2	3
6. नारा	2	..
7. बोडाटाड	1	..
8. हुनेवांगी	1	1
9. बलदेवा	3	3
10. पिषुट	1	1
11. कलिरंगी	1	..

(ग) सिवाई एक राज्य-विषय है और सिवाई परियोजनाओं का क्रियान्वयन राज्य सरकारी द्वारा किया जाता है। इसलिए यह राज्य सरकार की जिम्मेदारी है कि वे भूमि के अधिकारी और प्रभावित अधिकारी को पुनर्वासन के लिये आवश्यक कदम उठाएं।

सिवाई परियोजनाओं के क्रियान्वयन के लिए इन की व्यवस्था भी राज्य सरकारी द्वारा स्थापित की जाती है। राज्य योजनाओं के लिए केन्द्रीय सहायता ब्लाक झूमों और अनुदानों के काम मदा जाती है जो विकास के किसी विशिष्ट लेवल अवधा परियोजना से संबंधित नहीं होती।

Appointment of Panjabi Teachers in Delhi

6248. SHRI B. S. RAMOOWALIA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state how many PGT and TGT Punjabi teachers have been appointed in Government Schools in the Union Territory of Delhi in 1977 and what is the plan for 1978?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): According to information received from the Delhi Administration, no PGT (Punjabi language) was appointed during 1977, because there-

was no vacancy. 7 TGT (Punjabi language) were appointed on short term basis. 5 vacancies of TGT (Punjabi language) carried over from 1977 will be filled during 1978. Fresh vacancies of PGT/TGT (Punjabi language) during 1978 will depend upon enrolment in the academic session 1978.

दिल्ली में आवासहीन व्यक्तियों की संख्या

6249. श्री हृष्म देव नारायण यादव : क्या तिवारि और आवास तथा पूर्ति और बुन्देलहसन मंत्री यह बताने की कृपा करेंगे कि दिल्ली में आवासहीन व्यक्तियों की संख्या कितनी है और क्या सरकार ऐसे आवासहीन व्यक्तियों का ग्राहाधीनी आवास दिलाने की कोई प्रोजेक्ट बना रही है ?

विवरण और आवास तथा पूर्ति और बुन्देलहसन मंत्री (श्री सिक्षावर बहल) : दिल्ली विकास प्राधिकरण ने सूचित किया है कि दिल्ली में बिना मकान बाने लाने की संख्या के बारे में कोई आकड़े उपलब्ध नहीं हैं। उन्होंने पुनर्बास कालोनियों में 25 वर्षांचर के प्लाटों पर लगभग 20,000 मकान बनाये हैं जिनका आवाटन किया जा रहा है। दिल्ली विकास प्राधिकरण ने लगभग 49,000 परिवारों को 25 वर्ष तक के प्लाट भी दिए हैं। दिल्ली विकास प्राधिकरण ने सभाज के आविक वृक्ष से कमज़ोर बांसों के लिए बड़ी आड़ा में सार्वजनिक आवास का एक कार्यक्रम आरम्भ किया है। दिल्ली विकास प्राधिकरण की विभिन्न आवासीय योजनाओं की सी०एस०वी०/जनता श्रेणियों के आवीन अवधी तक लगभग 9000 मकान बनाये जा रहे हैं, जो 7500 अतिरिक्त एस्ट योजनाओं की हैं उनकी वर्ष 1978-79 के दौरान दूरा हा जाने की आशा है और 5500 अतिरिक्त मकानों के विवास नक्शों को अस्तित्व लेय दे दिया जाया है और उनके

प्रिस्तुत प्राप्तकरण तैयार किये जा रहे हैं।

विष्णुपुरी लिफ्ट योजना

6250. श्री केशव राव बोंदेल : क्या तिवारि और तिवारि मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या महाराष्ट्र के नांदेड जिले में नांदेड के समीप विष्णुपुरी लिफ्ट योजना का 'भूमि पूजन' राज्य के भूतपूर्व मुख्य मंत्री द्वारा किया गया था,

(ख) उस समय उस योजना की घट्टरेखा क्या थी,

(ग) क्या राज्य सरकार द्वारा योजना के लिये बजे गये प्रस्ताव का केन्द्रीय सरकार ने अनुमोदन किया था ,

(घ) क्या योजना के स्वरूप को बहुत कम कर दिया गया है, और

(इ) क्या केन्द्रीय सरकार ने इस कार्य के लिये सहायता दी थी ?

हिन्दू और तिवारि मंत्री (श्री बुद्धीमत्त तिवारि बरकाताला) : (क) वे ही बहुराष्ट्र सरकार ने सूचित किया है कि विष्णुपुरी लिफ्ट योजना की स्थीर का जो लोधर योद्धावरी (एस्टपुरी) स्थीर के नाम से भी जानी जाती है, 'भूमि पूजन' राज्य के भूतपूर्व मुख्य मंत्री द्वारा नवम्बर, 1976 में किया गया था;

(ख) से (इ). राज्य सरकार ने केन्द्रीय जल आयोजन को परियोजना रिपोर्ट तितम्बर, 1975 में लेती थी। इस स्थीर में 52648 हैलेटर की तिवारि लाल पहुचाने के लिए 26.5 डी.एम.वी. जल ज्य सज्जन

समुपयोजन करना परिकल्पित है। इस स्थीर की अनुमानित लागत 2515 लाख रुपये है। केन्द्रीय जल आयोग की टिप्पणियाँ जुलाई, 1976 और नवम्बर, 1976 में राज्य सरकार को भेजी गई थीं जिनके उत्तरों की प्रतीक्षा है।

पर्यावरण सरकार ने सूचित किया है कि गोदावरी के जल के बारे में दिसम्बर, 1975 में हुए अन्तर्राष्ट्रीय समझौते को दृष्टि में रखते हुए जल के सकल समुपयोजन को कम करके 11.4 टी.म.सी. तक करके इस स्थीर के आकार को कम कर दिया गया है। इस परियोजना के चरण-एक से, जिसको जनवरी, 1978 में राज्य सरकार द्वारा प्रशासनिक तौर पर स्वीकृत किया गया है, 10,000 हेक्टेयर की सिचाई लाभ मिलेंगे और इस पर 399.61 लाख रुपये की लागत आने का अनुमान है। किन्तु महाराष्ट्र सरकार से संशोधित रिपोर्ट केन्द्रीय जल आयोग में प्राप्त नहीं हुई है।

(इ) सिचाई राज्य विषय है और परियोजनाओं के क्रियान्वयन के लिए धन की अप्रवस्था राज्य सरकारों द्वारा उनकी अपनी संभव विकास योजनाओं के ढांचे के अन्तर्गत की जाती है। राज्य योजनाओं के लिए केन्द्रीय गवाहता लाक ऋण और अनुदानों के रूप में ही जाती है जो किसी विकिप्ल विकास-शीर्ष अथवा परियोजना से जुड़ी नहीं होती।

Better Sewerage Facilities

6251. SHRI P. K. KODIYAN: Will the Minister of WORKS AND HOUS-

ING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government's attention has been drawn to a report appearing in 'Indian Express' dated the 17th March, 1978 under the caption "A different kind of Sangam"; and

(b) if so, the details and what measures are taken to provide better sewerage facilities and other amenities to prevent the health hazards?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) Initially the Sewerage System of this colony was being maintained by Slum Department. In December 1976 sewerage services of this colony were checked and deficiencies amounting to about Rs. 55,000 were intimated to the Slum Department. This amount has been paid to the Delhi Water Supply and Sewerage Disposal Undertaking in March 1978 and matter regarding removal of the deficiency is being processed. The internal water supply and sanitary installations of these quarters are being maintained by the Slum Department. There are complaints of blockage of pipes which are being rectified. No S.W. drains were provided in this colony due to paucity of funds at the time of development. Estimates have since been prepared by the Corporation for this work.

Examination of Compartmental Candidates

6252. SHRI RAJ KESHAR SINGH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether 10th Class compartmental candidates in Delhi during the academic year 1977 were not allowed

to sit in the 11th class and clear the 'compartment' in a particular subject side by side with the 11th class examination causing great loss of one year's time and hard-earned money of the candidates parents who predominantly belongs to weaker section of the society;

(b) whether this practice of disallowing clearance of compartmental paper with the next class examination is in violation of rules and regulations in force in other schools, Boards and Universities of the country; and

(c) if so, whether Government propose to reverse the last year's practice, which is detrimental to the interest of weaker section of the society, by allowing the compartmental candidates to sit in the next class and clear the compartmental paper along-with the next class examination so as to avoid unbearable burden, financial or otherwise of the candidates and their parents?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION. SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKADEVI BARAKATAKI): (a) Compartmental candidates were allowed provisional admission to class XI, subject to their clearing the compartmental examination held in August, 1977. The students who failed to clear the said compartmental examination were not allowed to continue in XI class because a student is not allowed under the Rules of the Central Board of Secondary Examination to take two examinations of different classes in a calendar year.

(b) The Rules of the Examining Boards/Universities in other parts of the country do not apply to students of institutions affiliated to the Central Board of Secondary Education.

(c) The Central Board of Secondary Education does not propose to modify the existing Rules.

कांग्रेस दल के कब्जे में सरकारी आवास

6253. श्री अगदीश भ्रसाइ शाहुर : क्या निर्वाचित और आवास तथा पूर्ति और पुनर्वास शर्ती यह बताने की हुगा करें कि :

(क) कांग्रेस दल और उससे सम्बद्ध अन्य पूर्णों के कब्जे में दिल्ली में कितने बगले और प्लैट हैं;

(ख) उनमें से कितने श्री इहानन्द रेही वाले गृह के पास हैं और कितने दूसरे गृह के पास हैं; और

(ग) उन मकानों के लिए कितना किराया लिया जा रहा है और उनके किराये के रूप में कितनी राशि बकाया है ?

निर्वाचित और आवास तथा पूर्ति और पुनर्वास शर्ती (श्री सिकंदर बड़ा) : (क) से (ग). एक विवरण संलग्न है।

इस मन्त्रालय के पास इस संबंध में कोई सूचना नहीं है कि श्री इहानन्द रेही वाली कांग्रेस के दबाल में भार दूसरी कांग्रेस के दबाल में कीत से मकान/प्लैट हैं।

विवरण

कन राजनीतिक दल, सब
स० मे दल वास के व्योरे किराये की 31-3-78 टिप्पणी
मासिक दर को देय राशि

रु ० रु ०

1	प्रखिल भारतीय कांग्रेस कमेटी	5, रायसीना रोड	3,156 ००	9,468 ००	मजिस्ट्रेट द्वारा 5-1-78
2	इंडियन नेशनल ट्रूड यनियन कांग्रेस	1-बी, मोलाना आजाद रोड	2,212 ००	2,212 ००	को सील कर दिया गया है।
3	प्रखिल भारतीय कांग्रेस कमेटी	104, सेमेन्टी, पृष्ठीराज रोड	65 १५	130 ३०	
4	दिल्ली प्रदेश कांग्रेस कमेटी	11 डी, कायर लिंगेड लेन	551. ००	551 ००	
5	—वही—	9-डी, कायर लिंगेड लेन	553. ५०	216 ४०	
6	समदू म कांग्रेस पार्टी	सेक्टर-II/598, आर० के० पुरम	22. ८०	कुछ नहीं	
7.	—वही—	सेक्टर-IV/181, आर० के० पुरम	41 ५५	कुछ नहीं	
8	—वही—	सेक्टर-IV/222, आर० के० पुरम	41 ५५	कुछ नहीं	
9	—वही—	सेक्टर-IV/892, आर० के० पुरम	41. ५५	कुछ नहीं	
10	—वही—	सेक्टर-IV/209, आर० के० पुरम	40 ००	कुछ नहीं	
11	—वही—	15-डी, रोड आजाद	68. ३०	35. १०	

Retirement of Director General, Indian Council of Agricultural Research

6254 SHRI DHIRENDRANATH BASU Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that Dr M S Swaminathan, F.R.S is going abroad after retirement from the position of Director-General of Indian Council of Agricultural Research Institute and Secretary to the Government and if so, what alternative arrangement has been thought of by the Minister In-charge, and

(b) in consideration of his utmost efficiency as a Scientist in Agricultural Research Institute and of world fame, whether the Government is trying to persuade him to stay on and extend his period of service?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) and (b) Dr M S Swaminathan Director-General Indian Council of Agricultural Research and Secretary Department of Agricultural Research & Education, had given notice of voluntary retirement from service with effect from 1st April, 1978 to devote his time to research and academic pursuits. He had no intention of going abroad

After discussions with the Minister for Agriculture and Irrigation and the Prime Minister he has withdrawn the notice, and will continue in his present assignment

विवरणी हिल्ली में पानी की कमी

6255. श्री रामकृष्ण तिवारी : क्या निर्माण और आवास तथा पूर्ति और पूर्वांस मरी यह बढ़ाने की हुपा करेंगे कि

(क) क्या हिल्ली की सरकारी कालोनियों कुछ समय से पानी की कमी का समान कर रही है,

(ब) क्या यानी की कमी की समस्या दिल्ली विशेष रूप से भारत के पुरम में बहुत है और आवासी पर्दी के बीसम भे इस से और अधिक गमीर होने की संभावना है, और

(ग) यदि हा, तो इस मामले मे क्या उपचारात्मक उपाय किये जा रहे हैं ?

निर्माण और आवास तथा पूर्ति और पूर्वांस मरी (श्री सिकन्दर बल्ल): (क) कालियप सरकारी कालोनियों के कुछ हल्के मे विशेषक नर्मियों में पानी की कमी होती है।

(ब) तथा (ग) दिल्ली नगर निगम ने बताया है कि दिल्ली विशेष रूप से समस्या इतनी विकट नहीं है। बाहरी रिंग रोड पर पम्पों द्वारा पानी के मुख्य नलों तथा सफदरजग विकास योजना की वितरण पद्धति के साथ सप्लाई लाइन जोड़ने से रामकृष्णपुरम सेक्टर-1 और 4 मे पानी की सप्लाई मे सुधार हुआ है। रामकृष्णपुरम के सेक्टर-1 और 4 म नलकूपों का निर्माण करने से और उन्हें चालू करने से पहले पानी की सप्लाई मे वृद्धि हुई है।

जहा तक नहीं दिल्ली नवस्थालिका का सबध है, वे अपने क्षेत्र की कालोनियों के लिए दिल्ली नगर निगम से अतिरिक्त जल की मात्रा लेने का प्रयत्न कर रही है और नलकूप तथा हैडपम्प लगाने के लिए कार्यबाही कर रही है।

Resettlement Colonies during Emergency in Delhi

6256 CHAUDHURY BRAHM

PRAKASH

SHRI M. A. HANNAN
ALHAJ.

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state.

(a) the number of resettlement colonies set up during the Emergency in Delhi, their location and the number and size of plots there;

(b) what is the total amount spent on the setting up of these resettlement colonies;

(c) whether their accounts have since been audited; and

(d) if so, when and if not, why not?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Statement is enclosed.

(b) The total amount spent towards capital works of these Resettlement colonies during the emergency as re-

ported by the Delhi Development Authority is given below:—

Year	Expenditure incurred
1975-76	Rs 2 12 crores
1976-77	Rs 12 35 crores (including the cost of land of Rs 2 27 crores adjusted by Delhi Administration)

(c) and (d) The accounts were audited in January/February, 1978 and the audit report is awaited.

Statement

Plots developed in resettlement colonies during emergency (from 1st July, 1975 to 31st March, 1977)

Sl. No.	Name of the Colony	No. of plots	Size of plot
1. Jahangirpuri	.	22300	25 sq. 'ds
2. Shakurpur	.	8146	Do.
3. Mangolpuri	.	26132	Do
4. Sultanpuri	.	16000	Do.
5. Nangloi Ph. III	}	3816	Do
6. Jwalaupuri			
7. Khayala	.	3299	Do.
8. Chaukhandi	.	1499	Do.
9. N.G. Road Extn	.	2168	Do.
10. Nand Nagri	.	10215	Do.
11. Gokalpuri	.	2400	Do.
12. Khichripur	}	8096	Do.
13. Kalyanpuri			
14. Trilokpuri	}	16640	Do.
15. Himmatspuri			
16. New Seelampur	.	1642	Do.

Sl. No.	Name of the Colony	No. of plots	Size of plot
17.	New Seemaspuri	2988	25 sq. Yd.
18.	Dakshinpuri	12300	Do.
19.	Dakshinpuri Extn. }		
20.	Khanpur	1053	Do.
21.	Saud-ul-Jaib	252	Do.
22.	Haiderpuri	5422	Do
			144308

Occupation of land by D.L.F. in Chittaranjan Park, New Delhi

6257 SHRI DILIP CHAKRAVARTY.
Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a sizable portion of land in Chittaranjan Park, New Delhi, earmarked for the former displaced persons from East Pakistan has been occupied in an unauthorised manner by the DLF, a private Housing Agency, and

(b) if so, in what manner the Department of Rehabilitation propose to compensate the eligible displaced persons from the former East Pakistan who are awaiting allotment in the Colony?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) No land forming part of Chittaranjan Park colony as per sanctioned lay-out plan has been unauthorisedly occupied by the DLF, a private housing agency.

(b) Does not arise.

बिहार में गंगा नदी पर उठाऊ सिंचाई योजना

6258. डा० रामकी सिंह क्या हृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने बिहार सरकार को गर्भी के गहीनों में गंगा नदी से उठाऊ सिंचाई योजना के लिये पानी न निकालने हेतु कोई निदेश प्रभाव परिपत्र जारी किया है;

(ख) यदि नहीं, तो क्या सरकार का विचार भविष्य में ऐसा करने का है क्योंकि फरमाका बांध समझौते के अनुसार बंगला देश को बहुत बड़ी भावाएँ में पानी देना पड़ेगा;

(ग) क्या सरकार ऐसा नहीं सोचती कि इस से उठाऊ सिंचाई योजना प्रभावित होगी ; और

(घ) यदि हाँ, तो सरकार क्या वैकल्पिक प्रबन्ध करने का विचार कर रही है ?

हुयि थीर तिचाई बंडी (थी मुरखीत तिह बरनाला) : (क) से (ग). बिहार को भार लिप्त तिचाई स्कीमें नामम ढ करनाला पम्प स्कीम (बरण एक), सूरजगढ़ पम्प नहर स्कीम, बटेश्वरन्धारन पम्प नहर स्कीम (बरण एक थीर दो), जिन में गंगा के जल का समुपयोजन परिकल्पित है, पिछले दो वर्षों के दौरान स्वीकृत की गई थी। फरक्का बराज संबंधी करार होने से पहले भी यह महसूल किया जाता था कि जनवरी से जून के दौरान गंगा का प्राकृतिक प्रवाह, गंगा की निवाली पहुंचों में जल की आवश्यकताओं को ध्यान में रखते हुए बचनबद्ध इस्तेमाल की पूर्ति के लिए सीमित है। इसलिए गंगा के भूतल जल का इस्तेमाल करने वाली लिप्त तिचाई स्कीमों को, जल का उपयोग दिसम्बर के अन्त तक सीमित करते हुए, स्वीकृति दी जा रही है।

गंगा में कम प्रवाह वाली आवधि के दौरान जल की आवश्यकताओं को पूरा करने के लिये जहा पर समव है वहा भूतल थीर भूगत जल के संयुक्त उपयोग को प्रोत्साहन दिया जा रहा है।

भारत-बंगलादेश संयुक्त नदी आयोग को गंगा के शुष्क मौसम के प्रवाह में वृद्धि करने वाली स्कीमों के आव्ययन थीर अन्वेषण का कार्य सौंपा गया है ताकि कोई ऐसा किफायती थीर व्यावहारिक हल निकाला जाए जिससे दोनों देशों की आवश्यकताओं को पूरा किया जा सकता हो।

Amendment to Urban Land Ceiling Act

6259 SHRIMATI PARVATHI KRISHNAN Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether the West Bengal State Government had requested the Union

Government to make some amendments to the Urban Land Ceiling Act;

(b) whether the State Government's suggestions have been rejected by the Union Government; and

(c) if so, what are the amendments proposed by the State Government and the grounds on which they were rejected?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Yes, Sir.

(b) No, Sir

(c) It is not in the public interest to divulge the proposals for amendment. However, the suggestions of the West Bengal Government will be considered while finalising the proposed amendments to the Act.

Legislation for Safeguarding the Rights of Handicapped

6260 SHRI MUKHTIAR SINGH MALIK
SHRI G. M. BANATWALLA.

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether he has stated on 23rd March, 1978 that a working Group of Experts would be constituted shortly to go into the question of safeguarding and promoting the rights of the handicapped through legislation,

(b) if so, by when it will be constituted;

(c) whether it has also been stated that there is a need for changing the attitude of the society towards the handicapped besides efforts to rehabilitate them;

(d) whether Government are aware that a number of handicapped had got their names with the Employment Ex-

change registered in Delhi during 1976-77;

(e) if so, what are their registration numbers, year-wise,

(f) number out of them provided employment, and

(g) the time by which the remaining will be provided employment?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN) (a) Yes Sir

(b) The Government is appointing a Group very shortly to suggest measures for giving a legislative base to the rehabilitation of the handicapped

(c) Yes Sir

(d) to (f) The number of persons registered with the Special Employment Exchange for the Physically Handicapped and the number placed in 1976 and 1977 is as follows —

Year	No regis. tered	No placed
1976	890	156
1977	695	110

(g) Every effort will be made to assist the remaining registrants, it is, however, difficult to indicate an exact time limit

Subsidy for Agricultural Purpose

6261 SHRI B C KAMBLE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the total amount of subsidy granted to each State and the Union Territories during the last five years for agricultural purpose?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) Necessary information is being collected and would be laid on the Table of the Sabha

Cotton Research Institute and National Land use Survey Institute, Nagpur

6262 SHRI VASANT SATHE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) what is the actual expenditure incurred against the allocation approved during 1977-78 for establishment of Cotton Research Institute and National Land Use Survey Institute at Nagpur and the proposed allocation for 1978-79 and the broad details thereof

(b) whether it is a fact that Land Use Survey Organisation has not been shifted from New Delhi to Nagpur as Scheduled and the reasons therefor,

(c) what steps are taken/proposed to ensure execution of these projects strictly as per schedule and

(d) details of time schedule for complete establishment of these organisations at Nagpur and allocations so far utilised on execution of these projects?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) to (d) The information is given below separately for the Central Cotton Research Institute and National Bureau of Soil Survey and Land Use Planning

1 Central Cotton Research Institute (a) For the year 1977-78 the budget allocation for the Central Institute of Cotton Research Nagpur was Rs 28.00 lakhs, against it the expenditure has been Rs 23.31 lakhs. The allocation for the current year (1978-79) is Rs 50.00 lakhs. The break-up is given in statement I

(b) Does not arise.

(c) The Institute is already functioning at Nagpur since September 1975 and the facilities with regard to staff, laboratory and farm are being strengthened

(d) Does not arise

2 National Bureau of Soil Survey and Land Use Planning (a) For the National Bureau of Soil Survey and Land Use Planning the budget allocation for the year 1977-78 had been Rs 74.43 lakhs and the expenditure had been Rs 52.00 lakhs. The allocation for the year 1978-79 for National Bureau of Soil Survey and Land Use Planning is Rs 120.28 lakhs (95.00 Plan + 25.28 Non Plan) The break-up is given in statement II

(b) The process of shifting of the Headquarters of National Bureau of Soil Survey and Land Use Planning has already been started since November 1977. The Audit and Accounts Section has already been established at Nagpur. Establishment Wing is also being established there. At Nagpur these offices are to be housed in an old building of the Vety College which earlier belonged to Punjabrao Krishi Vidyapeeth Akola after renovation of the building

The delay in shifting is due to renovation of old building and provision of suitable research and laboratory facilities at Nagpur. The renovation work is still in progress and is nearing completion. The Bureau has already started moving to Nagpur in phases. The shifting is being done in phases in view of the interest of the research work in hand

(c) (i) The post of Director of National Bureau of Soil Survey and Land Use Planning has been filled and the Director is in position since January 1977

(ii) The Regional Centres of the Bureau are being further strengthened with necessary staff and laboratory facilities

(iii) The Bureau proposes to complete the details Soil Map of India within next 6 to 7 years period

(d) As stated in portion 'b' above the shifting of the National Bureau of Soil Survey and Land Use Planning is being taken up in phases, since the building and the laboratory facilities are yet to be completed at Nagpur and the shifting of the office of the Director of the Bureau is likely to be completed by June, 1978

Statement I

Central Institute of Cotton Research, Nagpur

Plan 50.00 lakhs
Non-Plan Nil

		Rs
Pay of Officers	..	5.90
Pay of Establishment	..	5.00
Allowances and Honoraria	..	6.50
Capital Works	..	25.60
Contingencies	..	7.00
TOTAL	..	50.00

Statement II

*National Bureau of Soil Survey and Land Use Planning (ICAR) N.T.C. Building, IARI Campus
New Delhi-12.*

Break up figures of the sanctioned budget grant for the year 1978-79.

Sub-Heads	Plan	Non Plan.
1. Pay of Officers	6,27,100	2,40,000
2. Pay of Establishment	7,08,600	10,43,000
3. Dearness Allowance	5,98,900	5,35,000
4. Over Time Allowance	5,000	3,000
5. House Rent Allowance	1,99,500	1,66,000
6. City Compensatory Allowance	79,600	69,000
7. Other Allowances	41,200	27,000
TOTAL ESTT. CHARGES:	22,53,300	20,83,000
Travelling Expenses	1,60,000	75,000
Other Charges (excluding Major Construction Works)	24,86,700	3,70,000
Works.	46,00,000	—
GRAND TOTAL	95,00,000	25,28,000

Ban Imposed by States on Export of Milk Animals

6263. SHRI VASANT SATHE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Governments of Gujarat, Rajasthan, Haryana and Punjab have imposed a ban on export of quality milk animals outside their States;

(b) if so, details of the ban imposed;

(c) whether such a ban has affected the dairy development programme in Maharashtra and in other States of the country; and

(d) if so, the steps taken/proposed to help these States in procuring good milk animals?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (d). The information is being collected from the concerned State Governments (Departments of Animal Husbandry/Veterinary Services). The same will be placed on the Table of the Sabha as soon as received by this Ministry.

Procurement Price of Paddy in Bastar

6264. SHRI AGHAN SINGH THAKUR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have fixed uniform price on all India basis for procurement of paddy;

(b) if so, whether paddy is procured in Madhya Pradesh at this price; and

(c) if so, the reasons for not giving this price to the farmers in Bastar District of Madhya Pradesh for their paddy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Government have fixed a uniform procurement price for coarse variety paddy for 1977-78 marketing season on all India basis. The prices of other varieties vary from State to State and are fixed keeping in view the normal varietal differences.

(b) and (c) Government have issued instructions and necessary arrangements have been made for purchase of all paddy of fair average quality offered for sale by the producers at the procurement prices so as to prevent fall in prices below that level, with a view to safeguarding the interests of the farmers. Accordingly, price support has been given to paddy in Bastar District also.

संयुक्त राष्ट्र संघ से प्राप्त सहायता का उपयोग

6265. श्री महीलाल : क्या कृषि और सिवाई मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत को संयुक्त राष्ट्र संघ के भूक्ष से मुक्ति संबंधन (फीडम फाम हंगर) की ओर से 1971 से 1977 तक कुल किलनी राशि की सहायता प्राप्त हुई;

(ब) यह सहायता प्रत्येक राज्य के किन-किन स्थानों को दी गई तथा कितनी-कितनी दी गई और इस का उपयोग किन प्रयोजनों के लिये किया गया; और

(ग) जिन परियोजनाओं के लिये आधिक सहायता दी गई थी उन की प्रगति का अवैतन क्या है?

कृषि और सिवाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) तथा (ब). कुल 60.04 लाख रुपये के मूल्य की सहायता तथा फिल्मों के 40 रोल प्राप्त हुए थे। औरा विवरण I में दिया गया है जो सभा पट्ट पर रख दिया गया है। [प्रबालय में रखा गया। देखिये संवादा एलटी-2069/76]

(ग) प्रगति का औरा विवरण 2 में दिया गया है। जो सभा पट्ट पर रख दिया गया है। [प्रबालय में रखा गया। देखिये संवादा एलटी 2069/78]

Requirement of Fertilizer during 1978-79

6266. SHRI M. RAM GOPAL REDDY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any assessment has been made about requirements of fertilizers during 1978-79; and

(b) if so, the total requirement, total production in the country contemplated and steps to meet the shortage, if any?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir. The requirements of fertilizers are assessed separately for the Kharif and Rabi seasons after holding Zonal Conferences with the representatives of State Governments and Manufactures before the commencement of each crop season. For 1978-79, we have so far assessed the requirements for the Kharif season. The requirements for Rabi, 1978-79 will be assessed in the month of July, 1978.

(b) The total net requirements of N, P and K fertilizers for Kharif, 1978 are assessed as follows:

(in lakh tonnes)

N	P	K	Total
12.80	4.08	2.39	19.27

As against the requirements, the total production in the country of N and P fertilizers as estimated by Minis

try of Chemicals & Fertilizers is as below—

(in lakh tonnes)

N	P
11.50	3.80

The requirements for K_2O are entirely met from imports as there is no indigenous production of Potash. The deficit in domestic production of N and K_2O is also met from imports for which arrangements have been made.

“किर्ति मन्दिर” पोरबद्र, सौराष्ट्र को केन्द्रीय सहायता

6267. श्री जर्व सिंह भाई घटेल : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा देंगे कि :

(क) क्या केन्द्रीय सरकार, गुजरात राज्य में सौराष्ट्र लैव में पोरबद्र में, और राष्ट्रपिला बहारता गांवों का जन्म स्थान है, स्थित 'किर्ति मन्दिर', नामक संस्थान को किसी सहायता देती है, यदि हाँ, तो प्रति क्यं कितनी राशि दो जाती है तथा यह किस क्रम में जाती है;

(ब) यदि नहीं, तो इस के क्या कारण हैं;

(ग) क्या सरकार का विचार यह किसी सहायता देने का है और यदि नहीं, तो उस के क्या कारण हैं; और

(घ) यह कितनी तथा किस रूप में किसी सहायता देने का विचार है तथा यह क्यं दी जायेगी ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिक्षमद्वर बहत) : (क) किसी सहायता के लिये कोई प्रतुरोध प्राप्त नहीं हुआ है।

(ब) से (घ). प्रश्न ही नहीं उठता।

Functioning of rice mills in Orissa

6268 SHRI BAIRAGI JENA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) how many rice mills were functioning in the State of Orissa and at present how many are defunct and how many are idle;

(b) what are the reasons of non-functioning of rice mills and since how long these are not functioning; and

(c) whether Government are considering to take steps for functioning of those rice mills in the State of Orissa in view of providing employment opportunities to the labourers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). Information called for from the Government of Orissa is awaited and will be placed on the Table of the Sabha as soon as received.

Agreement of Sugar Producing Countries

6269. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the text of a new international agreement to bring world sugar supplier into line and to raise the present depressed free market price of sugar was approved by 60 countries during the year 1977;

(b) if so, whether our country also was amongst those countries; and

(c) the details of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes, Sir. It was approved by 53 exporting countries.

(b) Yes, Sir.

(c) The principal features of the Agreement are as follows—

(i) *Quota-type Agreement:*

It is a quota-type agreement with a provision for regulation of marketing with reference to certain trigger prices. India has been allotted a Basic Export Tonnage (BET) of 8.25 lakh Metric Tons Raw Value (MTRV) besides a

(v) *Trigger points in the price range:*

- I. *Quota* (i) The quota of the countries would increase in the rising markets by 5% each time when the prices have been lower before and move above 13, 14 and 14.5 cents respectively.
 (ii) Quota would be reduced in a falling market by 5% each time when prices have been higher before and come down below 13, 12 and 11.5 cents per pound respectively.
 (iii) Quotas would be suspended if the price goes beyond 15 cents per pound.
 (iv) When prices rise, stocks would be released in three tranches at above 19, 20 and 21 cents per pound respectively. Otherwise, stocks would be built up for a total of 2.5 million tonnes over a period of first three years.
- II. *Special Stocks*

quota of 25,000 tonnes under the agreement with EEC.

(ii) *BET for the first 2 quota years—re-negotiations later, etc.:*

The BET fixed will be in force for the first two quota years, i.e., 1978 and 1979. It is to be re-negotiated for the years 1980, 1981 and 1982 during the first quarter of 1980. In the event of failure of re-negotiations, a fall-back formula will be applied to automatically determine the revised BET. The main feature of this formula is that for 1980, it will be based on a weightage of 50 per cent on existing BET and 50 per cent on actual export performance and for the subsequent years, it will be based fully on the past export performance since 1978.

(iii) *Annual Quota:*

Each year, the International Sugar Council will determine that year's quota of the exporting countries which will be related to the BET as a percentage. The quota will, however, not be reduced below 85 per cent of the BET normally or 81½ per cent in exceptional cases of over supply.

(iv) *The Price Range:*

The price range in the Agreement is 11 to 21 US Cents per pound. This price range, however, does not mean that the guaranteed minimum price is 11 US Cents per pound or that the maximum is 21 US Cents per pound. The actual price will always be subject to normal trade agreement and laws of supply and demand. The objective is to stabilise the prices within the middle sector of 13 to 15 US Cents per pound by the operation of the quota/stock mechanism.

(vi) Special Stocks and financing thereof:

The exporters will maintain a special stock of 2.5 million MTRV which would be built up during the years 1978, 1979 and 1980 at the rate of 40 per cent, 40 per cent and 20 per cent each year respectively. Contributions will be paid on all sugar imported by member countries and on sugar exported by exporters to non-members at the rate of 0.28 cents per pound to start with. The stock financing fund, thus built up, will be used to give loans to exporting members for holding stocks at the rate of 15 cents per pound per annum. These loans will be interest-free and repayable only when stocks are released in rising price situations. If during the currency of the Agreement, prices do not go up to the levels of the stock releases the loans will not be subject to recall and will, therefore, become a grant.

गिरि इस्टीट्यूट आफ इकोनोमिक डेवलपमेंट
एण्ड इःइस्ट्रियल रिलेशन्स के नाम में
परिवर्तन

6270. ओ हरसोकिन्द बर्मा : क्या तिका, सालाल कल्याण और सत्त्वाति मर्दी यह बताने की कृपा करेंगे कि ।

(क) क्या गिरि इस्टीट्यूट आफ इकोनोमिक डेवलपमेंट एण्ड इस्ट्रियल रिलेशन्स का नाम बदल कर गिरि इस्टीट्यूट आफ डेवलपमेंट स्टीरीज रख दिया गया है, और

(ब) यदि हाँ, तो नाम में परिवर्तन करने का प्रयोजन क्या है ?

तिका, सालाल कल्याण तथा सत्त्वाति मर्दी (डॉ प्रताप चन्द्र चाहा) : (क) बी है ।

(ब) भारतीय सामाजिक विभाग अनुसार वर्षान परिवद हारा दी गई सुचना के अनुसार संस्थान में दिये जाने वाले एरिकलिंग कार्यकलापों और कार्यक्रमों को अधिक उपयुक्त रूप से बताने के विचार से ही नाम में यह परिवर्तन किया गया है ।

अनुसूचित जातियों तथा अनुसूचित जन-जातियों के कर्मचारियों के हितों की रक्षा के लिये अधिकारी

6271. ओ हुसम चन्द्र कल्याण : क्या तिका, सालाल कल्याण और संत्त्वाति मर्दी यह बताते की कृपा करेंगे कि

(क) भारतीय पुरातत्व सर्वेक्षण विभाग के सकिल शायलियों में पिछड़ी जातियों के कर्मचारियों के हितों की रक्षा के लिये एक राजपत्रित अधिकारी नियुक्त किया गया है,

(ब) यदि नहीं, तो उन के हितों की देवभाव कोन अधिकारी करता है,

(ग) क्या ऐसा एक अधिकारी पुरातत्व सर्वेक्षण महानिवेशक के शायलिय में नियुक्त किया गया है, और

(ज) भारतीय पुरातत्व सर्वेक्षण विभाग में वर्ष 1953 से अब तक अनुसूचित जातियों तथा अनुसूचित जनजातियों के कितने वरिष्ठ अधिकारी नियुक्त किये गये और उन में से कितने अप्रिक्त अधीक्षक तथा उप-अधीक्षक के पदों पर हैं ?

तिका, सालाल कल्याण और सत्त्वाति मर्दी (डॉ प्रताप चन्द्र चाहा) : (क) से (ग) भारतीय पुरातत्व सर्वेक्षण में निवेशक (प्रमाणन) समय समय पर भारत सरकार द्वारा नियारित नियमों तथा कार्य विधि के

मनुसार भारतीय पुरातत्व सर्वेक्षण के मध्यम कार्यालयों तथा महानिदेशक के कार्यालय में अनुसूचित जाति तथा अनुसूचित जनजाति के कर्मचारियों के हितों की देखभाल करते हैं।

(अ) समूह 'क' वर्ग के सभी पद तकनीकी होने के लिए 1974 तक प्रांतीकण कोटे से मुक्त रखे गये थे। 1974 में की गई समीक्षा के परिणामस्वरूप यह निर्णय लिया गया कि समूह 'क' वर्ग के पदों की निम्नतम श्रेणी, जैसे उत्तराधीक्षण पुरातत्वविद में अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए पद आरक्षित रखे जाए। अनुसूचित जातियों तथा अनुसूचित जनजातियों के कर्मचारियों द्वारा धारित पदों की प्रदूषतन स्थिति निम्नलिखित है—

समूह 'क' के पद

मध्यीक्षण पुरातत्वविद	ग्रन्थ
उप-मध्यीक्षण पुरातत्वविद	8
उप-मध्यीक्षण पुरातात्विक अधियनता	2
उप-मध्यीक्षण पुरातात्विक रसायनका	1

समूह 'क' के पद

सहायक मध्यीक्षण पुरातात्विक अधियनता	2
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Intensive Pulses Development Programme in Maharashtra

6272 SHRI R. K. MHALGI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the names of districts in Maharashtra which have been selected for intensive development programmes for pulses;

(b) since when the intensive development programme has been undertaken in that State;

(c) what is the total amount of money provided by the Central Government for the above programmes in Maharashtra and its break-up district-wise and pattern-wise; and

(d) whether the evaluation has been conducted of the money spent and the production increase and if so, the nature thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Pulse development programme is being implemented throughout the State.

(b) Pulse development programme is being implemented in the State since 1973-74.

(c) A total amount of Rs 20.06 lakhs has been released to Maharashtra State under the Centrally Sponsored Scheme on Development of Pulses during the last 5 years i.e. from 1973-74 to 1977-78. The funds are not released district-wise or pattern-wise

(d) No evaluation has been conducted so far.

National Plan of Action for Women

6273 SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether a National Plan of Action for Women was drawn by Government of India and has been sent to State Governments in the year 1976;

(b) what action has been taken by the Maharashtra Government in regard to the same;

(c) if no action has so far been taken, the reasons thereof; and

(d) what measures have been adopted to remove the said difficulties?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI).

(a) The National Plan of Action for women drawn up by the Government of India was sent to State Governments in mid-1977.

(b) to (d) The Government of Maharashtra constituted a State Level Committee and a Steering Committee in December 1976 for a period of 3 years, under the Chairmanship of the Chief Minister and the Minister for Social Welfare respectively, for implementation of the National Plan of Action for Women

To prepare schemes or projects on the basis of the recommendations contained in the National Plan of Action for Women the State Government has constituted 3 panels of Experts on (1) eradication of social evils, (2) Education, Health & Nutrition, and (3) Employment Opportunities

The State Government has also decided to create a Special Cell in the Directorate of Social Welfare for actual implementation of schemes and projects

For providing economic and other assistance to women particularly from the lower middle classes, a Corporate body called the Mahila Arthik Vikas Maha Mandal was established in 1975 and it is functioning now

Letters from MPs. to Ministry of Education

6274 SHRI DAYARAM SHAKYA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) the number of letters sent by the Members of Parliament to the Ministry during the period from 1st April, 1977 to 31st January, 1978 and the number of letters replied and those not replied so far; and

(b) the action being taken by Government to expedite the reply to the letters of Members of Parliament in future?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER).

(a) and (b) The requisite information is being collected and will be laid on the table of the Lok Sabha

गुजरात को 1976-77 से 1978-79

तक सिवाई तथा बाड़ नियन्त्रण
परियोजनाओं के लिए अनुदान

6275. श्री घर्मसंहाई पट्टल :
क्या कृषि और सिवाई मरी यह बताने की
कृपा करेंगे कि :

(क) केन्द्र सरकार ने गुजरात सरकार
को विभिन्न सिवाई तथा बाड़ नियन्त्रण परि-
योजनाओं के लिए वर्ष 1976-77 के दौरान
किनी राशि का अनुदान दिया;

(ख) वर्ष 1977-78 के दौरान
किनी राशि का अनुदान दिया क्या और क्या
इस राशि का उचित लप्तोग हूँसा और
यदि नहीं तो इस के क्या कारण हैं, और

(ग) वर्ष 1978-79 में संभवतः
किनारा अनुदान किया जायेगा तथा विस रूप
में ?

कृषि और सिवाई मरी (श्री चुरकीत
सिंह बरनाला) : (क) राज्यों को केन्द्रीय
सहायता ब्लाक अक्षरों और द्वाक अनुदानों
के रूप में दी जाती है और यह किसी विशिष्ट
स्कीम, सेक्टर अवधा विकास-जीर्ण के साथ
जुड़ी नहीं होती। गुजरात सरकार को
की गई सामान्य केन्द्रीय सहायता के
प्रतिशत, कुछ सिवाई परियोजनाओं की
प्रगति में लेजी जाने के लिए 1976-77 के
वर्ष के दौरान 3 बरोद दूपए की विविध योजना
सहायता दी गई थी। राज्य में भारी वर्षी,

बाईं और चक्कातों के कारण आवश्यक हुए बच्चे को पुरा करने के लिये भी गुजरात को 4.25 करोड़ रुपए की अग्रिम योजना सहायता दी गई थी। इस में से 3 करोड़ रुपए सड़कों और पुलों को ठीक करने के लिए और 1.25 करोड़ रुपए लक्ष्य सिवाई कारों की मरम्मत करने के लिए थे।

(ब) 1977-78 के बच्चे के दौरान कुछ निर्माणांग्रेज बूढ़ा और मध्यम विवाह परियोजनाओं को प्रगति में तेजी लाने और नई परियोजनाओं को प्रारम्भ करने के लिये 18.25 करोड़ रुपए की अग्रिम योजना सहायता दी गई थी। इस राजि का पूरी तरह से इस्तेमाल किया जा चका है। बाढ़ा के कारण आवश्यक हुए सिवाई और बाढ़ा नियन्त्रण कारों के लिए भी 1.34 करोड़ रुपए की अग्रिम योजना सहायता दी गई थी। इस उद्देश्य के लिये अद्वितीय धनराशि 2 करोड़ रुपये भी और राज्य सरकार ने इतना ही व्यय किया था। किन्तु, मानान्य योजना के अन्तर्गत की गई सामान्य व्यवस्था के अन्तर्गत बढ़ नियन्त्रण और लक्ष्य सिवाई कारों पर कम व्यय होने के कारण वास्तविक दी गई धनराशि 0.66 करोड़ रुपये कम थी।

(ग) 1978-79 के दौरान सिवाई परियोजनाओं के लिए अतिरिक्त केन्द्रीय सहायता देने का कोई प्रस्ताव इस समय विचार भी नहीं है।

गुजरात के गिर और बरड़ा बर्नों पर व्यय

6276. श्री अर्जुनसिंहभाई पटेल : क्या हुआ और सिवाई भवी यह बनाने की कृपा करेंगे कि ।

(क) केन्द्रीय सरकार ने बच्चे 1976-77 और 1977-78 के दौरान, पृष्ठ-पृष्ठक अप से गुजरात के सौराष्ट्र में गिर, बरड़ा और गालेच आदि बर्नों के किनास के लिए कितना व्यय किया है और यह व्यय किस प्रकार

किया गया अवधा क्या केन्द्रीय सरकार ने गुजरात सरकार को उक्त प्रयोजन के लिए कोई अनुदान दिया है और यदि हाँ, तो कितना; और

(ख) उक्त प्रयोजन के लिये 1978-79 में केन्द्रीय सरकार कितना व्यय करेगी और किस तरह बच्चे करेंगी तथा गुजरात सरकार को क्या सहायता देने का विचार है ?

हुआ और सिवाई भवी (श्री शुरबीत तिह बरकाला) : (क) तथा (ख) गुजरात सरकार से जानकारी एकदम की जा रही है और सभा पटल पर रख दी जाएगी।

रायकल प्रशिक्षण

6277. श्री अमिताल पटेल : क्या शिक्षा, स्कूल कल्याण और संस्कृति मन्त्रों यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार देश भर के प्राइमरी स्कूल के बच्चों को प्रारम्भ से ही नकली राइफलों के डार्ट रायफल बचाने का प्रशिक्षण देने का कार्यक्रम आरम्भ करने का है यदि हाँ, तो कब और यदि नहीं तो इस के क्या कारण हैं, और

(ख) क्या कुछ राज्यों ने तो प्रयोग के तौर पर यह कार्यक्रम 'शुरू भी कर दिया है और यदि हाँ तो उन राज्यों के क्या नाम हैं ?

शिक्षा, स्कूल कल्याण और संस्कृति भवी (दा० प्रसाद चन्द्र चन्द्र) :

(क) नहीं ।

(ख) हमें कोई जान लारी नहीं है ।

**'हूलर' प्रशासी बाली बाबत मिलों का
आवृत्तिकरण**

6278. श्री शीतालाल पठेत : क्या
कुछ और सिवाई मंदी यह बताने की हुया
करेंगे कि

(क) क्या देश में पुरानी 'हूलर'
प्रशासी बाली बाबत मिलों के आवृत्तिको-
करण (खड़ रोलों प्राप्ति के साथ) के प्रस्ताव
को कुछ और बद्दों के लिये स्थापित कर दिया
गया है; और

(ब) यदि हाँ, तो कितनी अवधि के
लिये, और यदि नहीं, तो उस के क्या कारण
हैं?

कुछ और सिवाई मंत्रालय में राज्य मंत्री
(जो जालू प्रताप तिह) : (क) और (ब)।
मैं आपूर्व मिशन हूलर मिलों को 29 जूनाई
1976 से 5 वर्ष को अविकलन अवधि के
प्रबन्ध आवृत्तिकरण करना अपेक्षित
है। इस तरीके को ये मिले आवृत्तिकरण
कार्यक्रम के दायरे में लायी गई थी और इसे
आपे के लिये स्थापित नहीं किया गया है।
तथापि, ग्रामीण लोगों में बल रुटी और सेला
धान से भूसी उतारने का कार्य कर रही 15
प्रश्वसकिन और इस से कम शक्ति की नई
मिशन हूलर मिलों को लाइसेंस की तारीख
से 5 वर्ष की अवधि के लिए आवृत्तिकरण
को अपेक्षाकृत से कूट दे दी गई है।

**Type V and Type VI Government
Accommodation**

6279 SHRI DURGA CHAND WILL
the Minister of WORKS AND HOUS-
ING AND SUPPLY AND REHABILI-
TATION be pleased to state:

(a) the details of proposal for
constructing type V and type VI ac-
commodation during 1978-79 in Delhi;
and

318 LS-7.

(b) what are the plans of Govern-
ment to cover the employees on
waiting list for the above-mentioned
type of accommodation in the near
future?

THE MINISTER OF WORKS AND
HOUSING AND SUPPLY AND RE-
HABILITATION (SHRI SIKANDAR
BAKHT) : (a) in 1978-79, it is propos-
ed to take up construction of 120 type
V houses, but not of type VI houses.

(b) As and when quarters fall
vacant, these are allotted to the offi-
cers on the waiting list. Plinth area
standards for classifying different
types of quarters have been revised
downwards and the existing houses are
to be reclassified. It is expected that
after reclassification, there may not
be any marked shortage of quarters
for people, at present entitled to type
V and VI quarters.

**Sheds for Vehicles in the Central
Government Quarters, Madras**

6280 SHRI S D SOMASUNDA-
RAM Will the Minister of WORKS
AND HOUSING AND SUPPLY AND
REHABILITATION be pleased to
state.

(a) the reasons for not putting up
permanent cycle/scooter/car sheds in
the Central Government Quarters
Complex at Indira Nagar, Madras,
and

(b) will Government put up sheds
at least in the year 1978-79?

THE MINISTER OF WORKS AND
HOUSING AND SUPPLY AND RE-
HABILITATION (SHRI SIKANDAR
BAKHT) : (a) and (b) These are type
IV quarters. Car sheds are not provi-
ded in such quarters. Cycle/ scooter
sheds were not included in the plan of
the building. Hence these were not
constructed. Government would con-
sider, on merit, requests for provision
of scooter garages if made by a fair
number of scooter-owning residents.

Allotment of Land for Construction of school at Indira Nagar, Madras

6281. SHRI S. D. SOMASUNDARAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that nearly twenty type IV Quarters are vacant at Indira Nagar, Madras for want of occupants;

(b) if so, will the Government of India agree to spare some Quarters to start primary classes from June, 1978 by Kendriya Vidyalaya Sangathan which has decided to start Central Schools at K. K. Nagar and Indira Nagar/Besant Nagar Complex; and

(c) will C.P.W.D. agree to spare some portion of vacant land available at Besant Nagar to Central School Sangathan to construct Kendriya Vidyalaya?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) The question of allotment of accommodation for the Kendriya Vidyalaya will be considered on receipt of proposal from the Department

(c) The question of allotment of land is under examination.

Confirmation of A.E.s in C.P.W.D.

6282. SHRI S. D. SOMASUNDARAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the date upto which the Assistant Engineers Civil/Electrical in C.P.W.D. have been confirmed;

(b) the number of confirmed posts available in the posts of Asstt. Engineers Civil/Electrical in C.P.W.D. and the number confirmed so far (as on 1st April, 1978); and

(c) the reasons for the delay in confirmation and the target date fixed for confirmation and filling up the vacancies of the posts of Executive Engineers in C.P.W.D.?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The last confirmation made was on the Civil side—with effect from 1-12-1969 on the Electrical side—with effect from 1-4-1970.

(b) On the civil side 116 Assistant Engineers have been confirmed against 680 permanent posts. On the electrical side, 37 Assistant Engineers have been confirmed against 165 permanent posts

(c) The seniority of Assistant Engineers and the principles behind it remained under litigation upto 6-1-1977 when the Supreme Court quashed the earlier principles followed by the Department. However, the Supreme Court made certain observations and the whole matter was re-examined in the light of this. No target date can be fixed but Government till take the final decision as early as possible.

As regards the filling up of the posts of Executive Engineers, Departmental Promotion Committee meeting shall be convened as soon as the seniority in the grade of Assistant Engineer is finalised.

प्रामाणिक लोकों में सदकों के विकास के लिये विश्व बैंक से सहायता

6283. श्री छोतूलाल गांधित : ज्या हुवि और तिकाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात की उकई तिकाई परियोजना के कमांड लेव का विस्तार करने के उद्देश्य से प्रामाणिक लोकों में सदकों के विकास के लिये विश्व बैंक से कुछ सहायता प्राप्त हुई है यथापनां होने की आशा है ;

(क) यदि हाँ, तो उसका और इस है;

(ग) क्या भारत सरकार ने उक्त प्रयोजन के लिये आमीण सड़कों के विकास के लिये कोई योजना तैयार की है, और यदि हाँ, तो तस्वीरी और क्या है?

(घ) उक्त योजना पर काम कब तक आरम्भ हो जायेगा और यह कब तक हो जायेगा?

हिंदू और सिवाई नंदी (बी सुरक्षीत सिंह बरलाला) : (क) गुजरात में उक्त सिवाई परियोजना के कमांड लेत में आमीण सड़कों सहित किसी भी कार्य के लिये विश्व बैंक से किसी भी प्रकार की सहायता नहीं मिली है। तथापि, इस परियोजना के लिए राज्य सरकार से एक प्रस्ताव प्राप्त हुआ है।

(घ) इस समय भारत सरकार तथा राज्य सरकार के बीच विचार विमर्श हो रहा है।

(ग) तथा (घ) : भारत सरकार ने सिवाई कमांड लेतों के आमीण लेतों में सड़कों के विकास के लिये किसी प्रकार की कोई विशिष्ट योजना तैयार नहीं की है।

Tenders from FEDO/FACT for Ronky Defence Project

6284. SHRI VAYALAR RAVI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that FEDO or FACT offered tenders for Ronky Defence Project; and

(b) if so, what steps have been taken to accommodate this public sector enterprise?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) Yes, Sir. tender has been received from M/s. FEDO for a Turkey Defence Project.

(b) Purchase decision has not yet been taken against this tender. The policy of the Government in regard to purchase preference from public sector undertakings will be kept in view while making the purchase decision.

दिल्ली में अवैध शराब की विक्री

6285. बी राम सेवक हुजारी : बी मलोरंजन भवत :

क्या शिक्षा, समाज कल्याण तथा संस्कृति नंदी यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में अवैध शराब की विक्री दिन प्रति दिन बढ़ती जा रही है;

(ख) यदि हाँ, तो इसके क्या मुख्य कारण हैं; और

(ग) इस की रोकथाम के लिये क्या कार्यवाही की जा रही है?

शिक्षा, समाज कल्याण तथा संस्कृति नंदी यह में राज्य नंदी (बी धन्न रिह पूलकला) : (क) दिल्ली में अवैध शराब की विक्री में बुढ़ि की कोई सूचना दिल्ली प्रशासन को प्राप्त नहीं हुई है।

(ख) प्रश्न नहीं उठता।

(ग) प्रश्न नहीं उठता है। फिर भी दिल्ली प्रशासन ने सूचना दी है कि मर्दान्येध की नीति क्रियान्वित करने के लिये सम्बन्धित अधिकारियों द्वारा अवैध शराब की विक्री और आवास को रोकने के लिये निरन्तर संतरंता बरती जा रही है।

कब पढ़ी चीनी चिले

दिल्ली विश्वविद्यालय से सम्बन्ध कालेजों
में नियुक्तियाँ

6286. डा० सल्ली नारायण पाण्डेय : क्या हुवि और तिकाई मरी यह बताने की कृपा करेंगे कि ।

(क) वर्ष 1977-78 के दौरान (दिसंबर तक) कितनी चीनी चिले बन्द हुई थिया बद्द पड़ी रही ।

(ब) उन्हें दुबारा चालू करने के लिए क्या प्रयास किए गए, और

(ग) उक्त चीनी चिलों के बन्द होने के परिणामस्वरूप कितने श्रमिक प्रभावित हुए ?

हुवि और सिक्काई मंत्रालय से राज्य मंत्री (श्री भालू प्रसाद तिहाँ) : (क) और (ब) 1977-78 के दौरान (दिसंबर 77 तक) 14 चीनी फैक्ट्रियों ने उत्पादन प्रारम्भ नहीं किया था । तथापि, उनमें से 8 फैक्ट्रियों ने तब से उत्पादन शुरू कर दिया है ।

एक भिल 1967-68 से बन्द हो गयी है और इसे विवरित कर दिया गया है । अन्य मामलों में, एक भिल को खंडसारी यूनिट में बदलने के प्रयत्न की संबंधित राज्य सरकार द्वारा जांच की जा रही है । शेष मामलों में सम्बन्धित राज्य सरकारों से जब चीनी फैक्ट्री को पुन चलाने/बहाल करने के लिए प्रस्ताव प्राप्त होते हैं तब उन पर गृह-दोष के आधार पर विवार किया जाएगा ।

(ग) सही संक्षया उपलब्ध नहीं है । यह सम्भावना है कि 5 चीनी फैक्ट्रियों के बन्द हो जाने से लगभग 3,000 मजदूर प्रभावित हुए हैं ।

6287. श्री द्वयाराम शास्य : क्या शिक्षा, समाज कल्याण तथा संस्कृति मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या दिल्ली विश्वविद्यालय से सम्बन्ध कालेजों में नियुक्तियों के मामले में १० एवं ३० डी० की उत्तराधिकारी उम्मीदवारों की तुलना में प्रथम श्रेणी में स्नातकोत्तर उत्तराधिकारी रखने वाले उम्मीदवारों का प्राप्तिमिकता दी जाती है, और

(ब) यदि हाँ, तो उम के क्या कारण है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) दिल्ली विश्वविद्यालय द्वारा दी गई सूचना के अनुसार ऐसा कोई अधिमान नहीं दिया जाता है । उम्मीदवारों की विश्वविद्यालय अनुदान आयोग द्वारा निर्धारित की गई भार्गवर्षी रूप रेखांगो के अनुसार साक्षात्कार के लिए बुलाया जाता है और विविध गठित चयन समिति द्वारा की गई सिफारिशों के आधार पर उन्हें नियुक्त किया जाता है ।

(ब) प्रश्न नहीं उठता ।

Licences for Bar in Delhi

6288. SHRI P. RAJAGOPAL NAIDU. Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether licences for bars are not resumed in Delhi; and

(b) whether prohibition is going to be introduced in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN).

(a) Liquor licences granted to 14 Club bars in Delhi have been withdrawn w.e.f. 1-4-1978. The licences granted for bars in hotels will, however, continue subject to additional restrictions imposed on service of liquor.

(b) Yes, Sir, it is being introduced in stages.

भूमि को छोटी योग्य बनाने के लिये और-

सूचित जाति के छोटे किसानों को

केन्द्रीय सहायता

6289. डा० लक्ष्मी नारायण पाठ्येय : क्या हृषि और तिचाई मंत्री यह बताने की क्रुपा करेंगे कि

(क) क्या अनुसूचित जाति के ऐसे व्यक्तियों को केन्द्रीय सहायता देने का निर्णय किया गया है जिस के पास थोड़ी जमीन है परन्तु उसे उपजाऊ बनाने के साधन नहीं हैं;

(ख) क्या इस योजना के अन्तर्गत केन्द्र द्वारा 10 करोड़ रुपये की राशि दी गई है, और

(ग) यदि हाँ, तो मध्य प्रदेश और राजस्थान को 1977-78 के दौरान कितनी-कितनी राशि मार्गदर्शित की गई ?

हृषि और तिचाई मंत्री (बी सुरजीत सिंह बरनाला) : (क) तथा (ख), केवल अनुसूचित जातियों के छोटे किसानों को केन्द्रीय सहायता प्रदान करने के लिए कोई योजना नहीं है। तथापि हृषि कारों के साथ-साथ भूमि विकास के लिए भूमि की अधिकतम सीमा के बाद बढ़ी हुई भूमियों के अलाइटिंगों को सहायता प्रदान करने के लिये भारत सरकार की एक योजना है। यह योजना 1975-76 में शुरू की गई थी और गत वित्तीय वर्ष की समाप्ति तक अब व अनुदान के रूप में राज्य सरकारों को 12.6 करोड़ रुपयों की राशि प्रदान की गई थी। अलाइटिंगों की एक बड़ी संख्या अनुसूचित जाति के व्यक्तियों की है। भारत सरकार के पास उपलब्ध नवीननम सूचना के अनुसार लाभानुभोगियों के कुल 9,37,566 संख्या में से उन की संख्या 3,70,283 है। अन: उन्हें केन्द्रीय क्षेत्र योजना के अन्तर्गत सहायता उपलब्ध होगी।

(ग) वर्ष 1977-78 के दौरान मध्य प्रदेश और राजस्थान के लिए प्रावर्टन इस प्रकार है .--

(इयो मे)

अल्पावधि सहायता (अनुदान)	भूमि विकास सहायता			कुल सहायता
	अनुदान	अब्ज	योग	
मध्य प्रदेश	6,90,078	2,28,446	2,09,110	4,37,556
राजस्थान	66,10,671	14,91,609	13,43,625	28,40,234
				94,80,905

House Site to Agricultural Landless Labourers

6290. SHRI SUKHENDRA SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have made assessment regarding agricultural landless labourers who are without houses in various States in the country;

(b) if so, what is the State-wise break up in this regard; and

(c) the details of the house sites given to the landless labourers in each State under the Minimum Needs Programme?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) and (c). A statement showing the State-wise position is appended.

Statement

Position as reported upto 30-11-1977

Serial No.	Name of State/Union Territory	Total number of eligible families in the State/Union Territory	No. of families allotted house-sites (including undeveloped sites)	1	2	3	4
				1	2	3	4
1. Andhra Pradesh	· · · · · · · ·	16,00,000@	6,57,000				
2. Assam	· · · · · · · ·	2,29,000@	49,056				
3. Bihar	· · · · · · · ·	19,58,000@ @	7,15,010				
4. Gujarat	· · · · · · · ·	3,97,647@	3,43,081				
5. Haryana	· · · · · · · ·	2,14,158@	2,13,641				
6. Himachal Pradesh	· · · · · · · ·	4,499@	4,499				
7. Jammu & Kashmir	· · · · · · · ·	18,000@	5,186				
8. Karnataka	· · · · · · · ·	8,46,000@	7,68,158				
9. Kerala	· · · · · · · ·	3,00,000@	90,000*				
10. Madhya Pradesh	· · · · · · · ·	9,13,037@	7,56,975				
11. Maharashtra	· · · · · · · ·	3,65,000@	3,61,900				
12. Orissa	· · · · · · · ·	4,19,000@	1,93,631				
13. Punjab	· · · · · · · ·	2,95,352@	2,95,352				
14. Rajasthan	· · · · · · · ·	8,54,023@	8,54,023				
15. Tamil Nadu	· · · · · · · ·	14,97,000@ @	5,23,076				
16. Tripura	· · · · · · · ·	42,650@	38,307				
17. Uttar Pradesh	· · · · · · · ·	12,12,014@	12,12,014				
18. West Bengal	· · · · · · · ·	2,97,929@	2,97,929				

1	2	3	4
<i>Union Territories</i>			
1. Andaman & Nicobar Islands	.	6,902@	8,823
2. Chandigarh	.	51@	51
3. Dadra & Nagar Haveli	.	715@	715
4. Delhi	.	14,200@	11,763
5. Goa, Daman & Diu	.	16,000@	14,95
6. Pondicherry	.	10,960@	9,475
TOTAL	.	1,15,04,537	73,36,010

*Previously, in Kerala House-sites as such were not being allotted. Only after the houses were constructed the houses were being handed over to the beneficiaries. The State Government worked up the scheme for construction of Houses on the house-sites on 2-10-75 and is now distributing house-sites. The State Government have distributed 57,000 completed houses and 33,000 house-sites.

@@According to the estimates made by the State Governments/Union Territories Administration

@@@According to the information received from the Planning Commission.

Man-Eater Pujari in Dagoda Hills of Pauri Garhwal, U.P.

6291. **SHRI DHARM VIR VASISHT:**
SHRI BHART BHUSHAN :
SHRI SURENDRA VIKRAM.

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the total loss of life both human and cattle suffered recently in the Dagoda Area of Uttar Pradesh Hills due to the ravages of the man-eater Pujari;

(b) the steps taken to help the State authorities in overpowering and killing the beast; and

(c) the nature and quantum of compensation given to the victims?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) According to information dated March 26, 1978 received from the Government of Uttar Pradesh the man-eater has claimed 14 human lives. It is not possible to furnish information about

cattle heads destroyed by the man-eater as cattle are killed by normal panthers as well, which are found in the area in good number

(b) No help from the Centre has been solicited so far by the Government of Uttar Pradesh for liquidating the man-eater.

(c) The Govt. of Uttar Pradesh have sanctioned financial help to families at the rate of Rs 5,000 for each adult (about 12 years of age) and Rs. 2,500/- for each child (below 12 years of age) killed by the man-eater.

मूर्खा राहत कार्यों के लिये केन्द्रीय सहायता

6292. श्री यमुना प्रसाद मन्नल: क्या उद्दि और लिंगाई मरी यह बताने की कृपा करेंगे कि :

(क) मूर्खा राहत कार्यों प्रादि के लिये 1976-77 में विभिन्न राज्यों को केन्द्रीय सरकार ने राज्यवार कुल कितली सहायता दी ; और

(ख) यह सहायता देने के लिये क्या क्या मानदण्ड अपनाया गया?

कृपि और सिल्हाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) छठे वित्तीय आयोग की सिफारिशों के आधार पर केन्द्रीय सहायता की वर्तमान नीति के अनुसार, वर्ष 1976-77 में प्राकृतिक आपदाओं से प्रभावित राज्यों को अधिक योजना महायता के रूप में निम्नांकित राशियों नियुक्त की गई है —

राज्य	नियुक्त राशि
1 आनंद प्रदेश	3 53
2 असम	2 00
3 बिहार	10 70
4 गुजरात	4 25
5 हिमाचल प्रदेश	0 48
6 कर्नाटक	7 00
7 केरल	1.50
8 मध्य प्रदेश	5 00
9 मणिपुर	0 44
10 उडीसा	5.10
11 गज-बान	2 44
12 तमिलनाड	18 70
13 त्रिपुरा	0 51
14 उत्तर प्रदेश	11.25
दोग	72 90

(ख) केन्द्रीय दलों और ग्राहन विवेयक उच्च स्तरीय नियमित की सिफारिशों के आधार पर प्रभावित राज्यों को अधिक योजना सहायता

प्राविंटिट की जाती है और राज्यों द्वारा किये गए वास्तविक व्यय के आधार पर इसे नियुक्त किया जाता है। इस सहायता को प्रदान करने समय आमतौर पर इन बातों पर व्यान दिया जाता है। राज्य की वित्तीय स्थिति, प्राकृतिक आपदाओं से राहत पहुंचाने के लिए छठे वित्तीय आयोग द्वारा स्वीकृती सीमान्त धन, आपदाओं के कारण हुए नक्सान की मात्रा और प्रभावित जनसंख्या को रोजगार के अवसर प्रदान करने के लिए योजना स्कीमों के कार्यान्वयन के लिए राज्य के प्रयासों का स्वरूप।

हुड़को द्वारा मकान बनाने के लिये ऋण

6293. श्री हर्षोदित बर्मा : क्या नियमित और मासात तथा पूर्ति और पुनर्वास नीति यह बनाने की हुपा करेंगे कि :

(क) क्या यह सच है कि 'हुड़को' ने मरकारी एवं गैर सरकारी लेव के सभी कर्मचारियों को मकान बनाने के लिए ऋण देने का निर्णय किया है, और

(ख) यदि हा, तो कब और कितना?

नियमित और मासात तथा पूर्ति और पुनर्वास नीती (श्री सिल्हालर बर्मा) : (क) जी, नहीं। हुड़को किसी व्यक्ति को ऋण नहीं देता। यह मकानों के नियमण के लिए राज्य मरकारों, आवास बोर्डों, सहकारी समितियों, कम्पनियों और दोनों कम्पनियों द्वारा उनके द्वारा नियमित और सभी कर्मचारियों के लिए किराया आवास के प्रयोजन के लिए अधिकारी उनके द्वारा नियमित और सभी कर्मचारियों के लिए होना सकती है।

(ख) कम्पनियों को हुड़को की वित्तीय महायता की मात्रा उसी परियोजना के स्वरूप पर निर्भर है।

Medium and Minor Irrigation Projects Behind Schedule

6294 SHRI VASANT SATHE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that good number of minor, medium Irrigation projects are far behind the schedule in execution and the progress of these works in various States has been severely affected as a result of acute shortage of cement and other raw material required for completion for these projects

(b) if so important details of the review of the programme of execution in Irrigation sector specially centrally financed schemes

(c) whether Government propose to consider setting up a task force on implementation of Irrigation programme and suggest immediate and long-term measure

(d) whether the Government of Maharashtra and other states have approached for allotment of special enhanced quota of cement and other materials for early completion of these projects and

(e) if so what special measures have been taken in this regard and details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) A number of project authorities have reported shortage of construction materials such as cement and explosives, thereby affecting the speedy execution of the projects

(b) Irrigation is State subject and irrigation projects are planned and executed by the State Governments. There is no centrally financed irrigation scheme

The progress and priorities and strategies for development of irrigation were reviewed at the Third Conference of State Irrigation Ministers held at New Delhi in November, 1977

The Conference recommended that adequate outlays should provide for the on-going schemes to ensure their completion according to time-bound programme and advance action should be taken in formulation of detailed programmes of the works and for procurement of materials and equipments and recruitment of personnel and labour and creating other infrastructures such as preparation of designs, drawings and working estimates for component parts

The Government of India provided an advance Plan assistance of Rs 102,37 crores to some States during 1977-78 to accelerate the progress on selected on going major and medium projects and for new starts

(c) There is no such proposal under consideration at present

(d) A number of project authorities have reported difficulties in procurement of cement due to cuts in allocations of cement allotted to them by the State Governments short supplies from cement suppliers and asked for Centre's assistance. Complaints about shortage of explosives have also been received

(e) Steps have been initiated to increase cement production in the country as well as to import some quantity from abroad. State Governments have also been requested to accord priority to irrigation projects in the matter of allotment of cement from their allotted quota. Individual cases of short supply of cement from manufacturers are being taken up with the concerned parties. Action has also been initiated to import 1250 tonnes of explosives from abroad to meet the demands

Functioning of Fair Price Shops in Rural Areas

6296 SHRI C K JAFFER SHA-RIEF Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the number of Fair Price Shops in each State for distribution of foodgrains in rural areas,

(b) whether Government have received any complaints to the effect that fair price shops in the rural areas hardly function and that the quantum of ration available is not adequate to meet the demands, and

(c) if so, what are the details thereof and the steps Government have taken to improve this practice of distribution particularly in the State of Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) A statement showing the number of fair price shops functioning in the rural areas of each State for distribution of foodgrains is attached.

(b) and (c). In view of the sizeable buffer stock available with the Government, the demands of the State Governments for allotment of wheat and rice from the Central Pool are being met in full. In fact, the State Governments have been even authorised to place indents directly on the Food Corporation of India for issue of wheat in anticipation of formal authorisation from the Government of India.

The internal distribution of foodgrains within a State is the responsibility of the State Government concerned. By and large, the fair price shops in all the States, including Karnataka are functioning satisfactorily in the rural areas and any complaint received regarding inadequate quantum of foodgrains ration is taken up with the State Government concerned for remedial action.

Statement

The Number of Fair Price shops functioning in the Rural Areas in each State.

State 1	Number of fair price shops		As on 2 3
	2	3	
1. Andhra Pradesh	16160		31-1-78
2. Assam	12890		31-12-77
3. Bihar	20610		31-1-78
4. Gujarat	6778		30-11-77
5. Haryana	3795		30-11-77
6. Himachal Pradesh	2493		31-10-77
7. Jammu & Kashmir	901		31-8-77
8. Karnataka	11626		31-12-77
9. Kerala	10016		30-9-77
10. Madhya Pradesh	12387		31-12-77
11. Maharashtra	21043		30-9-77
12. Manipur	402		31-10-77
13. Meghaya	1150		30-11-77

		2	3
14. Nagaland	.	48	31-7-77
15. Orissa	.	7420	31-12-77
16. Punjab	.	10155	31-1-78
17. Rajasthan	.	7333	30-11-77
18. Sikkim	.	12	31-12-77
19. Tamil Nadu	.	6003	31-12-77
20. Tripura	.	572	31-12-77
21. Uttar Pradesh	.	18716	31-12-77
22. West Bengal	.	12291	31-12-77

TOTAL (STATES) . . . 1,82,801

Union Territories

23. A & N Islands	.	131	30-11-77
24. Arunachal Pradesh	.	98	31-12-7
25. Chandigarh	.	28	31-1-78
26. D & N Haveli	.	26	31-12-77
27. Delhi	.	324	31-1-78
28. Goa, Daman, Diu	.	303	31-12-77
29. Lakshadweep	.	21	31-12-77
30. Mizoram	.	182	31-12-77
31. Pondicherr	.	92	31-1-78.

TOTAL . . . 1,805

TOTAL ALL-INDIA . . . 1,84,006

Proposals for Reservoirs in Shahpur Project

6297 SHRI SUBHASH AHUJA WILL the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of reservoirs in respect of which Government of Madhya Pradesh have submitted proposals under the rehabilitation projects;

(b) the number of reservoirs in respect of which proposals have been submitted under Shahpur Project in Betul district; and

(c) whether Government have approved the proposals for reservoirs submitted by Government of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KIN-KAR); (a) and (b) Government of Madhya Pradesh have submitted proposals for 3 reservoirs of which two relate to Shahpur Project and one to Sarguja.

(c) As regards one reservoir Scheme in Shahpur, it has not been found

feasible by the Department of Rehabilitation to participate financially in its execution.

No final decision has been taken on the remaining two proposals.

लघु उद्योगों में कार्यरत विस्थापित परिवारों को बसाया जाना

6296. श्री सुशास्त्र आहुजा : क्या निर्बाचित और आवास तथा पूर्ति और पुनर्वास मंत्री निम्नलिखित दर्शनि वाला विवरण मान्य-पटल पर रखेंगे ।

(क) क्या मध्य प्रदेश सरकार ने नघु उद्योगों में कार्यरत विस्थापित परिवारों को बसाने के संबंध में केन्द्रीय सरकार की मंजूरी के लिए कोई प्रस्ताव भेजा है ।

(ख) यदि हा, तो उन विस्थापित परिवारों की जिलावार संख्या क्या है जिनका इस उद्देश्य के लिए बनाई गई योजना के अन्तर्गत पुनर्वास किया जाना है, और

(ग) क्या इस योजना को मंजूरी दे दी गई है ।

निर्बाचित और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) जी, नहीं ।

(ख) और (ग), प्रश्न नहीं उठा।

पुनर्वास परियोजनाओं के अन्तर्गत स्कूलों के लिये भवनों का निर्माण

6299. श्री सुशास्त्र आहुजा : क्या निर्बाचित, और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या मध्य प्रदेश सरकार ने पुनर्वास परियोजना के अन्तर्गत स्कूलों के लिए भवनों का निर्माण करने हेतु केन्द्रीय सरकार को प्रस्ताव प्रस्तुत किये हैं ।

(ख) किन परियोजनाओं के अन्तर्गत स्कूलों के लिये भवनों का निर्माण करने की मांग की गई है ।

(ग) किन परियोजनाओं के अन्तर्गत स्कूलों के लिए भवनों का निर्माण करने हेतु राशि दी गई है और इस उद्देश्य के लिए कितनी राशि दी गई है, और

(घ) मध्य प्रदेश सरकार ने पुनर्वास परियोजनाओं के अन्तर्गत स्कूलों के लिए भवनों का निर्माण करने हेतु कितनी राशि की मांग की है ।

निर्बाचित और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) जी हा ।

(ख) जिला बेतूल में शाहपुर पुनर्वास परियोजना, जिला पश्चा में पश्चा पुनर्वास परियोजना और जिला मरगुजा में असगाही पुनर्वास परियोजना म स्कूल भवनों के निर्माण का प्रस्ताव है ।

(ग) शाहपुर परियोजना म स्कूलों के लिए 6,22,660/- रुपये की राशि मंत्र की गई है ।

(घ) मध्य प्रदेश सरकार ने 20,99,832/- रुपये की राशि की मांग की है ।

बिछुआ-लटिया नाला योजना

6300. श्री सुशास्त्र आहुजा : क्या निर्बाचित और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने बेतूल जिल की शाहपुर पुनर्वास परियोजना के अन्तर्गत बिछुआ-लटिया नाला योजना केन्द्र को मंजूरी हेतु प्रस्तुत की थी, और

(ब) यदि हाँ, तो क्या सरकार ने उपरोक्त परियोजना के लिए स्थीकृति दे दी है?

तिवारि और आवास तथा पूर्ति और पुनर्वास भौतिकत्व से राज्य मंत्री (श्री राम किंकर) : (क) जी हाँ।

(ब) इसकी जात्र की गई है और इस परियोजना के निरापदन में पुनर्वास विभाग द्वारा बिनोय सहयोग देना सम्भव नहीं पाया गया है।

भारतीय बाबू (टाइगर) के परिरक्षण के लिये विवेदों से सहायता

6301. श्री सुखेन्द्र सिंह : क्या हावि और तिवारि मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या भारत ने भारतीय नस्ल के बांधों को समात होने से बचाने के लिये बंगला देश, भूटान तथा नेपाल में महायोग की मांग की है;

(ब) यदि हाँ, तो क्या सरकार ने इन पांसी देशों की महायता से बांधों की रक्षा करने की कोई योजना तैयार की है; और

(ग) यदि हाँ, तो इसका व्यीरगुरुका है?

हावि और तिवारि मंत्री (श्री सुखेन्द्र सिंह बलाला) : (क) जी हाँ।

(ब) तथा (ग). बांधों की सुरक्षा की योजना की तैयारी के बारे में कोई सहायता नहीं मांगी गई है। तथापि, भारत सरकार ने बाबू परियोजना नाम की एक अपनी योजना तैयार की है जिसे चुने हुए बाबू आधिकारियों में क्रियान्वित किया जा रहा है।

हिमाचल प्रदेश में बौद्ध स्मारक

6302. श्री सहनीवाराधार नाथ : क्या तिकाता, स्मारक कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश में लाहौल स्थिती जिले में टांडों स्थान पर बौद्ध स्मारक हैं,

(ख) यदि हाँ, तो वे किस काल के हैं और उनकी संख्या क्या है,

(ग) उनमें से किनने स्मारक भारतीय पुरातत्वोय सर्वेक्षण के अधीन हैं और यदि सभी का इसके अधीन नहीं लिया गया है तो उनके क्या कारण हैं, और

(घ) गत पांच वर्षों से उनकी भरम्भत पर वर्ष-वार कितना व्यय किया गया है?

तिकाता, स्मारक कल्याण और संस्कृति मंत्री (श्री प्रताप चतुर बन्द्रा) : (क) जी, हाँ।

(ख) 11 से 15वीं शताब्दी तक। यहाँ एक निर्माण समूह है, जिसमें 9 गुम्फा (बौद्ध मठ) हैं। इनके अतिरिक्त पहाड़ी की ओर एक और गुम्फा (बौद्ध मठ) है।

(ग) नींगुम्फा का समूह सरकारी है। शेष गुम्फा (बौद्ध मठ) के सरकार का प्रश्न विवाराधीन है।

(घ) गत पांच वर्षों में प्रतिवर्ष किये गये व्यय का विवरण निम्नलिखित है :—

रु

1973-74	.	21,274
1974-75	.	38,323
1975-76	.	41,467
1976-77	.	88,709
1977-78	.	59,815

(जनवरी, 1978 तक)

Allotment of Government Accommodation

6303. SHRI HUKAM CHAND KACHWAI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) The number of Government quarters under construction for the various categories of the Central Government employees at present,

(b) the number of quarters allotted to the various categories of Government employees in 1976-77, and

(c) the estimated number of quarters to be allotted to the various categories of Government employees during 1977-78?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) For General Pool in Delhi, 5913 quarters are under construction

(b) 8202.

(c) 4258 allotted during 1977-78 up to March, 1978.

अपना मकान वाले अधिकारी को सरकारी आवास का आवंटन

6304. श्री हुकम चन्द कलायाह : क्या अर्थात और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि।

(क) क्या सरकार ने इस बारे में जानकारी एकत्र कर ली है कि ऐसे कितने सरकारी कमंचारी हैं जिनके पास अपने मकान हैं लेकिन जिन्हें मरमारी कोटे में लिए गए क्वार्टर आवंटित किए गए हैं,

(ख) यदि हाँ, तो तत्सम्बन्धी बर्ग बार, श्रेणीबार और पद बार अधीर क्या हैं;

(ग) क्या अधिकारी कमंचारीयों ने ऐसे आवंटित क्वार्टर किराये पर दे दिए हैं; और

(घ) इस बारे में सरकार की भावी योजना और नीति क्या हैं?

लिखान और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बाक्त): (क) जी, हाँ। सामान्य पूल वास के लिए पाल अधिकारीयों के बारे में सूचना एकल की गई थी।

(ख) अपना स्वयं का मकान रखने वाले 1309 अधिकारी सामान्य पूल वास में रह रहे हैं। टाइपवार अधीर इस प्रकार है।—

टाईप		
I	.	83
II	.	419
III	.	225
IV	.	392
V	.	119
VI	.	32
VII	.	15
VIII	.	9
होस्टल	.	15
कुल		1309

पदवार आंकड़े नहीं रखे जा रहे हैं।

(ग) जी, नहीं।

(घ) अनविकृत उप किरायेदारी का पता लगाने के लिए अकस्मात निरीक्षण करने की एक पठाति है। अपना स्वयं का मकान रखने वाले अधिकारीयों को 1-6-77 से सामान्य पूल वास के लिए पाल घोषित किया गया है।

Recategorisation of Government Accommodation

6305 SHRI SURAJ BHAN:

SHRI RAM VILAS PASWAN:

SHRI KANWAR LAL GUPTA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government propose to have new categorisation of Government accommodation in the near future by having V Types instead of VIII Types at present, and

(b) if so, the details thereof?

THE MINISTER OF WORK AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) The revised entitlement will be as under —

Type of residence	Monthly emoluments as on the first day of the relevant allotment year
A	Less than Rs 260/- p.m
B	Less than Rs 500/- p.m but not less than Rs 260/- p.m
C	Less than Rs 1000/- p.m but not less than Rs 500/- p.m
D	Less than Rs 1500/- p.m but not less than Rs 1000/- p.m
E	Less than Rs 2000/- p.m but not less than Rs 1500/- p.m
E 1	Less than Rs 2750/- p.m but not less than Rs. 2000/- p.m
E 2	Less than Rs 3000/- p.m but not less than Rs 2750/- p.m
E 3	Rs 3000/- p.m and above

Retention of Government accommodation by Government Employees having their own house at the place of duty

6306 SHRI MANORANJAN BHAKTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

whether a number of Government servants who surrendered their Government flats during emergency have applied for reallocation of Government accommodation and if so, that total number and how many have been reallocated Government quarters so far?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) After house owning officers were declared eligible for Government accommodation in June, 1977, fresh applications were invited from them. In response 2308 applications were received. Out of them only 3 allotments have so far been made

Housing activity by HUDCO and DDA

6307 SHRI MANORANJAN BHAKTA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether the Housing and Urban Development Corporation has launched a massive housing programme to solve the problem of housing in big cities and if so full details thereof, and

(b) what will be role and sphere of HUDCO and DDA in the housing activities in the country in future?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) It is primarily for the State Governments and their Housing agencies to launch the housing programmes to solve the housing problem in their States including the big cities. HUDCO's aim has been to encourage construction of houses throughout the country by providing more and more financial assistance. Its financial assistance is available on the basis of the economic viability and technical soundness of the projects formulated by different agen-

cies. In so far as big cities are concerned, HUDCO has so far sanctioned 189 schemes with a loan commitment of Rs. 113.21 crores in the cities of Ahmedabad, Bangalore, Calcutta, Delhi, Hyderabad, Kanpur, Bombay, Madras, Poona and Nagpur. These schemes involve construction of 83,442 dwellings, 2033 non-residential buildings and development of 8715 plots. It has also a proposal for construction of 1200 low cost dwelling units in Delhi through Delhi Development Authority.

(b) The role of HUDCO in the Housing activities is to provide finance for all viable housing projects to increase the housing stock in the country and provides technical gu-

dance to various construction agencies in preparing low cost designs and economic layouts. It also undertakes experimental building projects to demonstrate the feasibility of cheap housing by the use of innovative techniques and cheap building materials.

It has so far sanctioned 743 schemes all over the country covering 225 cities in 17 States and 4 Union Territories. The schemes involve loan assistance of Rs. 327.83 crores for construction of 8,27,292 residential and non-residential units and development of 47243 plots.

It has prepared a tentative perspective plan for a period of 5 years as under:

Year	Likely loan sanction (Rs. crores)	No. of dwelling units likely to come up through these sanctions in the years to come.					(Figures in thousand.)
		Total	EWS	LIG	MIG	HIG	
1978-79	..	108	92	56	21	10	5
1979-80	..	130	111	68	25	12	6
1980-81	..	156	133	81	31	14	7
1981-82	..	187	159	97	37	17	8
1982-83	..	224	191	117	44	20	10

As regards the D.D.A., it has a limited role to play in the housing activities of Delhi only.

Re-allotment of Government accommodation to Government Employees owning Houses

6308. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) it is a fact that in spite of cancellation of the previous orders dated 9th September, 1976, no employee who owns his house, has so far been allotted any Government accommodation;

(b) if so, the reasons therefor;

(c) is it also a fact that some such employees are still retaining the Government flats while the others had to vacate the same; and

(d) if so, what is the latest policy of Government for allotment of Government accommodation to house owners?

THE MINISTER OF WORKS HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a), No, Sir.

(b) Does not arise.

(c) According to the orders issued on 9th September, 1975, house owning officers could continue in the Government accommodation allotted to them on payment of market rent. Some house owning officers did not vacate the Government accommodation and continued on payment of market rent, while others vacated.

(d) As per the present policy, house owning officers are eligible for Government accommodation on certain conditions

Complaints against DDA

6309 SHRI KANWAR LAL GUPTA
Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) the total number of complaints received against DDA in the last one year

(b) the salient features of the complaints and the action taken by the Government thereon

(c) what are the administrative expenses which are incurred by DDA in a year and

(d) what specific steps Government propose to take to improve the functioning of DDA?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) No separate record of complaints against Delhi Development Authority is maintained. As and when a complaint is received, it is examined in consultation with the Delhi Development Authority and appropriate action taken

(c) Rs 245 crores in 1976-77

(d) A Committee of Experts is examining the working of the Delhi Development Authority. Its report is awaited

Government interference in the working of I.C.A.R.

6310 SHRI P G MAVALANKAR
Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that the higher authorities of the Indian Council of Agricultural Research are of late feeling thwarted and/or frustrated on account of Government interference and/or inadequate financial resources and as a result their research study and allied activities are being hampered

(b) if so steps being taken to promptly rectify and improve the situation and

(c) broad details of the I.C.A.R. research work and expenses incurred in the year 1976 and 1977?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) No Sir

(b) Does not arise

(c) An amount of Rs 48.80 Crores was incurred during 1976-77 and Rs 62.65 crores are likely to be spent during 1977-78. The research on agriculture and allied fields is pursued by the I.C.A.R. through Central Institutes, Project Directorates, All India Coordinated Research Projects and Agricultural Universities besides a few public quasi-public and private Institutions in the country. The research inventions made in the field of crop commodities, animal sciences and farming systems, etc. are published annually in the form of Research Reports, Research Highlights, bulletins and books on specialised subjects. A few of the important findings during the last year are mentioned below

A number of high yielding varieties of rice, namely 'Akashi' and 'Rasi' were released for problem soils specially those with low phosphate and for rainfed upland conditions of

U.P., parts of M.P., Bihar, Orissa, West Bengal and Karnataka. A short duration variety CRM 30 maturing in 70 to 75 days was also identified for rainfed upland areas. For low land areas where the submergence does not exceed 50 cms., CR 1006, CR 1009, CR 1012, CR 1014 were identified as promising varieties. These varieties are expected to stabilise rice production in problem areas during kharif.

Research programme in wheat achieved significant success in terms of production and gaining confidence of farmers. Six new varieties were recommended viz. HD 2204 and IWP 72 for North-Western Plain zone including Punjab, Haryana, Rajasthan, Western U.P. and Jammu and Kashmir; K-7410 and HUW-12 for North-Eastern Plain zone including Bihar, West Bengal, Assam, Orissa, Manipur, Tripura and Meghalaya; HW 657 for Penninsular India including Maharashtra, Karnataka, Andhra Pradesh and Tamil Nadu; and VL 421 for Northern Hill areas of U.P., Jammu and Kashmir and Himachal Pradesh.

In pulses two high-yielding varieties of gram BG 203 for North Plain West Zone and K-468 for North Plain East Zone and one variety of Kharif Moong ML 5 and two lentil varieties Panth 209 and Panth 406 were released.

In National Demonstrations conducted in farmers' fields, it was possible to obtain a total foodgrain production of 10 tonnes or more per hectare per year with assured inputs and improved technology, but growing two to three crops in rotation. Rice-Rice-Rice, Rice-Wheat-Rice, Rice-Maize-Rice and Rice-Wheat are some of the rotations found profitable.

Azolla, a water fern, has been found to be a good source of bio-fertilizer in rice fields as it contains nitrogen fixing blue-green algae on its leaves.

Mixing of powdered groundnut shells and rice husk in Red Chalka Soils of Andhra Pradesh improved the soil physical condition and yields of groundnut, bajra and wheat.

Considerable progress has also been made in animal sciences and fisheries research. A Purse Seine has been developed to increase marine fish catch especially of varieties like sardine and mackerel from small class fishing vessels.

Establishment of Residential Universities

6311. PROF. P. G. MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state-

(a) whether the UGC have sanctioned the establishment of one or more residential Universities in the country during the years 1970 onwards till date;

(b) if so, full facts thereof;

(c) reasons for permitting the founding of such residential universities; and

(d) whether the State Governments concerned will share any financial commitments in this regard and if so, how much and for how long?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (d). The University Grants Commission does not sanction the establishment of any University. However, any university established after June 17, 1972 has to be declared fit by the UGC to receive assistance from Central sources in accordance with Section 12A of the UGC Act. The Act governing the establishment of each university defines its type and character. Since 1970, the following residential universities have been set up in the country:

1. Haryana Agricultural University, Hissar.
2. Rajendra Agricultural University, Dholi (Dt. Muzaffarpur)
3. Tamil Nadu Agricultural University, Coimbatore.
4. Kerala Agricultural University, Trichur.
5. Gujarat Agricultural University, Ahmedabad.
6. Konkan Krishi Vidyapith, Dapoli.
7. Bidhan Chandra Krishi Vishwavidyalaya, Kalyani.
8. Hyderabad University, Hyderabad.
9. Chandrasekhar Azad University of Agriculture and Technology, Faizabad.
10. Maharishi Dayanand University, Rohtak.

While all Agricultural Universities are set up as Residential Universities, there were only two other such universities set up since 1970, at Hyderabad and Rohtak. The Hyderabad University has been set up under Act of Parliament as a Central University and that at Rohtak under an Act of the Haryana State Legislature. The proposal of the Government of Haryana to declare the Rohtak University fit for grants is under consideration of the University Grants Commission. In May, 1977, the Commission has accepted a proposal of the Government of Gujarat to establish a Residential University at Bhavnagar. This university has not yet been set up. In all these cases, the initial establishment expenditure including maintenance, has to be met by the State Government concerned and the Commission provides only development assistance for approved projects of development.

Chairman and Members of Social Welfare Board

6312. PROF. P. G. MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) the names of the Chairman and the Members of the Social Welfare Board for the last ten years;
- (b) criteria adopted by the Government for selecting and appointing the said personnel;
- (c) how often does the Board as a whole meet in a year and where; and
- (d) what is the machinery for co-ordination between the work of the Central Social Welfare Board and those of the States Social Welfare Boards?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) A list showing the names of Chairman and Members of Central Social Welfare Board since 1969 in enclosed.

(b) The Chairman of the Central Social Welfare Board is selected from amongst the prominent social workers of All India status, preferably a woman with administrative and organisational abilities. The Members of the Central Social Welfare Board are selected from among the prominent social workers and include one woman representative, each, from the State Governments, and three from Union Territories, by rotation, two social scientists, two social administrators and five prominent social workers, representatives from six Ministries/Departments of the Government of India, two Members from the Lok Sabha and one Member from the Rajya Sabha.

(c) The General Body of Central Social Welfare Board meets once a year, generally in Delhi.

(d) Some of the Chairmen of State Social Welfare Advisory Boards are Members of the Central Social Welfare Board. The inspecting staff of the Central Social Welfare Board is also posted at the Headquarters of the State Boards, and they send regular reports on the working of the programmes taken up by voluntary organisations in the States. Coordination is also achieved through Chairmen of the State Boards, and the Central Social Welfare Board, through normal channels of communication, tours and meetings.

Statement

Names of the Chairman and Members of the Central Social Welfare Board for the last ten years:—

Chairmen

1. Smt. Neera Dogra.
2. Smt. Sarojini Varadappan.
3. Smt. Leela S Moolgaokar.

Members

1. Smt. Konda Parvathi Devi.
2. Kumari Indumati Chimanlal Sheth.
3. Smt. Shamsher Bahadur.
4. Smt. Satyawati Dang.
5. Smt. Leela Renuka Prasad.
6. Smt. V Zopiang.
7. Smt. Leela Indrasen.
8. Smt. Mary Clubwala Jadhav.
9. Smt. Kalawati Tripathi.
10. Smt. Manjula Devi.
11. Smt. Sudhansumali Roy.
12. Smt. Harcharan Kaur Gill.
13. Smt. L. R. Biswas.
14. Smt. Shakuntala Rani Lal Sareen.

15. Smt. Sudha Roy.
16. Smt. Indubala Sukhadia.
17. Smt. Rama Devi.
18. Smt. Vimla Sharma.
19. Smt. Kusumtai Wankhede.
20. Smt. Sanghmitra Chatterjee.
21. Shri D. K. Sanyal.
22. Dr. (Smt.) Phulrenu Guha.
23. Dr. Raja Ram Shastri.
24. Dr. J. F. Bulsara.
25. Smt. C. Parvathamma.
26. Smt. Sarojini Varadappan.
27. Smt. Raksha Saran.
28. Smt. Jamuna Devi.
29. Smt. Devaki Gopidas.
30. Smt. Annie Thayil.
31. Shri P. P. I. Vaidyanathan.
32. Shri S. Sathyam.
33. Shri A. S. Rao.
34. Shri B. B. Sahay.
35. Shri A. P. V. Krishnan.
36. Shri B. N. Maheshwari.
37. Shri S. D. Nargolwala.
38. Shri S. Venkataraman.
39. Shri N. A. Agha.
40. Shri S. M. Murshed.
41. Shri R. N. Azad.
42. Shri G. C. Baveja.
43. Shri P. P. Agrawal.
44. Shri K. V. Natrajan.
45. Dr. P. D. Shukla.
46. Shri T. R. Jayraman.
47. Dr. Deepak Bhatia.
48. Dr. (Miss) Leela V. Pathak.
49. Dr. V. D. Mullick.

50. Smt. Seria Grewal.
 51. Smt. Suseela Gopalan, M.P.
 52. Smt. Sudha V. Reddy, M.P.
 53. Shri A. P. Dhusia, M.P.
 54. Smt. Bibha Ghosh Goswami, M.P.
 55. Smt. Pushpaben J. Mehta, M.P.
 56. Miss Sushila Mansukhlal Desai, M.P.
 57. Smt. P. V. Challayamma Krishnayya
 58. Smt. Anandi Bala Rava
 59. Smt. Ramola Nandi
 60. Smt. Kumudben Manishanker Joshi
 61. Smt. Sukhada Misra
 62. Smt. Sneh Late
 63. Begum Janab Sheikh Mohammad Abdullah
 64. Smt. Octavia Albuquerque
 65. Smt. Ratnakala S. Menon.
 66. Smt. Krishna Agarwal.
 67. Mrs. Silverine Swer.
 68. Smt. Raj. Kumar. Mukshar-Sana Devi.
 69. Smt. D. Yaden.
 70. Smt. Bibi. Balwant Kaur.
 71. Smt. Rama Devi Arya.
 72. Smt. Tara Cherian.
 73. Begum Hamida Habibullah.
 74. Smt. Gita Basu.
 75. Smt. Omen Deori.
 76. Smt. Tara Devi Saxena.
 77. Smt. Bemvinda A. Dias.
 78. Dr. M. S. Gore.
 79. Dr. P. T. Thomas.
 80. Smt. Yashodhara Dassappa.
81. Miss Kamila Tyabji.
 82. Kumari Mehmoda Ahmed Ali.
 83. Miss Ivy Khan.
 84. Smt. Kalyani Kumararamagamam.
 85. Miss Sitimon Sawian.
 86. Smt. Tarkeshwari Sunha.
 87. Shri J. A. Kalyanakrishnan
 88. Shri Veda Prakasha
 89. Smt. Anjanu Dayanand
 90. Shri B. N. Bahadur
 91. Smt. Maya Ray, M.P.
 92. Shri Pravinsinh Solanki, M.P.
 93. Smt. Pratibha Singh, M.P.
 94. Shri B. K. Sharma

Promotion of Junior PE Teachers

6313 SHRI ISHWAR CHAUDHRY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether any action has been taken on the eligibility list of Junior Physical Education Teachers for promotion to the grade of Senior Physical Education Teachers which was released by Delhi Administration in May, 1974;

(b) if so, the progress made in this direction,

(c) if not, the reasons thereof, and

(d) what is the future line of action especially when a large number of Junior Physical Education Teachers are working against the posts of Senior Physical Education Teachers?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI) (a) to (d) According to information received from the Delhi Administration, the tentative eligibility list of Junior Physical

Education Teachers for promotion to the grade of Senior Physical Education Teachers, prepared in 1975, had to be kept in abeyance because of the fact that a number of Instructors and other staff belonging to the National Fitness Corps was transferred to the Delhi Administration from the Central Government, and this staff is required to be absorbed in Delhi Schools. Various issues relating to the absorption of this staff, and also re-assessment of the strength of Physical Education Teachers in Delhi Schools, are under consideration. After this assessment is completed the cases of promotion of Junior Physical Education Teachers as Senior Physical Education Teachers will be taken up.

वर्ष 1978-79 में रक्षी को फसल के लिये कीटनाशी शैक्षिकां

6314. श्री ईश्वर चौधरी : क्या हृषि और सिंचाई मंत्री यह बताने की हुपा करेंगे कि :

(क) क्या वर्ष 1978-79 में रक्षी की फसल के लिये कीटनाशी शैक्षिकां की व्यवस्था करने के बारे में याजनाओं को अनितम रूप दिया गया है ; और

(ख) यदि हां, तो इस बारे में व्यौदा क्या है ?

हृषि और सिंचाई मंत्री (श्री मुरलीम तिह बरनाला) : (क) जी हां।

(ख) भारत सरकार ने करवारी 1978 में नयी दिल्ली में हुए छठे अंतिम भारतीय पीढ़ी संरक्षण सम्मेलन में 1978-79 के लिये कीटनाशक दबावों की आवश्यकता को अनितम रूप दे दिया है। बारीक 1978 के लिये राज्यों की मांगों पर भी इस वर्ष के प्रारम्भ में हुए क्षेत्रीय सम्मेलनों में विचार किया गया था। अनुमान लगाया गया है कि 1978 के दौरान लगभग 65,000 श्रीटर्डी टन कीटनाशक दबावों की आवश्यकता होगी।

जिसमें से लगभग 33 प्रतिशत रक्षी फसल के दौरान व्यवस्था दी जायेगी, इन किसीनाशी दबावों को बरेकू उत्पादन के माध्यम से तथा आवश्यकतानुसार आयात करके उपलब्ध कराने के लिए रासायनिक और उद्दंडक तथा उद्योग मंत्रालय के परामर्श से योजना की अंतिम रूप दिया जा रहा है।

छोटे किसानों तथा हृषि पर आधारित उद्योगों के लिये प्रामाण छूट प्रणाली

6315. श्री ईश्वर चौधरी : क्या हृषि और सिंचाई मंत्री यह बताने की हुपा करेंगे :

(क) क्या राष्ट्रीय हृषि आयोग ने सिफारिश की है कि सामीन छूट प्रणाली को छोटे किसानों, भूमिहीन मजबूरी तथा हृषि पर आधारित उद्योगों के लाभ के लिए युक्ति-संगत बनाया जाए ; और

(ख) यदि हां, तो क्या सरकार ने इस बारे में कोई कदम उठाये हैं ?

हृषि और सिंचाई मंत्रालय ने राष्ट्र मंत्री (श्री मानुप्रताप तिह) : (क) तथा (ख) राष्ट्रीय हृषि आयोग ने संस्थागत छूट को अनुमानित आवश्यकताओं तथा 1985 तक संभवित छूट प्रवाह का भूल्याकाल किया है ; इनने छोटे तथा सीमान्त किसानों के लिए उनकी छूट प्रवाह आवश्यकताओं को पूरा करने के लिए एक कमबद्ध पैमाने की सिफारिश की है। सरकार ने प्राथमिकता के आधार पर कमज़ोर वर्गों की छूट आवश्यकताओं को पूरा करने के सिफारिश को स्वीकार किया है। हृषि छूट में प्रत्यक्ष संस्थागत छूटों का लगभग एक तिहाई भाग लग तथा सीमान्त किसानों को जाता है। यद्यपि यह है कि इसे विए गए कुल संस्थागत छूट के लगभग 50 प्रतिशत तक बढ़ाया जाए और कमज़ोर वर्गों की सम्पूर्ण आवश्यकताओं को उत्तरोत्तर रूप से पूरा किया जाए।

राष्ट्रीय कृषि भायोन ने यह भी सिफारिश की है कि ऐसी बहु-उद्देशीय सकाम कृषिक सेवा सोसायटियों गठित की जाए औ उन्हें तथा भीमान्त किसानों, कृषि अभियोगों, भाषीण कारीगरों तथा भाषीण उद्योगों के उद्यमकर्ताओं को समर्पित कृष्ण, भाषीत तथा सेवाएं उपलब्ध कर सके। भाषार स्तर पर, प्राथमिक कृषि कृष्ण सोसायटियों का सकाम तथा कारीगर बहु-उद्देशीय इकाइयों के रूप में पुनर्गठित करने का कार्यक्रम पहले से ही कार्यान्वयित किया जा रहा है। भारत सरकार ने राज्य सरकारों को भी सुझाव दिया है कि चालू योजना अवधि के प्राप्त तक पुनर्गठित प्राथमिक सोसायटियों को किसान सेवा सोसायटियों के स्तर पर लाया जाना चाहिए ॥ ॥

Central Assistance to States for Drinking Water Schemes

6316 SHRI ISHWAR CHAU DHRY Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) the amount of assistance given by the Central Government to each State for providing drinking water in the villages during the last three years,

(b) whether the projects financed by the Central assistance are maintaining progress according to the schedule, and

(c) if not, what steps Government have taken to speed up the programme, particularly in the State of Bihar?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Water Supply being a State subject, the Central allocation is provided to States in the form of "Block assistance" for all the Plan schemes including rural water supply. The States provided Rs. 6024.36 lakhs, Rs. 6150.00 lakhs and Rs. 7800.80 lakhs

during 1975-76, 1976-77 and 1977-78 respectively for rural water supply schemes in their own plans

However, in order to accelerate the pace of provision of safe drinking water in rural areas, a Centrally Sponsored Accelerated Rural Water Supply Programme was launched during 1977-78 for providing safe drinking water in problem villages in the country in addition to the provision of funds made in the State Governments budgets.

Central grant-in-aid amounting to Rs. 38.20 crores was released to various States and Union Territories under this Programme during 1977-78. The State-wise/Union Territory-wise breakup of assistance given is indicated below:—

Name of State/Union Territory States.	Amount of aid given
	(Rs in lakhs)
1. Andhra Pradesh	152.30
2. Assam	57.60
3. Bihar	242.80
4. Gujarat	332.80
5. Haryana	142.10
6. Himachal Pradesh	222.60
7. Jammu & Kashmir	152.80
8. Karnataka	142.30
9. Kerala	102.00
10. Madhya Pradesh	252.80
11. Maharashtra	312.80
12. Manipur	52.50
13. Meghalaya	25.00
14. Nagaland	77.50
15. Orissa	182.80
16. Punjab	102.10

Name of State/Union Territory States	Amount of aid given
17. Rajasthan	252 30
18. Sikkim	36 50
19. Tamil Nadu	217 30
20. Tripura	80 50
21. Uttar Pradesh	352 80
22. West Bengal	242 80
<i>Union Territories</i>	
1. Andaman & Nicobar Islands	20 00
2. Arunachal Pradesh	20 00
3. Delhi	10 00
4. Goa, Daman & Diu	10 00
5. Mizoram	15 00
6. Puducherry	10 00

The amounts released to various States/Union Territories under the Centrally Sponsored Programme are expected to be utilised in full

(b) Yes, Sir, according to reports available

(c) Does not arise

**Expenditure on purchase of furniture
in Delhi Milk Scheme**

6317 SHRI SHIV NARAIN SARSONIA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the total expenditure incurred on the purchase of various items of furniture and fixtures in the Delhi Milk Scheme during the last three years.

(b) whether it is a fact that complete inventory has not been maintained and articles worth several thousands rupees are missing, and

(c) whether any action has been taken to fix up the responsibility and to effect recovery of the losses?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a)

Total - Rs 1,08,837 62

(b) and (c) The work relating to preparation of complete inventory was started in December, 1975 and is being completed. The extent of shortages if any, will be known only after the inventory is completed and the question of fixing responsibility will arise thereafter.

Availability of Land in South Delhi

6318 SHRI R V SWAMINATHAN
Will the Minister of WORKS AND
HOUSING AND SUPPLY AND RE-
HABILITATION be pleased to state

(a) whether Government have collected the information about the land available in South Delhi.

(b) if so whether this information will be laid on the table of the House during the current session.

(c) if so, the details of the same:

(d) how much land has been allotted to the group housing Societies where the boards had been set up for the reservation of Group Housing Societies in South Delhi.

(e) whether Government have now decided to allot the land to all the group housing societies in South Delhi in view of the large number of land available in the area and

(f) whether many of the group housing societies had declined to accept the land in the flood affected areas in Paschimpuri etc?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) Yes, Sir

(b) and (c) DDA has reported that 1059.83 acres of land are available in South Delhi upto 31st March, 1977

(d) The land is not intended for allotment to Group Housing Societies DDA have reported that they have not put up boards reserving land for such societies

(e) No, Sir

(f) No Sir

Reservations for SCs and STs by the Ministry of Works and Housing

6319 SHRI R N RAKESH Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) total number of posts filled in each category of posts with specific shares of Scheduled Castes and

Scheduled Tribes in the Ministry of Works and Housing in its attached and subordinate offices including the public sector undertakings under Janata Government regime and also the number of posts de-reserved in each category and reasons thereof,

(b) total number of departmental promotions/up-gradation of posts in each category of posts and how many posts have gone to Scheduled Castes and Scheduled Tribes and

(c) total number of contracts/ licences granted and the share there, if any to SC and ST in each category of such contracts/licences and if not, why

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) The information is furnished in the enclosed statement

Information regarding number of posts de-reserved will be laid on the Table of the House

(c) Statistics are not maintained community-wise as no special preference is provided in the Government orders for the award of contracts and grant of licences etc

Statement

The number of posts filled by direct recruitment and by promotion/upgradation in each category in the Ministry of Works and Housing and its attached and subordinate offices and the Public Sector Undertakings as on 1st January, 1978

Category	Filled by direct recruitment			By promotion/upgradation		
	Total	Scheduled Castes	Scheduled Tribes	Total	Scheduled Castes	Scheduled Tribes
A . .	78	5	--	51	1	--
B . .	98	9	2	146	13	--
C . . .	788	85	12	437	97	20
D]	187	47	12	91	19	6

साक्षरता

6320. श्री एस० एस० सोमानी : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में साक्षर पुण्यों और महिलाओं की अलग अलग प्रतिशतता क्या है,

(ख) मार्च, 1982 के अन्त तक इस संबंध में क्या लक्ष्य प्राप्त किये जाने हैं, और

(ग) उपर्युक्त लक्ष्यों की प्राप्ति के लिये भागानी पांच वर्षों के लिये वार्षिक कार्यक्रमों का व्यूहा क्या है ?

शिक्षा समाज कल्याण और संस्कृति मंत्री(हाँ प्रताप चत्तूर चत्तूर) : (क) 1971 की जनगणना के अनुसार, देश में पुण्यों और महिलाओं में साक्षरता की प्रतिशतता निम्न-लिखित है ।

	0-14 वर्ष	0-14 वर्ष	वर्ग को वर्ग को छोड़- छोड़कर	[कर
पुण्य	45.95 प्रति- शत	47.69 प्रति- शत		
महिलाएँ	21.97 प्रति- शत	19.36 प्रति- शत		

(ख) और (ग) सरकार ने भगवनी पव-वर्षीय योजना में प्रारम्भिक शिक्षा के सर्व-व्यापीकरण और ब्रौड शिक्षा को उच्चतम प्रायोगिकता देने का नियंत्रण किया है। अगले पांच वर्षों के दौरान, 6-14 वर्ष वर्ग के 320 लाख प्रतिरिक्त वर्षों को भ्रायिकारिक तथा अनौपचारिक प्रारम्भिक शिक्षा के कार्यक्रमों के अन्तर्गत सामिल करने का प्रस्ताव है और 2 अक्टूबर 1978 से शुरू किये जाने वाले प्रस्तावित राष्ट्रीय श्रीक शिक्षा कार्यक्रमों के अन्तर्गत 15-35 वर्ष वर्ग के 650 लाख निरक्षर ब्रौडों को शामिल किया जाएगा।

राष्ट्रीय भवस्त्रस वारणस्थल, राजस्थान

6321. श्री एस० एस० सोमानी : क्या हुवि और रिकाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में प्रस्तावित राष्ट्रीय भवस्त्रस वारणस्थल का भविष्य अब भी अनिश्चित है जबकि प्रादीप्ति क्षेत्र में पाई जाने वाली पश्चिमी और पश्चिमी की बहुत सी जातियाँ तेजी से समाप्त होती जा रही हैं ; |

(ख) यदि हा, तो इसकी क्रियान्विति में विलम्ब के क्या कारण हैं तथा इस संबंध में अब तक कितनी प्रगति हुई है ; और |

(ग) इसकी शीघ्र क्रियान्विति के लिए सरकार द्वारा क्या कार्यवाही की जारी है ?

हुवि और रिकाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) [से (ग). राजस्थान सरकार से प्राप्त जानकारी के अनुसार भवस्त्रस राष्ट्रीय पार्क के लिए सर्वोत्तम स्थान के विषय में एक नया सर्वेक्षक हाल ही में पूरा किया गया है यह प्रस्ताव सक्रिय रूप से उनके विचाराधीन है। राजस्थान सरकार से प्रस्ताव प्राप्त होने पर ही प्रस्ताव की अनित्य रूप देने और राष्ट्रीय पार्क को सहायता देने के लिए कार्यवाही की जायेगी ।

शुक्र भूमि का लेजकल

6322. श्री एस० एस० सोमानी : क्या हुवि और रिकाई मंत्री यह बताने की कृपा करेंगे कि : । ।

(क) क्या देश में, विशेषकर राजस्थान में शुक्र भूमि का भेदभाव बढ़ता जा रहा है ;

(ख) यदि हा, तो इस संबंध में सरकार ने क्या कदम उठाये हैं ?

हुवि और रिकाई मंत्री (श्री सुरजीत सिंह बरनाला) : जी नहीं।

(ख) प्रश्न ही नहीं होता।

Central Schools at Darjeeling

6323. SHRI K. B. CHETTRI. Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Government are considering to open a Central School in the hill areas of Darjeeling for the benefit of admissions in the case of Central Government employees, and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI) (a) and (b). There is no proposal at present to open a Kendriya Vidyalaya (Central School) in Darjeeling. No such proposal has been sponsored by the State Government or any Central Government Department or a Public Sector Undertaking as per norms fixed by the Kendriya Vidyalaya Sangathan.

गिरि इंस्टीट्यूट भाक डेवलपमेंट स्टडीज

6324. ओ रामधारो शास्त्री : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की हुया करेंगे कि :

(क) क्या उनका ध्यान 7 जनवरी, 1978 के बिलदस (हिन्दी) के पृष्ठ 9 पर प्रकाशित समाचार की ओर दिलाया गया है जिसमें यह आरोप लगाया गया है कि वर्ष 1973 से लखनऊ में 'गिरि इंस्टीट्यूट भाक डेवलपमेंट स्टडीज' के नाम से एक जाली संस्था चल रही है और कुछ लोग इंस्टीट्यूट के नाम से सरकार से प्राप्त किये गये लाखों रुपयों का साम उठा रहे हैं,

(ख) यदि हा, तो उक्त संस्था के बारे में पूरा व्यौरा क्या है तथा इसे कितना अनुदान दिया गया है; और

(ग) क्या कुछ राजनीतिक इससे संबंध है?

शिक्षा, समाज कल्याण और संस्कृति मंत्री

(इ) प्रताप चत्र चत्र) : (क) बिलदस (हिन्दी) में 7 जनवरी, 1978 को उपरोक्त संस्थान के सबूत में प्रकाशित समाचार तथा संस्थान के निवेशक द्वारा दिया गया इसका उत्तर, जो बिलदस में 4 मार्च, 1978 के अक्त में प्रकाशित हुआ था, सरकार के ध्यान में पाया है। भारतीय समाज-विज्ञान अनुसंधान परिषद, जो इस संस्थान को सहायक अनुदान देती है, ने इस मामले की जांच की है और यह रिपोर्ट दी है कि संस्थान के विषद्द लगाए गए आरोप में कोई तत्व नहीं है।

(ख) मा० स० वि० अ० प० में संस्थान द्वारा 31 मार्च, 1978 तक प्राप्त किए गए अनुदानों की सूची नीचे दी गई है।—

वर्ष	वर्ष के दौरान दी गई राशि
1976-77	90,000.00 रु० (अनावर्ती)
1977-78	2,00,000.00 रु० (आवर्ती)
	59,500.00 रु० (अनावर्ती)

(ग) संस्थान के प्रथम शासी मंडळ में निम्नलिखित व्यक्ति थे:—

1. श्री ही० पी० बर योजना मंत्री भारत सरकार नई दिल्ली
2. मुख्य मंत्री (पवेन) उत्तर प्रदेश लखनऊ
3. विभागाध्यक्ष पवेन अर्बलाल लखनऊ विश्वविद्यालय, लखनऊ

4. श्री एम० आर० जेरवानी, सदस्य
1 सुन्दर नगर,
नई दिल्ली-3

5. डा० माल कोम एस०, सदस्य
आदि सेवीया
74, सैकड़ मेन रोड
गान्धी नगर,
अंधार मद्रास, 600020]

6. डा० नरेन्द्र सिंह सदस्य
सदस्य,
अन्तर्राष्ट्रीय न्यायालय
दी हैंग (हालैड)

7. श्री नवल एच० टाटा,
निदेशक,
टाटा उद्योग लि०, ||
24, होम भोवी स्ट्रीट,
फोट, वन्डई ।

8. श्री आर० एस० पांडे, प्रबन्ध निदेशक,
दी टाटा लाहा तथा
इस्पात कम्पनी लि०,
जमशेदपुरी ।

9. श्री एस० नोवकठन, सदस्य ।
भारत के राष्ट्रपति के उप-।
सचिव, ||
राष्ट्रपति भवन,
नई दिल्ली ।

10. डा० बी० बी० सिंह रीडर, प्रबन्धालय,
लखनऊ विश्वविद्यालय,||
लखनऊ

11. कुन्पति (पदेन)
लखनऊ विश्वविद्यालय,||
लखनऊ

श्री डी० बी० भर जिनकी 1975 में मृत्यु हो गई थी, के सिवाय ये सभी सदस्य बोर्ड में हैं । स्वर्गीय श्री डी० बी० भर की मृत्यु के बाद, योजना आयोग के तत्कालीन उपाध्यक्ष श्री पी० एन० हस्सर को 15 दिसम्बर, 1975 को दुई बोर्ड की बैठक में अध्यक्ष चुना गया था । इसके प्रलापा, सत्यान के निदेशक के पद पर 1 नई 1977 से उनकी नियुक्ति हो जाने पर, श्री टी० एस० पापोला० बोर्ड के पदेन सदस्य हो गए थे तथा प्रबन्धनिक निदेशक के पद को छोड़ने के बाद डा० बी० बी० सिंह को उपाध्यक्ष चुना गया था । उपलब्ध सूचना के अनुसार, वास्तव में उत्तर प्रदेश के मुख्य मंत्री जो एक पदेन सदस्य है, के सिवाय डा० बी० बी० सिंह ही एकमात्र राजनीतिश प्रतीत होते हैं ।

चास क झल्लत बीज के आरे मैं अनुसंधान केन्द्र

6325 श्री यमुना प्रसाद शास्त्री :
श्री लक्ष्मीनारायण नायक .

क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या पशुओं के लिए चारे की कमी का दूर करने की दृष्टि से, चास के उत्तर बीजों के अनुसन्धान और विकास के लिए केन्द्रों की स्थापना करने का केन्द्रीय सरकार का विचार है,

(ब) यदि हा, तो प्रत्येक राज्य में ऐसे कितने केन्द्र स्थापित करने का प्रस्ताव है ;

(ग) क्या केन्द्रीय सचिवत दल ने मध्य प्रदेश के उज्जैन जिले में इस प्रयोजन से जमीन आदि का सर्वेक्षण किया था, और यदि हाँ, तो इस बारे से क्या आगे कार्यवाही की गई है, और

(ब) क्या मध्य प्रदेश में चारा विकास और चरागाह विकास की प्रबल सम्भावनाओं को ध्यान में रखते हुए मध्य प्रदेश में केन्द्रीय-चारा विकास केन्द्र की स्थापना करने का केन्द्रीय सरकार का विचार है और यदि हाँ, तो क्या वर्ष 1978-79 में इस बारे में कुछ काय प्रारंभ करने का प्रस्ताव है?

कृषि तथा सिवाई भवी (श्री सुरवीत सिंह बरनाला) (क) जी हा, श्रीमान। चारा फमलो पर अनुसन्धान हेतु अखिल भारतीय समन्वय प्रायोजनार्थी क्षेत्रीय कृषि विश्वविद्यालयों में पहले से ही मोजूद 11 केन्द्रों के अलावा भारतीय कृषि अनुसन्धान परिषद ने 5 और अनुसन्धान इन्ड्र स्थापित करने का प्रस्ताव दिया है।

आस्ट्रेलिया सरकार की सहायता से कृषि विभाग बरवेना (प्रासम) और हसार-घट्टा (कर्नाटक) में दो बड़े बीज उत्पादन कार्मं स्थापित कर रहा है।

(ब) पतनगढ़ (उ०प्र०) लुधियाना (पंजाब) दत्तीबाड़ा (भुजरात), फैजाबाद (उ०प्र०) अकाला (महाराष्ट्र) उर्ली कचन (महाराष्ट्र) में नये अनुसन्धान केन्द्र खालीन का प्रस्ताव है।

(ग) उज्जैन में, राज्य सरकार द्वारा प्रस्तावित एक स्थान पर एक केन्द्र शासित, केन्द्रीय चारा उत्पादन तथा प्रदर्शन केन्द्र स्थापित करने का प्रस्ताव था। एक केन्द्रीय दल ने इस स्थान को देखा था और अस्थायी रूप में इसकी स्वीकृति दी थी, किन्तु उसमें राज्य सरकार को भी कुछ शर्तों की मजूरी देनी थी। किर भी, इस स्थान पर इस केन्द्र

की स्थापना के लिए भूमि उपलब्ध होने की समावता नहीं है अर्थात् भूमि राज्य सरकार द्वारा स्थानीय किसानों को पहुँच पर दे दी गई है। फलस्वरूप, इस केन्द्र की स्थापना का प्रस्ताव रद्द कर दिया गया है।

(ब) इस समय ऐसा कोई प्रस्ताव नहीं है।

भारतीय लेखकों को राष्ट्रीय पुरस्कार

6326 श्री नवाब सिंह चौहान क्या विज्ञा, समाज कल्याण तथा संस्कृति मटी यह बताने की कृपा करेंगे कि

(क) क्या उनके मतालय ने विभिन्न भारतीय भाषाओं में विश्वविद्यालय स्तर की मूल मानक पुस्तकों के भारतीय लेखकों को राष्ट्रीय पुरस्कार देने के लिए वर्ष 1973 में कोई योजना बनाई थी,

(ख) यदि हाँ, तो इसके क्रियान्वयन का दायित्व किस सत्या को सीपा दिया था और क्या इस बारे में लेखकों से प्रविष्टिया भागी गई थी, और

(ग) यदि हाँ, तो कब और विभिन्न भारतीय भाषाओं में कुल कितनी प्रविष्टिया प्राप्त हुई और राष्ट्रीय पुरस्कार देने के मामले में अब तक क्या प्रगति हुई है?

शिक्षा, समाज कल्याण और संस्कृति मटालय में राज्य भवी (श्रीमती रेणुका देवी बड़कटकी) (क) से (ग) शिक्षा, समाज कल्याण और संस्कृति मटालय ने, विभिन्न भारतीय भाषाओं में विश्वविद्यालय स्तर की विभिन्न मानक पुस्तकों के भारतीय लेखकों को राष्ट्रीय पुरस्कार प्रदान करने की एक योजना 1973 में बनाई थी और इसका कार्यान्वयन विश्वविद्यालय अनुदान आयोग, नई विली को सीपा था। आयोग ने पुरस्कार

देने के लिए प्रविष्टियां आमंत्रित की थीं जिसके अबाद में उन्हें 930 प्रविष्टियां प्राप्त हुई थीं। प्रविष्टियां भेजने की अंतिम तिथि 30-9-73 थी। तथापि, कुछ प्रशासनिक एवं तकनीकी कठिनाइयों के कारण आयोग के लिए अंतिम चयन कर पाना सम्भव नहीं हो सका है। अब यह निर्णय लिया गया है कि मंत्रालय को यह योजना सीधे ही कार्यान्वयित करनी चाहिए। अब केन्द्रीय हिन्दी निवेशालय के सहयोग से प्रविष्टियों की जांच की जा रही है।

National Library, Dehra Dun

6327. SHRI NAWAB SINGH CHAUHAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the expenditure incurred on the setting up of National Library, Dehra Dun;

(b) whether this Library is being utilised as a Head Office of the National Centre for the Blind; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN)): (a) A sum of approximately Rs. 18,70,000 has been spent on the construction of the building and the purchase of books.

(b) and (c). Though the building is not complete, all the books and staff of the library have been moved to the new building. A part of the building is being used for office of the Centre as a temporary measure without detriment to the work of the library. This has been done for reasons of administrative convenience.

राजभाषा प्रधिनियम, 1963 की क्रियान्वयन

6328. श्री नवाब रिहू चौहान : क्या हुवि और सिंचाई मंडी यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा प्रधिनियम, 1963 के अन्तर्गत बनाये गये नियमों की भारा 3(3) के उपबन्धों को उनके मंत्रालय में पूरी तरह क्रियान्वयित किया जा रहा है;

(ब) यदि हां, तो 1977 के पिछले 6 महीनों के दौरान कितने सामान्य आदेश, परिषद, सूचनाएं, टेंडर, परमिट आदी किये गये तथा कितने अंग्रेजी के साप हिन्दी में भी जारी किये गये; और

(ग) यदि उक्त भारा को पूरी तरह से कार्यान्वयित नहीं किया जा रहा है तो उसके क्या कारण हैं तथा इसकी क्रियान्वयन के लिये क्या कदम उठाये जा रहे हैं?

हुवि और सिंचाई मंडी (श्री मुरखीत सिंह बरालाला) : (क) से (ग) जानकारी इकट्ठी की जा रही है और प्राप्त होते ही जभा पटल पर रख दी जाएगी।

आपात काल के दौरान नेशनल संस्कृत कार ब्लाइंड के कर्मचारी का समय से पूर्ण सेवा निवृत किया जाना

6329. श्री नवाब रिहू चौहान : क्या तिका, संस्कृत कल्याण और संस्कृत मंडी यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आपात काल के दौरान नेशनल सेन्टर कार ब्लाइंड के एक कर्मचारी को, उसके भेड़ियाल कुट्टी पर होने के बावजूद, भविष्यमित तरीके से सेवा से निवृत किया गया था जिसके परिणामस्वरूप [इस कर्मचारी की मृत्यु हो गई;

(ब) यदि हाँ, तो सत्सन्धानी और क्या है और यह आदेश देने वाले अधिकारी का नाम क्या है और उपरोक्त आदेश को कार्यान्वयन करने वाले अधिकारी का नाम क्या है, और

(ग) क्या इस आदेश की वैधता के बारे में कोई जाव कराई गई थी, यदि नहीं तो उसके क्या कारण हैं?

रिक्ता, समाज कल्याण और सशक्ति नेतृत्व में राष्ट्र भौती (श्री जग्ना सिंह भूतलसन) : (क), (ब) और (ग) राष्ट्रीय नेतृत्वान्वयन केन्द्र के एक कर्म "ग" कार्यालयी को संदिग्ध ईमानदारी और काम की मात्रा में बहुत कमी हो जाने के कारण 16 सितंबर, 1976 को अनिवार्य रूप से रिटायर कर दिया गया था। यह निर्णय अधिकार गठित समिति द्वारा लिया गया था। इन्डेस्ट्रील आव्स्टक्षन के कारण उसकी 24 सितंबर 1976 को भूत्य हो गई ऐसा कि सिटी बोर्ड, देहरादून द्वारा प्रमाणित किया गया था। एक अन्य समिति द्वारा उसके मामले का पुनरवलोकन किया गया है जिसने उसे सैदान्वित रूप से नीकरी पर बहाल किए जाने की सिफारिश की है। इस बारे में आदेश जारी कर दिए गए हैं।

मई चावल मिल की स्थापना के लिए लाइसेंस

6330. श्री श्रीठा लाल पटेल : क्या कूपी और सिंचाई मरी यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि नई चावल मिल की स्थापना के लिये अनुमति एक लाइसेंस प्राप्त करने की बर्तमान प्रक्रिया बड़ी लम्बी एवं पेंडीया है और यदि हाँ, तो क्या चावल के अधिक उत्पादन को देखते हुए सरकार राइस मिलिंग इण्डस्ट्री (रेग्सिशन एण्ड लाइसेंस) एस, 1959 में संशोधन करेगी और

उहूं सरल बनायेगी, यदि हाँ, तो कब और यदि नहीं, तो उसके क्या कारण हैं, और

(ब) क्या यह भी सच है कि नई चावल मिलों की स्थापना के लिये लाइसेंसों में चावल पर पालिश करने हेतु स्टैण्डर्ड टाईप हल्जर लगाने की अनुमति नहीं दी जाती यदि हाँ, तो उसके क्या कारण हैं?

कृपि और सिंचाई नेतृत्व में राष्ट्र भौती (श्री जग्ना भ्रतार रिह) : (क) जी नहीं। नई चावल मिल स्थापित करने के लिए परमिट और लाइसेंस प्राप्त करने की भोजूदा कार्यविधि को लम्बा और पेंडीया नहीं समझा जाता है। अत चावल मिलिंग उद्योग (विनियमन और लाइसेंस) नियम, 1959 में संशोधन करने का प्रयत्न ही नहीं उठता।

(ब) नई सिगल हुलर मिलों को स्थापित करने की केवल तब अनुमति दी जाती है यदि प्राधुनिक मशीनें, जैसे कि रबड़से ल/सैंट्रीकूप्यूल डिहस्कर साथ में धान कलीनर और धान सेप्रेटर लगाई जाती है। तथापि, प्रामाणी केवल में चल रही और भाड़े पर सेला धान से भूसी उत्पादने का कार्य कर रही 15 अश्व शक्ति वा इससे कम शक्ति की नई सिगल हुलर मिलों को लाइसेंस मिलने की तरीका से 5 वर्ष की अवधि के लिए प्राधुनिकीकरण की शर्त में कृपा दी जाती है।

Number of School Hours in Delhi Schools

6331 DR VASANT KUMAR PANDIT Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether it is a fact that section 31e of Delhi School Education Code of 1965 states that total number of school hours in Delhi schools should not be less than 1200 hours in a year,

(b) whether it is also a fact that section 31 of Delhi Education Rules 1973 states that total number of school hours in Delhi schools should not exceed 1200 hours a year including the remedial periods,

(c) if so reasons why the working period of Post Graduate teachers in Delhi schools were increased from 30 to 36 per week during Emergency rendering many teachers surplus,

(d) whether this is still continuing, and

(e) if so reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI) (a) Yes, Sir

(b) Yes Sir

(c) to (e) The increase in the working hours of Post Graduate Teacher from 30 to 36 per week was made effective from the academic session starting 1st May, 1975 to meet the requirements of the Delhi School Education Rules 1973. The total working hours of the Post Graduate teachers in the year is still within the limits prescribed under the said Rules. This pattern is still in force

Benefit of Pension etc to teachers of Aided Schools in Delhi

6332 DR VASANT KUMAR PANDIT Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state reasons why the teachers of aided schools of Delhi are denied the benefits of service rendered by such employees in States outside Delhi in defiance of the provision contained in Section 48 of Delhi School Education Rules, 1973 for the purpose of pension gratuity etc?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI) According to information

furnished by Delhi Administration, the admissible pensionary and other retirement benefits are allowed to such teachers subject to the conditions stipulated in Rule 48 of the Delhi School Education Rules, 1973

Setting up of Hindi University in South

6333 SHRI D B CHANDRE GOWDA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state,

(a) whether there is any proposal under the consideration of Government regarding the setting up of a Hindi University in South,

(b) if so, the details thereof, and

(c) the names of the colleges and the number of students learning Hindi, State-wise, in Southern India at present?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) No, Sir

(b) Does not arise

(c) The Universities of Andhra Pradesh, Kerala, Karnataka and Tamil Nadu have departments teaching Hindi. According to information available, the number of colleges which offer Hindi as a subject in various courses are 67 in Andhra Pradesh, 107 in Karnataka, 42 in Kerala and 10 in Tamil Nadu. The number of students who are learning Hindi in each of these States is not available

Drinking water in Resettlement Colonies, Delhi

6334 SHRI D. B. CHANDRE GOWDA.

SHRI K. MALLANNA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Government's attention has been drawn to the news in 'Indian

Express' dated the 8th March, 1978 that about two lakh people settled in Delhi's sprawling re-settlement colonies have been provided with drinking water totally unfit for human consumption;

(b) if so, whether it is also a fact that even since the DDA colonies of Jehangirpuri, Khichripur Kalyanpuri, Mongolpuri were set up inhabitants have suffered from chronic diseases, particularly gastric trouble; and

(c) if so, the steps Government have taken in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT) : (a) Yes, Sir.

(b) and (c). Information is being collected.

हरखचन्द आटा मिल, सीतापुर

6335. श्री रामलाल राही : क्या हृषि और सिंचाई मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या हरखचन्द आटा मिल, सीतापुर (उत्तर प्रदेश) ने अपनी क्षमता दुगनी करने के लिए अनुमति मांगी है ; और

(ख) यदि हाँ, तो सरकार ने इस बारे में ध्वनि तक क्या निर्णय किया है ?

हृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री आनु प्रताप सिंह) : (क) जी हाँ ,

(ख) फरवरी, 1973 में, उस समय गेहूं सप्लाई की कठिन स्थिति और कुल लाइसेंस शुद्ध क्षमता के विलक्षण कम उपयोग को ध्यान में रखते हुए रोलर फ्लोर मिलिंग उद्योग में नये यूनिटों की स्थापना अवधावा वर्तमान यूनिटों के विस्तार पर प्रतिबन्ध लगाया गया था । यह प्रतिबन्ध जारी है । तथापि, गेहूं की उपलब्धता की वर्तमान सुगम स्थिति और क्षमता के उपयोग के संबंध में प्रतिबन्ध हटाने/

उसमें ढील देने के प्रश्न पर सभीका संबंधी कार्य शुरू किया गया है । प्रतिबन्ध हटाने/उसमें ढील देने के बारे में निर्णय लेने के बाद मैसर्स हरखचन्द आटा मिल के आवेदन-पत्र पर विचार किया जाएगा ।

भारतीय डेरी निगम और राष्ट्रीय डेरी विकास बोर्ड के कर्मचारी

6336. श्री महीलाल : क्या हृषि और सिंचाई मंत्री भारतीय डेरी निगम और राष्ट्रीय डेरी विकास बोर्ड के कर्मचारियों के बारे में 12 दिसम्बर, 1977 के अतारांकित प्रश्न सं० 3419 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या अपेक्षित जानकारी इस बीच एकत्रित कर ली गई है ;

(ख) यदि हाँ, तो तत्संबंधी व्यौदा क्या है ; और

(ग) यदि नहीं, तो इस बारे में असाधारण विलम्ब के क्या कारण हैं ?

हृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) से (ग) जानकारी मरमी एकत्र की जा रही है और प्राप्त होते ही सभा पटल पर रख दी जाएगी ।

लोनी रोड रिहायशी योजना के अन्तर्गत विवादास्पद प्लाट

6337. श्री महीलाल : क्या निमोनि और आवास तथा पूर्ति और पुनर्बसिमंत्री विस्तीर्णी विकास प्राधिकरण द्वारा लोनी रोड पर विवादास्पद भूमि के आवंतन के बारे में 19 दिसम्बर 1977 के अतारांकित प्रश्न सं० 4397. के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच उन प्लाटवारियों के मामले में निर्णय कर लिया गया है जिनके

सोनी रोड पर रिहायशी योजना के अन्तर्गत प्लाट विवादस्पद हैं;

(ब) यदि हाँ, तो उन्हें कब तथा कहाँ बैकल्पिक प्लाट दिए जाएंगे; और

(ग) यदि कोई निर्णय नहीं किया गया तो उसके क्या कारण हैं?

निर्वाचन और आवास तथा पूर्ति और पुनर्वासन चंद्री (श्री सिकन्दर बाक्त) :

(क) जी, हाँ।

(ख) अस्थायी तौर पर यमुनापुरी, पश्चिमपुरी और विकान्पुरी में प्लाटों के आवंटन का प्रस्ताव है। प्लाटों के लिए लोटों के सीमांकन की प्रक्रिया पहले ही शुरू की जा चुकी है और ये प्लाट शीघ्र उपलब्ध हो जाने की संभावना है।

(ग) प्रग्न ही नहीं उठता।

News item captioned 'Housing Shortage is acute'

6338 SHRI MAHI LAL:

SHRI R. V. SWAMINATHAN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government's attention has been invited to the news item captioned "Housing shortage is acute" in the Hindustan Times dated the 20th February, 1978;

(b) if so, the reaction of Government thereon; and

(c) the steps Government propose to take to meet such a housing shortage?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) According to our estimates, it will be necessary to construct 4.75 million dwelling units annually to

provide a house to each household in a time frame of 20 years.

(c) The highlights of the proposed future programme in the field of housing are:—

(i) Adoption of housing programme aimed at clearing the backlog and meeting the additional demands due to population growth and replacement of unusable houses over a period of 20 years.

(ii) Restricting utilisation of public funds to lower income households so that large number of dwelling units are constructed with resources allocated to this sector.

(iii) provision of incentives to the private sector for taking up housing on a large scale.

Import of Harvest Combines

6339. SHRI BHAGAT RAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Union Government have received any proposal from the Punjab Government for the import of Harvest Combines;

(b) if so, how many Harvest Combines are being imported and from which country; and

(c) whether Government have considered that with the import of such type of agricultural machinery, lot of farm labour in Punjab and also in other States will be rendered jobless and if so, the details of the measures taken?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) and (c). No decision has yet been taken on the import of Harvester Combines. However, in considering the matter Government are keeping in view the labour displacement aspect.

**Undeveloped Plots in Shalimar Bagh
Delhi**

6340. SHRI BHAGAT RAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the DDA has given possession of undeveloped plots in Shalimar Bagh in May, 1976 to Janata, low and middle income groups;

(b) whether even after two years of giving possession, the basic civic amenities have not been provided though the ground rent is being charged from the date of possession; if so, specific date by which civic amenities will be provided; and

(c) whether the DDA will consider and agree to (i) the charging of ground rent from the date civic amenities are provided; and (ii) pay interest on the amount paid by the allottees for undeveloped plots?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) A statement showing the stage of development in Shalimar Bagh is enclosed.

(c) No, Sir. The DDA has not agreed to do so.

Statement

**Position of Development works of
Shalimar Bagh**

1. ROADS: Phase-I treatment of road has been completed in Block A & B except roads in Pocket H, F, J, K, N & S (Paschimi), J & N (Poorvi) in Block B. The works in these pockets could not be taken up alongwith other pockets as originally these pockets were earmarked for group housing but later on converted into plotted development. However road work in all these pockets have been awarded recently and will be completed by June, 1978 subject to availability of funds. The phase-II work is to be

taken up only after 50 per cent of the plots are built upon.

2. WATER SUPPLY: The work of laying water supply lines in Block A & B is complete except in pockets H, F, J & K (Paschimi) and J, H (Poorvi). These pockets were originally earmarked for group housing but later on converted into plotted development. The work of laying water supply in pockets E, P, J, K has been awarded recently while the tenders for pocket H (Poorvi) J (Paschimi) are being called. The work is likely to be completed by June, 1978. The water from M.C.D. may not be available for quite sometime as such two tube-wells have been installed in Block A and 4 tube-wells in Block B to meet the immediate requirement of allottees. The water from these tube-wells will be available in about two months time for Shalimar Bagh area. M.C.D. E.A.S. laid the water mains upto DDA underground tank. The water supply scheme has since been approved by the M.C.D. DDA has also constructed underground as well as overhead tank and connection will be made with the municipal mains as and when M.C.D. will complete the water mains.

3. SEWER WORK: The work of internal sewer in Block A is complete except two connection with the deeper sewer line. In Block B, the work is complete except in pockets H, F, A, J, E & C (Paschimi). The pockets were originally meant for group housing and converted into plotted development. The tenders for the pockets have been received and are under scrutiny. The work is likely to be completed in about six months. The work of deeper sewer line is also in progress and this also will be completed in about 6 to 9 months time. Final disposal of this area will be done in Rithala treatment plant. This work is to be done by M.C.D. DDA has made own arrangements for disposal of sewerage by constructing sumpwell pump house and oxidation pond.

4. ELECTRICITY: This work is to be done by DESU. Necessary funds have been deposited with them and the work has been commenced by recently. DESU has assured to complete this work within 6 months.

5. PARKS: Those have already been developed in Block A and further grassing and plantation is being done by Horticulture Department DDA. As regards the parks in Block B, the grill fencing has been done in three parks and further work could not be taken up in view of the conversion of some group housing pockets in plotted development. However, these would be completed in about 12 months when some houses will come up in the area.

Transfer of Teachers in Delhi Schools

6341. SHRI JYOTIRMOY BOSU: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether a spokesman of the Capital's Government School Teachers Association has, in a statement issued on 10th March 1978, alleged that about 900 higher secondary school teachers in the capital have been transferred recently from one school to another where they find themselves "surplus"; and

(b) if so, what are the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) Yes, Sir.

(b) According to information received from Delhi Administration about 1204 teachers were involved in these transfers which were necessitated because of

(i) Abolition of posts in some institutions and creation of new

posts in others, on the basis of enrolment, opening of new schools etc., and

(ii) To fill up vacancies in schools located in rural areas.

However, the allegation that the teachers involved in these transfers are finding themselves "surplus" in the schools to which they were transferred is not correct.

F.C.I. Management

6342. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Food Corporation of India is managed by the Deputationist officers at the top;

(b) whether it has been brought to his notice that the FCI management did not develop management cadre from within although it is the policy of the Government of India to develop experts from its own organisation so that they may go up in the cadre upto the top management; and

(c) if so, what are the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). The Food Corporation of India have to work in very close coordination with the State Governments and the induction of deputationists at certain senior level has been found to be useful. F.C.I.'s own officers have, however, reached very high positions in the Corporation like that of Commercial Manager, Financial Adviser etc. and every effort is being made to develop expertise from within the F. C. I. itself.

गहू और चावल की ग्रति हैक्टर पैदावार

6343. दा० लखनी नीरावण वार्षेय :
क्या हृषि और सिंचाई मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या अन्य देशों की तुलना में भारत
में गेहू और चावल की ग्रति हैक्टर पैदावार
कम है,

(ख) क्या लिटन, मिस्टर, इटली और
फ्रांस में उनकी प्रति हैक्टर पैदावार भारत से
दो गुनी और तीन गुनी है,

(ग) यदि हा' तो भारत में गेहू और
चावल की प्रति हैक्टर पैदावार बढ़ाने के लिये
क्या उत्तराय किये जा रहे हैं, और

(घ) भारत के विभिन्न राज्यों में गेहू
और चावल की प्रति हैक्टर ग्रीष्म पैदावार
क्या है?

हृषि और सिंचाई मंत्री (श्री सुरजीत
सिंह बरकाला) : (क) और (ख) यह
प्राय सही है।

(ग) भारत में गेहू तथा धान की प्रति
हैक्टर पैदावार को बढ़ाने के लिये किए जा

रहे उपायों में निम्नलिखित उत्तराय शामिल
हैं :—

(1) सिंचित लेव को बढ़ाना, (2)
धान तथा गेहू की उपयोगत तथा अधिक उत्पादन-
शील किस्मों की अधिक लेवों में बदली करना,
(3) हृषि आदानों की पर्याप्त और ठीक
समय पर सप्लाई करना, (4) विभिन्न इषि
अनुसंधान संस्थानों द्वारा विकसित उत्पादन
की नवीनतम टैक्नालोजी में विस्तार कर्म-
चारियों तथा किसानों को प्रशिक्षण देना,
(5) विजली की निवारण और सिंचाई के पानी
की ठीक समय पर सप्लाई करने के लिये राज्यों
के मिचाई तथा विजली विभागों में तालमंत्र-
रखना, और (6) भिन्नीकिं प्रदर्शन योजना,
अनुकली परीक्षण सामुदायिक नर्सरी कार्यक्रम,
धान के प्रत्यक्ष बिजाई बाले लेवों में सुधारे हुए
श्रीजारो के प्रदर्शन तथा स्थानीय गेहू को
गेहूधारा से प्रभावित होने वाली किस्मों के स्वान
पर पर्वतीय लेवों में गेहूधारा निरोधी किस्मों की
बढ़ाई आदि अन्य कार्यक्रमों को तज़ करना।

(घ) भारत के विभिन्न राज्यों में गेहू
तथा धान की प्रति हैक्टर पैदावार के प्रवृत्त
में एक विवरण सलग्न है।

विवरण

वर्ष 1976-77 में धान तथा गेहू की प्रति हैक्टर ग्रीष्मत उपज का विवरण

(किलोग्राम/हैक्टर)

राज्य/संघ/राज्य लेव	धान	गेहू
1. आनंद प्रदेश	1378	613
2. असम	933	1102
3. बिहार	895	1270
4. गुजरात	1218	1475

(किलोग्राम/हैक्टर)

राज्य/संघ/राज्य क्षेत्र	वान	गेहूं
5. हरियाणा	2468	2024
6. हिमाचल प्रदेश	1117	1383
7. जम्मू तथा कश्मीर	1371	876
8. कर्नाटक	1537	709
9. केरल	1471	..
10. मध्य प्रदेश	620	741
11. महाराष्ट्र	1351	789
12. मणिपुर	1507	..
13. मेघालय	1246	..
14. नागालैण्ड	1019	..
15. उड़ीसा	735	1583
16. पंजाब	2583	2432
17. राजस्थान	1341	1280
18. तमिलनाडु	2129	..
19. त्रिपुरा	1117	..
20. उत्तर प्रदेश	916	1324
21. पश्चिम बंगाल	1133	2100
22. प्रण्डमान तथा निकोबार	1163	..
23. प्रशांतिक प्रदेश	886	..
24. दादरा नागर हवेली	1558	..
25. दिल्ली	..	2056
26. गोवा	1656	..
27. मिजोरम	786	..
28. पांडिचेरी	2200	..
जनरल भारत	1108	1394

राष्ट्रीय भवन निर्माण निगम के पास
निर्माण ठेके

6344 डा० लक्ष्मीनरायण वाल्डेय
क्या निर्माण और आवास तथा पूर्ति और
पुनर्वास मन्त्री यह बनाने की हुपा करें कि

(क) राष्ट्रीय भवन निर्माण निगम के
पास वर्ष 1977-78 में वितने निर्माण कार्य
अथवा निर्माण ठेके 4

(ख) उनकी प्रभावत लागत क्या थी

(ग) अनुमानत वितना लाभ हुपा ,

(घ) वर्ष 1977-78 में पृथक पृथक
कितना लाभ रुपाया और वितना व्यय दिया
गया ,

(इ) उक्त निगम द्वारा जिन देशों में कार्य
किया जा रहा है उनका नाम क्या है और

(च) निगम को दिए गए ठेके का व्योरा
क्या है और उनसे अनुमानत वितना लाभ
हागा ?

निर्माण और आवास तथा पूर्ति और
पुनर्वास मंत्री (जो सिक्खर बहत): (क)
48 (अदतालीस)

(ख) 21481 लाख रुपए

(ग) 429 6 लाख रुपए

(घ) 1977-78 के लखों का अभी
तक अन्तिम रूप नहीं दिया गया है । तथापि
अनुमान है कि कुल व्यय 2709 लाख रुपए
होगा और लाभ 33 लाख रुपए ।

(इ) भारत इराक और लीबिया ।

(च) उन कार्यों के विवरण सलग है
जो इस समय हाथ म है । जैसा कि उपर्युक्त
उत्तर के भाग (ग) म कहा गया है कि इन सभी
निर्माण कार्यों से 429 6 लाख रुपए के लाभ
की प्रत्येका है ।

विवरण

समय समय पर निगम का दिए गए कार्यों के अनुसार उन निर्माण सबधी ठेका
का विवरण जो हाय म है ।

क्रम मा०	व्योरे	विन द्वारा दिया गया	मूल्य (रुपय मिलियन मे०)
3	2	1	4
1	डी० टी० सी० बम डिपा वर्क्षाप आदि का निर्माण	दिल्ली परिवहन निगम	48 1
2	दिल्ली छावनी मे० केन्द्रीय जलमल निपटान योजना की व्यवस्था	मिलिटरी इंजीनियरिंग मंत्रा ०	108.77
3	दिल्लीपुर मे० 550 क्वार्टरा वा निर्माण	नई दिल्ली नगर निगम	12 08
4	भूमिगत मलजल कार्य	—वही—	33.3

1

3

3

3

5	हैदरपुर के समीप 100एमजीडी जल संसाधन प्लाट (भूमिगत रेजरवायर और अन्य आसिंहरी कार्य)	दिल्ली नगर निगम .	12. 9
6	एकीकृत कार्यालय ममूह का निर्माण	भारतीय इस्पात प्राधिकरण आवास तथा नगर विकास निगम, भारत भारी ब्रिजली निं० तथा राष्ट्रीय भवन निर्माण निगम सीमित	26. 1
7	स्टाफ ब्राउंटरो, सावंतवारी भवनों सड़को प्राविं का निर्माण	ग्रलीगढ़ मुस्लिम विश्वविद्यालय .	7. 06
8	नरसिंहनगर का निर्माण .	नई दिल्ली नगर निगम	1. 30
9	आवास स्थलों के विकास का निर्माण .	योजना आयोग, आवास समिति, दिल्ली	1. 62
10	असारी नगर मे आई०सी०एम० आर० के लिए भवनों का निर्माण	भारतीय चिकित्सा अनुसंधान परिषद्	0. 69
11	घोबीबाट पर ब्राउंटरो का निर्माण	नई दिल्ली नगर निगम	3. 35
12	विविध कार्य उदाहरणार्थ मलजल, कार्य, स्कूल, छड़ेवे प्राविं	दिल्ली नगर निगम .	10. 26
13	मन्दिर मार्ग के समीप भूमिगत मलजल कार्य	नई दिल्ली नगर निगम	0. 45
14	श्रीद्वारिका सरचनाओं का निर्माण	बोगाई गाव रिफाइनरी और एंट्रोकैमिकल लि०	54. 49
15	गोहाटी मे गोहाटी मेडिकल कालेज अस्पताल का निर्माण	असम लाक निर्माण विभाग .	33. 7
16	गोहाटी के पास भोजर मे एल० सी०एन० के रनबे टैक्सी ट्रैक और एंप्रोन्ज को सुदृढ़ बनाना और 75 फुट टैक्सी ट्रैक का निर्माण	केन्द्रीय लोक निर्माण विभाग .	7. 99

1	2	3	4
17	कलकत्ता मे ट्रॉब रेलवे परि- योजना के लिए एन्जीवेल्ट सर्वना का कार्य	मैट्रोपोलिटन ट्रासपोर्ट रेलवे परि- योजना	9 0.
18	डकूनी (कलकत्ता) मे डेरी कार्य का निर्माण	राष्ट्रीय डेरी विकास बोर्ड	7.76
19	कलकत्ता मे भाइ भोवर का निर्माण	कलकत्ता पोर्ट ट्रस्ट	21 4
20	कलकत्ता मे कार्यालय ब्लाको के निर्माण पाइलो का निर्माण	डाक व तार	3.7
21	हिन्दिया मे मिविल और मरचना- मर और खाद समह सबवी कार्यों का निर्माण	भारतीय खाद निगम ।	25.0-
22	मेचाडा गाँव (पश्चिम बंगाल) मे कोलावाट सुपर थरमल पावर प्रार्जेक्ट के लिए पाइल्ड पाइल कैपो आदि का निर्माण	पश्चिम बंगाल राज्य बिजली बोर्ड	52 8
23	एम०टी०पी० कलकत्ता के लिए पाइलिंग कार्य का निर्माण	मैट्रोपोलिटन ट्रासपोर्ट रेलवे प्रो- जेक्ट	1.87
24	आई०सी०एम०प्रार० के लिए नन का निर्माण	इंडियन कोसिल आफ मेडिकल रिसर्च कलकत्ता	1.8
25	कलकत्ता मे एम०टी०पी० के लिए उप मरचना और रेलवे स्टेशन का निर्माण	मैट्रोपोलिटन ट्रासपोर्ट रेलवे प्रो- जेक्ट	83.0
26	आर० तथा डी० समूह प्रयोग- शालाओं का निर्माण	भारत हैवी इलेक्ट्रिकल लि० हैद- राबाद	24.92
27	विजयवाडा (आंध्र प्रदेश) मे 180 भी० उच्च आर०सी० सी० चिमनी का निर्माण	आंध्र प्रदेश राज्य बिजली बोर्ड	6.60
28	भड़ावती मे सिविल इंजीनियरिंग कार्य का निर्माण	विश्वेस्वरिया आयरण तथा स्टील लि०	7.59
29	बंगलोर मे रोटेटिंग मशीनरी हिंडीजन का निर्माण	न्यू गवर्नमेंट इलेक्ट्रिक फैक्टरी, बंगलोर०	0.8

1	2	3	4
30	कोल हैण्डलिंग प्लाट, यूरिया, बैंगिंग प्लाट और मो०आई० एफ०एस० वैरको का निर्माण	राष्ट्रीय खाद लि० पानीपत	34 96
31	सलफर रिकवरी अमानिया रिकवरी प्लाट वर्कम तथा मो०आई० एक०एस० वैरका का निर्माण	राष्ट्रीय खाद लिमिटेड, भटिण्डा	21 20
32	वाराणसी म 550 बिस्तरों का अस्पताल, एकमरे ब्लाक, कैट-लफोड प्लाट आदि का निर्माण तथा न्यू रेनवे स्टेशन भवन का निर्माण	बनारस हिन्दु विश्वविद्यालय	26 79
33	क्लेमेंट टाउन दहरादून आई० एम०ए० आडिटोरियम स्टेंडिंग, अधिकारी मैस तथा क्वाटरों का निर्माण	मिलिटर इंजीनियरिंग सेवा देह-रादून	16 62
34	जम्मू के पास तवी नदी पर उच्च लेवल ब्रिज का निर्माण	जम्मू तथा कश्मीर परियोजना मंगठन	11 6
35	वालपी (उ०प०) मेर यमुना नदी पर पुल का निर्माण	उत्तर प्रदेश लाक निर्माण विभाग	19 47
36	एकलतारा मेर सीमेंट प्लाट का भारतीय सीमेंट निगम।	भारतीय सीमेंट निगम।	40 3
37	एकलतारा मेर टाउनशिप का निर्माण	—वही—	6 00
38	भोपाल मेर क्वाटरों का निर्माण	भारत हैवी इलेक्ट्रिकल लि०	6 52
39	प्लाट वर्कम तथा पाइपलाइन वर्क्स का निर्माण	इण्डियन पैट्रोकेमिकल रिफाइन-रीज लि० बड़ीदा	18.5
40	बड़ीदा मेर टाउनशिप का निर्माण	—वही—	41.65
41	प्लानिंग और डिजाइनिंग तथा कम्पनीटमी कार्य	इण्डियन पैट्रोकेमिकल रिफाइन-रीज लि०, नेशनल फर्टिलाइजर लि०, बोगागाव रिफाइनरी पैट्रोकेमिकल लि० तथा इण्डियन कॉसिल आफ मैडिकल रिसर्च	6 7
42	भ्रह्मदाबाद मेर आई०सी०एम० आर० भवन का निर्माण	इण्डियन कॉसिल आफ रिसर्च	2 5

1	2	3	4
43	डाकबोरिली के सभीप एक पुल के सेन्ट्रल रेलवे लिए नोव का निर्माण		10 6
44	काटा के समाप्त चम्बन नदी पर राजस्थान लाव निर्माण विभाग हाई नद न पुल का निर्माण		17 6
45	चाट हवाई, ग्राइडा के थाट गाव (लीबिया) मे न्यू चाट हवाई अड्डे के द्वाय का निर्माण जिसमे गनवे खड़े टैक्सीवे, एप्रान आर 22 मिनामोटर लम्बी सड़क शामिल है।	भारतीय अन्तर्राष्ट्रीय हवाई अड्डा प्राधिकरण	407 00
46	बेंगलुरु (लीबिया) मे 1000 मकानों और घाट (लीबिया) मे 305 मकानों का निर्माण जिसमे इनेज बलपूत्र और अन्य सभी आन्तरिक और बाह्य उपयोगी सेवाए शामिल है।	निर्माण और आवास सचिवालय लीबिया	688 00
47	चाट मे एच०बी०ए०सी० कार्ब, दिग्लो, मटिकल गैमिज और अस्पताल उपकरण मादि के साथ 120 बिस्तरो के अस्पताल का निर्माण	—नहीं—	219 00
48	बगदाद ईराक म 3 8 किलो-मीटर लम्बी कास्ट इन सीत 2 मीटर डायामीटर पूर्ववलित कक्षी सीवर का निर्माण	स्टेट कॉस्ट्रक्शनल कार्ट्रेविटग कम्पनी बगदाद (ईराक)	42 00

Agricultural Colleges in Tamil Nadu

6345. SHRI G BHUVARAHAN Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) how many Agricultural Colleges are now functioning in Tamil Nadu,

(b) what is the total strength of the students in these colleges, and

(c) is there any proposal to increase strength in view of future development?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a)

Three Agriculture Colleges are functioning in the State of Tamil Nadu. Out of these two are under the Tamil Nadu Agricultural University and one is under the Annamalai University.

(b) The total strength of students at these colleges is 295, with an intake of 220 in Tamil Nadu Agricultural University and 75 at Agriculture College, Annamalai

(c) No, Sir It is understood that there is no proposal to increase the strength as about 200 Agriculture Graduates in the State are yet to find suitable employment

Coastal Area Agricultural Research Station

6346. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) how many Coastal Area Agricultural Research Stations are functioning in the country and out of which how many are in Tamil Nadu; and

(b) if not, is there any proposal to start the same in Tamil Nadu?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) 81 Coastal Area Agricultural Research Stations (including Research Centre) are functioning in the country out of which 16 are in Tamil Nadu.

(b) As already stated in reply to part (a) of the question, there are 16 such stations in Tamil Nadu.

Farm Corporation at Neyveli

6347. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that loan or grant had been given to start a farm Corporation at Neyveli; and

(b) how many State Farm Corporations are getting loan or grant in Tamil Nadu?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) None, Sir.

Research on Check of Germination of Paddy by using Urea

6348. SHRI G. BHUVARAHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any research has been made in our Research Institutes so far to prevent the germination of the paddy by using Urea; and

(b) if so, results thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No specific research has been done to prevent germination of the paddy by using Urea in ICAR Institutes.

(b) Does not arise.

HUDCO's Role in Reducing Constructional Cost

6349. SHRI PRASANNBHAI MEHTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Housing and Urban Development Corporation has succeeded in significantly reducing the cost of house-building especially under the scheme for the weaker sections of the society;

(b) what was the cost of a house for the weaker section in 1974-75 and to what extent it has now been reduced; and

(c) what are the measures that resulted in lowering the cost of construction of these houses?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The average cost of a house for economically weaker sections sanctioned by Housing and Urban Development Corporation was Rs 9711 in 1974-75. This has now come down to Rs 7392.

(c) The reduction in the cost of construction of EWS houses has been possible because of Housing and Urban Development Corporation's insistence on the use of locally available cheap building materials, adoption of new building materials and techniques developed by Building Research Institutes, use of efficient layout plans which result in reduction of the cost of the developed plot and modifications in designs using austere specifications.

Criteria for Setting Agricultural Universities

6350 SHRI DURGA CHAND Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) the criterion followed by the Government of India for setting up agricultural universities in the States and the names of agriculture universities in each States with year of starting.

(b) whether ICAR has any proposal to upgrade the Palampur Agriculture Complex to a fullfledged Agriculture University on the pattern of Hissar Agricultural Complex which has now been raised to the fullfledged Agriculture University and if so, the details thereof?

(c) whether the Himachal Pradesh Government have sent any request to the Central Government for sanctioning a separate Agriculture University in that State in order to provide an integrated programme in respect of agriculture and horticulture in the hilly areas, and

(d) if so what decision has been taken thereof, by when the Agriculture University will be set up in Himachal Pradesh?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) (a) The Government of India has accepted the recommendations of Education Commission 1964-66 for the establishment of at least one Agricultural University in each State. The Commission's Report and the Model Act for Agricultural Universities recommended by ICAR lays down the criteria for setting up Agricultural Universities. Till now 21 Agricultural Universities have been established in the 16 major States except Jammu & Kashmir. The names of the Agricultural Universities with their date of establishment is given in the attached Statement.

(b) and (c) The Government of Himachal Pradesh has submitted a proposal for the upgrading of the Agricultural Complex of Himachal Pradesh University into a fullfledged Agricultural University. It is proposed that the new Agricultural University will start a number of new departments viz Agriculture Engineering, Soil & Water Conservation, Agriculture Meteorology, Agriculture Extension, Home Science and Food Technology in the existing colleges at Palampur and Solan which ultimately will become part of separate faculties in future.

(d) The proposal is currently under consideration with the University Grants Commission for their approval. The proposal has been supported by the ICAR. The University is likely to come into existence only after the proposal of the State Government has been approved by the University Grants Commission.

Statement

List of Agricultural Universities in India with the year of Starting.

Name of the University	Year of Starting
1. G. B. Pant University of Agriculture & Technology, Pantnagar, Distt. Nainital (U.P.)	1960
2. University of Udaipur, Udaipur (Rajasthan).	12-7-1962
3. Orissa University of Agriculture and Technology, Bhubaneshwar (Orissa)	24-8-1962
4. Punjab Agricultural University, Ludhiana (Punjab).	18-10-62.
5. University of Agricultural Sciences, Hebbal, Bangalore -24 (Mysore).	21-8-1964
6. Jawaharlal Nehru Krishi Vishwa Vidyalaya, Jabalpur (M.P.)	1-10-1964
7. Andhra Pradesh Agricultural University, 'Eruvaka', Hyderabad (A.P.)	Nov., 64
8. Assam Agricultural University, Jorhat-4 (Assam).	1-4-1969
9. Mahatma Phule Krishi Vidyaapeeth, Rahuri, Distt. Ahmednagar, (Maharashtra)	20-10-69
10. Punjabrao Krishi Vidyapeeth, Krishnagar, Akola (Maharashtra)	20-10-69
11. Haryana Agricultural University, Hissar (Haryana)	2-2-1970
12. Himachal Pradesh University, (Agricultural Complex), Simla (Himachal Pradesh)	22-7-1970
13. Rajendra Agricultural University, P.O Pusa, Distt. Samastipur (Bihar).	3-12-1970
14. Tamil Nadu Agricultural University, Coimbatore-3 (Tamil Nadu).	1-6-1971
15. Gujarat Agricultural University, Near Dafnala. Shahi Bagh, Govt. Bungalow No. 5, Ahmedabad-4 (Gujarat).	1-2-1972
16. Kerala Agricultural University, Mannuthy, Distt Trichur (Kerala).	26-2-72.

1	2
17. Marathwada Krishi Vidyapeeth, Parbhani, (Maharashtra).	8-5-1972

18. Konkan Krishi Vidyapeeth, Dapoli, Distt. Ratnagiri, (Maharashtra.)	18-5-1972
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19. Bidhan Chandra Krishi Vishwa Vidyalaya, Haringhata, P. O. Mohanpur, Distt. Nadia-741244 Kalyani (West Bengal).	1-9-1974
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20. C. S. Azad University of Agriculture and Technology, Kanpur-208002.	1-3-1975
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21. Narendra Deo University of Agriculture and Technology, Faizabad (U.P.)	17-10-75
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Integrated Programme for Small Towns

6351. SHRI DURGA CHAND: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Central Government propose to formulate an integrated programme at the national level for the development of small towns in order to check the influx of population from rural and semi urban areas;

(b) if so, whether the Central Government have any proposal to issue guidelines to the State Governments in this respect;

(c) if so, the details thereof; and

(d) what is the number of towns of the population between 20,000 to 40,000 in the country in each State at present as per 1971 census and how many of them are proposed to be developed in the near future?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) to (c) No integrated programme at national level has yet been drawn up

(d) 545 as per statement attached Since the programme is yet to be drawn up the number of towns proposed to be developed in the near future cannot be given

Statement				
Sl No	State/Union Territories	No of towns of size/ 20 000— 40 000	TOTAL	545
1	Andhra Pradesh	54		
2	Assam*	9		
3	Bihar	41		
4	Gujarat	35		
5	Haryana	10		
6	Himachal Pradesh	1		
7	Jammu & Kashmir	3		
8	Karnataka	37		
9	Kerala	38		
10	Madhya Pradesh	32		
11	Maharashtra	59		
12	Manipur			
13	Meghalaya			
14	Nagaland	1		
15	Orissa	17		
16	Punjab	20		
17	Rajasthan	30		
18	Sikkim			
19	Tamil Nadu	59		
20	Tripura			
21	Uttar Pradesh	57		
22	West Bengal	38		
* Includes Mizoram				
Source Compiled from Census of India 1971.				
Expert Team for Survey Work				
6352 SHRI PARMANAND GOVIND-JIWALA Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state				
(a) whether in view of the opinion of many Archaeologists that the scope of the Archaeological survey has extended so far that they can no longer be extended to a single person or agency Government are taking steps to prepare teams comprising experts from various disciplines backed by adequate finances to do the job				
(b) if so whether Government have formulated any plan to organise the team of experts and				
(c) if so how many such teams are working and at what places?				
THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) On matters where expert opinion from other disciplines is required, relating to various aspects of archaeological works Experts' Committee have already been				

appointed. Besides, there exists a Central Advisory Board of Archaeology which consists of representatives from the Universities, Learned Bodies, scientists and distinguished archaeologists for promoting closer contacts between the Archaeological Survey of India and other Indian Universities conducting archaeological and other related studies.

(c) Besides the Central Advisory Board of Archaeology, Experts' Committee are at present functioning for: (a) determination of antiques at Delhi, Bombay, Madras, Calcutta, Varanasi, Trivandrum, Bangalore, Patna and Srinagar; (b) advising on measures of conservation of Ajanta, Shri Jagannath Temple at Puri, Sun Temple at Gyaraspur, excavated remains at Lothal, Bagh caves and Qutab; and (c) for advising on landscaping around Taj.

Protection of Cultural heritage in Ladakh

6353. SHRI PARMANAND GOVINDJIWALA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government's attention has been drawn to the news published in Times of India dated the 10th March, 1978 under the caption "Zorawar Singhs of today have field day in Leh" wherein it is stated that the plunder of antiques and art objects is being committed by Indian and Foreign tourists;

(b) if so, what steps are being taken by the Government to protect the cultural heritage; and

(c) since the monasteries in Ladakh do not keep or maintain inventories; whether Government propose to have such steps as to prepare the inventories in the monasteries?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir. This news item has come to Government's notice.

(b) and (c). On the basis of a survey, conducted recently for assessing the antiquarian wealth of the region, the Archaeological Survey of India has already decided to declare 13 monuments, including Alchi and Leh monasteries, as monuments of National Importance. Further action for preparing inventories in respect of the antiquities within these monuments would be taken after issue of the declaration.

As regards antiquities in the remaining monasteries, these are required to be registered with the Registering Officers, in terms of the provisions of the Antiquities and Art Treasures Act, 1972. We are requesting the State Governments to ensure that this requirement of registration is fully complied with.

Central Government Offices located at Bhopal (M.P.)

6354. SHRI PARMANAND GOVINDJIWALA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) how many Central Government offices are located at Bhopal;

(b) how many Central Government offices located at Bhopal have their own buildings;

(c) how many Central Government offices are working in the rented buildings;

(d) what is the total rent being paid by the Government; and

(e) whether the government have any plans to build up any office complex at Bhopal?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (e). The information is being collected and will be placed on the Table of the Sabha.

Accommodation for Central Government Employees at Bhopal

6355 SHRI PARMANAND GOVINDJIWALA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether the Government have any knowledge of its total employees working at Bhopal,

(b) whether all the employees working at Bhopal have been provided with residential quarters, and

(c) if not whether the Government have any plan to build any residential complex at Bhopal?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) The Ministry of Works and Housing does not have information about the total number of Central Government employees at Bhopal but it has ascertained the requirement of quarters for employees entitled to general pool accommodation

(b) No general pool quarters have been constructed at Bhopal so far and, therefore no employee has been provided with general pool residential accommodation

(c) At present there is no plan to build any residential complex at Bhopal.

गिरि आर्थिक विकास तथा श्रीदोगिक संबंध संस्थान के कर्मचारी

6356. श्री हर गोविल वर्मा : क्या विकास, समाज कल्याण और सहकारी मंत्री यह बताने की कृपा करेंगे कि

(क) गिरि आर्थिक-विकास तथा श्री-दोगिक संबंध संस्थान में इस समय कितने कर्मचारी कार्य कर रहे हैं, और

(ख) संस्थान के आरम्भ होने के समय से ही वहा कार्य कर रहे हैं इन कर्मचारियों की नियुक्ति तिथि क्या है ?

विकास, समाज कल्याण और सहकारी मंत्री (डा० प्रताप चत्तू चत्तू) : (क) प्रीर (ख) भारतीय सामाजिक विकास अनुसंधान परिषद् द्वारा दी गई सूचना के अनुसार इन समय गिरि संस्थान में 20 नियमित कर्मचारी कार्य कर रहे हैं। इसके अलावा 6 अनुसंधान सहायक और लेत सलाहकार हैं जो ग्रस्तावी रूप से विभिन्न प्रायोजित अनुसंधान परियोजनाओं पर कार्य कर रहे हैं। सभी नियमित कर्मचारी 1 मई, 1977 और 9 दिसम्बर, 1977 के बीच नियुक्त किए गए थे।

गिरि आर्थिक विकास तथा श्रीदोगिक संबंध संस्थान पर व्यय

6357 श्री हर गोविल वर्मा : क्या विकास, समाज कल्याण और सहकारी मंत्री यह बताने की कृपा करेंगे कि

(क) या लखनऊ में गिरि आर्थिक विकास तथा श्रीदोगिक संबंध संस्थान नामक कोई संस्थान स्थापित किया गया है, और

(ख) यदि हा, तो कब और उस पर अब तक कितना व्यय किया गया है ?

विकास, समाज कल्याण और सहकारी मंत्री (डा० प्रताप चत्तू चत्तू) : (क) जी है।

(ख) संस्थान अगस्त 1973 में स्थापित किया गया था। इसने सिर्फ वर्ष 1976-77 से ही भारतीय सामाजिक विकास अनुसंधान

परिवद् से नियमित रूप से वित्तीय सहायता प्राप्त करना शुरू किया। अब तक प्राप्त राशि सम्पाद 3,50 लाख रुपए की है। जहां तक 1973-76 की पहले की अवधि का प्रस्तुत है, संस्थान विभिन्न एजेन्सियों द्वारा प्राप्तों जिन 2,91,400 रु. की राशि की तर्थ परियोजनाओं के आधार पर कार्य कर रहा था।

Audio-Visual aid Materials

6358. SHRI K. RAMAMURTHY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the survey of equipment available with educational institutions in the country for the production or use of audio-visual aid materials sponsored by the Ministry has been completed,

(b) if so, the salient features of this survey; and

(c) if not, when this survey is likely to be completed?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The Centre for Educational Technology (NCERT) had assigned such a survey to a voluntary organisation which has not been able to complete it and now the Centre itself is completing it.

(b) The survey would give an indication of equipment for production purposes available with educational institutions so that the Centre could identify them for undertaking production work and utilise them as resource centres later.

(c) The survey is expected to be completed by July, 1978.

Education System Irrational

6359. SHRI JANARDHANA POOJARY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government's attention has been drawn to the article published in Deccan Herald of 4th February, 1978 entitled "Education system irrational"; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) The article in question refers to the uneven growth of higher education as between regions and States as well as in different disciplines, the absence of uniformity in the minimum marks required for obtaining pass marks, Divisions, etc. Keeping in view the problems in the development of higher education in the past, the Government are of the view that during the next plan period, the expansion of higher education should be regulated and that the existing regional imbalances should be reduced to the extent possible. As far as the variations in the system of examinations and the percentage of marks, etc., it may not be feasible to ensure absolute uniformity as each university has full authority to decide these matters.

नेहर काम्पलेस्ट के लिए अधिकृत भूमि

6360. और सुरेन्द्र विकास : क्या निवास और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली विकास प्राधिकरण द्वारा नेहर काम्पलेस्ट के लिए कितनी भूमि अधिकृत की गई है तथा क्या पूरी भूमि के लिए अधिकृत सूचना आरी की गई है;

(ब) यदि नहीं, तो इसके क्या कारण हैं;

(ग) कितनी भूमि का अर्जन तीन वर्षों से भी पहले किया गया था कि किन्तु विसक लिए न अधिसूचना आरी की गई है और न ही भूमि के मालिकों को उनका मुआवजा दिया गया है, और

(घ) इसके लिए उत्तरदायी अधिकृतयों के बिरुद्ध क्या कार्यवाही की गई है तथा भूस्वामियों को कब तक मुआवजा दिलाने की आशा हैं?

निवास और आवास तथा पूर्ति और पुनर्वास मंत्री (धी सिकम्बर वर्ष) : (क) भौजूदा समूह में 66.4 एकड़ भूमि है और समस्त भूमि अधिसूचित है।

(ब) प्रश्न ही नहीं उठता।

(ग) तथा (घ). सिवाय 5.2 एकड़ भूमि के मामले में जहां जमीन के मालिकाना के बारे में ज्ञानही था। अतिपूर्ति भू-स्वामियों को अदा कर दी गई है। अतिपूर्ति की दूरी राजस्व खाते में जमा पड़ी है और सकाम न्यायिक सव द्वारा टाइटल निर्धारित करने

के बाद इसे अदा कर दिया जाएगा। किसी अधिकारी के विश्वद कार्यवाही करने का प्रश्न ही नहीं उठता।

राज्यों को कामियों के लिए संप्लाई किए गए कागज की आवश्यकता

6361. और सुरेन्द्र विकास : क्या निवास, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न राज्यों को 1 जनवरी, 1977 से 15 मार्च, 1978 तक की प्रबंधि के दौरान कापियों के लिए उचित मूल्य पर कितनी मात्रा में कागज संप्लाई किया जाया; और

(ब) उत्तर प्रदेश को सबसे कम कोटा आवंटित करने के क्या कारण हैं?

निवास, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) विभिन्न राज्यों को जनवरी-मार्च, 1977 से जनवरी, -मार्च, 1978 की तिमाहियों के लिए अभ्यास पुस्तिकालों हेतु सफेद छपाई के कागज का रियायती दर पर आवंटित आवंटन दरमाने वाला विवरण सलग है।

(ब) उत्तर प्रदेश को अधिकतम मात्रा आवंटित की गई है अर्थात् 14250 टन कागज जमा 2000 टन तैयार अभ्यास पुस्तिकालों।

विवरण

विभिन्न राज्यों को अम्बास पुस्तकाओं के लिए जनवरी-मार्च, 1977 से जनवरी-मार्च, 1978 की तिमाही के लिए कागज का आवंटन

(टनों में)

1. आनंद प्रदेश	7600
2. असम	1050
3. बिहार	5950
4. गुजरात	6450
5. हरियाणा	900 + 100*
6. हिमाचल प्रदेश	70 + 50*
7. जम्मू कश्मीर	400 + 50*
8. कर्नाटक	3200
9. केरल	2450
10. भृगु प्रदेश	4850
11. महाराष्ट्र	13620
12. मणिपुर	65
13. मेघालय	15
14. नागालैंड	20
15. उड़ीसा	1000
16. पंजाब	2650
17. राजस्थान	3250
18. सिक्किम	15
19. लमिलनाडु	8650
20. लिपुरा	35
21. उत्तर प्रदेश	14250 + 2000*
22. पश्चिम बंगाल	9850
23. अंडमान निकोबार द्वीप समूह	25
24. चंडीगढ़	75
25. दिल्ली	6100
26. गोवा, दमन दीव	130
27. लकड़ीप	4
28. मिजोरम	35
29. पाञ्जाबी	60
कुल	92769

*तैयार अम्बास पुस्तकाएं।

Distributive Agencies for Drink '77'

6362. SHRI P. KANNAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the number of agencies in Tamil Nadu which were prepared to take up distribution of the new drink '77';

(b) the procedure followed for determining the distributor;

(c) whether it is fact that distribution rights have been given to a firm in Tamil Nadu which is already marketing drunks of their own;

(d) if so, the name of the firm and the reasons for selection; and

(e) whether Government have taken into consideration possible detriments to sale of '77' by entrusting it to a firm which may have greater interest in sales of their own products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHR BHANU-PRATAP SINGH): (a) Modern Bakeries (I) Ltd. gives only franchise for production of '77' and does not appoint distributors. The Company had received 11 applications (besides ex-Coca Cola bottlers) for franchise in Tamil Nadu.

(b) Ex-Coca Cola bottlers were given first preference. For others, the financial standing of the party, their marketing capabilities, the possession of fully automatic bottling plant and upto date laboratory etc. were taken into consideration.

(c) and (d). M/s. Soft Beverages Private Ltd. Madurai an ex-Coca Cola Bottler and M/s. Spencer and Co. Madras have been given franchise in Tamil Nadu keeping in view the above criteria.

(e) The Company had given due consideration to this aspect.

उत्तर प्रदेश में दौराना (मेरठ) और दानी चौरा (गढ़वाल) में कृषि विश्वविद्यालय स्थापित करेंगे कि ।

6363. श्री राजेन्द्र कुमार शर्मा: क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या सरकार उत्तर प्रदेश के दौराना (मेरठ) और दानी चौरा (गढ़वाल) क्षेत्रों में कृषि विश्वविद्यालय स्थापित करने पर विचार कर रही है ।

(ख) यदि हाँ, तो विश्व बैंक ने उक्त कृषि विश्वविद्यालयों के लिये वित्तीय सहायता के रूप में कितनी राशि दी है, और

(ग) उक्त कृषि विश्वविद्यालय कब तक खोले जायेंगे और वहाँ कूल कितने विद्यार्थियों को प्रवेश दिया जायेगा ।

कृषि और सिंचाई मंत्री (श्री मुरोद सिंह बरनाला): (क) जी नहीं, श्रीमान् ।

(ख) तबा (ग) प्रश्न ही उपलब्ध नहीं होता ।

विदेशों में रहने वाले भारतीयों को प्लाटों का आवंटन

6364. श्री राजेन्द्र कुमार शर्मा: क्या निर्माण और आवास तथा पूर्ति और पुर्वार्थ मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार विदेशों में रह रहे भारतीय मूलक व्यक्तियों को भारत में मकान बनाने के लिए प्लाट आवंटित करने की योजना पर विचार कर रही है ।

(ख) प्लाटों का आवंटन किस भाषाएँ पर किया जाएगा तथा 1978-79 में कितने प्लाट आवंटित किए जायेंगे, और

(ग) क्या भारत मूलक ऐसे व्यक्तियों को भी प्लाट आवंटित किए जायेंगे जिनके अपने मकान हैं ।

निर्माण और आवास तथा पूर्ति और पुर्वार्थ मंत्री (श्री तिक्कार बहाल) : (क) विदेशों में रहने वाले भारतीयों को दिल्ली में मकान के लिए प्लाट आवंटित करने की एक योजना आरम्भ की गई है । आवेदन देने की अंतिम तारीख 30-4-1978 है ।

(ख) आवंटन के लिए उदिष्ट भूमि का अभी विकास नहीं किया गया है । इसका विकास तब किया जायेगा यदि यह पर्याप्त रूप से सोकप्रिय होगी । आवंटन साटरी निकाल कर किया जायेगा । इस समय यह नहीं बताया जा सकता कि प्लाट वर्ष 1978-79 के दौरान आवंटन के लिए उपलब्ध हो जायेगे ।

(ग) जिस व्यक्ति के अपने नाम या उसके परिवार के सदस्यों जैसा कि नगर भूमि (प्रधिकरण सीमा व विनियमन) प्रधिनियम, 1976 में उल्लिखित है अर्थात् पर्लि/पति/प्रविवाहित भवयस्क बच्चों के नाम दिल्ली/नई दिल्ली में अपनी भूमि/प्रपत्ति मकान/फ्लैट है, वह व्यक्ति इस योजना के अधीन प्लाट के आवंटन के लिए पात्र नहीं है ।

Seminar on Reclamation of Alkaline and Uncultivable Soils

6365 SHRI DHARM VIR VASISHT. Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) reclamation of alkaline and uncultivable soils was discussed at a joint seminar of Fertiliser Association of India and Pyrites and Chemicals Ltd. near Kanpur, U.P. recently, and

(b) if so, the nature of deliberations held and concrete steps recommended by the Seminar?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir. A seminar on use of Sedimentary Pyrites in reclamation of alkali soils was jointly organised by the Fertilizer Association of India; Pyrites-Phosphates and Chemicals Ltd. and Department of Agriculture, U.P. on March 4 & 5, 1978, at Lucknow.

(b) The formal proceedings of the Seminar have not yet been received. However, it is understood that the deliberations were regarding amendment materials and certain basic studies were recommended.

Commercial Crop

6366. SHRI DHARM VIR VASISHT. Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the reasons for decline in the commercial crops during 1976-77 together with the prospects of the same in the current year 1977-78;

(b) the total estimated output of sugarcane this year together with steps taken to hold crashing rates of cane and gur; and

(c) whether it is a fact that cane prices have slumped to 50 per cent of last year if so, reasons with steps taken to halt the rot?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Among the principal commercial crops, the production of sugarcane and jute showed an increase and that of cotton and oilseeds decline in 1976-77 as compared to the levels achieved in 1975-76. The decline in the case of cotton and oilseeds was generally due to adverse seasonal factors in the major growing areas. During 1977-78 the production of oilseeds, cotton and sugarcane is expected to be higher while that of jute is estimated to be marginally lower than that in 1976-77.

(b) and (c). Firm estimates of production of sugarcane during 1977-78 would become available after the close of the agriculture year i.e. sometime in July-August, 1978. However the production of sugarcane during the year is expected to be substantially higher than the level achieved in 1976-77.

The prices being paid in the current season by vacuum pan sugar factories are about the same as paid last year. In some cases they are higher than last year. The actual prices paid in the different States are given in statement I for 1976-77 and in statement II for 1977-78. There is, however no control on prices of cane generally supplied to Khandsari or Gur producers. In the current season, only the states of Uttar Pradesh, Haryana and Andhra Pradesh have notified minimum prices of cane payable by Khandsari factories. These prices are more or less the same as minimum prices notified for sugar factories. In the case of Khandsari units, a number of cases have been detected by the Government of Uttar Pradesh of Khandsari units paying less than the minimum notified prices and action under law is being taken by the State Government. No such reports have been received from Andhra Pradesh or Haryana so far.

To ameliorate the difficulties of the cane growers, Government have announced a number of measures to enable producers to pay a better prices for cane. In addition, central government agencies, namely, the Food Corporation of India (FCI) and the National Agricultural Cooperative Marketing Federation (NAFED) have been directed to make direct purchases in the market with a view to firming up prices of Gur. Details of measures taken to help cane growers get a higher price and also to dispose of the standing cane crop are given in statement III.

Statement I

Range of sugarcane price notified for factories in different States and the prices actually paid/being paid by factories at Gate during 1976-77 season as per information furnished by factories.

(Rs./Quintal)

STATE	For 1976-77 season						
	Minimum notified price	Price paid by factories					
Uttar Pradesh	8.50	to	10.80	12.25	to	13.85	
Bihar	8.50	to	10.80	12.25@			
Punjab	8.50	to	9.00	13.25	to	15.25	
Haryana	9.10	to	10.30	13.00			
Assam	8.50	to	8.70	11.00	Plus	Trans-	port Subsidy.
West Bengal	8.50	to	9.20	12.50	to	14.50	
Orissa	8.50	to	8.90	8.50	to	10.50	
Madhya Pradesh	8.80	to	10.30	12.00@@			
Rajasthan	8.50	to	10.10	12.25	to	14.25	
Maharashtra	8.50	to	12.70	9.50*	to	16.60*	
Gujarat	8.50	to	11.40	9.00*	to	13.60*	
Andhra Pradesh	8.50	to	11.50	10.00	to	12.50	
Tamil Nadu	8.50	to	10.20	8.50	to	11.90	
Karnataka	8.50	to	11.40	10.00	to	13.00*	
Kerala	8.50	to	9.00	13.00			
Pondicherry	9.40			9.50			
Nagaland	8.50			11.00			
Goa	8.80			12.00			

Note:— @One factory in Bihar (Harinagar) has paid Rs. 12.50 per qt.

@@Morena Cooperative factory is paying Rs. 13.50 per quintal.

*These are the provisional prices paid as advance mostly ex-filed by coop. factories

Statement II

Range of sugarscane price notified for factories in different States and the prices actually paid/being paid by factories at Gate during 1977-78 season as per information furnished by Factorists.

(Rupees per Quintal)

State							Minimum notified price			Price paid by factories
*Uttar Pradesh	8.50	to	11.00	12.50@ to 13.50
Bihar	8.50	to	10.80	12.25 to 12.50
Punjab	8.60	to	10.20	13.50
Haryana	8.50	to	9.80	13.50
Assam	8.50	to	9.10	11.00 + Transport subsidy.
West Bengal	8.30	to	9.40	12.50 to 14.50
Orissa	8.50	to	8.80	11.00 to 14.20
Madhya Pradesh	8.50	to	10.20	12.50
Rajasthan	8.50	to	10.20	12.25 to 14.25
Maharashtra	8.50	to	12.40	9.30* to 16.20*
Gujarat	8.50	to	11.80	9.00* to 14.13*
Andhra Pradesh	8.50	to	10.80	9.50* to 12.00*
Tamil Nadu	8.50	to	10.00 @@ 9.30* to 12.70*	
Karnataka	8.50	to	11.30	10.60* to 14.60*
Kerala	8.50	to	8.60	13.00
Pondicherry	8.70			9.30*
Nagaland	8.60			11.25
Goa	8.60			16.50

NOTE :— @One factory "Kashi" has reported to have paid Rs. 12.25 per Quintal.

*These are the provisional prices paid as advance mostly ex-field by Co-operative factories.

@@One factory (Vellore) had started paying initially at Rs. 8.50 per Qtl. but now it is paying Rs. 11.50 per Qtl.

Statement III

Details of measures taken to help cane growers get a higher price and also to dispose of standing cane crop.

To enable sugar factories to continue paying sugarcane prices at about the level of 1976-77 season, the following steps have been taken by the Government:—

(i) Excise duty on free sale sugar was reduced from 45 per cent *ad valorem* to 27½ per cent *ad valorem* with effect from 16-11-1977

(ii) The all India weighted average levy prices was enhanced to Rs. 187.50 per quintal with effect from 1-3-1978.

(iii) To relieve the industry of the heavy burden of stocks brought about by increased production, it has been decided to export 65 lakh tonnes of sugar during the current year. Thus quantity is also India's quota in effect under the International Sugar Agreement.

(iv) Credit facilities will be extended to take care of the additional production

(v) All restrictions on inter-State movement of sugar have been removed.

In addition, Government are actively considering giving a rebate in excise duty to encourage and enable factories to crush beyond 30-4-1978 so that off take of cane by the industry is maximised.

Since considerable excess production of sugarcane has also taken place in areas where it is traditionally converted into gur/khandaari, the following measures have been taken to enable proper utilisation to provide relief to the sugarcane growers:—

(i) All restrictions on the export of gur have been removed.

(ii) Margins on bank credits, both for gur and khandaari manufacture/trade have been reduced.

(iii) Government agencies are actively involved in purchases of gur at a premium above the market price.

(iv) Some State Governments have reduced Purchase Tax on sugarcane.

Prospects of Kharif Crop

6367. SHRI DHARM VIR VASISHTH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the production of all foodgrains except Jowar and Wheat registered a fall in 1975-76; if so, reasons for the same;

(b) whether extension of irrigation facilities in U.P. Haryana and Punjab led to decline in the area under pulses if so, steps taken or incentives announced to counteract this trend; and

(c) whether the kharif crops prospects were good in view of good rains this year; if so, the expected production of paddy and oil seeds?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir. The production of all foodgrains in 1975-76 registered substantial increase as compared to 1974-75. The only exception was jowar where the production marked a decline particularly during rabi season due mainly to excessive rains at the time of sowing and damage to the crop due to cold weather and incidence of disease, particularly in Maharashtra.

(b) Yes, Sir. The extension of irrigation has led to an increase in area under wheat at the cost of pulses like gram in some areas. As an incentive to higher production of gram.

the Government had raised the support price of gram, which is the most important pulse crop, from Rs. 95 per quintal in the marketing year, 1977-78 to Rs. 125 per quintal during the marketing year, 1978-79. Financial assistance has also been provided to farmers through State Governments under a centrally sponsored scheme taken up in 46 selected pulse growing districts for laying out demonstrations to motivate farmers to adopt improved practices, multiplication of seeds of improved/short-duration varieties, subsidisation of supply of pulses seed and subsidisation to the extent of 25 per cent on cost of plant protection chemicals and to the extent of 50 per cent on cost of plant protection equipment for use of pulses cultivation. As a special measure during the current year, funds have also been provided to the State Governments for free supply of rhizobial culture at Rs. 10 per hectare and Rs. 12.50 per hectare as operational charges for control of insect pests in endemic areas. Funds have also been provided for the major pulses growing States of Madhya Pradesh, Rajasthan and Uttar Pradesh to strengthen microbiological laboratories for production of rhizobial culture on large scale.

(c) The production of kharif crops during 1977-78 is reported to be good. The final estimates of various kharif crops have not yet become available from different States. According to present reports, the production of various kharif crops including paddy and oilseeds is likely to make a welcome revival from the level recorded in 1976-77.

आराम बांग, नई दिल्ली में उदासीन महाराजा का शिव मन्दिर

6368. क्यों बया राम शास्त्र : क्या निराम और जांबात तथा दूसिं और पुरानास भंडी यह बताने की कृपा करेंगे कि :

(क) आराम बांग, नई दिल्ली में स्थित उदासीन महाराजा का शिव मन्दिर सरकारी रिकार्ड के अनुसार 200 वर्ष से प्राचिक पुराना है और अनेक पुजारी वहां काम कर रहे हैं ;

(ख) यदि हां, तो क्या उक्त मन्दिर दिल्ली नगर निगम अथवा दिल्ली प्रशासन अथवा केन्द्रीय सरकार के किसी द्वन्द्य भंडासाय के सेवाधिकार में है, तो उसका नाम क्या है ; और

(ग) उक्त मन्दिर के कर्जे में कितना भेत्र है और इस समय कितना भेत्र अनधिकृत कर्जे में है ?

निराम और जांबात तथा दूसिं और पुरानास भंडी (भी सिकंदर बल) : (क) सरकारी रिकार्ड के अनुसार यह अनधिकृत मन्दिर 1947 के बाद बना था।

(ख) यह भूमि, भूमि तथा विकास कार्य-लय के नियंत्रण में है।

(ग) मुख्य मन्दिर के दर्शीन आवासिकृत लेव लगभग 14.46 वर्ग फीट है। अन्धिकृत दर्शन में कुल लेव लगभग 2275 वर्ग फीट है।

संरक्षणीय वर्लैटों का निर्माण

6369. श्री बप्या एवं साक्ष्य : क्षमा निर्माण और साक्षात् तथा पूर्ति और पुनर्वासि भवती यह बताने की हुपा करेंगे कि :

(क) आसू वित्त वर्ष के दौरान सरकार का कितने फ्लैट बनाने का विचार है और ये फ्लैट किस टाइप के होंगे और इन्हें कब तक बनाया जाएगा ;

(ख) ये फ्लैट किन किन स्थानों पर बनाने का विचार है ; और

(ग) क्या सरकार को पता है कि एक कोठी में बाली भूमि का बहुत सा लेव आता है और क्या भूमि की कमी को देखते हुए सरकार का विचार कोठियों को बाली भूमि पर फ्लैट बनाने का है ?

निर्माण और साक्षात् तथा पूर्ति और पुनर्वासि भवती (श्री विकास बद्री) : (क) तथा (ख). दो विवरण, जिनमें से एक में स्वीकृत/निर्माणाधीन क्वार्टरों तथा समय जब तक ये पूर्ण हो जायेंगे उसका विवरण और दूसरा जिसमें १९७८-७९ के दौरान मंजूर किए जाने वाले क्वार्टरों का प्रसादाव और समय जब तक ये बन जायेंगे उनका विवरण संलग्न है।

(ग) इन बंगलों के बारीं और कम्पाउण्ड के हृप में काफी बाली स्थान है किन्तु बंगले भी काफी पुराने हो गये हैं और वे अच्छी हालत में नहीं हैं। बंगले के तमस्त लेव का यथा समय पुनर्वासि और उसके स्थान पर नए क्वार्टरों का निर्माण किया जाना है।

विवर-

स्वीकृत/निर्णायकीन प्रश्नों की संख्या तथा उनके पूर्ण रूप से बत जाने का समय

	टाइप-I	टाइप-II	टाइप-III	टाइप-IV	कोरल	योग
दिल्ली	1065	2716	1782	134	184	5881
बन्द्रई	4	300	820	80	60	1660
कलकत्ता	56	1192	856	..	84	2188
मद्रास	120	99	219
बंगलौर	80	120	200
चंडीगढ़	100	60	40	200
गिरिश्चाला	36	40	32	168
गाजियाबाद	..	100	68	168
इंदौर	66	66
योग	1823	5147	3178	214	328	10690
निमायणीन क्षमतरों को भाग्यने का कार्यक्रम—मार्च 1979 से मार्च 1979 तक						
दिल्ली	1065	1686	1351	16	..	4118
बन्द्रई	300	280	100	30	..	710
कलकत्ता	56	304	440	..	84	884
मद्रास
बंगलौर
चंडीगढ़	100	60	40	200
गिरिश्चाला	36	40	32	108
गाजियाबाद	..	100	68	168
इंदौर	66	66
योग	1623	2470	2031	46	84	6254

	राष्ट्रप I	राष्ट्रप II	राष्ट्रप III	राष्ट्रप IV	होस्टल	योग
दिल्ली	.	.	.	1002	249	62
बंगलौर	.	.	.	360	150	50
कलकत्ता	.	.	.	600	304	..
मद्रास	.	.	.	120	99	..
बमनौर	.	.	.	80	120	..
चंडीगढ़
किमता
गांधिनगर
इन्हौर
योग	.	.	200	2181	703	112
						60
						3256

गणितीकारिता व्यवहार व्यापारों को लोकों का कार्यक्रम (प्रदर्शन, 1980 से लार्ज, 1991 तक)

विकल्प	वर्ष 1981			वर्ष 1982			वर्ष 1983
	वर्ष 1	वर्ष 2	वर्ष 3	वर्ष 1	वर्ष 2	वर्ष 3	
वर्ष 1981	28	182	56	184	450
कफलकरता
मात्रास	288	112	400
वंशजीवीर
चूहोंगढ़
मिलता
सार्वजनिक
इन्सीर
योग
विकल्प	316	294	56	184	850
वर्ष 1982	वर्ष 1983			वर्ष 1984			वर्ष 1985
वर्ष 1981	180	150
कफलकरता
मात्रास
वंशजीवीर
चूहोंगढ़
मिलता
सार्वजनिक
इन्सीर
योग
विकल्प	180	150

विवरण-II

लोक सभा के दिनांक 10-4-78 के अताराकित प्रसन सभा 6369 के उत्तर के भाग (क) तथा (ख) मे उल्लिखित विवरण 1978-79 से शंकृती के लिये असाधि व्यारंटों की संख्या

	टाइप ए.	टाइप बी.	टाइप सी.	टाइप व.	टाइप श.	यात्रा
विल्सो	1000	5000	9180	120	700	16000
बरबर्ड	800	1200	600	2600
कलकत्ता	800	600	600	2000
मद्रास	100	100	100	300
बंगलोर	50	150	100	300
चंडीगढ़	100	60	150	300
हैदराबाद	125	225	150	500
दुनियान	2975	7325	10880	120	700	22000
22000 लकानों को पूर्ण करने का प्रसारी कार्यक्रम						
प्रारंभ, 1980 से मार्च, 1981 तक						
	टाइप ए.	टाइप बी.	टाइप सी.	टाइप व.	टाइप श.	यात्रा
विल्सो	1000	5000	9180	..	120	700
बरबर्ड
कलकत्ता
मद्रास	100	100	100	300
बंगलोर	50	150	100	300
चंडीगढ़	100	50	150	300
हैदराबाद	125	225	150	500
दुनियान	1375	5525	9680	..	120	700

आंशक, 1981 से आवं, 1982 तक

1	2	3	4	5	6	7	8
निम्नलिखी
बांधवाई	.	.	800	1200	600	.	2600
कलाकारा	.	.	800	600	600	.	2000
मदाम
वंगलीर
चडीगढ़
हैदराबाद
कुल योग	.	1600	1800	1200	.	.	4600

मत्तम प्रदेश के बस्तर जिले का विचारण

6370. श्री शशन सिंह ठाकुर : व्या
क्षमि और तित्वाई मंडी यह बताने की हुपा
करेंगे कि :

(क) व्या मध्य प्रदेश में बस्तर जिले
के पिछड़पन को व्यान में रखते हुए, वहां
कृषि के विकास के लिए किसानों को कोई
विलोक्त सुविधाये उपलब्ध कराने का केन्द्रीय
सरकार का विचार है ; और

(ख) यदि हां, तो सुविधाये कब तक दी
जायेंगी और यदि नहीं, तो इसके क्या कारण
हैं ?

कृषि और तित्वाई मंडालय में राज्य
मंडी (श्री शशु अताप सिंह) : (क) और
(ख). मध्य प्रदेश के पिछड़े बस्तर जिले
में जीवी योजना अवधि (1971-72) के
दौरान शुरू की गई दातेवाड़ा तथा कोन्टा
में हो ग्रामोनिक आदिवासी विकास परि-
वर्गजनार्थ हैं। इन केन्द्रीय जीव की परियोजना-
नार्थों में भावित विकास कार्यक्रम, जिनमें
कृषि तथा सम्बद्ध गतिविधियां भी शामिल हैं,
कार्यक्रिया किए जा रहे हैं, आदिवासी विकास
एजेंसी दातेवाड़ा तथा आदिवासी विकास
एजेंसी कोन्टा को उनके आरम्भ होने से लेकर

31 जार्य, 1978 तक क्रमांक 157.17
लाल रपये तथा 176.11 लाल रपये की
घनराशि बंटित की गई है। वित्तीय वर्ष
1977-78 के दौरान आदिवासी विकास
एजेंसी दातेवाड़ा को 36.84 लाल रपये
और आदिवासी विकास एजेंसी, कोन्टा को
46.62 लाल रपये की घनराशि बंटित की
गई।

—

12.28 hrs.

SHRI KRISHNA CHANDRA HAL-
DER (Durgapur) : What about my
Adjournment motion, Sir?

SHRI JYOTIRMOY BOSU (Di-
emand Harbour) : I have given a notice
319 LS-11

of adjournment motion regarding the
tribal workers in Bailadilla. 26 workers
have been killed by the policemen.
All tribal colonies have been
burnt to ashes.

MR. SPEAKER: I have allowed a
Calling Attention Motion for tomorrow.

SHRI JYOTIRMOY BOSU: Why
Calling Attention? Why not Adjourn-
ment Motion?

SHRI M. KALYANASUNDARAM
(Tiruchirapalli) : I have one submis-
sion, Sir I have given a Calling At-
tention Motion regarding farmers'
agitation in Tamil Nadu. There was
police firing. Some farmers have died.
Sir, I may be allowed to make my
submission. After all, the decision is
yours. It is beyond the powers of the
Tamil Nadu Government to a great
extent to meet the demands of the
farmers there. Because, those grievan-
ces arose out of the policies worked
out in Delhi and not in Madras. In
spite of that they have this responsi-
bility of facing the agitation there.
The Centre has gone to their help only
by sending CRP and the Army. So,
the matter greatly concerns the Gov-
ernment of India and its policy. That
is why kindly permit me to raise it.
(Interruptions.)

SHRI R. V. SWAMINATHAN
(Madurai) : I have also given a notice.

DR. SUBRAMANIAM SWAMY
(Bombay North East) : I have also
given a notice on this.

SHRI V. ARUNACHALAM (Tiru-
neveli) : We register our protest, Sir.
This is a law and order matter. The
State Government has taken firm
action and everything is under con-
trol. So, the House has no business
to deal with this matter because it is
a law and order matter. You cannot
allow any Member to raise the ques-
tion under the pretext of calling atten-
tion, short notice or adjournment.

motion. (Interruptions). Law and order is a state subject. We have no business to discuss this matter. We cannot set up a bad practice to discuss a state matter. We are encouraging unhealth (Interruptions).

MR. SPEAKER: Mr. Kalyanasundaram and other Members have given notice of Calling Attention. I will tell you—the first to give notice was Mr. Swaminathan and then comes Dr. Subramaniam Swamy. They have given calling attention motion.

SHRI JYOTIRMOY BOSU. We have also given.

MR. SPEAKER Please hear me. Why don't you hear me when I have heard you? It is good for you and for me also. The rule says that when the Speaker is on his legs, others should sit down. On Wednesday I have called a meeting of the leaders of the parties to consider such question and see whether we can go into State matters and if so, upto what point and where we should stop. We will decide in consultation with you and we will decide that on Wednesday and, thereafter, if you think that this question should be discussed in this House, I will allow it—not only in this case but also in regard to Andhra Pradesh, U.P. etc. All these questions are there. They will be considered by the leaders including your party's. I am sending an invitation to your party, Mr. Arunachalam to be represented there. We will discuss these matters and, thereafter, we will decide one way or the other. This is a very ticklish question. I do not want to say anything more at this stage. (Interruptions).

SHRI JYOTIRMOY BOSU: What about Bailadilla?

MR. SPEAKER: Bailadilla has been allowed as it concerns the Central Government. I have allowed a Call Attention. (Interruptions) Mr. Arunachalam, I have already told you that you will also be invited, or one of

four party members will attend the meeting.

SHRI V. ARUNACHALAM: Sir, our Government has taken action and everything is under control.

MR. SPEAKER: I am going to discuss this matter with the leaders of the parties later on. All leaders including your party's are invited.

श्री राम प्रबोध सिंह (विक्रमगंज) : अध्यक्ष महोदय, हमारा निवेदन है कि बैकबैठ क्लासिज कमीशन श्री काका मालेव कालेलकर की अध्यक्षता से बैठा था। उसकी रिपोर्ट पर हमने नियम 184 के अन्तर्गत आपको नोटिस दिया था। उस पर अभी तक कोई नियंत्रण आपका नहीं मिला है। इसको काकी बिन हो गये हैं।

MR. SPEAKER: Notice under rule 184 has to be considered separately—it is called 'No Day Yet named Motion'. Kindly inform yourself on all these matters. If I admit it, it goes to the Business Advisory Committee meeting on Wednesday and, thereafter, Government must give time for it on its own. We cannot discuss that. A motion under rule 184 is a peculiar motion.

श्री राम प्रबोध सिंह : अध्यक्ष महोदय, हम इसके बारे में नोटिस पहली बारें से दे रहे हैं और उस पर आपका यही जवाब आ रहा है।

MR. SPEAKER: It is not in my hands. There are several motions under rule 184. Now, Papers Laid on the Table.

12.35 hrs.

PAPERS LAID ON THE TABLE

REPORT OF REVIEW COMMITTEE ON
UNIVERSITY GRANTS COMMISSION
(JANUARY, 1977)

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table a copy of the Report (Hindi version*) of the Review Committee on the University Grants Commission (January, 1977). [Placed in Library. See No. LT-2057/78].

DETAILED DEMANDS FOR GRANTS OF
MINISTRY OF LABOUR FOR 1978-79

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Labour for 1978-79. [Placed in Library. See No. LT-2058/78].

ANNUAL REPORT AND CERTIFIED AC-
COUNTS OF KENDRIYA HINDI SHIKSHA
MANDAL, AGRA FOR 1976-77 AND
STATEMENTS

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARAKATAKI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1976-77 together with certified Accounts.

(2) A statement (Hindi and English versions) explaining that Government are in agreement with above Report and therefore no separate Review on the working of the Kendriya Hindi Shikshan Mandal, Agra is being laid.

(3) A statement (Hindi and English versions) showing reasons

for delay in laying the documents mentioned at (1), and (2) above.

[Placed in Library. See No. 2059/78].

NOTIFICATION UNDER URBAN LAND
(CEILING AND REGULATION) ACT.

निवासि और आवास तथा पूर्ति और पुर्वांत मंत्रालय में राज्य संग्री (धी राज्य किक्कर) : मैं नगरीय भूमि (अधिकतम सीमा तथा विनियम) अधिनियम, 1976 की धारा 46 की उपधारा (3) के अन्तर्गत नगरीय भूमि (अधिकतम सीमा तथा विनियम) (द्वारा संशोधन) नियम, 1978 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 25 मार्च, 1978 के भारत के राजपत्र में अधिसूचना संख्या सांसां० निं० 417 में प्रकाशित हुए थे तथा एक व्याख्यात्मक जापन सभा पटल पर रखता है।

[Placed in Library. See No. LT-2060/78].

NOTIFICATION UNDER RICE MILLING
INDUSTRY (REGULATION) ACT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 408 in Gazette of India dated the 25th March, 1978, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

[Placed in Library. See No. LT-2061/78].

MR. SPEAKER: On item No. 8 Mr. Bosu, you have an objection.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I would request the House to consider a debate. I have come to know this much that an

*English versions of the Report was laid on the Table on the 18th July, 1977.

[Shri Jyotirmoy Bosu]

authentic document in the hand written form of Dr. Gopal's letter is already in possession of the Ministry. Therefore, the responsibility has to be fixed. For this purpose, a debate is necessary on the floor of the House on how the Minister reacts to it.

DR. SUBRAMANIAM SWAMY (Bombay North-East): There is a Short Notice Question. The Minister has agreed to take it up. I have also given a notice on it and I hope that would be given due consideration by you.

MR. SPEAKER: All notices will be given due consideration.

SHRI JYOTIRMOY BOSU: Dr. Gopal's letter is in their possession.

MR. SPEAKER: Mr. Bosu you have already given your suggestion. Now Dr. Chunder.

12.42 hrs.

STATEMENT RE. INDEPENDENCE SILVER JUBILEE TIME CAPSULE AT RED FORT, DELHI

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER). Sir, I lay on the Table of the House, the Report of the Committee of Members of Parliament, under whose supervision and guidance, the Independence Silver Jubilee Time Capsule at Red Fort was retrieved and the contents thereof taken out. [Placed in Library. See No. LT-2062/78]. The Report mentions in detail how the work was done and what contents were found in the Capsule. Together with the Report, I also place on the Table of the House a copy of the 10,000-word account of the history of India from 1947 to 1972 which bears the title "India since 1947", written both in English as well as in Hindi, and a copy of some informations on copper plates containing what has

been called "Calendar of Events: 1947-1972". [Placed in Library. See No. LT-2062/78]. On these copper plates, there are also engraved pictures which illustrate some of the events. The contents of the Time Capsule have been placed in the Parliament House Library so that Hon'ble Members, who may like to see them, may be able to do so. The contents will be exhibited today upto 7-00 P.M and tomorrow from 11-00 A.M. to 7-00 P.M. I also take this opportunity to sincerely thank the Chairman and members of the Committee for supervising the retrieval operation and also for their Report. Theirs was an arduous and onerous responsibility, which they have discharged exceedingly well, considering the complicated nature of their work.

Sir, I have no pretensions to being a historian, but as a humble student of history I cannot help reacting to the contents, both of the narrative purporting to be a historical account and of the calendar of events. In my opinion, the narrative is an account of some sort but cannot be termed a historical document. It is something like a scrappy, inaccurate administrative report devoid of a historical perspective, a perspective which would signify interaction between events and human agencies woven together in a form that partakes the character of an analytical narrative. By way of background, there is only one sentence which makes mention of India's struggle for freedom by saying that "it was led since 1920 by Mahatma Gandhi who believed in non-violence". There being no other mention about the freedom struggle, which is a serious omission; the impression is likely to be that the struggle commenced only in 1920. Apart from this one instance where the name of the father of the Nation is mentioned, he does not find a place anywhere else. His philosophy and his teachings, which permeated our national life and his ideals which we strive to follow even today and which is of universal appeal, finds no place

in the so-called historical account. While attention has been given to communal riots at the time of Independence, no mention has been made of the great role played by Mahatmaji in bringing about amity.

The House will, I hope, agree that to lend a perspective to a document which was intended to be of historical significance for future generations, an introductory paragraph would have been eminently desirable to trace out briefly the history of India's struggle for freedom and the sacrifices made therefor by a galaxy of political leaders of various shades of opinion. An "Independence" time capsule ought to have said something about the role of the early pioneers in the struggle for freedom the Jalianwala Bagh massacre, the non-cooperation movement, the civil disobedience, the August 1942 struggle, etc. The document does now and then mention the secular and socialist character of the Constitution but there is no mention of those great leaders of different communities who played a very prominent role in fighting for a secular nation. One would, for example, expect a brief mention of Shaheed Bhagat Singh, Lala Lajpat Rai, Netaji Subhas Chandra Bose and the Indian National Army, Dr. Shyama Prasad Mukherjee, Maulana Abul Kalam Azad, Hakim Ajmal Khan, Rafi Ahmed Kidwai, Asaf Ali, Dr. B. R. Ambedkar, C. Rajagopalachari, Jai Prakash Narayan and several others.

It is rather surprising to me that what purports to be a historical document should have referred to the important armed conflicts which this nation had to face in 1962 and in 1965 by making only a passing mention thereof, and by referring to the Soviet offer of mediation in the Indo-Pakistan conflict of 1965 without even mentioning the great service rendered and the sacrifice made by the then Prime Minister, Shri Lal Bahadur Shastri.

In regard to the Constitution, while some emphasis has been laid on the

Directive Principles and Fundamental Rights, the unique feature, viz., the federal structure, which has been built into the Constitution has not been highlighted. It is this federal structure which unites the elements of both centralisation and decentralisation and which helps in the governance of this large country. What is worse, the author or authors have shown very little grasp of the facts of the Constitution.

SHRI B. SHANKARANAND: Sir, I have a point of order. The hon. Minister is reading out these materials which are not there in the capsule. Let him read out those materials which are in the capsule....(Interruptions). You please read out those materials that are there. We do not want your comments. (Interruptions).

MR. SPEAKER: There is no point of order. (Interruptions).

DR. PRATAP CHANDRA CHUNDER: The President, it has been stated, "has the power to nominate (to the Lok Sabha) a few members to represent the backward communities or backward territories", whereas there is no such provision in the Constitution except Article 331 under which the President may nominate not more than two members of the Anglo-Indian community to the House of the People if, in his opinion, the community is not adequately represented in that House. About the Legislative Council of a State, it has been stated that this body "is indirectly elected by public bodies such as municipalities, universities, etc."—which does not reflect the correct position as provided under Article 171 of the Constitution. As the Hon'ble Members are aware, there are directly elected members of teachers constituencies and graduates' constituencies apart from those elected by members of the Assembly and local bodies. It has also been stated in the narrative that the union territories "have their own legislative bodies which are authorised to make laws on

[Dr. Pratap Chandra Chunder]

the State subjects'. This is a factually incorrect statement, as several Union Territories have no legislative bodies which can legislate on State subjects. The narrative also makes mention of "right of all adult citizens.....to elect their representatives to the Legislative bodies and through them the executive agencies of the government". Not only is the age of eligibility for a voter different from that of an adult as recognised by our laws, the executive agencies of the government are also not all elected. The governor is not elected by the citizens nor are the members of the services elected and certainly they are to be included in the executive agencies of the government. In short, Sir, the way in which our Constitution has been summarised in the narrative shows complete disregard of the sanctity of facts.

It is rather surprising that in the narrative there is a one-sided version when referring to political parties. For example, "Congress (opposition); party founded in 1969 after break with the All India Congress of Indira Gandhi (the present Prime Minister); this party advocates a socialist programme in theory, but in practice, tends towards conservative policies favouring the upper and middle classes". I wonder if indeed the Congress (opposition) party was really the one which broke with the Indira Congress or vice versa, and if the Congress (opposition) party really favoured the upper and middle classes. This would be a travesty of facts. For the sake of brevity, I refrain from mentioning the partisan assessment of other political parties.

The entire account appears to be insipid, unbalanced and jejune. It looks like a command performance with the sole object of projecting how the governments of the times were continuous-

ly successful in carrying the nation forward with no light thrown on the shortcomings that existed, the challenges that had to be met and the leeway that had to be made up. There is no mention of the menacing problem of mounting unemployment, of the growing numbers below the poverty line and of the predicaments of the weaker sections, particularly the scheduled castes and scheduled tribes. Any narrative claiming to be a historical document could not ignore these historical realities.

Even relatively simple facts have been stated wrongly. For example, the Bhakra and the Beas dams have been described as joint projects of Gujarat, Haryana and Rajasthan. Gujarat is not at all a party to these projects. In fact it is Punjab which is the third State which benefits from these joint projects. Sir, the entire narrative purporting to be a historical account would, therefore, appear to be an amateurish effort to protect the then ruling party and its government of the day. I am surprised to think what posterity would have thought of us had the Time Capsule remained buried and been taken out in the distant future.

As regards the calendar of events, they are in copper plates, one would have expected that only events of some importance from the national or international angle would be included. On the other hand, it looks like a catalogue of haphazardly collected captions from popular year books. Glaring mistakes will be found in the correlation between the happening and the year in question. To mention a few such cases, the Imperial Bank of India was nationalised in 1955* but is shown in the calendar as in 1949. The Export Credit and Guarantee Corporation was set up in 1954² but is shown under 1957. Some of the "events" are men-

*This has been verified from Govt. publication 'India 1956' S.B.I. Act was passed in 1955.

²This has been verified from India 1964' and 'Commerce Year Book of Public Sector—1976-77'. In 1957 'Export Risks Insurance Corporation' was set up. It was merged in the other body in 1964—'India 1958'.

tioned twice in the same year or in different years. For instance, the 'Fertilizer Corporation of India formed' falls under 1966 whereas 'Fertilizer Corporation of India Set Up' falls under 1961. What is the difference between 'formed' and 'Set Up', I don't know. The Corporation was formed only in 1961@. The export of bananas and the founding of Asoka Hotel are mentioned as though they are events of historical record. In short, the Calendar of events is a curious combination of the sublime and the ridiculous. Even a "proposal" for a port at Paradip has been glorified as an event under year 1963. Need I continue this exercise in pointing out mistakes and incongruities? There are many more inaccuracies which I do not want to mention. I leave it to the Hon'ble Members and through them to the people of this country to judge whether the two documents merited being preserved for posterity in the manner it has been intended to be done at all.

If indeed there is a virtue in preparing a historical document for the benefit of posterity should it not be one which is an accurate, carefully conceived and well-drafted piece of historical writing? Should not such a document have been placed before the public and the Parliament? One can now understand why these documents now found in the Time Capsule were shrouded in secrecy. I crave leave of this House through you, Sir, to place these documents for the judgment of this House, our people and posterity.

PROF. P. G. MAVALANKAR (Gandhinagar): On a point of order

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you....

(Interruptions).

MR. SPEAKER: I can hear only one.

DR. SUBRAMANIAM SWAMY: This was a conspiracy to glorify Nehru's family. We must have a discussion. Other Time Capsules are also there.

SHRI JYOTIRMOY BOSU: My submission is that there should be a discussion on this and the hon. Minister should agree to have a discussion on the floor of the House as early as possible

DR. SUBRAMANIAM SWAMY: (Bombay—North East): There are also other Time Capsules which have to be dug up. We must have a discussion in this House.

(Interruptions).

SHRI KANWAR LAL GUPTA (Delhi Sadar): I endorse what my friend Mr. Jyotirmoy Bosu has said that there is distortion of facts and all those responsible for it should be prosecuted. They have distorted the history for the sake of only one individual or family and they have distorted the whole history of the nation and..

MR. SPEAKER: We are at the stage of considering it.

PROF. P. G. MAVALANKAR: Generally when a Minister makes a statement, the House either hears it or it is laid on the Table of the House and the matter is dropped there: and we are not allowed to ask questions. My point of order is based on two grounds. You will see that the long statement which the hon. Minister read out was an extra-ordinary phenomenon. For the first time in this Hon. House—whose duty it is to dug out truth—has been compelled to hear a series of lies officially perpetrated on us.

MR. SPEAKER: What is your point of order?

PROF. P. G. MAVALANKAR: My point of order is this. This statement is not an ordinary statement which can be governed by ordinary rules. You will now have to use, may I say with respect, your discretion and do two things minimum, because this cannot be even discussed under the Demands for Grants of the Ministry of Education. You must kindly now see how the House can get at least one full day's discussion for such an important topic. In the last Parliament, for your information, may I say that some of us who were on the opposition benches had sought the permission of the chair to raise this matter on the floor of the House and the matter was discussed in bits for hours together and that discussion was not even conclusive, as my esteemed friend, Mr. Atal Bihari Vajpayee will hear me out. As the House is very much seized of this grave matter. I would request you not to look into the normal rules, as this is an abnormal situation, and so you should allow us one whole day's discussion. In the meantime, we can ask the Minister to go into the process of telling this House what steps he is taking against the preposterous historians. (Interruptions) This is my request. That is my point of order.

MR. SPEAKER: It is not a point of order. It is a suggestion. We shall consider it.

SHRI JYOTIRMOY BOSU: I have written to you that Dr. Gopal, the historian, sent a hand-written letter which is in the possession of the Ministry. Let the minister deny it.

SHRI M. KALYANASUNDARAM (Tiruchirappalli): I do not want to enter into the merits of the statement made by the minister. But I strongly support, on behalf of my party, the suggestion made by Shri Mavalankar and Shri Bosu for a discussion on this.

SHRI D. D. DESAI (Kaira): This is a gross misuse of executive power. This has to be debated fully in the House. We must see to it that in future nobody is permitted or has the authority to bury such a document.

SHRI D. N. TIWARY (Gopalganj): The Minister has quoted only some portion of the lies that have been embodied in it. We want the whole thing. He says he has placed it in the library. It should be circulated to members.

MR. SPEAKER: The whole report is placed here. Only the articles which have to be seen, which have been taken out, are placed in the library so that the members may see them.

SHRI KANWAR LAL GUPTA: Can't you ask your office to distribute one copy to each member? It is a matter of amusement also.

MR. SPEAKER: I will get a copy of the report circulated to all the members, so that we shall consider it at a later stage. I shall go into the question of having a debate. I shall certainly try to find time, but the question is, I must look into the matter as to when we can find time, because the budget demands have to be passed. I shall certainly try to find time.

SHRI JYOTIRMOY BOSU: My allegation is very pointed. Let the minister deny it.

MR. SPEAKER: This is not the time to say yes or no. When the debate is held, it can be raised.

SHRI JYOTIRMOY BOSU: If he keeps quiet, I will say, it is in the affirmative. But if he wants to say 'no' he can do so.

जी विजय चूमार लहोला (सरियी हिली) : यह जो सांति बन में दूसरा ईप्सूल है क्या उस ईप्सूल को भी निकाला जायगा और वेळा जायगा कि उस में भी इतिहास को लौड भरोड कर तो नहीं लिखा गया है।

MR. SPEAKER: That is not relevant to this. That is a separate matter. If this is going to be a debate, let us not have another debate. All these are separate matters. This is not the occasion to raise them.

जी रामकी लाल चुप्तन (सिरोकालाल) : मालनीव मंत्री जी ने इसी व्यान दिया और घरमै बायान में कई चीज़ का जिक्र किया कि उस में अमृक अमृक चोरों को जोड़ने की आवश्यकता है। उन्होंने ताम राष्ट्रीय नेताओं के नाम भी लिया। पिछली बारजब सम्पूर्ण क्रान्ति के बारे में जय प्रकाश जी से पूछा गया तो उन्होंने कहा था कि डा० लोहिया की सम्पूर्ण क्रान्ति ही मेरी सम्पूर्ण क्रान्ति है। हिन्दुस्तान में जब व्यवस्था परिवर्तन का इतिहास लिखा जायगा तो बुनियाद उसकी सन् 67 से शुरू होनी, जो डा० लोहिया ने शुरू की थी। मैं चाहूंगा कि पे नाम जोनाए गए हैं उस में इन दो लोगों के नाम भी शुरू जोड़े जाने चाहिए।

(Interruptions)

DR. PRATAP CHANDRA CHUNDER: Sir, the omission was unintended. I include the name of Dr. Ram Manohar Lohia in my statement.

PROF. R. K. AMIN (Surendranagar): Mr. Badrinath was the person who drew our attention to all these lies and he has suffered a lot.

It must be told to the minister that he should take action to save him.

MR. SPEAKER: You can do it at the time of the debate. In fact, Dr. Lohia's case has also been specifically referred to and that is also an (Interruptions) omission. We will have a debate. 13 hrs.

SHRI SHYAMNANDAN MISHRA (Begusarai): I wanted to know whether after all these revolutions, the government has taken any step to reconstitute the Council of Historical Research and secondly, whether the government wants to reconstruct the history on the basis of accurate facts or it does not want to embark upon that kind of exercise in future, because it may not be possible for us to reconstruct the history that has been undertaken by them. And it may not also be a very useful exercise to undertake. So, let the Government make it clear that they do not want to embark upon such an exercise in future even though it might mean reconstructing the history on accurate lines. (Interruptions) And thirdly, so far as these persons who were associated with constructing history on these lines are concerned, whether the Government has taken steps to see that they do not become associated with any government bodies in future and particularly in the matter of history.

MR. SPEAKER: All that will come after the debate. They would like to hear the Members and then decide the matter.

13.41 hrs.

STATEMENT RE. ALLEGED INVOLVEMENT OF INDIAN NATIONALS IN HOSTILITIES IN LEBANON

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): Mr. Speaker, Sir, Reports had been received by the Ministry of External Affairs regarding the engagement of Indian nationals for military and para-military functions by various warring factions in Lebanon. Government viewed these reports with grave concern as it is Government's policy not to permit its nationals to be used as mercenaries anywhere in the world. The matter was of even graver concern because the civil strife in Lebanon had clear communal and religious overtones.

Even though our Embassy in Lebanon had taken all necessary steps to prevent and discourage any such use of our nationals, we decided to depute a senior official of the Ministry of External Affairs to visit Lebanon and Syria. He had meetings and discussions with the Lebanese authorities as well as leaders of the principal warring groups in Lebanon. He conveyed to them our deep concern regarding the alleged reports about the involvement of Indian nationals in hostilities and sought their help and cooperation in preventing such use. All the leaders he met conveyed their appreciation of the policy of the Government of India and assured us of their cooperation. Furthermore, all the leaders, irrespective of their ideological and political affiliations, volunteered to give any information which they had in this connection to our Ambassador in Beirut.

As the Syrian armed forces from a part of the Arab deterrent force in Lebanon, the officer also visited Damascus and held similar discussions with Syrian authorities. The Syrian authorities, in their turn, promised their fullest cooperation.

It is possible that some of our nationals may have been used by war-

ring factions for para-military functions, as many had been stranded in Beirut where they had gone in search of employment. All those who sought the assistance of the Indian Embassy were repatriated to India at Government cost. A few Indian nationals who had been detained by some of the factions in Lebanon on suspicion of being used as mercenaries by their adversaries, have been released and to date there is no indication that so far Indians were actually involved in mercenary activities.

Members of Parliament would appreciate that Government have liberalised both the issuance of passports and travel abroad. Many of our nationals are proceeding abroad, particularly to West Asia, in search of employment. These liberalised regulations were exploited by some unscrupulous agents and individuals. Steps are being taken by us here to prevent such unscrupulous agents and individuals from taking advantage of our liberalised regulations. This is being done by more vigilant checks at points of emigration.

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, the House should have some opportunity to discuss this also. This is a very serious matter.

MR. SPEAKER: The question is, every day we are getting very serious matters.

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I am on a point of order. The External Affairs Minister has said that in regard to passport there are some agents operating and the passports are being liberally issued.

MR. SPEAKER: You kindly formulate the point of order. Which is the rule that is breached? A point of order means some law or rule must be breached.

SHRI P. VENKATASUBBAIAH: The point of order is, in the statement the hon. Minister of External Affairs has said that there is a racket going on with regard to passports.

MR. SPEAKER: That is a different thing.

SHRI P. VENKATASUBBAIAH: But in the same statement he said it, I want to know whether he is going to take any stringent action in that regard.

MR. SPEAKER: That is not a point of order.

13.04 hrs.

[MR. DEPUTY SPEAKER in the Chair]

MATTERS UNDER RULE 377

(i) REPORTED BAN ON EXPORT OF ONIONS.

श्री द्वार्म सिंह भाई घोडेल (पोरबन्दर) : उपाध्यक्ष महोदय में लोक सभा के नियम 377 के अन्तर्गत लोक महत्व के निम्नलिखित विषय की ओर माननीय वाणिज्य मंडी जी का प्याज आकर्षित करना चाहता हूँ—

प्याज (ओनियन) की परदेशो में नियंत्रित पर पाबन्दी लगाने से गुजरात के सौराष्ट्र प्रदेश के प्याज पैदा करने वाले किसानों को बहुत नुकसान हो रहा है। गुजरात के सौराष्ट्र प्रदेश में और इन में विशेष कर उपलेटा, भायावदर, जामजोधपुर, झोराजी, जामकड्डोरणा, कुत्तियाना, राणाबाद, बांगरोल, पोरबन्दर, भाणावदर, बंशली, लालपुर वर्गीरह तालुकाओं में प्याज की बड़ी कफल हुई है। ये प्याज पैदा करने वाले किसान को 20 किलोग्राम प्याज पर करीब 4 रुपये की लागत तो-बच्च होती है।

अब प्याज बड़े पैमाने पर बाजार में आ रही है। अब प्याज हाई और तीन रुपये के भाव से प्रति 20 किलोग्राम बिक रही है और प्रति दिन भाव कम हो रहे हैं, इस से प्याज पैदा करने वाले किसानों को बहुत नुकसान हो रहा है। इस का भूम कारण यह कि भारत सरकार ने प्याज की प्रदेशों में

नियंत्रित के लिये पाबन्दी लगाई हुई है। इस बच्च सिर्फ 10 हजार टन प्याज की नियंत्रित मंजूरी दी गई है, यह बहुत कम है, इसलिये प्याज उत्पादन करने वाले किसानों की ओर से और भेरी ओर से भारत सरकार के वाणिज्य मंत्रालय और कृषि मंत्रालय से प्रार्थना है कि प्याज की बड़े पैमाने पर परदेशों में नियंत्रित करने की मंजूरी तुरन्त दे कर प्याज पैदा करने वाले गुजरात, सौराष्ट्र और सारे देश के किसानों की रका करे।

प्याज एक नाजुक, कोमल सब्जी है। इस का स्टाक बहुत दिमो तक किसान नहीं रख सकते हैं। विदेशों में भारत की ओर विशेषकर गुजरात के सौराष्ट्र प्रदेश की प्याज की बहुत मांग है। इसलिये इस संसिक्षण वक्तव्य के अन्त में मैं वाणिज्य मंत्रालय से धनुरोध करता हूँ कि वे विदेशों वे प्याज नियंत्रित करने के लिये तुरन्त स्वीकृति दे :

(ii) SERVICE CONDITIONS OF ASSISTANT ENGINEERS ON DEPUTATION FROM C.P.W.D. TO P. & T. DEPARTMENT

श्री भलेहर साल (कानपुर) : उपाध्यक्ष महोदय, आप की आङ्ग से मैं भारत सरकार और सदन के सामने एक बहुत ही महत्वपूर्ण भागल स्वरूप जा रहा हूँ। 1963 में सी.पी.डब्ल्यू.डी. के बहुत से एस्टिस्टेट इन्जीनियर्स को पी० एण्टी० डिपार्टमेंट में डेपुटेशन पर भेजा गया था। उन्हे वहां पर गये हए 15 साल के लघुभग हो रहे हैं इस बीच मैं न उहे कोई प्रमोशन दिया गया है और न ही कोई डेपुटेशन एलाउन्स दिया गया। इस से भी उद्यादा हासिल तब बराबर हुई—जब 1963 के बाद जिन लोगों को वहां भेजा गया, उन को डेपुटेशन एलाउन्स भी मिला और प्रमोशन भी मिला।

उपाध्यक्ष महोदय, इन लोगों का भाग्य प्रबंध में लटका हुआ है। 1963 से लोग बिना किसी प्रोमोशन और बिना किसी एलाउन्स के वहां पर काम कर रहे हैं। आज जब हम आम तौर पर इस तरह की शिकायत करते हैं कि हमारे अफिससं काम

[श्री मनोहर लाल]

नहीं कहते हैं या आपनी इयूटी को ठीक तरह से अन्वाम नहीं दे रहे हैं। वह हमें यह भी देखना पड़ेगा कि आज तक इन लोगों को प्रमोशन कर्यों नहीं दिया गया, किंतु प्रकार का डपुटेशन एलाउन्स कर्यों नहीं दिया गया।

मैं सचार भंडी से भी आप के माझ्यम में निवेदन करना चाहता हूँ। पिछले 15 साल से इन का स्वास्थ्य अधिकार में क्यों लटका हुआ है, इन को प्रोमोशन और भास्ता क्यों नहीं दिया जा रहा है। इस की तरफ व्यापार दिया जाय कि जो लोग 15 साल से बराबर बिना किसी प्रमोशन और भर्ते के काम कर रहे हैं, उन को प्रोमोशन भिले और डपुटेशन एलाउन्स भी दिया जाय, जिस में यह अनियमितता समाप्त हो।

13.10 hrs.

DEMANDS FOR GRANTS 1978-79—
Contd.MINISTRY OF HEALTH AND FAMILY
WELFARE—Contd.

MR. DEPUTY-SPEAKER. The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Health and Family Welfare.

DR. SUSHILA NAYAR: Absent. Shri Jagdambi Prasad Yadav will intervene.

स्वास्थ्य और परिवार कल्याण नियंत्रण में राष्ट्र भंडी (श्री जगद्भी प्रसाद यादव) : माननीय उपराष्ट्री जी, माननीय सदस्यों ने भारत सरकार के स्वास्थ्य विभाग की प्रगति की ओर व्यापार आकर्षित किया है। मैं इस विभाग के कुछ कार्यकलापों की ओर माननीय सदस्यों का ध्यान आकर्षित करना चाहूँगा।

श्रीमान्, आमी तक जो हमने देश में स्वास्थ्य की परिस्थिति रही है, उस को यदि एक भाव में वर्णित किया जाए तो ऐसा कहा जा सकता है कि भव तक हमारे स्वास्थ्य की योजना शहरोन्मुखी रही है। इस सरकार ने इस में परिवर्तन ला कर इस योजना को शामोन्मुखी बनाया है। श्रीमान्, मैं इस सम्बन्ध में बताना चाहता हूँ कि हमारे देश के स्वास्थ्य योजना के लिये 1977-78 में 83.28 करोड़ रुपये दिये गये थे जब कि 1978-79 में 146.48 करोड़ रुपये दिए गए हैं। इसका अर्थ यह है कि इस में 75.8 प्रतिशत की वृद्धि हुई है। यह खंड होमा विशेष कर प्रामीण प्रबन्धलों पर हमारी स्वास्थ्य योजना पर होने वाले खंड में से हम काफी बड़ी राशि प्राम स्वास्थ्य योजना पर, मलेरिया पर, और भारीय चिकित्सा पद्धति पर खंड करने जा रहे हैं। कहने का तात्पर्य यह है कि इम योजना के तंदर्भ में 70 प्रतिशत राशि खंड की जाएगी।

इसी तरह से परिवार कल्याण में सम्बन्धित हमारी योजना है। गत वर्ष इस योजना पर 9818 करोड़ रुपये खंड किये गये थे। मन् 78-79 में इस योजना के लिए हमने 110.93 करोड़ गये रखे हैं। श्रीमान्, इस योजना के अन्तर्गत भी अधिकांश राशि प्रामीण प्रबन्धलों में खंड की जाएगी खास करके मातृ सेवा और बच्चों के विकास जैसे कल्याण ये खंड की जाएगी। इस प्रकार प्रामीण खंडों में इस मद में भी 70 प्रतिशत से अधिक राशि बढ़ाई गयी है।

श्रीमान्, हमने आमी कहा है कि हमारी स्वास्थ्य योजना शामोन्मुखी होगी जिस का योड़ा सा मैं ने उल्लेख भी किया है। श्रीमान्, आज की बधाईर समस्या जो है जिसे एक देश को चिता में डाला हुआ है, वह है मलेरिया। श्रीमान् देश में मलेरिया साड़े सात करोड़ लोगों को होता था। जब तक

मले। यह उन्मूलन का कार्यक्रम आरम्भ नहीं हुआ था तब तक साढ़े सात करोड़ लोग मलेरिया से पीड़ित होते थे। लगभग आठ लाख लोग इस बीमारी से मर जाते थे। 1965 तक आते आते इस की संख्या घट कर एक लाख रह गयी और इस के कारण भौत किसी की नहीं हुई। लेकिन श्रीमन् इस सदर्भ में भै बहाना चाहता है कि देश में प्रगति हुई उद्योग भूमिका हुई कृषि में हुई। इस कारण से मलेरिया के काम में 1965 से गतिरोध आया। इस काम में प्रगति रुक गयी रोगियों की संख्या भी बढ़ गयी। इस कार्य में जितनी राशि लगायी जानी चाहिए थी, वह नहीं लगाई गई। सरोग में 1977 में जनना पार्टी भी सरकार आयी और उसने इस याजना का अपने हाथ में लिया। श्रीमान् 1976 के आते आते मलेरिया के रोगियों की

सख्ता 64,67,215 थी और जब हम लोगों ने इस के सम्बन्ध में प्रयास किये तो यह सख्ता 44,37,350 रु हो गयी । बहने का तात्पर्य यह है कि रागियों की सख्ता में 31,38 प्रतिशत की कमी हुई । श्रीमान् यह बात भी यही है कि जहां हम कुछ राज्यों में इमकी सख्ता को घटा थके वहां हमसे राज्यों में इस की सख्ता में बढ़ि हुई है दिल्ली में इस की बढ़ि हुई है । स का कारण यह है कि यहां पर एक तो मस्तीक्षेत्रिकी थाक प्रवर्तितीज है । किर दुसरे दिल्ली में आबादी की बढ़ि हो रही है । यहां बाढ़ भी आयी और समर्थ-में भी जो गरमी रहनी चाहिए वी वह गरमी नहीं रही । इन सब कारणों से दिल्ली में मलेरिया में बढ़ि हुई । श्रीमान्, हम ने एक सशोधित कार्यक्रम बनाया है जिस से कि हम इस समस्या से निवाट सकें । छिकाक के लिए बी० डी० टी० आवश्यक है । बी० एच सी० एस्ट्रोजन हम ने उपलब्ध करा दी है । हम ने साल भर में 16,000 टन बी० डी० टी०, 35 हजार टन वी एच सी और 4500 टन बैलोवीन की अवश्यकता भी है जो आवश्यकता भैलोवीन की 20

हजार टन की है यह बहुत ही कमीती दरावाई है। इस का पूरे देश में उत्पादन नहीं होता है और इस की कठिनाई है। यह हो में जो मलेरिया फैलता है इस को दोकाने के लिये हमने लारवा रोधी छिक्काल प्रारम्भ किया है। हम ने यह योजना हाथ में ली है कि बालीस हजार से अधिक आजादी वाले शहरों में हम लारवा रोधी कार्यक्रम हाथ में लेंगे। यह बीमारी न फैले तो हम ने इस के लिये बलोरोरेसिन फास्फेट के दो साल दियों और प्रारम्भ कर दिये हैं। इस साल हम व्यवस्था करेंगे कि इन छिक्कों की सड़ाया बढ़ कर पाच लाख हो जाए। मलेरिया में 31 परसेंट की कमी की है हम चाहते हैं कि इस साल कम से कम पचास प्रतिशत रोकने में हमें अवश्य सफलता मिल जाये।

एक सवाल जो गम्भीर रूप से हमारे सामने है वह परिवार कल्याण का है। वह सवाल इसलिये भी गम्भीर हुआ है कि उत्तर भारत में खास कर कोश्शक और कम्पलेक्शन से परिवार नियोजन के कार्यक्रम को अपने हाथ में लिया गया था और लोगों ने इसको गम्भीर प्रातक के रूप में लिया। बास्तव में जो कांग्रेस की सरकार थी उस ने परिवार कल्याण नहीं बल्कि परिवार नियोजन को ही महत्व दिया और परिवार का काटने छाटने को ही अपना मुख्य उद्देश्य और प्राप्ताश बनाया। हम लोग परिवार कल्याण को महत्व देते हैं और परिवार को एक सजीव यूनिट के रूप में भान कर परिवार के सम्पूर्ण कल्याण के रूप में हम इस काम को करना चाहते हैं कम्पलेक्शन और कोश्शक नहीं बल्कि मोटिवेशन के द्वारा सब अपनी इच्छा के द्वारा हम इस काम को करने का दराद रखते हैं और इस का हम ने सकल भी किया है। अब यह परिवार में एक

[बी जगदम्बी प्रसाद यादव]

या दो, या दो या तीन बच्चे हैं तो वे बच्चे अपनी पूरी जिन्दगी जियें इसकी हम पहले गारंटी करना चाहते हैं आप को पता ही है कि पहले बेबक से बच्चे भर जाते थे, अपग ही जाते थे। उस का उन्मूलन हम ने किया है उसी प्रकार डिप्पीरिया, पोलियो, टिटानस, हूपिंग कफ आदि से बच्चों की रक्षा हो इसकी भी हम लोगों ने व्यवस्था की है। ऐसा कर के हम परिवार को कह सकें दि आपके परिवार में दो तीन जो भी बच्चे हैं वे जितनी आयु इन को मिली हुई है, पूरी जियें।

इस के माथ साथ हम स्वेच्छा से परिवार नियोजन के काम को बढ़ावा देने के लिये ब्रायेण समास्य रक्षा तथा देहात का बढ़ावेशीय कार्यकर्ता है उस का सहयोग लेना चाहते हैं और लेना हमने शून्य भी किया है उसी तरह से भोटीवेशन के कार्य को हम ने मुख्य माना है। हम पहले इस पर साँझे तीनकरोड़ बर्ष करते थे और प्रब हम पाच करोड़ करना चाहते हैं। उस में फिरमें, पत्रिका, रेडियो और जगह जगह पर समाचर आदि कर के इस के प्रचार को हम दूर देहाती तक ले जाना चाहते हैं हम समझते हैं कि पारिवार कल्याण का काम किसी एक पार्टी का न हो कर राष्ट्रीय समस्या के रूप में इसकी निया जाना चाहिए। मैं प्रयास करूंगा कि सदन के सभी सूपों के सभी तरह के लोगों की एक बैठक कर लें और इस में उनके क्या विचार हैं वह जान लें और उसी हिसाब से हम इस परिवार कल्याण के काम को अपने देश में लागू करें।

बड़ती हुई आबादी पर संसद् सदस्यों को और सरकार को भी परेशानी है और सभी यह चाहते हैं कि इस बड़ती हुई आबादी पर रोक लग। हम ने इस योजना को भोड़िकाई किया है। पहले तो यह लक्ष्य था कि 1982-83 तक जन्म दर तीस प्रति हजार हो जानी चाहिए। कोर्पसन और कम्पलेशन के कारण और बढ़ाया हो जाने के कारण हम इस में सफलता प्राप्त नहीं कर सकेंगे।

हम सोचा है कि माटिवेशन के काम का विस्तार किया जाए। हम सभी मानवीय सदस्यों के हारा और बोलेटरी आर्गेनाइजेशन के हारा इस के बारे में प्रचार कर इस योजना को सफल बनाना चाहते हैं।

मुझे उम्मीद है कि दक्षिणप्रीत पश्चिम भारत में यह योजना फिर से चल पड़ी है और उन्हर भारत में भी यह योजना चलने की स्थिति में आ गई है। दो साल और हमने किये हैं। लड़कियों की आयु 15 साल से बढ़ा कर 18 साल और लड़कों की आयु 18 वर्ष से 21 वर्ष लड़कों की आयु शादी के लिये कर दी है ताकि किसी प्रकार बढ़ी हुई आबादी को रोका जा सके। एक और सवाल टमारे सामने है और वह है ब्रह्मता बा, नालाइनैस का। अगर इमका थोड़ा भा इतिहास देख ले तो वह चीकाने वाला है। जिस समय भारत आजाद हुआ उस समय ऐसे रोगियों की संख्या 150 लाख भी आर जब जनता पार्टी की सरकार आयी तो यह संख्या बढ़ कर 450 लाख हो गई। उसी तरह में हम जब विचार करते हैं अंधों का तो दुनिया में जिनने अंधे हैं उसका एक तिहाई हमारे देश में है। 270 लाख अंधे दुनिया में हैं और उसमें से 90 लाख हमारे देश में हैं। और 50 लाख लोगों की विशेष समस्या हैं जिनकी आखों में अगर शाल्य चिकित्सा कर दी जाय तो उनकी आखों को रोशनी मिल सकती है। जहा तक सरकार की शक्ति है उसका उपयोग कर के गत वर्ष 7 लाख लोगों को आख प्राप्त करा सके। लेकिन दूरीगंग यह है कि 12 लाख लोग हर साल और अधे हो जाते हैं। इसीलिये आवश्यकता है कि बड़े पैमाने पर इस काम को हम करें। हमने योजना बनायी है और इस बार देश की तमाम बोलेटरी और संशाल आर्गेनाइजेशन और पालियामेंट के सदस्यों की जहा कास्टीट्यूनेसी है उसी तरह से विज्ञान सभा के सदस्यों की मदद से कर इस योजना को बूहत रूप से करना चाहते हैं।

दूसरा कारण अन्य होने का विटामिन ऐ की कमी है जो देहस्तो से बहुत पायी जाती है। उस कमी को पूरा करने के लिये देश में जितनी आवश्यकता है विटामिन ए की उसको पूरा कर रहे हैं और 80 मिलियन बच्चों को विटामिन ए देते हैं। हम सप्लाई तो कर देते हैं लेकिन वह बच्चों तक पहुंच जा— इसके लिये हम चाहेंगे कि उसके विनाश व्यवस्था में पालियामेंट के सम्मानित मदस्य और स्वयं मेवी मस्याये साथ दें और अपने अपने खेदों में माननीय मदस्य दें कि विटामिन ए की गोली बच्चा को मिली कि नहीं। इस साल 1100 चिकित्सा केन्द्रों में

श्रीमती भलचीर तिह (होशियारपुर) अगर न मिले तो भरकार का क्या इन्तजाम है?

श्री जगद्वन्दी प्रसाद यादव में माननीय सदस्य से क गा कि अगर वहा गोली न मिले तो वहा पृथक ने, और आप यहा पर सक्रम है, आप हमको कहे हम अवश्य उन खेदों में पहुंचा देंगे, इसमें हम सक्रम है।

श्री राज नूरी (बरेली) गोली डके-पिट्ट भावित हुई है कि नहो?

स्वास्थ्य और परिवार स्वास्थ्य चंदी (श्री राज नायर) आइयेगा तब पना न चलेगा।

उत्तराखण्ड भूमोहवः पहले गोली आइये फिर इफेक्ट पता चले।

श्री जगद्वन्दी प्रसाद यादव: एक काम भी किया है, स्टून के लड़कों की आवेदन बराबर होती है और धीरे धीरे अन्यता की भीर बहती जाती है। हमारा प्रयास होगा कि वही का डाक्टर बच्चों की आवाजों को ऐवजामिन

कर ले जिससे उमकी आवाज की बीमारी दूर हो जायें।

श्री केशवराव धोड़गे (नादेश) हर देहात में ऐसा होगा? यह सुविधा मिलने के लिये कितने हजार साल चाहिये? स्कीम तो बड़ी प्रचली है। संस्कृत स्कैम से 21 स नहीं चलेगा। उनके बारे तक जाने के लिये कितने युग चाहिये? सदर साहब, देहात की हालत बहुत बरी है। आपकी गोली मिलने तक सब धूतराष्ट्र बनेंगे। उसका क्या?

उत्तराखण्ड महोदय जो म्हीम अब तकी है उसके बारे में वह बता रहे हैं।

श्री जगद्वन्दी प्रसाद यादव में माननीय सदस्य की उत्कृष्टा की प्रशंसा करता है, इसीनिये कुछ योजना आपके मामने रखी थी। मैंने बताया कि गत वर्ष वे प्रयास में 7 लाख लोगों की आवाज के आपरेशन हुए और इस साल जीनी कि आगा है 10 लाख लोगों के आवाज के आपरेशन तो हम कर लेंगे लेकिन अगर हमको हिन्दुस्तान की मबसे बड़ी-बड़ी अखिल भारतवर्षीय स्वयंमेवा मस्तक-ओ, जो कि प्रदेशों में जिला न्तर पर है और शहरों में है, उनका सहयोग मिल जायें, जो कि हम लेना चाहते हैं।

श्री केशवराव धोड़गे वालिन्ट्यरी मस्याए जो काम कर रही है, उतको क्या मदद देना चाहते हैं?

श्री जगद्वन्दी प्रसाद यादव वालिन्ट्यरी प्रार्थनाइजेशन्स जिनसे भी आपरेशन करेंगे, प्रत्येक आपरेशन के लिये हम उनको 40 रुपये देंगे और मैं समझता हूँ कि अगर ठीक से यह किया जाये तो आपरेशन का खर्च उस संस्था को मिल जायेगा। (अवधारणा)

उपर्युक्त महोदय देखिये, उनको आपनी बात बताने दीजिये, रिनग कर्मटरी भुल करेंगे तो काम नहीं चलेगा। (अवधान)

ओं केशवराव धोड़वे अगर आप मदद देंगे, तो वह खुशी की बात है।

ओं जगद्गमी प्रसाद यात्रा - मैं नो आपको उत्कृष्टता के साथ हूँ। जो आग उन गरीबों और देहात के लोगों के स्वास्थ्य के लिये आपके दिल में जल रही है, उसी आग में मैं भी पोड़िन हूँ और मैं चाहता हूँ कि आपका सहयोग लेको। आंग जो अन्य इस काम में सहयोगी हो, उनका सहयोग लेकर इस काम को करा नक़्र। इसीलिये मैंने आपने विभाग की समिति की बैठक 13 नारायण को रखी है और उसमें आपकि विचारों को रखेगा कि वेश में कितने अधिक है, वहां पर लोकेंड है, उनको अधिगम कैम्पों पर कैम्प ला सकते हैं और विज्ञान लोगों से महायोग ले सकते हैं। (अवधान) उसके लिये मेरे पास इलाज नहों है, उसके लिये तो आप करेंगे।

प्रौ० श्री० जी० माधवलंकार (गांधी-नगर) आपने कहा कि हर साल 7 या 12 लाख अनधिकों की सख्ता बढ़ रही है, मैं उसके बारे में आपने पूछा चाहता हूँ कि आप मदद कर रहे हैं, यह अच्छी बात है, लेकिन जो अन्धता बढ़ती जाती है, उसके लिये प्रिवेटिव रैम्प के बारे में यथा कर रहे हैं, यह बनाड़ा?

ओं जगद्गमी प्रसाद यात्रा - मैंने पहले भी कहा कि 7 लाख आपरेशन किये थे लेकिन 12 लाख की सख्ता बढ़ती है। उसी तरह से हम काम करना चाहते हैं, 10 लाख आपरेशन करने की योजना तो हमने बना ली है, अगर हमको सहयोग मिलेगा तो हम 15 से 16 लाख लोगों के भीर आपरेशन कर सकेंगे।

आंख की अन्धता होने का एक कारण न्यूट्रीशनन्ज की कमी भी है। विटामिन ए की कमी से यह होता है। विटामिन ए का 2 लाख मूनिट का एक-एक कैपसूल होता है ताकि 80 मिलियन बच्चों को 6, 6 महीने में देने की व्यवस्था है। वह कैपसूल हम स्टेंटस को दे रहे हैं लेकिन वह धूरे के धूरे रह जाते हैं बच्चों को नहीं मिलते हैं जिसके कारण यह आंख की अन्धता बढ़ती जाती है। अगर यह कैपसूल बच्चों को मिलते रहें तो यह अन्धता नहीं बढ़ेगी। इसीलिये माननीय सदस्यों से मैं आग्रह करूँगा कि आप क्षेत्र में जाये, इन्क्वायरी करे और डाट-डॉप्ट कर यह गोली बच्चों को विलायाये। अगर बच्चों को यह गोली मिलेगी तो आंख की अन्धता का बढ़ना दूर हो जायेगा।

बच्चों को न्यूट्रीशन्ज देने का काम अधिकारी तौर पर सोशल वैलफेरा मिनिस्ट्री का है और कई ऐसी चीजें हैं जो बीमारी पैदा करने वाली हैं, उनका काम हमारे पास है। जैसे जल, फोरेस्ट, इनेज और मलेशिया भी इसके कारण हो सकते हैं। को-आर्डिनेशन कमेटी बनाने की बात है। जब वह बन जायेगी तो इसमें हम सहयोग दे सकत हैं।

श्री रामबूर्ज़ : यह गोली बेना तो अच्छा है, इससे प्रिवेटिव कार्य होगा, लेकिन मैं जानना चाहता हूँ कि क्या कोई ऐसी चीज़ नहीं जिसके जानेमीने की दृष्टि से साम हो सके, जिसे लोग रोजाना इस्तेमाल में ला सकें? अगर है, तो उनका प्रचार होना चाहिये ताकि इनके द्वारा विटामिन-ए लोगों को मिलता रहे, और अधिक प्रगति हो सके?

श्री जगद्गमी प्रसाद यात्रा जो एम० सी०एस० श्रीर आई०सी०डी०एस० का प्रोफेसर है उसमें न्यूट्रीशन के प्रोफेसर को मिलाकर हम यह बताता चाहते हैं कि आंख के बगल में जो उपचार चीजें होती हैं उनमें क्या ताकते हैं। इसलिये मैंने चशाहरज स्वरूप

रखा है और डाक्टरों से भी पूछा है कि देहात में जिक्र देते हैं लेक्टोजन और होर्सिलेस, तो इनसे लाभ होता भी है लेकिन वह जारी नहीं सकते हैं।

अगर यह बता दें कि मरू में क्या गुण है या मरोकी के साम में, पालक में और चने के साम में क्या गुण है तो उन को वह खाएगा। वैसे इन को वह खाता है लेकिन अगर बता देंगे कि इन में यह ताकत है और इन को खाने से यह लाभ होगा तो वह उन को जल्द खाएगा। इस प्रकार हम उस का भी प्रचार करने जा रहे हैं अपनी मरीनरी को मेयर घप कर के।

दूसरी बात जिस की ओर मैं अपने भिन्नों का ध्यान ले जाना चाहता हूँ वह है कुप्ट। यह भी विशाल पैमाने पर अपनी करारात दिखा रहा है और इस की भी सच्चा मारी दुनिया के मुकाबिले में $1/4$ या $1/5$ हमारे यहा है। हम ने अपनी आर से विगत साल सांडे चार करोड़ रुपये इस के लिए रखे थे। इस माल हम ने 7 करोड़ इस के लिए रखा है। हम ने जो जाव पड़ताल कर के देखा है उम से पता लगता है कि कुप्ट रोगियों की अनुमानित संख्या 32 लाख होगी। 23 लाख रागी इस के पाये गए हैं जिन में से 19 लाख लागो वा उपचार हम ने प्रारम्भ कर दिया है और वह कर रहे हैं। हम ने इस काम को कटोल करने के लिए 370 यूनिट्स स्थापित किए हैं। इसी तरह से हम ने 41 यूनिट राष्ट्रीय स्तर पर बोले हैं और गढ़ों में 401 यूनिट्स बोले हैं। इस प्रकार यहाँ तक हमारी ताकत है हम इस पर लगे हैं।

चौथी बलबोर तिहु कुप्ट रोग वाले लोगों के स्टरिलाइजेशन का कोई प्रोग्राम है सरकार का जिस में आगे को कुप्ट रोगी पैदा न हो सकें।

भी जगदम्बी प्रसाद यादव सवाल इस में दो हैं। एक सवाल तो कुप्ट के रोग का है। जब तक समाज में कोड के रोगी हैं और जब तक समाज इन को तिरस्कृत नजर से देखता है तब तक कुप्ट के रोगी जो प्रारम्भिक अवस्था में रहते हैं वे इस रोग को बताते की नहीं हैं और नहीं बताने के कारण जो आप चाहते हैं वह हो नहीं सकेगा। और जो कुप्ट रोगी हो गए हैं, वलित हैं, गलित हैं, उन की समस्या वह नहीं है, बल्कि उन की समस्या पुनर्वास की है। आज जिस को हम ठीक भी कर देते हैं, समाज उस को स्वीकार नहीं कर रहा है। तो हमारे लिए कुप्ट रोगियों के रिहैबिलिटेशन की एक बहुत बड़ी समस्या है जिस में सरकार ही सब कुछ नहीं कर सकती बिना समाज के उन का कल्याण नहीं हो सकता है।

चौथी बलबोर तिहु मैंने तो यह कहा कि वे बच्चे और पैदा न कर सके इस के लिए कोई व्यवस्था हैं?

भी जगदम्बी प्रसाद यादव सवाल यह है कि जब वह रिहैबिलिटेट होगे तभी तो बच्चे की बात पैदा होगी। जब तक वह रिहैबिलिटेट नहीं होते तब तक बच्चे पैदा करने की बात ही नहीं उठती। लेकिन जिस को कुप्ट है और वह कुप्ट की बात बताता ही नहीं है, समाज में अनेक लोगों को कुप्ट है जिस की जानकारी नहीं है, अब अगर हमे जानकारी नहीं है तो हम इस का इलाज कैसे करें या डाक्टर को जानकारी न हो तो डाक्टर उस का इलाज कैसे करेगा?

भी विनायक प्रसाद यादव (सहरसा) मानीय सदस्य का कहना है कि जो कुप्ट रोगी स्टेशनों बीचह पर रहते हैं, उस में

[बो चिलायक प्रसाद यादव :]

मर्द और औरत सब रहते हैं, उन के बच्चे पैदा होते रहते हैं, क्या ऐसे साथों को स्टर्ट-लाइज कर देंगे जिस से एक साथ रहें भी तो भी उनके बच्चे पैदा न हो ?

बो जगद्वारी प्रसाद यादव : ऐसे रोगियों के लिए आप ने जो चिक्कार दिया है उस को हम देख लेंगे कि उस में क्या कर सकते हैं। उन के लिए हम यह कोशिश करते हैं कि उन को उठा कर के लेप्रोसी सेटर में ले जाते हैं। लेकिन दुर्भाग्य इस देश का है स्वतंत्रता के बाल में भी, जो लेप्रोसी को भी उन्होंने एक उपार्जन का साधन समेत लिया है। आज कितने ऐसे लोग कुष्ट रोगी का बहाना बना कर भिक्षाटन करते हैं। आपने देश का एक ही दुर्भाग्य नहीं कई दुर्भाग्य हैं। एक गाड़ी खो चुका, एक गाड़ी पर बैठ जायगा और हम तरह भिक्षाटन कर के उपार्जन का एक अच्छा साधन बना लेंगे।

हमें यह सूचना मिली है कि दह लेप्रोसी की जो बीमारी है वह बशानुगत बीमारी नहीं है। एक लप्रासी बाले के द्वारा जो बच्चा हांगा उस को भी लेप्रासी हांगी ही ऐसी बात नहीं है। यह जिक्रान के द्वारा जो जाच की गई है उस से मालूम हुआ है।

बीचरी बलबीर सिंह जहा वह रहते हैं वहा ता इन्फेक्शन है ही। उस के बच्चे को न हा, लेकिन बच्चा जिस जगह रहता है वहा इन्फेक्शन है उस को उस से बीमारी हो जायेगी। हमार हाशियाएं पुर में एक कालोनी इन की बनाई हुई है। वहा उन के बच्चे हैं। जिन बच्चों को पहले नहीं होता उन को फिर बाद में हो जाता है।

बो जगद्वारी प्रसाद यादव : इन्फेक्शन होता है लेकिन उस का परसेटेज 20-25 से ज्यादा नहीं है। प्रधिकाश ऐसी बीमारी है जिस में इन्फेक्शन नहीं होता है।

डॉ बलबीर प्रकाश (ममतसर) यथा लेप्रोसी के ऐसे भी केसेज हैं जो बर्डर इन्फेक्शन के हुए हो ? क्या ऐसे केसेज सरकार के नोटिस में आए हैं ?

बो जगद्वारी प्रसाद यादव : आप तो स्वयं डाक्टर है, आप बता सकते हैं।

बीचरी बलबीर सिंह : बिना इन्फेक्शन के तो होता ही नहीं।

बो राजनारायण प्रारम्भ जब हुआ होगा कही से भी मूल रूप में तो उस का इन्फेक्शन कहा से हुआ होगा ?

बो जगद्वारी प्रसाद यादव : यद में बेन्द्रीय स्वास्थ्य योजना की ओर आ ध्यान दिनाना चाहूँगा। पूर भारतवर में इन कार्बंक्स के अन्तर्गत 155 आपाधालय एवं अस्पताल चल रहे हैं। पर शहर में ग्राम्योदयित डेटल मर्विस की व्यवस्था है। दिल्ली ओर हैदराबाद में यूनानी चिकित्सा की व्यवस्था है। इससे लगभग 412,000 बेन्द्रीय नम चार्गिया के परिवारों की सुविधा प्राप्त दी रही है।

आगले पाँच वर्ष म यह योजना 10 अर्थ शहरों में भी लागू न रही जाएगी जिनके नाम इस प्रकार हैं—जबलपुर गांधिपुर जामी अजमेर ग्रगां दिवनाली वैदिक-र ममतसर, कंडोगढ़ तथा देहरादून।

माननीय मदम्या को यह जानने के लिये होगी कि उन सभी शहरों में जहा स्वास्थ्य योजना की सुविधा है भूतपूर्व ससद सदस्या राज्यालो, भूतपूर्व राज्यपति एवं रेंगनरा को भी इस सुविधा का लाभ दिया जा रहा है।

दिल्ली के भलावा बम्बई और अमृतसर में पौनी-किलनिक हैं जहा सभी तरह के

विशेषज्ञ बैठते हैं और यहा सब तरह की जांच की सुविधा है। हमारी यह योजना है कि सभी शहरी में, जो प्रमुख शहर है, वहां पर एक एक गोली-किलिंग बाल दें जिससे हमारे सरकारी व मैचरिंगों को दूसरी जाहो पर विशेषज्ञों के लिए न जाना पड़े। बम्बई भी वो सौ बीमारियों वाला अन्यताल हम बोलते जा रहे हैं।

इस प्रकार कुछ विशेष चीजों की ओर भी माननीय सदस्यों वा ध्यान प्राप्तित रखना चाहता वा। मैं ममता हूँ कोई भी राष्ट्रीय योजना को जो हम लेना चाहते हैं वह तब तक सफल नहीं हो सकती है जब तक कि उसमें समाज वा इन्वालमेट न हो। इसलिए मैं माननीय सदस्यों से आपहूँ बरूगा कि जो भी योजनायें हम लेने जा रहे हैं, उन्हें वह परिवार कर्त्याण की हो, उन्हें मलेंग्या उन्मूलन की हो, उन्हें कुछ निवारण की हो—यह सारे वे सारे देसे काम है जिनमें माननीय सदस्यों में सेकर प्रामीण न्यर तक जो लोग भी इसमें इन्ट्रैस्ट रखते हैं उनका सहयोग अवश्यम्भावी है। हम चाहेंगे इसमें आपका सहयोग प्राप्त हो जिससे तम इन शायकमों को सफर बनाकर जनना को मुख्य जोबन प्रदान कर सकें।

डा० बलदेव प्रकाश (अध्यक्ष): उपाध्यक्ष महोदय, स्वास्थ्य मन्त्रालय की ओर से जो अनुदान सदन में प्रस्तुत किया गया है उस पर मैं अपने कुछ विचार अद्यत बरूगा। मैं इस अनुदान का समर्थन बरने के लिए भी उड़ा दूधा हूँ। माननीय भाई महोदय न जो यहसे भूमिका प्रस्तुत की थी उसमें सारे काम को तीन भागों में विभक्त किया है—स्वास्थ्य। विभाग, परिवार कर्त्याण और बीमारियों की रोकबाम।

कम्युनिटी हेल्प बरसं स्कीम, जिसे हिन्दी में स्वास्थ्य रक्षक कहा गया है उस स्कीम को

सेकर कालो बहस हुई है इन देश में और जिस पक्ष सामने आये हैं। जहां तक गांव में रहने वाली जनता को ज्ञान तौर पर स्वास्थ्य की दृष्टि से लाभ पहुँचाने का सम्बन्ध है, मैं समझता हूँ मनो महोदय का यह प्रयात्र प्रशसनीय है। उन्होंने कोशिश की है कि कुछ न कुछ उनको मिले, जहां कुछ भी नहीं पहुँच सकता वहां कुछ न कुछ पहुँचे। लेकिन किर भी मैं सापेघान करना चाहता हूँ कि यह जो स्कीम है वह जनरों से जाती नहीं है वह व्यक्ति जिसकी कोई बेसिक एजुकेशन नहीं, वह पाचवा तक भी पास न हो, तीन महीन की ट्रेनिंग के बाद उसको किटबाक्स दे दिया जाये जिसमें माडर्न सिस्टम की मेडिसिन्स भी हो और दूसरी भी हो उसको ले करके वह इलाज भी करे और लोगों की रोकबाम भी करे, मत्री जी ने कहा कि वह इलाज नहीं दरेगा लेकिन जो रिपोर्ट देगा वही गई है उसको पहुँचर में बताना चाहता है

After training the CHW will go back to the village to serve the community. The CHW will be provided with a kit containing medicine and also a Manual.

वह क्या करेगा? उसको क्या बताया जायेगा?

He will be taught the fundamentals of health and hygiene, treatment of common ailments, maternity and child health care, first aid etc.

उपाध्यक्ष महोदय, यह बहुत ही कठिन काम है कि कामन-एलमेन्ट्स में वह क्या दबाई देगा? कामन-एलमेन्ट्स में गम्भीर बीमारी भी हो सकती है। मान लीजिए दिसी को पट बर्बं हो रहा है—क्या उसको दबाई देगा या नहीं देगा? पेट दबं में एपेंडिसाइटिस भी हो सकता है दूसरी बीमारी भी हो सकती

[डा० बलदेव प्रकाश]

आजमद्रव्यन भी हो सकता है—वह कहे निर्णय करेगा कि कौन सी दवाई दे। विसी को छारी मैं दर्द, उसको हाई एटेक भी हो सकता है, कोई दूसरी बीमारी भी हो सकती है, क्या वह उसको एस्ट्रिनील देगा? इसमें बहुत बड़ा खनरा इन्वाल्ड है? क्या बद्रालय का ध्यान इन खनरों की तरफ गया है? यदि गया है तो उन खनरों का क्या समुचित प्रबन्ध किया गया? कहीं ऐसा न हो कि कायदे के बजाय उल्टा नुकसान हो जाय। देश का स्वास्थ्य बढ़ाते बढ़ाने हम वही देश का नुकसान न कर बैठें।

बौद्धरी बलदीर सिंह कही आवादी कट्टाल न हो जाये।

डा० बलदेव प्रकाश मावादी कन्नूल करने का यह तरीका नहीं है। मैं, उपाध्यक्ष महोदय, आपने द्वारा मन्त्री महोदय के ध्यान में यह बात लाना चाहता हूँ—हम इस स्कीम को फिरहाल एक साल बे० लि० बना रहे हैं—इस का अच्छी तरह से जायजा ले, कितने लोगों को उन्होंने ट्रोट किया या रोक-थाम के लिये वित्ते लोगों को उन्होंने दवाहाया दी, किसी पर उसका उन्टा अमर तो नहीं हुआ? आगे के लि० जो विस्तार करना है, एक साल का अच्छी तरह से असेसमेट करने के बाद—यदि उसका काई नाम हुआ, तब ही उसका विस्तार किया जाये। जो लोग इस सभ्य इसका विरोध कर रहे हैं—यह न सोचा जाये कि केवल बेस्ट-इन्टररस्ट बाले विरोध कर रहे हैं। डाक्टरों का इसके साथ कोई सम्बन्ध नहीं है, उन्होंने वहा० जा कर प्रैक्टिस करनी है और न उसा कमाना है, केवल एकेडेमिक दूर्घट से विरोध ही रहा है, कहीं इस स्कीम का देश की जनता पर बराबर असर न पड़े, उनको कायदे के बजाय नुकसान न हो जाये। प्रजु़दिस्ट होकर डाक्टर विरोध नहीं कर रहे

है। हमारे स्वास्थ्य मंत्री जी को इस दृष्टि से देखना चाहिये कि उनके तके के अन्दर भी बल है। इन लिये मेरा अनुरोध है कि इसका अच्छी तरह से असेसमेट करें।

हमारा स्वास्थ्य बद्रालय एक और प्रगतिशील कार्य कर रहा है—इस के बारे में मंत्री जी ने भी कहा है और मैं भी कुछ कहना चाहता हूँ। इण्डियन सिस्टम आफ मैडिसिन के बारे में मैं यह चाहूँगा कि सरकार इसकी तरफ अधिक से अधिक ध्यान दे, यद्योंकि यह मिस्टम इसी घरती से पैदा हुआ है। इस देश की कलाइसेट के मुताबिक जो चीज इस घरती पर पैदा हुई, है वह इस देश की जनता के लिये अधिक लाभदायक सिद्ध हो सकती है। लेकिन आज तक इस पर जो अनुमत्यान हुए हैं, यदि उनीं तरीके से कलेगे तो उससे कुछ भी प्राप्त नहीं होगा। इसलिये मैं चाहता हूँ कि आर्थिक सिस्टम, यूनानी मिस्टम और हैम्बोर्यिक सिस्टम में जो चीजें लाभदायक हैं, उन पर माइट्रिक रिसर्च होना चाहिये। किसी अच्छे अस्पताल में हजार, दो हजार या पाँच हजार वेसेज पर उन दवाओं का प्रयोग कर के उनका विश्लेषण किया जाये। मंत्री जी न बहा है कि इण्डियन सिस्टम आफ मैडिसिन के रिसर्च के लिये सेन्टर्स खोल गये हैं, जहाँ उन दवाओं का प्रयोग होगा और उन के परिणाम सामने आयेंगे। लेकिन इस तरह से वे माडर्न मिस्टम को मात्र नहीं होगे। जो माडर्न सिस्टम है, उसका कार्मेकोपिया अलग है, आयुर्वेद या अलग है, यूनानी का अलग है, इसलिये जो चीजें ठीक हैं, साइण्टिफिक हैं, वे सबके लिये मात्र होनी चाहिये। इसलिये मेरा बहना है कि उनसे माडर्न सिस्टम के मुताबिक रिसर्च कराया जाय और उनमें से जो चीजें ठीक पाई जायें, उनको निकाल लिया जाये। आज जैसे कुनीन है—सब जानते हैं कि मलेट्रिया के लिये यह एक स्पेसिफिक दवा है। इसी तरह से आयुर्वेद में कौन सी चीज किस बीमारी के लिये

स्टेटिक है—इसका कोई रिसर्च या एनालिसिस भी तक सही ढग से नहीं हो पाया है। बचाई का स्टैचर्डडाइजेशन भी कुछ नहीं है। आप किसी भी कार्मसी की कोई आयुर्वेदिक दबाई ले, दूसरी कार्मसी की दबाई से नहीं मिलती है। अर्द्धजी बचाई में ऐसा नहीं है—अगर आप पेनिसिलीन लेंगे, चाहे वह यहा बनी हो, अमरीका या इल्मेंड में बनी हो, उस पर जो चीज लिकी हुई है, उसी के मुनाबिक मिलेगी, जब तक कि वह एडल्ट्रेट या स्मूरियस न हो। आयुर्वेद में ऐसा नहीं है। आप 100 कार्मसियों से चयननामा ले आइये, योंके सो ग्रलग-ग्रलग पायें। किसी में समानता नहीं होगी। अगर सरकार चाहती है कि दुनिया के जो दूसरे मिस्टम्ज हैं, उनके मुकाबले में हमारा सिस्टम भी बड़ा हो, तो स्टैचर्डडाइजेशन की तरफ रिसर्च की तरफ काफी ज्यादा ध्यान देना होगा।

एक बात मुझे यह निवेदन बरती है कि आयुर्वेद पढ़े हुए लोगों को एलारीयी के ट्राक्टरों जितनी तनब्बाह मिलनी चाहिये। मैंने आयुर्वेद कालिजिय में जा कर देखा है—वहा डिसेक्शन का कोई अरेन्जमेन्ट नहीं है। अगर डिसेक्शन का अरेन्जमेन्ट नहीं होगा, तो हम डिपिया किस बाद की देंगे, उनको इन्टरटी कैसे पढ़ायेंगे? भेरा यह कहना है कि सरकार आयुर्वेदिक ब्रेजुएट्स प्रोड्यूस करने में सक्षमा की तरफ ध्यान न दे, क्यालिटी की तरफ ध्यान दे। हम थोड़े ब्रेजुएट्स पैदा करें, लेकिन उनकी बेसिक-नालिज पूरी होनी चाहिये। इसलिये क्या सरकार इस तरफ ध्यान देनी कि इस समय देश में जितने आयुर्वेदिक कालिजिय हैं, उनमें एनाटोरी का, प्रार्टीरिक विज्ञान से सम्बन्धित सभी चीजों का बहाने पर इन्टरकाम हो। नक्लों को पढ़ाकर काम नहीं चल सकता। अनुसरन में एक आयुर्वेदिक कालज है। मैं थोड़ी महोदय को भी बहाने ले गया था। वह कालिज चल ही नहीं सकता है, क्योंकि उनके पास कोई सामान नहीं

नहीं है, कोई पैसा नहीं है। वहां से लड़के पास होंगे, आयुर्वेदिक ब्रेजुएट बन जायेंगे, लेकिन वे किनमें सफल हो सकेंगे, आप स्वयं हो इस का अनुमान लगा सकते हैं। मेरे चाहता है कि देश के प्रन्दर जितने आयुर्वेदिक कालिज हैं, सरकार उनका न्यूर्डर्फ फिक्स करे, नाड़ों को पड़ाने के लिये जिन-जिन वस्तुओं की जरूरत होती है, उन सब का वहा पर प्रबन्ध किया जाये—तब वे कालिजिय सफल होंगे, अन्यथा सफल नहीं हो सकेंगे। यह कहना कि हम आयुर्वेदिक सिस्टम को बढ़ाना चाहते हैं—इस तरह में तो यह सिस्टम नहीं बढ़ेगा।

परिवार कल्याण के बारे में भी मैं कुछ कड़ा कहना चाहना हूँ। परिवार कल्याण का काम पीछे पड़ गया है। सरकार ने जो आकड़े दिये हैं—उनके अनुसार जितने भी बेबेडस हैं—एक या दो को छोड़ कर—चाहे बीसेकटारी हो, इन्युरेंकटारी हो या दूसरे ऐसेहूस हैं—किसी में 82 परसेन्ट, किसी में 98 परसेन्ट, किसी में 94 परसेन्ट, किसी में 20 परसेन्ट हमारा काम कम हुआ है। इसलिये परिवार नियोजन में यदि हमारा काम कम हुआ तो पापुलेशन की जो समस्या है, वह उसी तरह बढ़नी चली जाएगी। पिछले साल से, जसा कि ममी महोदय ने स्वयं भी कहा है—आम बारणा यह बन गई है कि यह सरकार परिवार कल्याण के बिषय है।

बौद्धरी बलबीर सिंह जैसा पहले बालों ने किया था, अगर ये भी उसी तरह से करते, तो आप बहाने न होते।

दा० बलबेदप्रकाश, अगर यही धारणा भी रही हो परिवार कल्याण का जो काम है, वह गति नहीं पकड़ सकेगा। यह ठीक है। किसी के साथ ज्ञान-जवाहरस्ती नहीं होनी चाहिये, लेकिन बचाईयां तो दे सकते हैं, जीवितों किला सकते हैं। जब तक यह काम बाट-झूटिंग पर

[डा० बलदेव प्रकाश]

नहीं होगा, तब तक इस में सफलता नहीं मिल सकेगी और इस पर जो उपयोग तक चलें हो चुका है, वह सब अर्थ हो जायेगा।

हमारे औधरी साहब ने बीच से इन्टरट करते हुए कहा था कि लेप्रोसी के जो केसेज हैं, उन का स्टरलाइजेशन करे। मैं भी यही कहना चाहता हूँ कि उन का स्टरलाइजेशन जहर होना चाहिए। मैं वैद्य कुछ आश्रमों को देखने के लिए गया हूँ। मैंने वहाँ देखा—100-100 स्वी घोर पुरुष उन आश्रमों में रहते हैं उन के छोटे-छोटे बच्चे भी वहाँ पर थे। जब अगर मैं यह मान लूँ कि यह बीमारी हैरिटिटरी नहीं है, वहाँ पर रहने वाले बट्ट-आउट के सेज हैं, दूसरों को इफेक्टस्ट नहीं कर सकत है—क्या उन परिस्तिथियों में भी के बच्चे पैदा करे, क्या किसी समाज के लिए, किसी देश के लिए यह स्वच्छ परम्परा होगी? उन जागों में किस तरह से वे लोग अपनी जिन्दगी बसन कर रहे हैं। उन जागों की उत्तरिया जड़ चुकी है, पैरों की उत्तरिया जड़ चुकी है, हाथ जड़ चुके हैं। उनकी जगहों पर छोटे छोटे बच्चे पैदा हो और ऐसे बातावरण में पले जहाँ पर कि लेप्रोसी के कैम्प हो तो मैं समझता हूँ कि यह नहीं होना चाहिए। ऐसे बातावरण में बच्चों का सालन-पालन समाज के लिए हानिकारक है।

एक सुकाव में स्वास्थ्य मदालय को यह देना चाहता हूँ कि बाबूओं की कीमत कम की जाए। वैसे तो यह विषय आपके मदालय के अन्तर्गत नहीं आता लेकिन स्वास्थ्य मदालय को व्यान इस घोर स्वास्थ्य देना चाहिए। जब तक बाबूओं की कीमत देश के अन्दर ये रहेंगी तब तक गरीब आदमी को इसाज के लिए सुविकाश प्राप्त नहीं हो सकती है। चाहे एन्टीबाकोटिक्स हो, चाहे ट्रोसाइक्लीन हो, इन दवाइयों की कालात अगर इस रैसे ही वो

उसकी कीमत बाजार में एक रुपया है। इसके लिए सरकार को कुछ सोचना चाहिए। इसी तरह से एक कम्पनी का कोई केपसूल अगर बाजार में बीस रुपये में मिलता है तो वहाँ दवा एक बड़ी कम्पनी एक रुपये में बेचती है। उस कम्पनी के केपसूल का मूल्य एक रुपया होता है। अभी तक सरकार की ओर से इस बारे में कोई प्रबन्ध नहीं किया गया है। अगर हम दवाइयों की असली कीमत का पता लगायेंगे तो पायेंगे कि यह बहुत ही कम है। मुझे याद है कि युक्त युक्त टी०बी० को रोकने वाली दवाई का पैकेट सूखे रुपये में मिलता था। यह द्यूमेक्स कम्पनी की दवा थी। लेकिन जब दूसरी कम्पनियाँ ने भी इस दवा को निकालना शुरू किया तो उस पैकेट की कीमत घाट रुपए रह गई। 92 रुपए कीमत एक साल के अन्दर कम हो गई। तो मैं सरकार से अनुरोध करता हूँ कि वह इस बारे में विचार करे। इतनी महजी दवाइया डम देश का गरीब आदमी छुलेमाल नहीं कर सकता है। यह देश का सब से गम्भीर मसला है। सरकार को दवाइयों की कीमत इस हद तक कम लानी चाहिए जिससे देश का गरीब आदमी उनको खारीद कर इस्तेमाल कर सके।

महीं महोदय ने माना है कि देश में अब्दों की स्थाया बढ़ रही है। उन्होंने यह भी माना है कि इसका सब से बड़ा कारण न्यूट्रीशन की कमी है। विटेमिन ए की कमी है। मैं चाहता हूँ कि इसके बारे में जागों के अन्दर बच्चों होना चाहिए और देखना चाहिए कि बच्चों में क्या क्या अपीलिंगेसी है। इसमें हमें सारी ताकत लगा देनी चाहिए। हमारा यह प्रय होना चाहिए कि हम जागों को अब दूसरे से बचायेंगे। इसके लिए लम्बी औड़ी स्कीमें बनाने का कोई कायदा नहीं है। जब हम लम्बी औड़ी स्कीमें बनाने में लग जाते हैं तो वे स्कीमें तो नजर आती हैं लेकिन जितना काम उनके अन्तर्गत होना चाहिए वह नहीं हो पाता। इसलिए मैं चाहूँगा कि सरकार

इसके बारे में सर्वे कराये और देखे कि कितने बच्चों में विटेमिन ए की कमी है । सारे देश के अन्दर अगर हम उन बच्चों को विटामिन दे सकें तो बहुत बढ़ा काम हो जाएगा । यह कोई बहुत बढ़ा काम भी नहीं है । यह भी जदी नहीं है कि युर में हम सभी को विटेमिन ए दे सकें लेकिन अगर युर में हम सौ में से दस बच्चों को भी जिनमें इसकी कमी है यह दे सकें तो उनको नो दे ।

एक बात मैं प्रोग्राम हनना चाहता हूँ जिसको पै कर बहुत बड़ी कट्टोवर्मी है । हमारे स्वास्थ्य मन्त्रालय की ओर मे देश मे पाच बड़े इन्स्टीट्यूशन्स चलाये जाने हैं । एक चण्डीगढ़ मे पी० जी० याई० है प्रोग्राम दूसरा दिल्ली मे आल इंडिया मैडिकल इन्स्टीट्यूट्स है । वहां पर बहुत मे बी०याई०पीज० का इनाज होता है । जयप्रकाश जी के इनाज को ले कर सारे देश मे चर्चा चली है । ममी महोदय ने बहुत ही समझदारी से वह रिपोर्ट हाउस मे पेश नहीं की । वह इन्स्टीट्यूशन्स में थी, वह पेश नहीं होनी चाहिए थी । इसमें तो कोई गंग नहीं है कि जयप्रकाशजी के इनाज मे नेंगलीजेट हुई है, लापरवाही हुई है । पर यह डाक्टरों की तरफ से, सरकार की तरफ मे या चीफ कमिशनर की तरफ से हुई है या सेट्टलमेंट की तरफ से हुई है । हमें चाहिए कि बिना उचित जाव के डाक्टरों की असावधानी के बारे मे अपना दृष्टिकोण न बना लें । परगर हम उस दृष्टिकोण को लेकर चलेंगे तो ये जो बड़े बड़े इन्स्टीट्यूट हैं जो आज हिन्दुस्तान मे भाने हुए हैं, दुनिया के किसी भी इन्स्टीट्यूट का मुकाबला कर सकते हैं, दुनिया के दूसरे देशों मे जिन बीमारियों का इलाज होता है उन से कम यहां नहीं होता है और उन का ये बड़ी अच्छी तरह से मुकाबला कर सकती है इन के साथ तब हम स्वायत्त नहीं करेंगे । पी जी याई मे भी जय प्रकाश नारायण का इलाज हो रहा था । तब वहां पर डाक्टर डाइफल मे, प्रो० पंचोलीजी के उन दिनों से हुए

थे, और उन के अधिकार के अन्दर यह बात जाती थी और वही उन के इलाज की देखभाल मे लगे हुए थे उन्होंने एक आर्टिकल ट्रिब्यून में छपवाया है जिसे उन्होंने ने कहा है कि बार बार चीफ कमिशनर चडीगढ़ को उन के द्वारा खबर दिए जाने के बाद ही यह खबर दिल्ली भेजी गई कि जय प्रकाश जी गम्भीर बीमार है । उन्होंने अपने आर्टिकल मे लिखा है

It was due to my insistence that Mr P N Mathur, Chief Commissioner, Chandigarh rang up the authorities at Delhi and conveyed my message that Shri Jayaprakash Narayan was dangerously ill and that in the unfortunate event of his demise, it will be essential to perform a complete autopsy so that there are no speculations in the future regarding his condition

प्रगर डाक्टरों ने बार बार कहा चीफ कमिशनर को और उन्होंने रिपोर्ट अपनी नहीं भेजी और बार बार कहने के बाद भेजी तो इस मे उन का क्या कसूर है । उन्होंने बार बार यह रिपोर्ट भेजी कि मृत्यु हो गई अस्ताल मे तो जो हालत है उन मे उन का पोस्ट मार्ट्स कराना आवश्यक हो जाएगा । स्पष्ट उन्होंने ने यह बात चीफ कमिशनर को कही, बार बार कही । उन्होंने कहा कि लोगों के शक को दूर करने के लिए पोस्ट मार्ट्स आवश्यक हो जाएगा । तब जा कर केन्द्रीय सरकार को होश आई और पता उस का चला कि हालत इतनी गम्भीर हो चुकी है । इस का साफ भतलब है कि कही न कही लापरवाही हुई है । किस के द्वारा हुई है, चीफ कमिशनर की है, होम डिपार्टमेंट की है होम से केटरों की है या आल इंडिया इन्स्टीट्यूट की है या पी जी याई की है या जो डाक्टर ये उनकी है इस सब की मृदुविशेषत एन्क्षायरी की मांग करता हूँ । और चाहता हूँ कि ऐसा कराने के बाद रेसपालिक्सिटी किसकी जाए ।

कुछ स्टेक्टरी बाबीज हैं जैसे इंडियन मैडिकल काउन्सिल है जो पुराने जमाने से चली आ रही है। उन के बारे में कुछ तबदीली होनी चाहिए। वहां पुरानी किस्म की चीजें चली आ रही हैं जो आज के हालन में ठीक नहीं बैठती है। उन का क्या काम है? मैडिकल एजुकेशन को कंट्रोल करना उनका काम है। क्या इस को वह कर रही है? पटना में मैडिकल कालेज खुल गया, लड़के दाखिल हो गए, फीस जमा हो गई, साल भर पढ़ाई भी हो गई, कालेज बन्द भी हो गया, पंजाब में फरीदकोट में मैडिकल कालेज में लड़कों को दाखिल भी करना पड़ गया, अब इंडियन मैडिकल काउन्सिल ने क्या किया? वह किस बात के लिए है? मैडिकल कालेज आज भी ऐसे हैं जहां बीस बीस हजार रुपये ले कर लड़कों को दाखिल किया जाता है? क्या कर रही है यह कौन्सिल? क्यों उन्होंने ऐसी एपोटी दी हूँ है दाखिल करने की? क्यों उस हॉस्टीट्यूट को जो ऐसा करती है, रिकानाइज किया जाता है। सरकार को चाहिए कि उस के काम की गह देखभाल करे। उस में क्या क्या कहां कहां परिवर्तन करने की आवश्यकता है इस को दें। अड़कों का माइक्रोबन होता है तो कही कोई और कही कोई दूसरा ही बन एप्लाई कर दिया जाता है। बीच में वह अपनी ठांग अड़ाती रहती है कि ऐसा नहीं हो सकता, वैसा नहीं हो सकता। अपूरोक्ती जो जासन पर लाइ हुई है, उस पर सरकार को अच्छी तरह से विचार करना चाहिए।

मैं दो तीन बातों को छोड़ देता हूँ। लुनेसी एकट के बारे में मैं इतना ही कहना चाहना हूँ कि यह बहुत पुराना कानून है, आज भवर भैंटल कोई केस हो जाए और उस को दाखिल करना पड़े तो उस का बहुत सम्भालीक्षण भीड़ प्रोत्साहित है। और वह दाखिल नहीं हो सकता है। इस को आप को देखना चाहिए।

बालेंटरी आर्गेनाइजेशन को ग्रान्ट्स भिल रही है। भंडी भी ने कहा है कि हम उन को अधिक से अधिक दें। यह बहुत प्रसन्नता की बात है। जब तक देश में बालेंटरी आर्गेनाइजेशन्स को प्रोत्साहित नहीं किया जाएगा देश के स्वास्थ्य की समस्या हल नहीं हो सकेगी। इस की तरफ सरकार को अधिक से अधिक बजट का पैसा खर्च करना चाहिए। लोगों डारा चलाई गई सम्पाद्यों जो हैं उन को उत्साहित किया जाना चाहिये, उन को अधिक से अधिक ग्रान्ट्स दी जानी चाहिये।

14. hrs.

SHRI T. A. PAI (Udipi): Sir, with very little time at my disposal, I would like to make only few observations.

In a country like ours where the largest resource is of human beings and the greatest problem is one of poverty, poverty becomes a reflection of ill-health, poverty breeds ill health and ill-health breeds poverty again in its turn. Therefore, an attack against poverty, if at all, has to be made seriously. we will have to take the problem of health more seriously than what we have done.

Unfortunately, the class treatment which we are accustomed to, following the other countries does not seem to be quite relevant because, we have to deal with many problems. Here, it is the prevention of the disease which is much more important; removal of the causes of the diseases is much more important rather than creation of hospitals or doctors which become totally irrelevant as compared to other countries. I would, therefore, like more unorthodox methods to be adopted in tackling this problem. Time has now come that after thirty years there should be a survey of people in every district and the medical personnel available I do not care whether it is the Government ser-

vants or private persons—and to locate the people in other areas where no kind of medical treatment at all is available. It is possible to-day to locate the diseases which are endemic particular areas and districts and try to mobilise the medical personnel even in the private sector to take up this patriotic duty of finding the causes of these diseases. It is better to have nationalisation of the treatment of tuberculosis where the States take the responsibility of providing free medicines even though the treatment might be meted out by the doctors rather than have a waiting list of persons on the T.B. Sanatoria because the waiting list has no meaning if at the last moment the patients are discharged or they take the bucket. Otherwise with the advance of medicine it is possible to have the T.B. treated through the domiciliary treatment.

My friends have raised an objection to the large monies being collected for medical education. I would like to say that, in this country, what is the justification for spending from Rs. 80,000 to 1,00,000 for the study over a student who becomes a doctor but who is unwilling to give back something in return to the society which has trained him a doctor? The type of education that you are giving here is absolutely unsuited to take them to the villages and they find a better bargain in Europe or America where the system seems to be more suitable and it has been accepted. Not only is the education financed but even the failure in medical colleges is financed by the Government, I do not see any justification. In the U.S.S.R. if 100 students are admitted, 98 to 99 per cent of them come out as top doctors at the end of five years. Now, I would like to know what justification is there in getting only 45 to 50 per cent of the students coming out at the end at five years? They are financed by the poor masses of this country. Even the failures are financed by them. It is better that we look at the problem in totality

and find out what exactly is the type of education that is suited to this country. It has to be overhauled completely. Today you are overhauling the industrial policy. Why don't you overhaul the health policy of this country also? Why don't you have a national health policy which takes care of the problems that are likely to develop here? I would like to draw your attention to the damage that has been done to the problem of the propaganda or the education that we had to carry to the masses in this country so far as population policy is concerned.

I am certainly not for the statistical performance and, in that sense, you have to undertake an operation over a man who is eighty years or over a young unmarried man who is 16 years. That is not the way. That was a backlash on the policy as pursued in the immediate past. Now, it is necessary that as in China we should try to approach the families who deserve to be approached with proper education and see that they are able to understand this problem which affects not only their present but also the future generation that is to come, when we are thousand million at this rate at the end of 2,000 A.D. instead of being six out of ten persons being below the poverty line we will be nine out of ten persons below the poverty line and, I do not think, we will survive even as a society.

Sir, another point that I would like to point out is this. There have been investigations against doctors; against the type of treatment that they might or might not have given to some eminent men. I have no quarrel over it. Because they are eminent persons an investigation is carried out. But I wonder whether the ordinary man gets better treatment in most of these hospitals because even the poor man might not be treated better and there might not be any investigation into the working conditions of the

[Shri T. A. Pai].

hospital. I would like to bring to the notice of the hon'ble Minister that it would be a reflection on the doctors to cast such aspersions, particular in the treatment of politicians, otherwise no doctor will treat a politician hereafter because it is likely that after his death there will be an investigation and our politicians will have to go abroad for getting treatment. I would like that also to be avoided.

If they have gone wrong certainly take it seriously but let not the medical profession make to take it as a reflection against itself. With the steps that the Health Ministry has taken. I wish them all success in bringing about a new orientation in the entire outlook regarding health and health measures. I would very much like to point out while the Ministry is not responsible for drug policy, the Hathi Committee report and the subsequent decisions have been on the manufacturing side but how to reduce the cost of medicines and what medicines are necessary and whether Indian Medical Science also should not advance with the rest of the world and new medicines should not be introduced in the country at the instance of the Health Ministry are the problems which I would very much like the Health Minister to Examine. Thank you very much.

श्री बी० पी० मंडल (मधेपुरा) : उपायक महोदय, स्वास्थ्य विभाग के बारे में आपने कुछ विचार मैं इस बजट के समय रखना चाहता हूँ। जहाँ तक फैमिली प्लानिंग का सबाल है, मैं ने एक प्रश्न पूछा था कि हमारे आने के पहले और उस के बाद फैमिली प्लानिंग का क्योरेटेव स्टेटमेंट दिया जाये कि इस पर कितना किलता रुपया जर्च हुआ? उस का जो जवाब माया, वह इस समय मेरे पास नहीं है, लेकिन उस में बतलाया गया कि रुपया तो पहले से ज्यादा जर्च हुआ है, लेकिन फैमिली

प्लानिंग का नम्बर कम हुआ है। मैं मानता हूँ कि एमरजेंसी के बात जो जोर-जबर्दस्ती हुई थी वह ईमोकेसी के फिर से आने के बाद नहीं करती चाहिए, लेकिन आपने देश की बढ़ती हुई पापुलेशन और गरीबी में इसका कोई दूसरा समाधान नहीं इसलिये फैमिली प्लानिंग पर पूरा जोर देना आवश्यक है।

एक माननीय सदस्य ने अभी बतलाया कि हैल्प वर्कर्स स्वास्थ्य विभाग में बनाये गये हैं जिन की बहुत बड़ी फोज गाव में छूटने वाली है, मुझे डर है कि फैमिली प्लानिंग में जितनी ममताएँ हमें मिली है, उतनी ही अन-सप्सेस हमें शायद इन हैल्प वर्कर्स में मिलेगी, क्योंकि हैल्प वर्कर एक दो महीने की ट्रेनिंग में क्या करेगा? अब किसी के पेट में दर्द होता है तो वह क्या दखल उस में दे सकता है। वह कैसे देख सकता है कि इसे अपैडिसाइटिस है या रीस्टिक ट्रूवल है? इसलिए वह खतरे से खाली नहीं है। दूसरे जैसा हमारा समाज है उस के आधार पर वह आपने चर में बैक कर इस का फायदा उठायेगा? मैं सुझा दूंगा कि अंग्रेजी जमाने में मैट्रीकुलेशन के बाद एल०एम०पी० ३, ४ बरस में जिस तरह कर लिया जाता था, बांगल में एल०एम०एफ० कहलाते थे, उस तरह का ट्रेनिंग ३ बरस का दीजिये वह कार बेटर होगा, और वह एल०एम०पी० और एल०एम०एफ० का सर्विस किसी भी डाक्टर से बेजा नहीं होगा। इसलिए जाट कोर्स में मैट्रीकुलेशन के बाद तीन वर्ष की ट्रेनिंग दे दीजिये या दो वर्ष में हो जाय तो और अच्छा है, मैं तो डाक्टर हूँ नहीं, मैं नहीं जानता, मैं तो एक लेमैन हूँ। लेकिन बिलेज हैल्प वर्कर जो आप रख रहे हैं जिसे 200 द० की दिवा-देंगे और 50 रुपये या कितना हर महीने में देंगे, वह बकर्स का एक बहुत बड़ा बैच आप तंयार करेंगे, इस से हैल्प की प्रावधान साल्क नहीं होगी। इसलिए इस

को आप रोक रोक दीजिये तो अच्छा है । इब की जगह पर एल०एम०पी० या एल०एम०पी० पैप तैयार कर दिये ।

जहा तक प्रिवेंटिव भेजसं वा सवाल है वो तीन भागों में इस को बाटा है । मैं फिर स्वास्थ्य मंत्री और उनके राज्य मंत्री से पूछना चाहूँगा, अभी पिछले दिनों इस सदन में सवाल आया था कि विहार के हार्षीपुर और सहरसा जिले में कालाजार का भीषण प्रकोप दृश्या था और शायद सेटर से भी कोई टीम वहा गई थी, राज्य मंत्री भी गए थे, मुझे भ्रमी भी यही खबर है कि कालाजार उस इलाके में है । यह बालाजार जा बिल्कुल खत्म हो गया था उस का फिर से पुनरुत्थान देश में दृश्या है । जब कि इस की प्रिवेंटिव और ब्योरेंटिव दवाइया है फिर भी सोग इस से भर रहे हैं, यह दृश्य की बात है ।

एक और सुझाव मैं देना चाहूँगा । दिल्ली में ही हम देखते हैं कि जो डाक्टर यहा है वे यही चाहते हैं कि दिल्ली में ही रहें । पटना में हम लोग ये तो वहाँ भी डाक्टर्स यही चाहते थे कि पटना में ही रहे । मैं कुछ दिनों तक वहा हैल्प मिनिस्टर भी रहा, तो रात दिन परेशान करते थे कि पटना में ही रहने दीजिये, जबकि विहार में और हिन्दुस्तान में सभी जगहों पर बहुत से ड्लाक्स एसें हैं कि जिन में एक भी डाक्टर नहीं है । दिल्ली में, पटना में और सभी स्टेट कपिटल में डाक्टर पड़े हुए हैं । इस के लिये एक पालिसी बनानी चाहिए कि तीन बांबौं से ज्यादा जो डाक्टर दिल्ली में काम किए हुए हैं, उस को देश के किसी रिनोट कार्नर में भेजा जाय । गांबौं में डाक्टरों की आवश्यकता है । बास्तविक हिन्दुस्तान, गांबौं में बहता है । ऐसे ऐसे गांब हैं जहाँ दस दस बील तक पूरब पश्चिम उत्तर पश्चिम कोई डाक्टर नहीं है । इस लिए जो डाक्टर बड़े बड़े शहरों में रहते हैं उन को आप बहुत जेने की कोशिका कीजिए ।

दिल्ली के दो बड़े बड़े अस्पताल हैं, एक आल इंडिया इंस्टीट्यूट आफ मैटिकल साइंसेज

है और दूसरा सफदरजग हारिपटल है । इधर मैंने देखा है, मैं खुद बै.म१२ बै., आर्बो-पैडिक डिपार्टमेंट में मेरा काम था, यहा मुझे आराम नहीं हुआ, दृढ़ई जाना रहा, वहाँ आराम हुश्या लेविन मेरा बहना दृढ़ है कि सफदरजग हारिपटल को आर्बो-पैडिक बा. सेटर है उस में डा० शबरन् के जाने के बाद दूसरा कोई कामिनीट डाक्टर आप ने नहीं दिया है । आर्बो-पैडिक से माननीय मंत्री जी रथ्य बभी रीट्रिट थे और अभी भी उन को उस बा. वैक्टर एवं सपीरियस है । मैं उस के लिये इस्त्रा व दृश्या कि आप आल इंडिया गेहूँकटाटाउंट आर्बो-पैडिक की उस जगह के लिए कीजिए और अच्छे से अच्छा डाक्टर आर्बो-पैडिक का सफदरजग हारिपटल में दीजिये । डा० शकरन्, को आप ने डायरेक्टर जनरल हैल्प सिविस बना दिया, अच्छा किया लेविन टाप प्रिंटी देकर आल इंडिया एडवरटाइजेंट बर के अच्छे से अच्छा एक सुयोग्य डाक्टर को रहा रखिये ।

हमारे विहार में मैटिकल कालेज व कैपिटेशन फैस ले कर खुल नहीं है । बीस बीस हजार, पच्चीस पच्चीस हजार और सत्ताइस सत्ताइ हजार तक रुपए लड़के देते हैं तब उन का उस में डमिशन होता है । सोशलिस्ट प्लाइट आफ व्यू से गरीब प्रादमी का लड़का तो उस में पढ़ ही नहीं सकता । केवल वही लड़के उस में पढ़ सकते हैं जिन के बाब अमीर होंगे । लेकिन कभी भी उस में से स्टैंडर्ड डाक्टर नहीं निकल सकेंगे । एक अच्छे स्टैंडर्ड के डाक्टर के लिए बड़ा अस्पताल चाहिए, दृढ़ा एवं सपीरियस चाहिए, बड़ा आपरेशन थिंटर, चाहिए और यह सब करोड़ों रुपये की बात है । बीस पच्चीस या सत्ताइस हजार लेने के बाद भी ये कालेज सबसेसकूल नहीं हो सकते हैं । इसलिए इंडियन मेडिकल कॉलेज जिस के बारे में माननीय सदस्यों ने पहले कहा था को मे कहूँगा और माननीय रक्षासंघ मंत्री का धान में इस और आकर्षित कहेगा कि जो रेंट

[श्री बी० पी० मण्ड०]

कालेज हैं जहाँ कैपिटेशन फीस ने कर सब-स्टैडर्ड लड़के लिए जाते हैं और सब-स्टैडर्ड डाक्टर निकालने का काम हो रहा है, उस का आप बन्द कीजिए। कैपिटेशन फी को तो आप सारे देश में तुरन्त स्टाप कीजिए।

मैं हैल्प डिपार्टमेंट से सम्बन्धित और कई बातें कहना चाहता हूँ। दिल्ली में यत वर्ष ढेर लाख से अधिक लोगों को मलेरिया हुआ। आश्चर्य की बात यह है कि कैपिटल में तीन, चार, पांच साल पहले डिल्लो। पीटा गया था कि इम देश से मलेरिया का उन्मूलन हो गया है लेकिन यत वर्ष यहा पर ढेर लाख या एक लाख 60 हजार के सेवा मलेरिया के हुए। इस के बारे में मैं जानना चाहूँगा कि भविष्य में फिर कभी मलेरिया दिल्ली में और सारे देश में न हो उस के बास्ते पहले जो मलेरिया की रोकथाम के लिए उपाय किये गये थे उन को लागू करने में क्या कठिनाई है?

आप के डिपार्टमेंट में एक बात और है। हम लोग पार्लियामेंट के भैंसर जो यहा पर आते हैं, हम सी जी एवं एस में दबाई के लिए जाते हैं तो वहा पर कठिनाई होती है। मैंने स्वास्थ्य मंत्री जी से और स्वास्थ्य राज्य मंत्री जी से भी कहा है। मिसाल के तौर पर भेरे लड़के को पटना में डेंटल कालेज के संचयन से दबा लेनी थी, उस ने प्रैस्टिक्याजन दे दिया, किर हम दिल्ली चले आये, भेरा लड़का भी साथ चला आया, जब नार्थ एंडेन्यू में प्रैस्टिक्याजन भेजा तो डाक्टर ने कहा हम इस पर दबा नहीं देंगे। तो हम पार्लियामेंट के भैंसर यहा काम करेंगे या रात दिन डाक्टरों का पीछा करेंगे। पार्लियामेंट के भैंसर यहा पर कुछ दिन के लिए गेस्ट की तरह से आते हैं। मैं ने कहा था कि विभाग की ओर से एक सर्कुलर लेटरसी जी एवं एस को चला जावे कि पार्लियामेंट के भैंसर अगर बाहर से भी प्रैस्टिक्याजन करते हैं तो उस पर भी उन को दबा दी जाये।

सी जी एवं एस में एक दूसरी विकात यह होती है कि अगर किसी बीमार को घर पर इजैक्शन लेना है तो उम के लिए सी जी एवं एस में स्पेयर कपाउन्डर नहीं हाते। वे कहते हैं कि आप बीमार का हिस्पेसरी में भेज दीजिए। आप टेलोफान करेंगे तो मैंडिकल अफसर यही कहेगा कि कम्पाउन्डर स्पेयर नहीं है, आप बीमार को यही भेज दीजिये। इस का मतलब यह है कि कम से कम तीन रुपया आप टैक्सी पर लगाइये और तब इजैक्शन लग। इसलिए पार्लियामेंट के भैंसर जा कि बाहर में आते हैं, उन का अगर घर पर सुई लगाने की जरूरत हो तो उम का प्रबंध हाना चाहिए।

हैल्प डिपार्टमेंट से सबधित एक बात हैं और कहना चाहता हूँ। मैं नाम तो नहीं लूगा क्योंकि इस विभाग की व्यूरोकेसी किसी से कम विडिक्टिव नहीं है, माईनरिटी कम्प्युनिटी के एक डाक्टर हैं जो कि सफदरजग लूस्पिटल में सी जी एवं एस से मट्टब्ब हैं। उन की न तो सीनियरिटी फिल्म हुई है, न पे फिल्म हुई और न ही उन की पोस्टिंग क सबाल हल होता है। मैं ने कई बार माननीय स्वास्थ्य मंत्री जी मे कहा, राज्य मंत्री जी से कहा, लिख कर दिया, कुछ और माननीय सदस्यों ने भी दिया क्योंकि वह डाक्टर माइनरिटी कम्प्युनिटी से बिहार से आते हैं और हम उन को जानते हैं लेकिन बाईंर के बाबूद व्यूरोकेसी की कान पर जू तक नहीं रेगती है। मैं चाहूँगा कि आप कौरन से पेस्टर इन बीजों को देंगे।

इस के अलावा मैं यह कहूँगा कि जो आयुर्वेदिक और होम्योपैथिक सिस्टम है उस की ओस्लाइन देश चाहिए। इसका स्टेटस और ऐ की बात तो मैं नहीं करता, आप हैं या न हैं लेकिन बहुत से ज्वास के डाक्टर नहीं हैं जहाँ पर आप आयुर्वेद और होम्योपैथ डाक्टरों को पोस्ट कर। इण्डीजील जो हालारी चाहिए है। उन को हमें ओस्लाइन देना चाहिए। हमें यह देखना चाहिए कि आयुर्वेद ज्ञान

मैं किस उत्तर उस का स्टैम्प है वहे । इस की ओर हमें ध्यान देना चाहिए ।

एक बात मैं बर्थ कट्टोल के बारे में कहना चाहता हूँ । हमारे देश में पापुलेशन जिस रस्तार से बढ़ रही है उस को हमें रोकना है । कुछ लोगों के मन में यह भावना है कि जन आपांती की सरकार बर्थ कट्टोल के खिलाफ़ है । इसलिए सरकार को इन भावना से निराकरण के लिए बहुत ज़रो से प्रचार करना होगा । हमारा प्रयास यह होना चाहिए कि बर्थ कट्टोल का काम देश में रहके नहीं । पापुलेशन का इस तरह से बढ़ना देश के लिए ही जरूर है और इस से हमारी गरीबी भी बढ़ रही है । अन्त में मैं यही कहूँगा कि इस पर हमें पूरा ध्यान दें कर इसका रोकना है ।

इन घटनों के साथ मैं इन अनुदान मार्गों का समर्थन करता हूँ ।

डा० महाराजपक्ष सिंह शास्त्र (एटा)
मादरणीय मध्यसंघ जी, मैं स्वास्थ्य विभाग की मार्गों का समर्थन करने के लिए खड़ा हुआ हूँ । यह जो बजट देश किया गया है, यह काफी अच्छा बजट पेश किया गया है और इस के लिए मैं मरी महोदय को धन्यवाद देता हूँ । साथ में मैं कुछ अपने विचार प्रस्तुत करना चाहता हूँ और यह करता हूँ कि मरी महोदय, उन पर अवश्य ध्यान दें ।

किसी भी राष्ट्र का स्वास्थ्य बनाने के लिये प्रावश्यक है कि राष्ट्र का प्रत्येक व्यक्ति स्वस्थ हो । इसलिए स्वास्थ्य विभाग की यह इच्छी हो जाती है कि वह इस प्रकार की योजनाएं देश के अन्दर लाये कि देश के प्रत्येक नागरिक, उसमें जहने वाला प्रत्येक प्राणी आनन्दपूर्वक रह सके और अपने सामाजिक जीवन को अच्छी तरह से व्यक्ति कर सके ।

इस के बो पहलू हैं—एक तो स्वास्थ्य विभाग की यह जिम्मेदारी है कि वह देश के अन्दर ऐसी व्यवस्था करे जिस से कि देश के अन्दर रोग कम से कम उत्पन्न हो । दूसरी पहलू

यह है कि जब व्यक्ति किसी प्रकार के रोग से प्रस्त हो जाए तो उस रोग को दूर करने की अवस्था की जाए । यहाँ तक मैं समझता हूँ कि यही दो पहलू हैं । मनुष्य को स्वस्थ रहने के लिए इन्हीं दो प्रकार के उपायों की आवश्यकता होती है ।

इन के लिए स्वास्थ्य विभाग को यह देखना होता है कि मनुष्य के लिए जो ज्ञानात्मक हैं, जो पदार्थ उस के जीवन के लिए आवश्यक हैं वे उसे शुद्ध मिलने चाहियें । दूसरे उसके लिए जलवायु का बड़ा महत्व है । यहाँ तक सकमण रोगों का मन्द्रालय है, हमने देखा है कि ये जलवायु के हारादार देश के अन्दर फैलते हैं । जलवायु ही उन रोगों का आधार है । इसी के हारादार वे एक प्राणी से दूसरे प्राणी में से जाये जाते हैं ।

हमारे पूर्व बताना ने बताया कि देश के अन्दर मलेरिया का बड़ा प्रभाव है । हम देख रहे हैं कि मलेरिया देश के अन्दर घर करता जा रहा है । जिस को एक बार मलेरिया का हमला हुआ, फिर उसे बार बार होता है । इस तरह मलेरिया निरोध कार्यक्रम हमारा इन्फेल हो गया । इस से लोग भ्राज परेशान हो गये हैं । इस को कट्टोल सरकार नहीं कर पायी है । इस का एक कारण यह है कि जो जल जाग जगह भरा रहता है उस में कोटाणु जन्म लेते हैं और वे अपने बच्चे पैदा करते हैं । सकाई न होने से यह मलेरिया का रोग पैदा होता है । इस का दूसरा पहलू यह भी है कि मनुष्यों को शुद्ध भोजन मिलना चाहिए । हमने देखा है कि नगरों में, कस्बों में ऐसी व्यवस्था नहीं है जिस से कि शुद्ध दूध, शुद्ध मिठाई लोगों को मिल पाती । जब मनुष्य को खाने की चीजें शुद्ध नहीं मिलती तो बताईये कि वे कैसे स्वस्थ रह सकें । और जब तक वस्त्र हम नहीं रहेंगे तब तक राष्ट्र भी स्वस्थ नहीं रहेगा । इसलिये दूषित जल को साफ रखना इस विभाग का उत्तराधारित्व है और जिन कारणों से गन्धर्वी फैलती है उन को दूर करना इस विभाग का प्रमुख

[इ० महादीपक मिह शास्य]

काम है ताकि गन्दगी न हो। और एक विकेयक भी इस प्रकार का आया है जिस से ऐडलटरेशन बन्द हो जाये और शुद्ध चौंडे लोगों को मिलें। लेकिन वह प्रभावकारी ढग से लागू होना चाहिये। आप जानते हैं कि जो सैनिटरी इस्पैक्टर होता है उस की हर दुकानदार से माहबारी बधी होती है। जिस की बजह सब चौंडे ने दुकानदार निडर हो कर मिलावट करते हैं। इसलिये जब तक सही ढग से व्यवस्था नहीं होती तब तक हम स्वस्थ नहीं रह सकते।

इसी के साथ मात्र एक जुड़ी ही बात प्रबाचार की है ताकि लोगों में यह प्रारणा उत्पन्न हो कि हम कैसे स्वस्थ रहे। इस की जानकारी उन को हो। इसके लिये मेरा सुझाव है कि स्वास्थ्य विभाग शिक्षा विभाग से सम्पर्क कर के एक स्वास्थ्य का विषय प्रनिवार्य रूप से हमारे शिक्षा कार्यक्रम में रखा जाय ताकि हर नागरिक समझ सके कि वह कैसे स्वस्थ रह सकता है। प्रायुर्वेद म यह बनाया गया है कि यदि आहार और विहार खाराब हो तो बोमारी होती है। गलत आहार और विहार के द्वारा ही रात फैलत है। यदि मांदारण रोग हो तो मनुष्य अपने आहार और विहार से ही उन का डीक कर सकता है। इस लिए एक विषय हर स्कूल म अनिवार्य करार दें, स्वास्थ्य सम्बन्धी, ताकि हर मनुष्य समझे कि वह वैमे स्वस्थ रह सकता है।

यह 30 वर्षों पहलारी प्रायुर्वेद चिकित्सा प्रणाली की अवधै रहना की गई, काफी धबका उस पढ़ति का दिया गया। मैं ने इसी बार स्वास्थ्य विभाग में इस मरवन्द में बातें की और निष्का भी, लेकिन उन के उत्तरी से मुझे रासली नहीं मिली। जो भी उत्तर मिले उन में कोई बास्तविकता नहीं थी। मैं ने एक बर प्रबन भी किया कि प्रायुर्वेद के उत्तरान के लिये क्य-क्या कार्य किये गये? तो पुरो उत्तर मिला कि बढ़त कुछ किया गया। मेरा कहना यह है कि प्रायुर्वेद के अन्दर

प्रब्लेम चिकित्सा विद्यित है जिस नरह से ऐलोपैथी से अनग अलग विषय होते हैं उसी प्रकार से प्रायुर्वेद में भी है। लेकिन स्नातकोत्तर शिक्षा प्राप्त करने के बाद किसी विशेष विषय में शिक्षा प्राप्त करने का कोई विशेष प्रबन्ध आज तक नहीं हुआ। फिर कैसे माने कि सरकार का व्यान प्रायुर्वेद की तरफ है। एक एम० बी० बी० एस० डाक्टर पांच साल में शिक्षा प्राप्त करता है और लेनी होती है तब जो कर उस विशेष विषय में प्रैक्टिस कर सकता है। लेकिन प्रायुर्वेदाचार्य होने के बाद बी० आई० एम० एम० डी० प्राई० एम० एस० होने के बाद उन को मरकार ने कोई साधन उपलब्ध नहीं बराया जिस से पहले बाला दो बर्ष किसी बालेज में एडमिशन ले कर इस प्रणाली में उपनित दरे और यदि वह चाहता है कि हम किसी एलोपैथिक बालेज में एडमिशन ने नो चकि उस ने शिक्षा प्रायुर्वेद की प्राप्ति की है, उस को मरकार डाजाजन नहीं देंगी।

प्रायुर्वेद के उत्तरान के लिये हमारे बजट में उमका प्रावधान है और इस की हम को खुशी है। हम आशा करते हैं कि इसमें विशेष चिकित्सा के लिये भवी महोदय कोई विशेष व्यवस्था प्रबन्ध वर्तें।

देश की 80 फीसदी जनता देहात मरही है और वह चिकित्सा का कितना लाभ उठाती है, इस को देहात में रहने वाला हर व्यक्ति जानता है। हम यह बात बह सकते हैं कि भवी महोदय न एक आदेश निकाला है कि जो व्यक्ति डिस्ट्री पाने के बाद गवर्नरेट पोस्ट पर लिया जायेगा उस को एक ब्लेज भर कर देना पड़ेगा कि पहले वह पहाड़ी एग्जिया या देहात में जहा भी भजा जायेगा, वह जहर जायेगा। मैं इस में एक साधोधन योग करना चाहता हूँ कि भवी महोदय यह आदेश करे कि बजाये पास होने के बाद, जब वह सैलेक्ट किया जाता है, पी० एम० डी०

मैं बैठता हूँ तो उसे मे दिया जायेगा जब वह देहान भी और पहाड़ी लेने मे जाते के लिए नैयार होता, घनर वह लैयार नहीं होता तो उसे दाखिला नहीं दिया जायेगा। ऐसे सूत म वह जिन्हा से बचा रहेगा।

इन शब्दों के साथ मे बजट वा अनुमोदन करता हूँ आर प्राप को धन्यवाद देता हूँ कि आप ने बोलने का समय दिया।

SHRI P RAJAGOPAL NAIDU
(Chittoor) Mr Deputy Speaker Sir, the hon Minister visualised family welfare and extended the family planning to it. It is a progressive view and I congratulate him. But the Minister has to traverse a long way because he can protect not only the children but also the mothers.

With regard to family planning, I want to tell the Minister that the Government has failed in persuading and restricting the growth in population. He does not want to force the people but at least he must control the population through legislative measures. Unless legislation is made with regard to late marriages and unless other measures are taken, it is not possible to restrict population. If it is not possible to restrict population, it is very difficult to care for their health also.

With regard to children welfare, I am seeing in the villages that there is high mortality because of malnutrition and because triple injections are not given. Many children are crippled because of the diseases because the injections are not given. They are not available even in towns and therefore, they are more scarce in villages. What the Ministry is going to do with regard to supply of these injections? That is why I have said that the Minister has to traverse a long way from going from family planning to family welfare.

With regard to women, they are also suffering very much and maternity facilities are not given in villages and it is becoming very difficult for them. Even in mofussil centres the maternity wards have not been increased. Buildings are not there, beds are not there and the mothers are kept without beds. It is worsening because the people are realising that hospitalisation is better and they are going to hospitals in more numbers. If there are no facilities, then it is very difficult for even maternity facilities.

Under a new scheme bare-foot doctors were appointed. They are not having definite functions as such though some guidelines are given. They are not given any medicines. It is just like giving unemployment allowance and keeping them there. Unless they are made to work, that means they must be given some work, giving medicines and other things there will be no use of these bare-foot doctors.

Sir, with regard to providing protected water, I want to tell the Minister about one important problem, the problem of supplying water in tracts where there is no fresh water. In Haryana I gathered some information that they go deep. The ground water is saline in 4 or 5 districts. In Bhiwani and other areas, where canal water has been given pipe water is supplied. The other villages are suffering from lack of fresh water. In Andhra Pradesh, in Parkasam and Nellore districts there is water with chlorine content and the people are getting diseases. The Government is not able to provide fresh water. In Neyveli there is sulphur in the water. In Rajasthani also there is sulphur in the underground water. Therefore, the Minister must have a plan to identify the tracts where the underground water is not fresh and to supply fresh water to those areas. Unless we solve this problem of providing protected water to all the villages within a spe-

[Shri P. Rajagopal Naidu].

cified period, this promise will remain only a dream.

With regard to public health centres and hospitals in villages, there are doctors but there are no medicines or equipments. Merely appointing doctors when there are no buildings, medicines or equipment is a mere waste. It is unproductive. So, the Minister has to strengthen the primary health centres by providing sufficient medicines.

Some eye doctors are coming to run eye camps. They should be supported and encouraged. Grants should also be given to run eye camps so that they may go ahead with these camps.

Coming to native medicines. I am glad that Government want to improve ayurved. But there are some patent medicines I think the Minister knows there is a medicine for bone setting at Puthur in Nellore District of Andhra Pradesh. I do not know why the Government has not investigated the efficacy of the medicine and, if found useful, extend it to other parts of India. Similarly, there are other patented medicines for cholera and even for arresting dysentery. The Minister should collect information about these patented ayurvedic medicines and popularise them so that it will be possible for us to attack so many diseases.

Coming to adulteration, while it is good that the Act is being implemented, how effective has it been? Bengal gram is being sent from the north to the south after colouring it. The result is that people who are buying it, people from Andhra Pradesh and other southern States, they are being arrested. If any arrest is to be made, it should be at the starting point. Now the arrest is made at the end of the consumer and that is why so much complication has arisen.

So far as adulteration of milk is concerned it is widely prevalent and

no action is being taken to check it. Stone powder is mixed with rice and in Andhra Pradesh, in fact, there are mills to powder stones so that it can be mixed with rice. Government should take strong action against such mills and ensure that the mixing of stone with rice is prohibited.

Now malaria is becoming more and more widespread. DDT is not able to control mosquitoes and flies. Therefore, in the States they are sterilising the mosquitoes. Why not we adopt it?

With regard to leprosy, unless we bring forward legislation to segregate the lepers, it is impossible to arrest the spread of the disease. Therefore, I request the hon. Minister to consider this issue also.

बौद्धी राजगोपाल सिंह (बिलहीर)
आधिकार महोदय, आप ने युक्त बोलने का प्रवानगर दिया, उस के लिए मैं आपजको धन्यवाद देता हूँ। मैं स्वास्थ्य मंत्रालय के अनुदानों की मांगों का समर्पण करते हूँ, कुछ सुझाव देना चाहूँगा और कुछ ग्रामीण क्षेत्रों की समस्याओं पर प्रकाश डालूँगा। गांवों में और शहरों में किलना बड़ा चंतर है? शहर में बार पांच तरीके से इलाज की व्यवस्था है—होम्योपैथिक, पालोपैथिक, यनानी, आयुर्वेदिक और प्रागृतिक चिकित्सा। ग्रामीण क्षेत्र में सिर्फ़ एक ही व्यवस्था है आयुर्वेद की और वह भी आयुर्वेद की व्यवस्था इस प्रकार की है कि कोई वैद्य गांव में पुराना है, उस के पास बैठने वाले, उस के लड़के उस के नाती, उस के पोते उन से कुछ सीख कर के गाव में इलाज करना प्रारंभ कर देते हैं। उन्हीं से ग्रामीण क्षेत्र के लोग ग्रामीण तक लाप उठाते रहते हैं। शहरों में जो डाक्टर नियुक्त होते हैं वह सभी सम्पन्न परिवार के व्यक्तियों होते हैं। वे गांवों में कभी गए भी नहीं।

नावों की विकल्पों की उन को जानकारी भी नहीं। जब वह एम०बी०बी०एस० कर सेते हैं और ग्रामीण क्षेत्र में जाने के लिए उहाँ आदेश दिया जाता है तो मैं तो ऐसा समझता हूँ उन डाक्टरों की बातचीत से कि एक बड़ी सजा उन को दी जाती है। वहाँ बिजली नहीं पड़ा नहीं, रेफिजरेटर नहीं, अच्छा मकान नहीं, उस के मन के मूलादिक जाने पीने की जीजे भी यिलनी संभव नहीं तो कौन डाक्टर वहा जायेगा? अगर आप उस को बहुत ही भजबूर करेंगे तो जायेगा तो पर मैं तो समझता हूँ कि उस का मन ही वहाँ नहीं लगेगा किसी कारण-बग वह चाहे भले ही वहा बना रहे। यह स्वित तो है डाक्टरों की।

वैद्य जो हैं पुराने किस्म के लोग उन के बारे में एक कहावत मशहूर है कि नया ज्योतिषी और वैद्य पुराना—जो पुराने वैद्य है उन का बड़ा महत्व है उन को हम गाव में लाना चाहें तो उन की सवारी की व्यवस्था, उन की फीस और अनेक प्रकार की कठिनाईयों के बाद वह वैद्य वहा पहुँचते हैं। अब अगर उन्हीं वैद्यों को आप ग्राम स्वास्थ्य रक्षक नियुक्त कर दे जैसा कि पूर्व बताता ने कहा तो उस की पूर्ति इन पुराने वैद्यों से हा ही नहीं मात्र ही है। हमारे स्वास्थ्य मर्दी जी ने जो ग्राम स्वास्थ्य रक्षक नियुक्त किए हैं वे सब नये लोग हैं कोई उन में हाँई स्कूल है, कोई इंटर पास है, कोई बी०ए० पास है, कोई एम०ए० पास है। हमारे सभी प्रतिनिधियों ने उन के लिए तिकारियों की हैं। उन की नव-प्रभिलाला की, उन की ईमानदारी की सब ने तारीफ की है। वे तीन महीने की ट्रेनिंग से कर गाव में आएंगे जहाँ कोई नहीं पहुँच सकता है। वह उसी क्षेत्रके निवासी, उसी गाव के रहने वाले होंगे। उस क्षेत्र में वह जो भी ट्रेनिंग पा कर आएंगे उस से वहा के लोगों की सेवा करेंगे। यदि यह कहा जाये कि सारे लोग सब के सब गैर जिम्मेदार निकल जाएंगे तो सारे लोग गैर-जिम्मेदार नहीं हो सकते हैं।

कुछ लोग उन में भले ही ऐसे निकलें जो अपने कर्तव्य का पालन न करे। मैं तो यह समझता हूँ कि उनको भ्रमी तीन महीने की ट्रेनिंग के लिए स्वास्थ्य मर्दी ने आदेश दिया है, एक बार फिर भ्रमी भिले तो उन को फिर तीन महीने की ट्रेनिंग दी जाये। गाव गाव में इस प्रकार ग्राम्योंद का बड़ा प्रचार हो जाएगा और एलार्पैचिंग से हम को छुटकारा मिल जाएगा। आप ने कितने ही प्रकार की गोलियाँ और कैप्सूल बनाए हैं, उन का क्या हाल है? गाव में कैप्सूल पहुँच नहीं सकते। विटैमिन के बारे में वे कुछ जानते नहीं। वैसे तो गावों में विटैमिन अपने आप मिलते हैं। माननीय स्वास्थ्य मर्दी जी कृषि मर्दी जी से सम्पर्क करे और उनसे बताये कि विटैमिन ए, विटैमिन बी, विटैमिन सी और विटैमिन ई—सभी खाद्य पदार्थों से मिल जाते हैं। विटैमिन ए सुबह उठते ही सूर्य की धूप से मिलेगा। गाय के दूध से विटैमिन सी मिलेगा। सारी दलहूतों में प्रोटीन अपार भरा पड़ा है। उसके लिए किसी कैप्सूल की ज़रूरत ही नहीं है। विटैमिन बी एवं सी दालों से, पालव मूली, गाजर, बण्डा से मिलता है। यह सब विटैमिन सी से भरे हुए हैं। लेकिन आज लोग जो तरह तरह से परिचमी सभ्यता को अपना रहे हैं उससे हमारे खाने पीने के मामले में गडबड़ी हो गई है। हम चोकर समेत मोटा आटा खाना नहीं चाहते हैं हम मैदा खाना चाहते हैं। हम लाल गुड़ को न खाकर सफेद गुड़ खाना चाहते हैं। जहरीली दवाइयों से साक होकर जो चमकदार गुड़ आयेगा उसको हम खायेंगे, लाल गुड़ नहीं खायेंगे।

आज विज्ञान ने बहुत सी ज्ञाने की है। गेहूँ में कीड़ा न लगे इसके लिए गेहूँ में गैमेक्सीन मिला दिया जाता है। ग्रामीण क्षेत्रों से जो गेहूँ आता है उसमें गैमेक्सीन मिला होता है। लेकिन वहा पर लोग जो अपने खाने के लिए गेहूँ रखते हैं उसमें गैमेक्सीन नहीं मिलता है। यह गैमेक्सीन स्वास्थ्य के लिए बड़ा हानिकारक होता है। अगर सही प्रकार से प्रचार किया

[श्री राम गोपाल सिंह]

जाये तो हम बहुत सी जाहीरी दवाओं से और मिलावट से बच सकते हैं। यह बड़ा आवश्यक है। मैं स्वास्थ्य मंत्री जी से कहूँगा कि कैसे कृषि मंत्री जी से कहूँ कि देश में दालों का उत्पादन बढ़ाया जाये। किसानों को इसमें कुछ कठिनाइयाँ हैं जिसके कारण वे इसका उत्पादन नहीं करता चाहते। गांवों में गरीब बच्चों को दूध नहीं मिलता है लेकिन महिलायें उनको दाल का पानी पिला देती हैं तो उससे उनको सारे पौष्टिक पदार्थ मिल जाते हैं। इसके लिए सरकार जितना भी कर सकती है करे।

इसके साथ ही ग्रामीण क्षेत्रों में सरकार आयुर्वेद को बढ़ा दे। शहरों में जो व्याकुम्भा चल रही है उसको चलने दे। एक मेडिकल कालेज बनाने में किसने रुपए की लागत आती है यदि उतना रुपया भी सरकार आयुर्वेद और होम्योपैथी पर खर्च कर दे तो पूरे प्रदेश को उससे लाभ पहुँचेगा और हर व्यक्ति को श्रोतुष्य मिल सकती है।

आजकल दवाओं में मिलावट होती है, सभी जगह इसका प्रभाव है लेकिन उसके लिए हमको इमानदार आदमी कहां से मिलें? दूष बेचने वाले की शिकायत है कि 30 रुपए महीना इंस्पेक्टर को बांध दिया जाये तो आप पानी मिलाकर बेचते रहिए। यदि कोई इमानदार आदमी शुद्ध दूष बेचना चाहिएगा तो उसके सामने अनेक कठिनाइयाँ आयेंगी। समाज का कुछ ढांचा ही बिगड़ा चुम्हा है, हम सभी दोषी हैं। यदि हमारे मन शुद्ध हों, यदि देश और समाज के प्रति हमारी अच्छी भावना बने, यदि हम सभी सीधे कि बैहमानी से धन कमाना उचित नहीं है तो हमारा और समाज का भी कल्याण होगा।

आपने परिवार नियोजन की बात कही है। परिवार नियोजन के संबंध में पिछले

काल में जो जबर्दस्ती हुई उसका जो परिणाम चुम्हा बहु हम प्राप्त सभी जानते हैं। अब जो साधारण पड़ा-लिखा व्यक्ति है वह इस बात को समझता है कि परिवार कल्याण हमारे हित के लिए है। ऐसा तो सब कहते हैं कि परिवार नियोजन सब के हित में है लेकिन दूसरी तरफ होता क्या है? लेंग सिनेमा देखने जाते हैं जिन में अश्वील चित्रों को दिखाया जाता है, उत्तेजक पदार्थों का सेवन करते हैं तथा बहुत तरह के अध्यन-वस्त्र पहनने का रिवाज चल पड़ा है—इन का क्या परिणाम निकलेगा आप स्वयं अनुमान लगा सकते हैं। हमारी जो पुरानी सभ्यता और संस्कृति वी वह बिलकुल समाप्त हो चुकी है। जितने समझ व्यक्ति हैं—आप उन के कमरों में देखिए दोनों पलंग साथ-साथ जुड़े हुए हैं। आप बतलाइये—परिवार नियोजन कैसे हो? हमारे मंत्री जी राम और लक्षण का उपदेश देते हैं—इन उपदेशों के देने मात्र से स्थिति सुधर नहीं सकती है, जब तक हमारे संयंम नियम ठीक नहीं होंगे—तब तक स्वास्थ्य ठीक नहीं होगा। सिनेमाओं के अश्वील चित्रों को बन्द करवाइये। जैसा हमारे धार्मिक प्रधानों में कहा गया है—तमागृणी भोजन से जनता को दूर कीजिए काफी, चाय, अण्डा, मुर्गी, शराब आदि जीवों को यदि हम लेते रहेंगे तो परिवार नियोजन कहां से होगा।

अब मैं कुछ सुझाव देना चाहता हूँ—मैं सरकार से अनुरोध करता चाहता हूँ—धोय-घियों से संबंधित समय समय पर गठित समितियों की रिपोर्टें—जैसे बारकर कमेटी की रिपोर्ट, नास्कर कमेटी की रिपोर्ट, मुख्योपाध्याय कमेटी की रिपोर्ट इत्यादि को अपने संचिवालय से निकलवायें तथा उन पर तत्काल धमल करें। इसी संबंध में हाथी कमेटी की रिपोर्ट जो प्रदेशों में दुर्ज कट्टोल विभागों से संबंधित है उल्लेखनीय है। हाथी कमेटी ने बड़ी मेहनत बारीकी से देश के विभिन्न प्रदेशों के दुग-दंडोल विभागों की दशा का

सूख्म निरीक्षण कर उन पर अपनी रिपोर्ट दी है। बहुती ही दवा की आवश्यकता एवं उस से उत्पन्न ही स्थिति से निपटने हेतु प्रदेशों के भावी ड्रग कन्ट्रोल विभागों का ढांचा बद्य होना चाहिए। इस का विस्तृत विवरण हाथी कमेटी ने दिया है। मुझे जात हमा है कि हमारे देश के कुछ प्रदेशों में ड्रग कन्ट्रोल विभाग हाथी कमेटी के अनुरूप है, जैसे महाराष्ट्र, गुजरात तमिलनाडू, पश्चिमी बंगाल, दिल्ली इत्यादि में उन्नत ड्रग कन्ट्रोल विभाग हैं जिनके कानूनस्वरूप उन प्रदेशों में दवा बनाने का व्यवसाय व्यापक रूप से फैला है तथा वहां नहाने व निरावटी दवाओं को वारदातें भी कम होती हैं। उत्तर प्रदेश, बिहार, मध्य प्रदेश, जैसे प्रधिक जनसंघ बाले प्रदेशों में ड्रग-कन्ट्रोल विभाग बहुत निर्बल है। इन्हीं प्रदेशों के भाग में मिलावटी दवा या मिलावटी खाद्य वस्तुओं से मरना लिखा हमा है। यह भेरी जानकारी के अनुसार इन तीनों प्रदेशों में ड्रग कन्ट्रोल विभाग की देखेंखें ऐसे व्यक्तियों के हाथ में हैं जो न तो दवा बनाने या उस की जांच करने या कानून की कोई योग्यता रखते हैं और न उन को उत्त विभाग का कुछ अनुभव है। कल्स्वरूप वहां की जनता मिलावटी दवाओं व खाद्य विद्युतों पर अपनी जिन्दगी भी रही है। इन पिछ़े प्रदेशों में दवा निर्माण के काम में भी अच्छी प्रगति नहीं हुई है, जब कि देश में उत्पादित प्रधिक से प्रधिक दवायें इन्हीं प्रदेशों में खरीदी हैं। इन प्रदेशों में, भेरी अनुरोध है कि केन्द्र प्रदेशों पर दवाओं का ड्रग कन्ट्रोल पर ध्यान देकर धनजन की रक्षा करें। यदि केन्द्र द्वारा इन प्रदेशों को अनुदान स्वास्थ्य एवं विकित्सा हेतु दिया जाता हो तब उसको उसी हालत में दिया जाए जब वह प्रदेश अपने ड्रग कन्ट्रोल विभाग को सकार बनाये।

एक ताजे सर्वेक्षण से पता चला है कि इस समय देश में लगभग साठे आठ सौ करोड़ की अधिकिया प्रति वर्ष बन रही है तथा उसी

योजना तक यह सड़य लगभग 17 सौ करोड़ का होने वाला है। इस उत्पादन की लगभग आधी मात्रा उत्तर प्रदेश, मध्य प्रदेश एवं बिहार में ही बिकती है। तब देखना होगा कि क्या इन प्रदेशों के ड्रग कन्ट्रोल विभाग इन्हें सकार हैं कि इस उत्पादन, वितरण एवं विक्रय पर अकुश रख सकेंगे।

इन तीनों ही प्रदेशों में लगभग 15-20 करोड़ रुपये से ऊपर के मूल्य की दवायें सरकारी अस्पतालों में खरीदी जाती हैं तथा उनमें से अधिकांश दवायें मिश्रित या नकली होती हैं। तथा अस्पतालों से भारी मात्रा में यह दवायें गरीबों को उपलब्ध न हो कर चोर बाजारी के जरिये बाजार में बिकते चली जाती हैं। इन तीनों ही प्रदेशों में ड्रग कन्ट्रोल विभाग जो अस्पताली डाक्टरों के मातहत होता है या तो मूकदर्शक होता है या डाक्टरों की साक्षिग से मूह बन्द रखता है।

अतः ऐसी अवस्था में भेरी यह राय है कि एक अलग ड्रग कन्ट्रोल विभाग की संरचना होनी चाहिये जो विकित्सा व स्वास्थ्य विभाग के मातहत न हो। जैसा कि कुछ प्रदेशों में है। महाराष्ट्र, गुजरात आदि प्रदेशों में बहुत अच्छा ड्रग कन्ट्रोल विभाग है तथा वह स्वतंत्र रूप से कार्य करता है। इस तरह इस विभाग के पास साधन भी चाहिये ताकि मीठ के छुपे सीदागरों का पता लगायें, पकड़ें एवं उन्हें जेल के सीदाबां में पहुंचायें। इस विषय को सर्वाधिक महत्व दिया जाय। देश की जनता हमारी सरकार से बड़ी आशा लगाये है।

भी राज्यी साल सूखन (फिरोजाबाद): सधारणत महोदय, अभी जिक्का मंत्रालय की अनुदान मार्गों पर कई सदस्यों ने चर्चा की। उन्हीं के साथ मैं भी अपनी भावनाओं को जोड़ता हूं। देश का यह दुर्भाग्य है कि देश में जुक से ही यारों को जनतंत्रण

[श्री राम जी लाल सुमन]

का ध्यान रखे बौरे शहरों को ही सुविधाएं उपलब्ध करावी गयी है। हिन्दुस्तान की 80 प्रतिशत जनता प्रामाणियी है। सभवत बीम प्रतिशत लोग ही शहरों में रहते हैं। लेकिन वस्तुस्वरूप यह है कि बीस प्रतिशत जनता के लिए 80 प्रतिशत डाक्टर्स हैं और अस्ती प्रतिशत जनता के लिए बीस प्रतिशत डाक्टर्स हैं। आज हिन्दुस्तान में सब से पहले इम बात की आवश्यकता है कि शहर और गांव के बढ़ने हुए अनगाव के बम किया जाए। देहान की जनता जो समस्त सुविधाओं से बचिन रही है उन सुविधाओं को देहान की जनता को उपलब्ध कराया जाए। इसके लिए चाहे स्वास्थ्य मतान्य हो या कोई और मतान्य हो वह अधिकतम प्रयास करे जिसमें गरीब वर्ग को जो सुविधाएं नहीं मिलती हैं वे उसको मिलें। जहा तक नगरों में अस्पताल औलें और सुविधाएं उपलब्ध कराने का सबाल है उसके लिए मैं एक उदाहरण देना चाहना हूँ। उत्तर प्रदेश की सरकार ने यह एलान किया था कि गांवों में हृषि तेतु पानी उपलब्ध कराने के लिए उत्तर प्रदेश की सरकार एक हजार ट्यूबवेल स्थापित करेगी। मेरे समीक्षीय क्षेत्र में दो विद्यान सभा क्षेत्र हैं। फोंहाबाद में 40 ट्यूबवेल हैं लेकिन मिर्झ 6 ही काम कर रहे हैं। दूसरे क्षेत्र बाढ़ में 109 ट्यूबवेल हैं लेकिन केवल 9 ही काम कर रहे हैं। और यही हालत अस्पतालों की है। जिला परिषद् वे अस्पतालों में नहीं जानता कितने डाक्टर हैं, हमारे समीक्षीय क्षेत्र में अधिकार जगह डाक्टर नहीं है। यह कहा जा सकता है कि यह राज्य सरकार का विषय है। लेकिन डमका स्वास्थ्य मतान्य से सम्बन्ध है, और आवश्यकता इस बात की है कि जो अस्पताल काम कर रहे हैं वे हातों में उनमें दबायें हैं

कि नहीं, डाक्टर समझ से जाते हैं कि नहीं, वहाँ के कम्पाउन्ड को वही तरफ़ाह मिलती है कि नहीं और अस्पताल जिस बक्सा से बनाया गया उसकी पूर्ति हुई है कि नहीं यह देखने की बात है। मैं चाहूँगा कि जो घरेले की राजनीति नहीं है उसे समाप्त किया जाय, उससे बड़ी विडब्ल्युएला इस देश में कोई नहीं हो सकती। इसीलिये आपका कर्व बनता है कि आप इस सदर्भ में सोचें कि देश की आम जनता को सुविधायें तत्काल भीष्मे रूप में पहुँचें तो उमड़ा फायदा हो सकता है।

15.02 hrs.

[SHRI N K SHEJWALKAR in the Chair]

जहा तक जन स्वास्थ्य का मतान्य है इसका कोई दुरा काम नहीं मानता, क्याकि मेरी व्यक्तिगत जानकारी में है कि जो आर०एम.पी० है वह इजेक्शन भी खड़ी नहीं लगा सकते हैं। और देहान है जड़ा प्राइवेट चिकित्सा और आयर्वेद वे बारे में बोडी जानकारी हैं वहा आग ३ महीने में लोग जानकारी करने वाल वहा वे लोगों के बारे में जानकारी हासिल करे और स्वास्थ्य वे बारे में बोडा बहुत प्रयास करें तो ग्रस्ता बाम हो सकता है। लेकिन आप जो उनको ५० रु. की दबाये और ५० रु. प्रति माह देंगे उससे काम नहीं चलेगा। सरकार उनको ज्यादा पैसा दे और दबाये भी इतनी दे कि जो उनका क्षेत्रफल है उस मैं वह नोगों को ठीक से दबाये दे सके।

जहा तक मलेरिया, चेक्क और हैजे का सबाल है उसके बारे में ठीक मानीय सदस्यों ने बहा है कि मरीजी ने भी खुद बताया है कि ७५० साल व्यक्ति इस से पीड़ित होते हैं और ८ लाख लोग प्रति वर्ष भरते हैं। किस वक्त में क्या होता है, चेक्क, मलेरिया, और हैजा का फैलता है यह हम सोच जानते हैं। हैजे का प्रकोप नर्मियों के बिना में होता है।

तो सरकार पहले से ही सविस्ता जुटाये जिससे हैं जा न हो और बीमारिया न हो, तो अच्छा काम हो सकता है। और जो बीमारिया पैदा हो जाती है उसके खिलाफ लड़ा जा सकता है।

जहा तक कुछ रोगियों का सवाल है। हमारी मानसिकता बन गई है कि समाज के बहु बहिर्भूत ग्राम हैं। लेकिन उन। बच्चे भी होते हैं जैसा माननीय मण्डल जी ने बताया कि बच्चे भी बाल मागत हैं। अगर हम कुछ रोगी की कोई उचित व्यवस्था न भी कर पायें, उचित चिकित्सा न कर पाये आवास की व्यवस्था न कर पाये तो बम में बम उन बच्चों के आवास की व्यवस्था गिराव की व्यवस्था तो हो। इस। लिये भी निश्चित रूप में सरकार को कुछ बता चाहिये।

इतों लेत्र ३ मवेस बड़ी मरम्प्या पशुओं के राग की है, और उमका जहा तक सवाल है देंग वा आम किमान जिस। पास १ २ भैम है वह उमसी जीविका का साधन भी है। इसलिये सरकार का देहाता म जो पशु चिकित्सालय है उनम कोई आदमी नही है। अगर बच्चाक अस्पताल म कोई जाता है तो डाक्टर नही होता, तत्वाल राहत नही दी जाती है और जहा बड़ी मात्रा म पशुओं म रोग है तो जिस मात्रा म उसका इनाज करना च हिये वह काम ज्यादा नही होता है आज आवश्यकता इस बात की है कि बच्चाक मे जो एश चिकित्सालय है उसको और प्रभावकारी बनाये और पशुओं मे जो रोग फैलता है उसका उचित निदान हो।

जहा तक केमिली प्लानिंग का सवाल है, इस। बारे मे सदस्यों ने कहा, और मुझे वहने मे कोई सकोच नही है कि हमने अपने इसेशन मेनीफेस्टो मे कहा था कि हम सिद्धान्त इसको स्वीकार करते है। लेकि जनता की साक्षात्करण जनता को तो छोड़िये, मे समझता हू कि हम

मे से ८० प्रतिशत लोगो ने भी उसको कायद न पढ़ा हो, लेकिन इस देश की जनता मे ऐसा मान कर हमें बोट दिया था, हम सिद्धान्त वर्त वरिवार नियोजन को स्वीकार करते है। लेकिन जनता की मानसिकता इह बनी कि जो नई सरकार है, वह परिवार नियोजन नही करायेगी, क्योंकि पिछली सरकार ने जिस प्रकार परिवार नियोजन बनाया था, और उसका प्रभाव जनता पर बुरा रहा था, उससे जनता महसूस करने लगी थी कि इससे बुरा काम हिन्दुस्तान मे कोई नही हो रहा। एक अशोक तमाशा है छिंव ६ प्रतिशत देशो मे जहा कि जनसंख्या बढ़ रही है वहा भ्रौमन आमदनी भी बढ़ रही है, लेकिन हमारे देश मे जनसंख्या के हिसाब मे घैसत आमदनी घट रही है। जहा तब परिवार नियोजन के बारे म हम कट्टोल नही करेंगे, मे स्वास्थ्य मरी जी से कमा च हुगा वि वह नैतिकता की बात करत है थोटे दिनो से वह जबर्दस्त आध्यात्मिक बन गय है, लेकिन मै वहना चाहूगा कि हिन्दुस्तान न की जनता चाहे उसे राटी न मिले, लेकिन वह बच्चे पैदा जाकर करवी। मै नही समझता कि मरी जी ५ नैतिकतावाद से काई बहूत दडा काम हो जायेगा। आवश्यकता इस बात की है कि परिवार नियोजन के जो परिणाम है, जो बुनियादी मान्यताए है और जो उस, सभावित परिणाम है, उसकी जानकारी जनता को दे और अपातकाल और उससे पूर्व जिस प्रकार ने परिवार नियोजन का बास हड्डा, उसके खिलाफ बातावरण तैयार करे और जनता को बताये कि यह अच्छा बास है हिन्दुस्तान की जनता जब तक इस बायकम को अक्षयार नही करेगी तब तक हिन्दुस्तान मे सामाजिक और आर्थिक दिवास नही होगा।

[श्री रामजी लाल सुमन]

जहा तक स्कूल के स्वास्थ्य और शिक्षा का सवाल है मैं बड़े अद्व के साथ कहना चाहता हूँ कि डिग्री कालेज मे एन०आई०एस० और एन०एस०एस० दो स्वास्थ्यांक काम करती है बिन्हे रचनात्मक संगठन कहा जा सकता है। आज आवश्यकता इस बात की है कि प्राइमरी से लेकर ऊपर तक जहा भीर शिक्षा देते हैं, वोह तकली चलाना हो या बच्चों को हृषि या विज्ञान की जानकारी हो, उसी प्रकार स्वास्थ्य के बारे मे भी प्राक्तिक जानकारी बच्चों को जरूर दे और जब बच्चा डिग्री कालेज तक जाता है तो उसे इस तरह की जानकारी जरूर हो कि पास-पडोस या या खुद किसी की छोटी-माटी बीमारी हो जानी है तो उसको निश्चित रूप से प्रगर ऐसी व्यवस्था की जा सके तो इससे लाभ होगा।

बहुत दिनों से यहा इरिजन वे सवाल पर डिस्केन होता है और एक गंभीर समस्या बनी हुई है। यह कोई आसान बात तो नहीं है। यह तो तभी समझ है जब कि उन लोगों को तुलना मे प्रभावी काम करे। अबकि बार सी०पी०एम०टी० का एकजाम उत्तरदेश मे हुआ था और भने लिखा था कि सी०पी०एम०टी० का जो एकजाम होता है उसमे कभी भी परसेटेज 18 नहीं हो पाती, उससे कम होती है, 7, 8, 9 रहती है। मैं चाहगा कि उम्मों गंभीरता से देखे और प्रदेश सरकारा को हिदायत दे कि जो निर्धारण आपने किया है, वह उम्मों भी अमल मे लाने का काम करे तो निश्चित रूप से एक अच्छा काम होगा।

यह मैने कुछ सुझाव दिये हैं, मैं पुन आपसे दरक्खास्त करूँगा कि जो देहात मे अंचलों की उपेक्षा होती रही है वह आगे न हो। हन ह देखना है कि जितने अस्पताल देढ़ान भे जने हैं और जो डाक्टर वहाँ पर हैं,

उनका कायदा आम जनता को हो रहा है या नहीं। अगर यह हो गया तो निश्चित रूप से स्वास्थ्य मंदालय जोरदार काम कर सकता है।

स्वास्थ्य और परिवार कल्याण मंडली (श्री शाज नारायण) मान्यवर, सर्वप्रथम भी सदन के उन सभी सम्मानित सदस्यों का आभ गी हूँ जिन्होंने स्वास्थ्य मंदालय के बाद-विवाद मे भाग लिया और अपने बहु-मूल्य सुझाव दिये।

करीब-करीब जितने भी सम्मानित सदस्य बोले हैं, उनके भाषण से कुछ न कुछ साम तो हमे अवश्य हुआ है और उन्होंने काफी सुझाव भी दिए हैं। परन्तु एक सबसे बड़ी चीज़ मे देखता हूँ कि जो सामान्य प्रथा है, उसका निषेध हो रहा है। बजट के अनु-दानो पर और बजट के सामान्य बाद-विवाद पर जो सम्मानित सदस्य भाग लेते हैं, उनका कर्तव्य होता है कि वह अतिम जबाब जरूर सुने, सदन मे बैठे, मगर मैं यह देखता हूँ कि जिन सम्मानित सदस्यों ने भाग लिया है, उनमे से बहुत से लोग आज यहा पर उपस्थित नहीं हैं (अव्यधान) जिन्होंने भाग नहीं लिया, वह तो उपस्थित है लेकिन जिन्होंने भाग लिया, उनको भी रहता चाहिये। उनी तरह से धीरे धीरे हम लोग सीखेंगे। हम इसको कहना नहीं चाहते थे, किन्तु हमने इस तरह कह दिया कि एक सामान्य प्रथा है। जब हम कुछ कहे, तो हम उस का उत्तर भी सुने। आखिर जनताव की महिला क्या है?—यही तो कि अपनी बात कहो और दूसरो की बात भी सुनो। अपनी बात तो आपने कह दी, और कह कर चले गये। हमारी बात सुनेंगे नहीं।

आज सबसे बड़ा विवाद बड़ा हुआ है परिवार नियोजन कहिये या परिवार कल्याण कहिये, उस के बारे मैं। मुझे इस मे तनिंद की

संकें नहीं है कि हम ने बहुत सूक्ष्म-जूक के साथ परिवार नियोजन शब्द की अगह “परिवार कल्याण” रख दिया है। “परिवार कल्याण” एक व्यापक शब्द है। उस की बाबर सेंस है। वह परिवार नियोजन को इनस्ट्रूमेंट करता है, अपने में सम्मिलित करता है। इसलिए “परिवार कल्याण” शब्द के प्रयोग नाम से यह नहीं समझा जाना चाहिए कि हम ने परिवार नियोजन की स्कीम छोड़ दी है। हम एक बार नहीं, अपने कार, यह साफ कर चुके हैं कि परिवार नियोजन की स्कीम हमने छोड़ी नहीं है।

मैं जानना चाहता हूँ कि इस पक्ष से, उस पक्ष में, भीर देश के तमाम बुद्धिजीवियों से कि वे क्या चाहते हैं? क्या वे चाहते हैं कि अनिवार्य नसबंदी फिर शुरू हो? अगर अनिवार्य नसबंदी फिर नहीं शुरू होनी चाहिए, तो किस बात का विवाद है? हमें बताया जाएं कि हमें क्या करता पड़ेगा। समाज या सम्दूँ के माननीय सदस्यों में से जो लोग पहले हमारी इस योजना के विरोध में पहले कमी-कमी बोलते थे, आज वे नहीं बोलते हैं।

एक माननीय सदस्य . कानून बनाइये ।

भी राज नारायण: क्या कानून बनाये? कानून बनाने की बात तो ऐस्ट्रेटेज है। माननीय सदस्य हमें अपने सुझाव लिख कर भेज दें, ताकि हमें पता चले कि संसद्-सदस्य क्या कहता चाहते हैं।

लेकिन मैं देखता हूँ कि इस बात पर सब राजी हैं कि कम्प्लसरी स्टेलाइजेशन नहीं होना चाहिए—जबर्दस्ती नसबंदी नहीं होनी चाहिए। सामने जो माननीय सदस्य ईठे हुए हैं, उन्होंने कहा कि :

Go to ‘family planning’: leave ‘family welfare’. I could not understand

the meaning of the sentence. What does he want? Does he want us to go back again to compulsory sterilisation? I think he has no idea about this.

वह जो कुछ चाहते हैं, वह स्पष्ट रूप से बतायें। अनिवार्य नसबंदी भीर बेग, ऐस्ट्रेटेज जेने-रसाइजेशन करने से कोई कायदा नहीं है। कानूनकीटाइज कीजिए, ठोस बात कहिये कि क्या किया जाये, कैसे किया जाये।

हम ने ठोस बात कही है कि चाहे जो हो, जब तक हमारे हाथ में सत्ता है, तब तक हम जबर्दस्ती नसबंदी नहीं करेंगे। आखिर परिवार नियोजन का मतलब क्या है?—परिवार की संख्या की बुद्धि को रोकना, भीषण आफ़ कैमिली को बैक करना। हम कैमिली की घोष को कैसे बैक करेंगे? हम ने स्टेलाइजेशन की स्कीम रखी है। वह अपनी जगह पर है। उसमें से कोपर्सन भीर कम्प्लसरी स्टेलाइजेशन स्कीम को अपनाये, इस के लिये अपने आप आये ग्रामें। इस बारे में उनको शिक्षा दी जायेगी। उन्हें कहि प्रकार के इनसेन्ट्रिज देने की भी बात सोची जा रही है। लेकिन कुछ माननीय सदस्यों ने शिक्षा से उठा दिया है। कुछ माननीय सदस्यों ने कहा है कि केवल शिक्षा से यह काम नहीं होगा। उस के मानी क्या है? हम ने एक कानून बना कर जादी की उम्र बढ़ा दी है—18 साल लड़की की भीर 21 साल लड़के की। इस को काननीयेंबल आर्केस मान लिया है। एक स्टेप हम ने यह उठाया है।

बहुत से लोग ब्रह्मचर्य का मजाक उड़ाते हैं। ऐरी समझ में नहीं प्राप्त कि आखिर ब्रह्मचर्य का मजाक क्यों उड़ाया जाता है। क्या यह जान का छोटक है या भ्रान्त

का बोतक है? तो मैं अग्रान की बुद्धि-विभ्रम-जन्य-भ्रान्ति में नहीं विचरण करना चाहता और सम्मानित सदस्यों से भी मैं निवेदन करूँगा कि बुद्धि-विभ्रम-जन्य-भ्रान्ति में विचरण न करे। बुद्धि-विभ्रम-जन्य-भ्रान्ति बड़ी घातक हाती है। इसीलिए उस बुद्धि-विभ्रम-जन्य-भ्रान्ति से जो विभ्रान्तता पैदा होती है उस विभ्रान्तता से हम लाग अपन का अलग कर (व्याख्याता) जब आदमी का मस्तिक भ्रमित हो जाता है तो उस भ्रमित होने से भ्रान्ति पैदा होती है, यानी वह ठोस नतीजा नहीं निकाल पाता है, कन्धूँजड़ हां जाता है और जब भ्रान्ति होती है तो मस्तिक में विभ्रान्तता हो जाती है। यह है उस का पूरा मतलब। तो इसके बारे में खूब अच्छी तरह साच लीजिए ठाक लोजिए उहा लीजिए, दहा लीजिए।

अब मैं आप के सामने कुछ ब्रह्मचर्य के बारे में इसी समय कह द कि क्या हमारे ज्ञान मुनि सब पागल थे। मैं ऐसा नहीं समझता। आज विश्व में कौन सा ऐसा देश है जो कि भारत की प्राचीन पठति की ओर झूक नहीं रहा है। कौन सा ऐसा देश है कि जहा पर याग की प्रथा चलाने की अभिनाशा नहीं प्रगट रही है। आप के यहा के बडे बडे लाग दुनिया के दूसरे मुक्कों से जाते हैं और वहा पर वे याग सिखा रहे हैं। उन लोगों का पढ़ा रहे हैं और तीन-चौन करोड़ चार-चार करोड़ पाच करोड़ की बिलिंग बना बना कर इधर उधर चूम रहे हैं। इन बातों की ओर ध्यान दीजिए। अमेरिका, इंग्लैंड पश्चिमी जर्मनी, स्विटजरलैंड, य मुक्क जिन चीजों को छाड़ रहे हैं हमारे भारत के जानी पुरुष भव उहीं को अपनाने की ओर बढ़ रहे हैं। दूसरों की छाड़ी हुई चीजों को अपनाने की तरफ बढ़ने की कृपा न कीजिए। आप अपनी चीजों को समझिए।

एक वाक्यरीय सबस्थ जरा ब्रह्मचर्य का मतलब समझा दीजिए।

बी राज नालचन 25 वाल तक दिनी भी प्रकार से जीव का स्वल्पन न हो। और उयादा जानना चाहे तो हमारा यहा यामान्य खुला हुआ है वहा पर जाइए। सीधी सीधी बात मैंने बता दी। गुक का बाधा।

अूँखियोंने ब्रह्मचर्य का नित सनमाना।

सकल जगत का इसे मदा मिरताज बखाना।

चढती है जा याति बदन पर इस ग्रत बर मे

मिलती है जा शक्ति भुजों का इस यशधर है

वह नहीं खाड़ म भी कहीं और भाति न र पा सके,

बर खाय हजारा श्रीवधि सब मदा की विष कर ॥

सारे पत्रा का देख ला सारी श्रीवधिया का तीन लो, खाला, भवर पदि ब्रह्मचर्य धारण किए हुए हो तो ज्याति का प्रकाश जा आप के बदन पर भलकणा उस की तुलना दूसरे से नहीं हो सकती है। इतना ही मैं आप को ब्रह्मचर्य के बारे में बता दे रहा हूँ।

इसी के साथ माय इन्द्रिय-नियन्त्र ही है। आप लोग रशियन की किताब पढ़िए—बीमन इन रशिया, आपटर रेवोल्यूशन ग्लास वाटर ध्योरी। ग्लास वाटर ध्योरी का बहुत से धूध कम्प्युनिट लाग प्रयाग करने लगे। लेनिन ने क्या कहा है? अनडाइडिल्ड सेक्सम्बल नाइफ इड बर्बंडा। अनियतित यौन सबध बुरुंदा है, पूजियादी है। यह सर्वेहारा का नहीं हो सकता है, वर्कर का मजदूर का नहीं हो सकता है। इन सब बातों को आप पढ़िएगा। गहराई से जाड़ेगा तब समझिएगा, ऐसे ही समझ में नहीं आएगा।

बी सी० के० जाकर जाही० (बगलौर-उनर) यह किताब की बात के ग्लावा कुछ अपना तबुर्बा भी तो बता दीजिए।

भी इस नारायण : अब अपना तजुर्बा बताने में तो आप को बहुत कष्ट होना पड़ेगा । मैं वह कष्ट देना नहीं चाहता ।

अब जो डॉक्टरोंचोरों के डायरेक्टर जनरल डा० एच० माल्हा है उन्होंने हमारे कम्प्यूनिटी बर्कंट के बारे में जो कहा है, मैं चाहूँगा कि माननीय डायरेक्टर साहब जो हमारे सामने बढ़े हैं वह उस को सुन लें और मुझने के बाद गहराई से विचार करे ।

"A Community Health worker who knows his limitations is less dangerous than a doctor who is not aware of his limitations."

आप मगम लीजिए कि दुनिया के जितने प्रनिनिधि मण्डल इस देश में आये हैं सभी ने हमारी इस स्कीम की मरणाहना की है और यहाँ नक सराहना की है कि हम इस नीति पर पहुँच गए हैं कि भारत की यह जो जन स्वास्थ्य रक्षक योजना है, जो गाव गाव पढ़ूँ जाने की योजना है, गरीब से गरीब तक पढ़ूँ जाने की योजना है, जन जन को दबा देने की योजना है, अमरीका भी इसकी ओर चढ़ गा और इस योजना को अपने यहा ले जायेगा । दुनिया के दूसरे लाग तो हमारी तरफ मुख्तिब हा रहे हैं लेकिन पता नहीं क्यों हमारे सम्मानित मदम्य इससे सकुचाते हैं । आप कृपा करके हीन भाव से भुक्त हो जायें ।

कई बार सदन के भीतर और बाहर भी लूटपुट तरीके में यह बात कही गई है लेकिन मैं कहना चाहूँगा कि आयुर्वेद, यूनानी, सिद्ध, योग, प्राकृतिक चिकित्सा, हूँग्योपीथी—इन सभी को हमें बढ़ावा देना है क्योंकि इसकी दबावें सर्ते में उपलब्ध हो सकेगी । हमारे देश की जड़ी-कुटिंगें से दबाईं बर्नेंगी । इन दबाओं से हम इस देश के स्वास्थ्य को अच्छी तरह से बढ़ा सकते हैं । (अवधारणा) देहातों में इनका इस्तेमाल

हो और शहरों में भी इसका इस्तेमाल हो । जबता पार्टी और जनता पार्टी की सरकार ने भारतीय चिकित्सा पद्धति को पहली बार बन प्रशान किया है । इस बात को आप अच्छी तरह से नोट कर लीजिए कि हम बराबर पश्चिमी चिकित्सा पद्धति की ओर मुश्वायेश्वी रहे और भारतीय चिकित्सा पद्धति को हमने छाड़ दिया । मैं जब गया था क्लॉडेल्यू आर्गेनाईजेशन ता वहाँ के डायरेक्टर जनरल से मरी बातचीत हुई । वे भारत में रह चुके हैं और उनके पिता जो गाधी जी की सेवा में रह चुके हैं, उन्होंने बताया कि 25 साल से लगानी भी भारत को सरकार का लिक्कर रड़ा ह कि भारतीय चिकित्सा पद्धति को भारत जैसे विशाल दग में चलवाये नेकिन भारत सरकार ने अब तक बराबर उसकी उपेक्षा की । हमे इस बात की खबरी है कि जनता पार्टी की सरकार ने भारतीय चिकित्सा पद्धति की ओर ध्यान दिया है । मैं माननीय मदम्यों को सूचना के लिए, जा मैंने एक दिन पढ़ा था उसको पढ़ देना चाहता हूँ । अमरिकन मेडिकल साइटिस्ट्स का एक प्रतिनिधि मण्डल यहाँ पर आया था जिस ने आयुर्वेद के बारे में कहा है—उन्होंने ता लम्बा कहा है, मैं यादा मा पढ़ देना २ ।

an open scrutiny of the entire Ayurvedic scene in India and not to subject them to a 'guided' tour as is done in totalitarian countries where an outsider is shown only what he is intended to see. It is demonstrative of my faith in Ayurveda that I took this greater risk of letting them come to India and meet all schools of thought, *vis a vis* Ayurveda, in this country."

एक महीना पहले यह प्रतिनिधि मण्डल आया था ।

SHRIMATI PARVATHI KRISHNAN (Coimbatore): May I ask the hon. Minister why he does not take measures to see that the government recognise Ayurveda and reimburse

[Shrimati Parvathi Krishnan.]

those employees in the various government services who go in for Ayurvedic treatment. Even now under the Government rules and regulations, such employees including those in the Railways do not get reimbursement. I cannot understand it.

श्री राज नारायण : अब सम्मानित सदस्या कहा कर दें।

SHRIMATI PARVATHI KRISHNAN: The Chairman should say so, but not you.

श्री राज नारायण : मैं निवेदन कर रहा था—

"The Central Council of Indian Medicine and the Southern Illinois University (SIU)—Dr. Glen Davidson Project Co-ordinator who is now in the city has opined that the systematic approach and inherent features of Ayurveda will have an impact on the medical profession in America."

यह हम उन को बोड़ा सा कोट कर रहे हैं—

"Many chronic diseases were known to have been treated with Ayurveda and the surprising lack of side effects was important."

उन्होंने इस तरक़ित ध्यान कराया कि जो एलोपैथिक मैडीसन्ज में साइड-इफेक्ट्स होते हैं, वे आयुर्वेद में नहीं होते हैं—यह एक महत्वपूर्ण बीज है जिसे माननीय सदस्यों को समझना चाहिये। जो लोग एलोपैथी की दवा करते हैं वे जल्द करें, लेकिन उस के साइड इफेक्ट्स बहुत बराब होते हैं। एक दवा कर के रोग को घटाकरो लेकिन उस के बाद नया रोग पैदा हो जाता है। इसलिये उन्होंने कहा है कि आयुर्वेद में वह बीज नहीं है।

श्री केशवराव खोड़े (नामदेह) : लेकिन जिन लोगों ने इस की दीका की है, उस के बारे में भी कृष्ण कहिये। सिर्फ तारीफ की बात ही आप पढ़ कर बता रहे हैं।

श्री राज नारायण : उनका नाम लेकर क्या होता ?

The SIU faculty have investigated medical system in other parts of the world but have found Ayurveda to be the most systematic.

इस तरह से ये बाहर के डाक्टर्स, डॉ-बड़े लोग आप कर कहते हैं कि आयुर्वेदिक सिस्टम बिलकुल सिस्टेमेटिक सिस्टम है, जब कि हम भारत के लोग अपनी ही चिकित्सा पद्धति के लिये कहते हैं कि आयुर्वेद क्या करेगा, उम से क्या भला होगा।

हमारी सम्म.नित सदस्या ने कहा कि आयुर्वेद के बारे में ही फैसला कर दीजिये कि सब लोग आयुर्वेद की ही दवा करे। हम जहाँ आयुर्वेद को बढ़ाना चाहते हैं, वहाँ हम एलोपैथी के महत्व को गिराना नहीं चाहते हैं मैं इस बात को बिलकुल साफ कर देना चाहता हूँ कि एलोपैथी के महत्व को गिराना हमारा काम वही है। जो वर्तमान ज्ञान-विज्ञान की उपलब्धियाँ हैं, उन सभी उपलब्धियों को संमेट कर समावेश करना हर बुद्धिजीवी का कर्तव्य है, मगर आयुर्वेद, धूनानी, होम्यो-पैथी, सिद्ध और योग इन सबको हम काफी दूर तक बढ़ायेंगे, जितनी शक्ति होगी, उतनी शक्ति तक बढ़ायेंगे—इसलिये इस मे किसी को मुगालता नहीं रखना चाहिये।

SHRIMATI PARVATHI KRISHNAN: He has not answered my question. I am all for Ayurveda.

I said those people who undergo Ayurvedic treatment do not get reimbursement. You should reimburse them.

According to your rules and regulations they do not get reimbursement.

‘ राज नारायण : मैं अत्याना चाहता हू—जो लोग आयुर्वेद की बच बरीच कर इताज करें, उस का बाकायदा पैसा देंगे, उन के पैसों का भुगतान करेंगे, उन को रिएवर्स-मेन्ट किया जायगा ।

मैंने आभी अपने कबड्डे डाक्टरों की कोटे-मान्ज शाप के सामने पढ़ी हैं, सब को पढ़ने की जरूरत नहीं है । लेकिन मैं यह कहना चाहता हू कि भारतीय सिस्टम की चर्चा आज विदेशों में हो रही है, अपनी चीज को बुरा मत करो, न दूसरों की चीज को बुरा को, और न अपनी चीज को बुरा करो । मुझ आयुर्वेद के बारे में केवल इतना ही कहना चाहा । आयुर्वेद को जिस सीमा तक बढ़ावे की आवश्यकता होगी, उस को हम बढ़ायेंगे ।

श्री सी० के० आकर शरीक क्या कुछ यूनानी के बारे में भी बतलायेंगे ?

श्री राज नारायण हम ने बता दिया है कि आयुर्वेद का आल इण्डिया इस्टीट्यूट जयपुर में (अवधान) मुझे डिस्टर्बन कीजिये । आयुर्वेद का ने नेशनल इस्टीट्यूट कलकत्ता में और यूनानी का दिल्ली में खोलने जा रहे हैं । (अवधान) हमारे मित्र श्री उन्नीष जान् जी ठोक कह रहे हैं केरल में, शाध में, कर्नाटक में, तमिलनाडु में, महाराष्ट्र में जहां जहां भी हम गये, हम ने वहां देखा है कि किस तरह से धनवन्तिर पद्धति का प्रयोग एलोपैथी के भ्रस्ताकों में भी होता है । इस पद्धति से इतने लोग प्रभावित हैं । इसलिये इनका कहना ठीक है कि केरल में भारतीय चिकित्सा पद्धति की काफी प्रगति हो रही है । हम को भी इस की जानकारी है । (अवधान) यद्य नेशनल इस्टीट्यूट जो जयपुर में है । इस के पार्श्व कोई और इस्टीट्यूट बहा हो सकता है, स्टेट इस्टीट्यूट हो सकता है । केरल में आयुर्वेद की जितनी दूर तक प्रगति होगी उतनी दूर तक हम उस की सहायता करेंगे ।

इसरे, सारे देश के लिये, आयुर्वेद के बारे में हमने एक राष्ट्रीय कोर्स बीमार किया है । यद्य देश में सभी जगह इस का एक ही कोर्स पढ़ाया जाएगा । सारे देश के लिए एक ही प्रकार की परीका पढ़ाति होगी । यही हम होम्योपैथी के बारे में भी कर रहे हैं । होम्योपैथी में भी एक ही कोर्स होगा । बही कोर्स उत्तर प्रदेश में चलेगा, और कलकत्ता में भी वही कोर्स चलेगा ।

बीच में हमारे बैडिकल सिस्टम में एक अराजकता पैदा हो गई थी । उस अराजकता को जनता पार्टी की सरकार यद्य चलने नहीं देगी । मैं शाप को बिनमरा से कह रहा हूँ कि इस सिस्टम में पोस्टग्रेजुएट शिक्षा देने की भी व्यवस्था होगी । (अवधान)

SHRIMATI PARVATHI KRISHNAN Before he leaves the subject of ayurveda, I would like to know from the hon Minister whether he has taken up with the Tamil Nadu Government the question of not charging exorbitant sales tax on ayurvedic medicines, because today in Tamil Nadu, where we do have people who believe in Ayurveda, they have to pay very high prices due to these taxes, for ayurvedic medicines, which are normally very cheap. Therefore they are suffering thereby to a great extent. So, may I know whether he will take it up with the Tamil Nadu Government? Will he give an assurance in the matter?

श्री राज नारायण : (अवधान) मुझे बड़ी खुशी है कि सम्मानित सदस्य हमारी सीगेस की बात कर रहे हैं । काग्रेस का विभाजन हो गया है । एक कासेस भाई है और दूसरी काप्रेस है । पता नहीं सम्मानित सदस्य कोन सी पार्टी के हैं । (अवधान) भाई साहू, मैं बहुत ही समय सुझाव दे रहा हूँ दबा की कमी कम हो, यह हम मानते हैं । मैं जब से इस मंत्रालय में आदा हूँ तब से मेरा यही

[श्री राज नारायण]

प्रयत्न है। हम ने दवाइयों की कमी पर विचार करने के लिये एक कमेटी बनायी है जो इस प्रयत्न पर विचार कर रही है। इस साल की मैं गारन्टी दे रहा हूँ कि इस साल दवाइयों की कोई कमी नहीं होने पायेगी। अगे के लिये वह कमेटी विचार कर रही है। दवाइयों की कीमतों को कैसे घटाये, कैसे इसे कम किया जाए, इस के बारे में हमारे सम्बन्धित सदस्य जानते हैं कि हम उस स्कूल से निकले हैं जिस के अन्तर्भूत हम ने दाम बांधों आन्दोलन चलाया था और उस आन्दोलन ने हम कई बार जेल भी गए हैं। महजेल हम एक बार नहीं कही बार गये हैं। हमारी सदा की यह नीति रही है कि जो भी जीवनोपयोगी सामग्री है उस की लागत मूल्य के द्वयों कीमत से ज्यादा कीमत नहीं होनी चाहिए। यह हमारी निश्चित धारणा है और इस के लिये हम बराबर लड़ते था रहे हैं। लागत में क्या क्या जीवे जोड़ी जायेगी, इस में काफी मतभेद है। तो लोचते लोचते कोई रास्ता निकल आयेगा। प्रबर हम प्रयत्नशील हैं ठीक तरीके से, और जितने सुझाव आये हैं माननीय सदस्यों के द्वारा उन पर हम लोग गम्भीरता से विचार करें। हमारे माननीय वी० पी० मडल ने कई सुझाव दिये, वह स्वास्थ्य मंत्री भी यह चुके हैं तो उन के सुझावों की उपेक्षा तो सो हम करें नहीं, उसको ठीक तरीके से रखें। और जहा समझ में बात नहीं आयेगी, उन को बुला कर ममझें। परन्तु सवाल यह है कि क्या हो? क्या जो पहली सरकार की योजना भी शहर प्रभिमुख, बड़े लोग प्रभिमुख, वह हम चलायेंगे नहीं। हमारी योजना में कम से कम जो जितना भी गरीब अकिञ्चन, दर्दिं है उस को उतना ही हम लाज देना चाहते हैं। यह हमारी योजना का गुह मंत्र है, वह हम करने जा रहे हैं।

जो जन स्वास्थ्य रक्क की योजना है, एक हजार की आबादी पर कम्पुनिटी का

एन्डोलमेंट इस में हो इसलिये हम ने कहा कि जन स्वास्थ्य रक्क चुना जाये। वह सरकारी कम्पनियां नहीं माना जायेगा। बल्कि जनता का सेवक माना जायेगा। जनता का सेवक जनता के द्वारा जनता के लिये आटा हुआ। इसी बड़ी भावना अगर देश में जागृत कर दी, केवल उस भावना को जागृत मात्र करने से इस देश में कान्ति प्रा जायेगी। समझ में नहीं आया यह क्यों नहीं समझते हैं। और हर पांच हजार की आबादी पर हम ने बहुउद्देश्यीय कार्यकर्ता रखे हैं। हर गांव में प्रशिक्षित दाई की अवस्था की है, और आप समझ सकते हैं कि वह कौन होगी, और उन्हें पैसा भी देंगे। दाइया ज्यादातर गांव में कौन होंगी? आप सब लोग जानते हैं हमारे माननीय वी० पी० मडल की ज्यादा जानते हैं क्योंकि वह जिस क्षेत्र से आते हैं उस को मैं जानता हूँ। इसलिये उम में कोई घबराने की जरूरत नहीं है।

इस समय जो प्राइमरी हैल्प सेंटर है उस में दो डाक्टर रहते थे ऐलोपैथी के। प्रब्र प्राइमरी हैल्प सेंटर में एक डाक्टर और बड़ा दिया गया है, वह भारतीय चिकित्सा पद्धति का डाक्टर होगा जहा जो चिकित्सा पद्धति ज्यादा प्रचलित होगी उसी का डाक्टर होगा। जैसे पश्चिमी बगाल में होम्योपैथ, उत्तर प्रदेश, बिहार, राजस्थान, मध्य प्रदेश, हरियाणा, हिमाचल प्रदेश, पंजाब में आयुर्वेद का होगा, बिल्ली में यूनानी का डाक्टर होगा, और लमिलनाडू में सिद्धा का होगा। केरल में आयुर्वेद का होगा, या और कोई पद्धति का होगा। हम ने केरल लामिलनाडू को कूट दे दी है, उन्होंने कहा कि आप की सरकार की योजना के तदनुकूल हम पहले से ही प्रयत्न यहा कार्यक्रम चला रहे हैं। तो हम ने कहा हम आप को डिस्ट्रॅक्ट नहीं करना चाहते, आप अपनी योजना को ठीक तरह से चलाइये, जो मदद हम से हो सकेगी, हम करें। तो उन को इशाजत दे दी है। तो 30 हजार जन स्वास्थ्य रक्क अपने लीक में जाएंगे। जो कई मुल्कों, विटेन, और पश्चिमी

जर्वनी, का पालियामेट का डेलीगेशन आया था, वह कई इलाकों में गया और उहाने जा कर पता लिये, जन-स्वास्थ्य रक्षकों से सवाल बिये कि बदा बरते हो। इस पर उन सोगों की एक राय इनी कि इस याजना को तो विकलित राष्ट्रों में भी शामिल करने की आवश्यकता आ पड़ी है हमको बता दीजिये कि हम कौन से कार्यक्रम चलाये जो जन जन तक पहुँचे।

SHRI K P UNNIKRISHNAN
(Badagara) I want to know how much he has included in the budget estimate for this. He should not be allowed to carry on this fiction. He says, there will be one for every thousand. That will come to 64 lakh. Even if we take an expenditure of Rs 100 per head the whole thing will come to Rs 76 crores. I would like to know how much he has provided for 'this' in the budget estimate. He should not be allowed to mislead the House.

श्री राज नारायण माननीय सदस्य को इस बात को देख लेना चाहिये हमारी योजना का वह समझ ले। डम समय हर जन स्वास्थ्य रक्षक जा गच्छी तरह से 3 महीने की ट्रेनिंग ले चुका है जब वह अपने फौल्ड में जायेगा तो उम का हम 50 ह० प्रति मास देंगे और 50 ह० की दबाए देंगे। माल भर में लगाया जाये तो 50 रुपये प्रति मास से 600 रुपया एक जन-स्वास्थ्य-रक्षक को दिया जायेगा एक हैस्य सेंटर पर इस तरह से 100 पर जोड़ लीजिये तो 60 हूँचार हो जायेगा। इस तरह से सारी योजना जोड़ लीजिये तो अपने आप इसे अप निकाल सेंगे।

स्वास्थ्य के मायने हैं 'स्व' मे स्वित।

SHRI K P UNNIKRISHNAN He should not be allowed to convert the whole thing to a circus arena. There is a limit for this. He has not replied to my question.

सभापति भ्रहोदय माननीय मंत्री जी से प्रश्न पूछा जा रहा है कि आप की इस योजना में इस बर्बं क्या 76 करोड़ बर्बं होगा? क्या आप ने यह प्रावधान किया है?

श्री राज नारायण सिर्फ 1978-79 में 21.6 करोड़ कहिये, कार कम्पनी हैस्य बर्बं।

सभापति भ्रहोदय क्य, आप यह स्पष्ट करना उचित समझेंगे कि अभी पूरी योजना नहीं ले रहे हैं आप? 76 करोड़ के स्वान पर आप 21 करोड़ बर्बं कर रहे हैं या कितना बर्बं करें?

श्री राज नारायण सभापति जी मैं आपके द्वारा सदन के सदस्यों को यह बताना चाहता हूँ कि यह योजना विकास शील है यह बढ़ती जलेगी। इस साल के लिये हमने इतना रखा है। इसको देखकर हम स्टडी करेंगे कि हमारी स्कीम में कितनी प्रगति हुई है आगे केसे बढ़ी और इसके बढ़ाव को देखकर हम चलेंगे।

अगर आप चाहे तो हम पूरा 5 माल का बजट बता दे कि 5 साल में कितना होगा उससे क्या कायदा होगा?

जब हमारी ओपनिंग हुई थी तो हमने उसमें ही यह कह दिया था हम उसको किरीटी करने के लिये तैयार हैं।

सभापति भ्रहोदय रिपोर्ट करने के लिये कोई नहीं कह पहा है।

श्री राज नारायण मार देख लीजिये, यह तीन खड़ों में विभाजित है। मार सख्ता 44, 45 और 46।

सचिवालय के प्रधान से सवालित मार सख्ता 44 है, चिकित्सा और जन-स्वास्थ्य

[**क्षी राज नारायण**]

के संबंधित भाग संख्या 45 है और परिवार कल्याण से संबंधित भाग 46 है। भाग संख्या 44 में 88 करोड़ है, 45 में 264.06 करोड़ है और 46 में 122.09 करोड़ है। यह कुल टोटल होता है 387.03 करोड़ रुपये। यह स्वास्थ्य भवालय का इस साल का बजट है सारे बजट को देख कर समझ लीजिए।

SHRI K. P. UNNIKRISHNAN: Sir he has not answered my point at all. Sir, I seek your protection. He is talking of something else. Sir, would you put my question to him?

MR. CHAIRMAN: He has replied to that.

क्षी राजनारायण : मैं चाहूँगा कि मम्मा-नित सदस्य प्रश्न करने से पूर्व यह समझे कि प्रश्न कहा से उठता है और कहा बैठता है।

SHRI K. P. UNNIKRISHNAN: This is not an answer. I wanted the specific answer. He can clown everywhere. But this is not the time to clown. There is time for everything. But I have put a specific question. I want a specific answer. My question was....(Interruptions)

क्षी राजनारायण : जब मैं खत्म करूँगा, माननीय सदस्य उसके बाद पूछ लैं।

देशी दवाओं का स्टैंडडाइजेशन हो, इसके लिए काम हो रहा है। आयुर्वेदिक, यूनानी और सिद्ध की अलग अलग फार्माकोपिया समितियां हैं। स्टैंडर्ड आयुर्वेदिक योग संहिता प्रकाशित होने, जिसमें 444 योग हैं। अनुसन्धान परिषद् के माध्यम से भी प्रायः 440 दवाओं पर काम हुआ है और आयुर्वेदिक वैज्ञानिक तरीके से इनका स्टैंडडाइजेशन किया गया है। अन्य प्रकार के अनुसन्धान भी आयुर्वेदिक वैज्ञानिक रीति से होते हैं।

शिक्षा का स्तर बढ़ाया जा रहा है। भारतीय चिकित्सा केन्द्रीय परिषद् अधिनियम 1970 के अन्तर्गत स्वापित परिषद् ने सारे देश में देशी चिकित्सा के स्तरात्क स्तर का पाठ्यक्रम विहित कर दिया है और भविष्य में एक ही पाठ्यक्रम सारे देश में चलेगा। कालेजों का न्यूनतम स्तर भी बनाया गया है और इसके लिए सहायता भी दी जा रही है। इन कालेजों का निरीक्षण भी अधिनियम के अन्तर्गत मुक्त हो गया है और जहा सुविधाये नहीं होगी, वहाँ की उपायिकी की मान्यता समाप्त कर दी जायगी।

किसी औषधि के नक्कीसे प्रभाव का निराकरण करने के लिए कोई प्राविहृत चिकित्सा अधिकारी कार्यवाही कर सकता है। दिल्ली से बाहर के किसी डाक्टर द्वारा लिखी गई औषधि के ऐसे प्रभाव के लिए स्वास्थ्य डाक्टर कोई कार्यवाही नहीं कर सकता है। यह बात रोटी के हित में है कि किसी औषधि के कुप्रभाव के निराकरण के लिए वह दिल्ली के किसी डाक्टर द्वारा लिखी गई दवा का इस्तेमाल करे।

इंजेक्शन बड़ी सकाई से तथा उपयुक्त बातावरण से लगाया जाना चाहिए। अतः किसी रीएक्शन को रोकने और यह सुनिश्चित करने के लिए कि फोड़ा इत्यादि न बन जाये, इंजेक्शन डिस्पेंसरी में ही लगाना ठीक है।

मगर मैं माननीय सदस्यों से एक बात पूछना चाहता हूँ कि आज कौन डाक्टर इंजेक्शन लगाता है। क्या कोई डाक्टर इंजेक्शन लगाता है? उनके कम्पाउण्डर जाते हैं और इंजेक्शन लगाते हैं।

SHRI C. K. JAFFER SHARIEEF: Sir, he should speak about various Health Schemes and about the provision of medical facilities to the people and not about the injections.

इजैक्शन कहा लगाना चाहिए, कैसे लगाना चाहिए, ये क्या बातें हैं ?

श्री राज नारायण : मैंने यह पहले ही बता दिया इजैक्शन के बारे में कि सब इजैक्शन डिस्ट्रेंसरी में लगाया जाये ।

श्री श्री० श्री० अंडेल : आपने जो कहा कि सभी इजैक्शन डिस्ट्रेंसरी में ही लगाए जायें तो कोई बीमार है और वहा नहीं जा सकता है तो कम्पाउण्डर आकर के लगा देगा जो सी जी एच एस से अटैच है तो उसमे आपको क्या नुकसान है ?

श्री राजनारायण : कम्पानिया मदस्य जा० बोल रहे हैं इनकी भी अवश्या हो सकती है । इस पर भी कोणिश की जायगी ।

मगर एक प्रश्न को जरा लोग अच्छी तरह से समझ ले । बार-बार कोर्ट के बारे में कहा जाता है । यह हम भी समझते हैं कि कोर्ट के बारे में विचार ही सारे देश में । बड़े-बड़े डाकटरों को बैठा कर इनके क्षेत्र विचार हो कि कोर्ट साढ़े पाच साल का हो, पाच साल का हो या छः स ल का हो, कितने साल का हो । इसके बारे में हमने एक कमेटी बनायी है, वह विचार कर रही है कि डाकटरी को अच्छे हरीके से पास करने में कितना समझ लगाया जाये । कई भूलों से भिन्न-भिन्न प्रबाध हैं, सब को स्टूडी करके अपने यहाँ एक अच्छी तरह से अवश्या बनायें । हम कहीं तुराप्रही नहीं हैं । मगर हम सत्याप्रही हैं । सत्य पर से डिगोंगे नहीं इस बात को समझ लीजिए ।

परिवार का निवेदन हो, संताने कम हो, बच्चे कम पैदा करें, इस गरीब मुलक में ज्यादा बच्चे पैदा करना पाप है । जो मुलक आपने बच्चों का पेट न भर पाए वह ज्यादा बच्चे पैदा करते हैं, वह जीव ठीक नहीं है, यह बराबर हम कहते हैं, कह रहे हैं और कहते हैं ।

जन-स्वास्थ्य रक्षा योजना के बारे में जो लोग बोलते हैं, हमे बड़ी तकलीफ होती है क्योंकि यह पहली बार एक कान्तिहारी जनता की योजना चल रही है जिसमें कि कम्पनियों ने मेनेस्ट हो रहे हैं हमने जगह-जगह के आकड़े माराए हैं । आप एवरेज लगा लीजिए । एक जगह में बीस आदमी चुने जाने हैं तो बीस में हम यह देख लेते हैं और राज्य सरकारों को हमने कहा है कि देख लें, उसमें कम से कम एक चौथाई तो हरिजन होने चाहिए । बाकी कौन लोग होते हैं ? इसमें कुछ ऐसे तक आए हैं, इटर पास आए हैं, आइ सी एस आए हैं, पी सी ऐस आए हैं, ऐस आए हैं, तमाम लोग इसमें आए हैं । परन्तु मूदहु आब कहतु कोउ नाही—हम बैठे रहेंगे दिल्ली में तो हम को क्या पता चलेगा कि जन-स्वास्थ्य रक्षा क्या है ? मैं ऊनीहृष्णन जी से अपील करूँगा कि हरयाना पास में है चले जाइए हरयाना के किसी ब्लाक में जहा पर कि यह योजना चालू है औ खुद ही उन जन-स्वास्थ्य रक्षकों से बेश्वन कर लीजिए कि वह क्या पढ़े हैं, कैसे वे बीमारी को रोकेंगे, क्या करेंगे ? देखिए उनके उत्तर से सतुष्ट होते ही या नहीं जो विदेश के लोग आए हैं वे ब्लाकों में गए हैं, भेरठ के ब्लाक में गए हैं और दूसरे ब्लाकों में गए हैं और उन्होंने उनसे सबाल किए हैं । उन्होंने कहा कि हम उनके उत्तर को मुनक्कर प्रसन्न हो गए और हम यह समझ गए कि आपकी योजना कागार होकर रहेगी । मैं ऊनीहृष्णन जी को पूरा इसीनान दिलाना चाहता हूँ कि यह योजना पूर्णस्वेण कार्यान्वित होकर रहेगी ।

श्री श्री० श्री० शर्मा : (उल्लास) पर्वत अपने वह सतुष्ट है क्या ?

श्री राजनारायण : पचास रुपये में जो सतुष्ट न हो वह 3 हजार में सतुष्ट हो जायेगा क्या ? आज कितने कर्मचारी हैं जो 1 हजार, 2 हजार या 3 हजार पाते हैं, वे सतुष्ट हैं क्या ?

[श्री राज नारायण]

मधी मैं गया था चिकित्सा कृष्ण एम० ए० पास थे, उन से हम ने पूछा .. (अवधारण) जी हा, रामायण मेला मे। (अवधारण) सम्मानित सदस्य को क्या पता है कि चिकित्सा क्या है? जो चिकित्सा न जाने वह भारत की महिमा, गरिमा और वैभव को क्या समझ पाएगा? मैं ने उन से सवाल किया कि तुम एम० ए० पास हा, एम० एस० सी० हो, जनस्वास्थ्य रक्षक कैमें बने, कोई नौकरी खोजने क्यों नहीं गए? मीधा उत्तर देता है कि मरी भावना है जनना की सेवा करने की, मेरी भावना है भारी ज्ञेत्र में रहने की। मैं गरीबों के साथ रहना चाहता हूँ। यह तो अपनी भावना और दृष्टि का सवाल है। इसलिए अगर यह भावना पैदा हो और देश की गरीब जनता जागे तब जा कर शहर और देहात का अन्तर मिटेगा। केवल हम लेकर दे विवर बन्धुत्व का और लोकनव वा ना लेकर दे देने भाव से काम नहीं चाहता। इसलिए मैं यह कहना चाहता हूँ कि हमने पूरे अच्छे तरीके से व्यवस्था बर ली है कि किस तरीके से गाव का स्वास्थ्य, जनना वा स्वास्थ्य जनता के हाथ में रहेगा। वह व्यवस्था हमने कर दी है। भारी ज्ञेत्रों में जा दवाइया इस समय परिवर्त्तन हैन्थ सेन्टर्स में 12 हजार रुपये प्रति वर्ष की थी, अब उसमें 10 सब-सेन्टर्स जुड़ गये हैं, तो 20 हजार रुपया इनका हो गया और 12 हजार उनका, डम तरह से सब मिलाकर 32 हजार हो गया। नई योजना के कार्यान्वयन होने पर इसका पूरा खर्च हा जायेगा—60 हजार और सब मिलकर के हो जायेगा 1 लाख 18 हजार

अब सम्मानित सदस्यों ने जो सवाल किये हैं, उन का मैं थौड़-थौड़े मे उत्तर दे देता हूँ। डाक्टर पेरियास्वामी ने बड़-प्रेसर के लिये उपयोगी सिद्ध-पद्धति की शीघ्रता “नित-कल्पयाणी” का उत्तेज किया था। इस शीघ्रता

का बाहर से आयात करने की भी चर्चा थी। मैं यह बनाना चाहूँगा कि सिद्ध चिकित्सा पद्धति के अनुसन्धान के लिये मद्रास मे एक केन्द्रीय अनुसन्धान संस्थान काम कर रहा है, जहा कई रोगों और सिद्ध शीघ्रताओं पर शोध हो रहा है। रक्त कैन्सर मे सिद्ध के उपयोग पर भी विचार किया जायगा। यह भी निवेदन है कि आयुर्वेद, यूनानी, मिद आदि की दवाइया बनाने के लिये उपयोगी द्रव्य जो देश मे प्रचुर मात्रा मे उपलब्ध नहीं है उनके आयात का अनुमोदन भी हमारे मद्रास मे होता है। सिद्ध पद्धति के लिये उपयोगी किसी भी शीघ्रता के आयात की यदि आवश्यकता अनुभव की जायेगी तो हम लोग उस पर अवश्य विचार करेंगे। अपने देश मे शीघ्रता विवर मात्रा मे भगवाई जाय इसके लिये भी प्रयत्न हो रहा है।

इसके साथ-साथ हमारे कुछ अस्पतालों के बारे म यहा पर चर्चा हुई—उनके बारे मे बाड़े मे निवेदन कर दू। सफदरजग अस्पताल मे अपने आपको डाक्टर बताने वाले अनधिकृत व्यक्ति—हो सकता है हमारे मित्र मडल जी जानत हो—एक थे श्री कुमार सिंह और दूसरे श्री एस० रविकुमार। ये दो अवित्त कमण 31 अक्टूबर, 1977 और 1 नवम्बर 1977 को पकड़े गये और उन्हे पुलिस के हाथों ले दिया गया क्योंकि वे अपने कन्धों पर स्टेचमकोप लटकाये, आपने आपको सफदरजग अस्पताल का डाक्टर बताता रहे थे। ये बताताया गया कि वे रोगियों से पैसा ले रहे थे और वहा रोगियों की जाव करने के लिये दूसरी पर तैनात बरिल्ड डाक्टरों पर भी रोब डाल रहे थे। पुलिस ने उन्हे गिरफ्तार कर लिया है और आगे पूछताछ के लिये उन्हें रिमांड पर रख दिया गया है। सफदरजग अस्पताल मे सुरक्षा के ब्रह्मन कहे कर दिये थे हैं, ताकि ऐसी घटनाएं दोबारा न हो। हमारे सम्मानित व्यवस्था और इस घटना से चिन्तित हैं, मैं समझूँगा—ते हमारी इस

कार्यकारी से सन्तुष्ट होंगे ।
(अस्पताल)

विलिंगडन अस्पताल में श्री एस० के० दास, पत्रकार की मृत्यु के बारे में हमारे सम्मानित सदस्यों ने यहां पर सवाल किया था । श्री एस० के० दास को उपचार के लिये 12 फरवरी, 1978 को विलिंगडन अस्पताल में भर्ती किया गया । इसके बारे में प्रधान मंत्री सचिवालय डारा एक शिकायत भेजे भवालय को भेजी गई है । उस शिकायत में कहा गया है कि रोगी की किसी वरिष्ठ डाक्टर ने नहीं देखा । वहां उस समय के सीनियर डाक्टर इन्वार्ज का कहना है कि उन्होंने इस रोगी को स्वयं देखा था । चूंकि इस मामले में अस्पताल से प्राप्त रिपोर्ट अमूरी है, इसलिये स्वास्थ्य सेवा महानिदेशक और मैट्रिकल मुर्स्टिएन्जेन्ट से अनुरोध किया गया है कि वे इस शिकायत की पूरी-पूरी छानबीन करें और एक रिपोर्ट इस मवालय को भेजें ।

दिल्ली अस्पतालों में भीड़-भाड़ के बारे में करीब-करीब जितने सम्मानित सदस्य बोले हैं, सभी मुख्यालिंग से चर्चाहुई है । यह सभी जानते हैं कि दिल्ली के अस्पतालों में भीड़ बहुत रही है । बास्तव में अस्पतालों में भर्ती होने वाले व्यक्तियों की संख्या उपलब्ध विस्तरों की संख्या से बढ़ जाती है । सफदरजग अस्पताल में तो विस्तरों की संख्या बढ़ाना सम्भव नहीं है, क्योंकि वहां पर पहले ही 1207 विस्तर है । जो समुचित प्रशासन के लिये काफी समझे जाते हैं । लेकिन विलिंगडन अस्पताल में जो अतिरिक्त विस्तरों की व्यवस्था की रही है । दिल्ली नगर निगम के प्रधीन हिन्दू राज अस्पताल में 200 विस्तरों का एक बाड़ और स्वामी दयानन्द अस्पताल में 120 विस्तरों का एक बाड़ पूरा होने वाला है । जहां तक दिल्ली प्रशासन का प्रश्न है—अगले तीन बारों में निम्न-लिखित अस्पतालों में विस्तरों की संख्या बढ़ाने का विचार है—

319 L.S.—14

विस्तरे

1. नेहरू होम्योपैथिक मेडि- कल कोलेज और अस्पताल	50
2. पुस्तिस अस्पताल	20
3. गुरु नानक नेत्र केन्द्र	70
4. गोविन्द बलभद्र पंत अस्पताल (नसिंह हाथ में)	40
5. मानसिक रोग अस्पताल, शाहदरा	350
6. नई दिल्ली नगरपालिका अस्पताल, भोती बाग	50

16 hrs.

भीड़भाड़ को कम करने के लिए और विभिन्न क्षेत्रों में अस्पताली सुविधाये बेहतर ढंग से उपलब्ध हों, यह सुनिश्चित करने के लिये हार नगर और शाहदरा में 500-500 विस्तरों का एक-एक अस्पताल बोलने का विचार है । हार नगर में 500 विस्तरों का भी अस्पताल बोलेंगे, उस में 300 विस्तरें आयुर्वेद के होंगे और 200 एलोपैथी के होंगे, जिससे कि आयुर्वेद साध-साध विकसित रूप से आगे बढ़ती चले ।

गांधीजी के लोगों को अस्पताल सुविधाओं के लिए बहुत दूर तक न चलना पड़े, इसके लिए दिल्ली प्रशासन, दिल्ली के शामीन क्षेत्रों में 100-100 विस्तरों के सात अस्पताल बोलने की भी योजना बना रही है । इस से भीजूदा अस्पतालों में भीड़भाड़ कम हो जायेगी, क्योंकि इस समय दिल्ली के शामीन क्षेत्रों पर पढ़ोसी राज्यों के बहुत से लोग दिल्ली के भीजूदा अस्पतालों में दाखिला लेते हैं ।

दिल्ली से बाहर के रोगियों के रितिवारों के लिये धर्मशालाओं की व्यवस्था के सर्वधर्म में मुझे यह निवेदन करना है कि सफदरजग अस्पताल के सामने स्थित सेना की एक बैरक

[श्री राज नारायण]

को अस्थाई रूप से बदल कर सफदरजंग अस्पताल में बहुत लोटे पैमाने पर धर्मशाला की सुविधायें उपलब्ध कर दी गई हैं। सफदरजंग अस्पताल में भी होने वाले रोगियों के रिस्टेवर्टों के लिये धर्मशाला के लिये एक नया भवन बनाया जा रहा है। इस पर 15.13 लाख रुपए की लागत आने का अनुमान है।

विलिंगडन अस्पताल में धर्मशाला बनाने का एक ऐसा प्रस्ताव सिद्धांत रूप में स्वीकार कर लिया गया है और निर्णय तथा आवाम मंत्रालय / भूमि एवं विकास अधिकारी से उपरुक्त स्थान पर स्थित कोई प्लाट लेने के लिए, जिस पर धर्मशाला बनाई जा सके, प्रयास किए जा रहे हैं।

इसी तरह से हमारे मित्रों ने 'डायलिसिस' के बारे में पूछा। देश में डायलिसिस की अवस्था कहां नहीं है। हमारे कुछ मित्रों ने आवरणीय जयप्रकाश नारायण जी का नाम सिया और कहा कि जयप्रकाश जी के लिए जो पैसा लार्ज हो रहा है, क्या गरीब से गरीब जन के लिए भी लार्ज किया जाएगा? मैं बताता देना चाहता हूँ —जयप्रकाश जी गरीबों के हैं, गरीबों के लिए हीं और गरीबों के उत्थान के लिए हीं ही उन की सारी जिन्नी बरबार लगी रही है, क्योंकि मैं 1934 से जयप्रकाश जी के संसर्ग में हूँ

श्री केशवराव धोड़ोगे : यह सवाल मैंने उठाया था इसी लिए मैं आप से गुजारिश कर रहा हूँ कि वह सुविधा गरीबों के लिए भी हूँ भी चाहिए।

श्री राज नारायण : मैं वही बतलाने जा रहा हूँ ताकि कोई गलतफहमी न रह जाए। हम आपनी परिषिक को बढ़ा रहे हैं—डायलिसिस कैसे लगे, उस को लगाने के पूर्व क्या क्या अवस्था करनी होती है, कहां कहां सुगमता से उपलब्ध रहे—ये सब बातें हैं जिन पर

उपाय देना होता है। मैं एक बात यहां पहुँचे बता दूँ—हमने एक कोव-स्वास्थ्य न्यास बनाया है, जिस में प्रधान मंत्री जी, भर भंडी जी, मैं और एक दो आदमी शामिल हैं। उस से हम ने यह अवस्था की है कि किंवद्दी, हार्ट और केन्सर—इन बीमारियों के इलाज के लिए यदि कुछ पैसा देना होगा, तो हम उस ट्रस्ट से दे सकते हैं। जैसे 'आपनहार्ट आपरेशन' किया जाता है, उस में 16 हजार रुपया लग जाता है, इस के लिए हमारे मंत्रालय के पास ऐसा नहीं है, हमारे इस्टीचूट के पास भी इतना पैसा नहीं है, जब्तीमात्र में भी इतना पैसा नहीं है, इस के लिए जिन-जिन गरीबों का नाम आता है उन को पैसा दिया जाता है और माननीय सदस्यों को इस बात की जानकारी हो जानी चाहिए कि कोई गरीब भासी तक हमारे यहां से फिरा नहीं है। ऐसा हो सकता है

SHRI K. P. UNNIKRISHNAN:
What is the corpus of this Trust?

श्री राज नारायण : डाक्टर्स का भुक्त उद्देश्य यह है कि गरीबों की मदद करना। (अवबोधन) अभी हम यहां पर नहीं बता सकते हैं कि कितना रुपया है—न्यास में। लैक्षिक लगभग 5-7 लाख रुपया होता। मैं उच्ची-कृष्णन जी से, विरोध पक्ष के सभी सदस्यों से, देश के सभी बहनी-मानी लोगों से अपील करना कि वे उदारता के साथ ट्रस्ट में पैसा दें ताकि गरीबों की सहायता हो सके। जो आदमी गरीब है, हरिजन है, पिछड़ी जाति का है, उसको हम निश्चित रूप से सहायता देना चाहते हैं। उन्हें इसमें प्रायमि हता दी जाएगी।

श्री बनी राम बाबूँ : (भयुरा) : मैं माननीय मंत्री जी को एक बात याद दिला दूँ, जब डा० लोहिया अनितम बढ़िया निन रहे थे तो श्री जयप्रकाश जी ने मंत्री जी को मौजूदाओं में कहा था कि राम मनोहर लोहिया बबराज्ञो मत, आपके इलाज में कोई कमी नहीं रहेगी।

तब जयप्रकाश जी की तरफ देव कर के डा० लोहिया ने कहा था कि ठीक है मेरे लिए डाक्टर है लेकिन वह दिन कब आएवा जब हिन्दुस्तान के भूमि से भूमि भादमी को डाक्टर की सुविधा मिलेगी ।

ओं राज नारायण : देखिए, इस विषय पर बहुत समय लग जाएगा । जब डा० लोहिया, जयप्रकाश जी और आकार्य नरेन्द्र देव जी का नाम आता है तो हमारी भावुकता जागृत होती है ।

ओं केशव राव धोंडने : गरीब लोगों के लिए भी डायलेसिस का इन्तजाम होगा, हरिजनों के लिए भी होगा या नहीं होगा ?

ओं राज नारायण : क्यों नहीं होगा । हमारे पास तीन-चार हरिजनों का नाम आया है । हमने उन्हें डायलेसिस के डाक्टर के पास भेज दिया है । अगर उनके लिए डायलेसिस की अवसर होगी तो उनको अवर दी जाएगी । (व्यवधान) जहां भी डायलेसिस का इन्तजाम होगा वहां लक्नांकन भर्जें । एक डायलेसिस लक्नांकन में कितना पैसा जर्वे होता है, यह हम सम्मानित सदस्यों को बताना चाहते हैं ।

डायलेसिस यूनिट पर होने वाले आवर्ती और अनावर्ती जर्वे का भीर इस प्रकार है । अनावर्ती जर्वे—मशीनें लगाने पर—झरेखित दो हजार यंत्र पर होने वाला जर्वे दो लाख । (व्यवधान) टोटल 6 लाख 35 हजार, 83 हजार, 20 हजार, 2 लाख 83 हजार, ये सब जोड़ कर कुछ 9 लाख 18 हजार रुपए का जर्वे आता है । यह एक डायलेसिस यूनिट पर आता है । इसके पूर्व वहां पर भवन होना चाहिए, विज्ञों का इन्तजाम चाहिए, पैदलों-लोगों और बायोकेमिस्ट्री किस तरह की होगी, ये सारी बारें देख कर हो डायलेसिस चलेगी (व्यवधान) यह कहना बहुत सही है कि हर राज्य में एक-एक डायलेसिस यूनिट को व्यवस्था

हो । यह हमारा प्रयत्न भी है और उस प्रयत्न में हम लगे हैं । इस समय कहां कहां कितनी डायलेसिस की मशीनें हैं, इनके कितने भी हैं यह है । आनंद में 11, महाराष्ट्र में 11, पश्चिमी बंगाल में 5, पंजाब में 1 भी नहीं, उत्तर प्रदेश में 1, तमिलनाडु में 4, बिहार में 1, झज्जम में नहीं, मध्यप्रदेश में नहीं, उड़ीसा में 1, जम्मू और कश्मीर में 1, मैसूर में 2, राजस्थान में 1, केरल में कोई नहीं, गुजरात में 1, नागालैंड में कोई नहीं, हरियाणा में 2, हिमाचल प्रदेश में 2, मणिपुर में कोई नहीं, लिपुरा में कोई नहीं, अण्डमान निकोबार द्वीप समूह में कोई नहीं, दिल्ली में तीन, लक्ष्यद्वीप में कोई नहीं, गोप्ता दमन द्वीप में 1 डायलेसिस की व्यवस्था है । अगर हमारी यह कोशिश है कि हर राज्य में एक जल्द डायलेसिस की मशीन हो जाए । अगर इनका विस्तार कर के हम दूसरे ज़ेरों में, देहातों में भी पहुंचा सकें तो बहुत अच्छा है । लेकिन जब देहातों में विज्ञी भादि बहुत सारी जीज़े सुगमता से प्राप्त हो सकेंगी तभी वहा इनको ले जाया जा सकता है :

एक बात मैं सम्मानित सदस्यों को स्मरण करा दू । एलोपैथी की दबाए बड़ी महंगी है । अगर हम भारतीय चिकित्सा पद्धति को विकसित कर के ग्रामीण जनता की सेवा नहीं करें तो एक डॉकर भंड की सी बात हो जाएगी । हम तो चाहते हैं कि जो कहो वह करो । कहने के मुताबिक हम कर रहे हैं । इसी को ध्यान में रख कर हमने ग्रामीण स्वास्थ्य योजना बनायी है । यह एक क्रांतिकारी स्कीम है और इसके द्वारा भारतीय चिकित्सा पद्धति जो काप्रेस के रिजीम में सिर के बल पर जड़ी भी उसको पैरों के बल पर खड़ा किया है । मुझे एक धन्यवाद और देना है कि हमारे स्वास्थ्य मंत्रालय के बजट पर किसी भी माननीय सदस्य ने कोई कटौती प्रस्ताव नहीं रखा है । सदन को उसके लिये मैं मुद्राकावाद देना चाहता हूँ । कुछ एक, दो सदस्यों ने रखा भी, तो वह कह ये कि नहीं

[भी राज नारायण]

रखना चाहते क्योंकि इतनी अच्छी योजना है कि इसमें हम कटौती का प्रस्ताव क्यों करें। यह सब लोग मान कर के बले गये। तो मैं सदन से यही निवेदन करूँगा कि सारी बातों का स्पष्टीकरण कर लेने के बाद सदन सहर्ष मुक्त कंठ से हमारे विभाग के अनुदानों को पास करे।

श्री पूर्ण सिंहा (तेजपुर) : न्यूरोलाजी और प्राकृतिक चिकित्सा के बारे में आपने कोई बात नहीं कही।

बौद्धिरी सुलतान सिंह (जलेसर) : मंत्री जी, शहर की तो बहुत बात कही, लेकिन देहात की तरफ भी देखें। अभी 90 प्रतिशत शहरों पर पैसा लग रहा है।

श्री उत्तिराम झार्ल (मुरैना) : ग्राम स्वास्थ्य योजना आप पंचायत स्तर पर लागू करेंगे या ग्राम स्तर पर लागू करेंगे?

श्री रामनरेश कुमारहा (सनेमपुर) : संसद सदस्यों के यहां जो मेहमान आ जाते हैं और अचानक बीमार पड़ जायें और अस्पताल जाने लायक न रहें तो क्या गनाही है कि उस क्षेत्र का डाक्टर उनको अटेंड न करे?

SHRI T. A. PAI : I would like to raise two points. I am sorry, the hon. Minister brought in the political angle that during the Congress regime the care of the villages was completely ignored and now it is going to be made good by the Janata Government by the appointment of the village level workers. Why should these village level workers whom you are appointing not also try to treat the Ministers and Members of Parliament also? Are we more precious human beings, who would like to be taken care of by better doctors,

and the villagers will continue to be condemned to an experiment with all its defects? I know it may be better than nothing. But it should not be said that this is being tried on the villagers while we ourselves will not be allowing them to treat us. Secondly, so far as the equipment for dialysis is concerned, it is an imported one which is subject to excise duty. So, a person who gets affected by kidney trouble is condemned to death mostly on account of the high incidence of excise duty. Will he intervene with the Finance Ministry and see that it is completely exempted from excise?

PROF. P. G. MAVALANKAR: With regard to the rural health service, I only want to add that an impression is gathering in this country that the treatment of villagers will be in the hands of quacks, rather than properly qualified people. Therefore, it is no use having more enthusiasm and spending of some more money. This scheme, of course, is to be welcomed. But I want to know whether those people who are in charge of medical health of the rural people are given proper training in the field in which they have to work. Some assurance must be forthcoming on this point. Otherwise, in the name of rural health scheme we will be responsible for killing more village people. I appreciate his enthusiasm but I want an assurance from the Minister that it will be implemented effectively and sincerely.

SHRI K. P. UNNIKRISHNAN: I have great respect for my old comrade, but I must say that his speech was confusion incarnate.

I asked a specific question. He said that he had plans to have one multi-purpose worker for every thousand of the population. It works out to 640,000. So, I asked a straightforward question how much he has provided. He said Rs. 21 or Rs. 22 crores. I have searched the whole book of Demands. I have nowhere been able to find this

amount. All that I find is Demand No. 315 on page 55 where there is a provision of Rs. 1.04 crores for training, and at page 65 there is a provision of Rs. 3 lakhs for the training and employment of multi-purpose workers. Whom is he trying to kid? Does he think that we are a bunch of fools listening to him and that we will go back and press this button? Please tell us, before we vote on these Demands for Grants, what you mean. This kind of speech you can make in the Ramleela grounds, not here

Please let us know how much you have provided and where. In this you have not provided. That is my charge.

श्री राज नारायणः श्रीमन्, मेरे मित्र श्री उशीकृष्णन् बहुत ही संसदीय प्रधा के ज्ञानकार यक्षित हैं, सम्मानित हैं और पुराने मित्र जब वह हमसे कहते हैं, तो हम भी उनको पुराने मित्र, औल्ड कामरेड कह सकते हैं, मगर मैं उनसे कहना चाहता हूँ कि यह में यथपपाना और टेबल पर किताबें फेंकना, क्या यह संसदीय प्रधा में आता है? एक तमाशा कर दिया।

श्री के० श्री० उशीकृष्णन्: आपने ही सिखाया है?

श्री राज नारायणः हमसे और सीखिये इतना ही नहो।

मैं पहले तो पाई साहब का उत्तर दे रहा हूँ। उन्होंने पहला सवाल किया कि यह जो जन-स्वास्थ्य रक्षक है, यह पहले गांव में चर्चों जायें, हम मंत्रियों को... (व्यवहार)।

बड़े लोगों ने कहा है कि आपने कान सब की ओर करो और मुँह कभी कभी खोलो, श्री उशीकृष्णन् ने सीखा है कि मुँह सब की ओर करो और कान कभी कभी खोलो। वह उल्टी गति न चलायें।

मैं पाई साहब से कहना चाहता हूँ कि हमने पूरी व्यवस्था पहले की है जो पिछड़ा समाज है उसके लिये। पहले पिछड़े समाज को हम सब व्यवस्थाओं से सम्पूर्ण कर लेंगे, फिर पाई साहब को लावेंगे। पाई साहब यर्दों चाहते हैं कि हम पहले उनका ट्रीटमेंट करें, तब बाब में जायें? (व्यवहार)।

मैं यह कहना चाहता हूँ कि पहले देहात के जो पिछड़े लोग हैं, जो कुछ भी हमारे पास छोटा-मोटा साधन उपलब्ध है, हम उनकी दबा की व्यवस्था करायेंगे, उसके बाद हम पाई साहब के लिये, मंत्रियों के और संसद-सदस्यों के लिये ले आयेंगे।

SHRI T. A. PAI: What I was asking was this. Not that we want to be treated by them first. What I wanted to know was why are you imposing something on the villagers which you and I are not willing to suffer? There should be no distinction between the city dwellers and the rural population in the matter of health care.

श्री राज नारायणः पाई साहब के मुख्यारबिद से इन सुन्दर शब्दों को सुनकर मुझे बड़ी प्रसन्नता है। मैं पाई साहब से नियेदन कर दूँ कि मैं पालिटिक्स में हूँ और पालिटिक्स हमारा धर्म है। तात्कालिक धर्म राजनीति और तात्कालिक राजनीतिक धर्म है। वह धर्म और राजनीति में समन्वय कर लें। हमारे लिये तात्कालिक धर्म है कि यहाँ सवालों का जवाब दें। (व्यवहार)

हम पालिटिक्स नहीं कर रहे हैं। मैं लालू के साथ कहता चाहता हूँ, पाई साहब इस बात को देखें कि 30 साल में पीछे जो कांग्रेस सरकार का रिजीम था, क्या इस तरफ उसका व्यान था? क्या शारीरी जनना के उत्तापन की ओर कांग्रेस सरकार का व्यान था? क्या डिस्परिटी आँकड़ इनकम की ओर कांग्रेस सरकार का व्यान था?

[श्री राज नारायण]

कांग्रेस सरकार ने दो राजस बैदा किये हैं: एक करोड़पन्द्र और एक कंगाली। उसको लिपाने का प्रयत्न कम से कम पाई साहब न करें। उन के प्रति मेरे मन में बड़ी इज़ज़त है।

SHRI T. A. PAI: You say that we have not done anything. I don't agree. But if you say you are going to do more. No objection at all.

श्री राज नारायण : मैं श्री बालदी को बताना चाहता हूँ कि मैंने तिहाइ जेल से स्वास्थ्य मंत्री और घर मंत्री को चिट्ठ्यां लिखी कि श्री जे० पी० गोयल और श्री प्रणव कुमार चट्टोपाध्याय, ये दो वकील, श्री जयप्रकाश नारायण को देखने गये थे; उन के पांच और मुहूर सून गये हैं; कृपा कर के आल-इंडिया इस्टीट्यूट आफ मेडिकल सर्फिन्जी के डा० बी० एन० टंडन को भेज दिया जाये, ताकि वह देख कर बताये और विज्ञाप्ति निकाल दें कि श्री जयप्रकाश नारायण का स्वास्थ्य कैसा है। मैंने यह भी सिखा कि यदि डाक्टरों को भेजना सरकार को पसंद न हो, तो पुलिस की कस्टडी में भुक्त हो जाये श्री जयप्रकाश नारायण को देख कर अपने जेल के बंधुओं को बता देंगा, क्योंकि तिहाइ जेल का बातावरण विकृत हो रहा है।

मेरी चिट्ठी रात को पहंची और दूसरे दिन आहंर जारी हो गया कि तिहाइ जेल में राज नारायण का रहना खतरे से खाली नहीं है; हरियाणा की सरकार, श्री बंसीलाल, ने उन्हें अपने यहां रखना कूबूल कर लिया है, इसलिए उन्हें हिसार जेल में ट्रांसफर कर दिया जाये।

Immediately I was transferred from Tihar to Hisar where I lived at least for 14 months.

चार या पांच महीने बीत गये। कई दिन भी रोहतक में भी रहा।

SHRI DHIRENDRANATH BASU: (Katwa): Do not bring politics. You are the Health Minister not of a particular party but of the whole country.

SHRI RAJ NARAIN: I am not bringing politics. But Jayaprakash Narayan is also of the Nation for the Nation, for the society, for the people.

माननीय सदस्य, श्री उम्मीदवाला, जारा पेज 4 खोल लें। "ट्रेनिंग एंड एम्प्लायमेंट प्राफ मल्टी-परपज वर्कर्स"। मल्टी-परपज वर्कर और कम्युनिटी हैल्प वर्कर में डिफरेंस होता है। रुरल हैल्प सर्विस स्कीम 4.26 लाख, 21.60 लाख, बी०एच०डब्ल्यू०एस०, पेज 4।

मेरे मित्र ने न्यूरालोजी के बारे में कहा है।

SHRI K. P. UNNIKRISHNAN: These are the only two books which have been supplied to us. Please show me.

SHRI RAJ NARAIN: Do not be misled.

श्री के० पी० उम्मीदवाला : मैं बजट की नहीं, डिमांड की बात कर रहा हूँ।

I will bring a privilege motion against this men.

श्री राज नारायण : माननीय सदस्य बवरायें मत।

श्री के० पी० उम्मीदवाला : आप इसमें दिलाइये।

श्री राज नारायण : मैं आप दिला देता हूँ। आपी आपी दिला देते हैं। बबड़ाइए नह। पहले इनका जवाब देने दीजिए।

न्यूरोलोजी-मानसिक स्वस्थता-मानसिक विकास को हठाना-इस को जरा अच्छे तरीके से देख लिया जाय। इस पर भी बहुत प्रबल कर रहा हूँ और इस में मैं अपने मित्र भाई ऊनीकृष्णन् की बड़ी सहायता चाहूँगा। मानसिक विकार के कई प्रकार हैं। एक जानूर मानसिक विकार है, एक सुषुप्तावस्था का मानसिक विकार है। जहां सुषुप्तावस्था का मानसिक विकार है —

अपने मेरे भर सब कुछ कैसे व्यक्ति विकास करेगा।

यह एकात स्वार्थ भ्रीवण है सब का नाश करेगा ॥

भाई ऊनीकृष्णन् समझ ले यह जयशंकर प्रसाद की कविता है। (अध्यावान्) ... ऊनीकृष्णन् जी देव 40, 60 और 62 देव ले।

मैं यह कह रहा था कि क्या यह मानसिक रोग माना जाएगा या नहीं... (अध्यावान्)

देखिए एक ये एक है वा या यह मानसिक विकार का ज्वलन्त उदाहरण है या नहीं कि 25 जून, 1975 की रात में एक लाल से ऊपर लोगों को गिरफ्तार कर के जेल में बन्द कर दिया और आन्तरिक बाटों के नाम पर एमजैसी लागू कर दी ? मैं समझता हूँ यह भी एक मानसिक विकार है और इस मानसिक रोग की दबा सबसे पहले होनी चाहिए। कोई व्यक्ति ऐसा हो सकता है जो अपने को सत्ता से अलग रखे और कोई व्यक्ति ऐसा हो जो अपने को सत्ता से बराबर बनाये रखता चाहे इन दोनों के मर्सियक की प्रक्रिया मे कोई कर्फ़ है या नहीं। मैं, जितने न्यूरोलो-चिस्ट्स हैं, तब लोगों को लिख चुका हूँ कि इस पर भी विचार करें कि ऐसा भी कौन सा विकार होता है, कौन आ देता होता जो कि किसी व्यक्ति के मर्सियक को इतना दूषित कर दे, जबकि हीड़ा यात्रा कर के उस की इतनी बलनी

कर दे कि वह रात में बिना निवेदन की भीटिंग किए एमजैसी लागू कर दे। यह एक बहुत बड़े मानसिक रोग का ज्वलन्त उदाहरण है। इस पर एक दिन का पूरा विवाद रखिए, उस दिन इस पर चर्चा हो जाएगी। (अध्यावान्) ...

धरे भाई, मानसिक रोग कई प्रकार के हैं। अभी मैं एक प्रकार के रोग की चिकित्सा कर रहा हूँ। मैं माननीय सदस्यों से चाहूँगा कि वे भी हमारे मदद करें ताकि धरे की भी श्रद्धि नायकशाही न आए। (अध्यावान्) ...

समाप्ति नहोवद : मैं पूरा विश्वास है कि माननीय सदस्यों को भी बहुत जानकारी है और हमारे माननीय मंत्री को भी बहुत जानकारी है। लेकिन समय का ध्यान रखते हुए मेरा निवेदन है माननीय मंत्री जी से कि अपनी चर्चा को समाप्त करें जिस से इस पर बोट लिया जा सके।

श्वी राज नारायण : आखिर मैं मैं इस सदन के सम्मानित सदस्यों और लाल कर के अपने मित्र पाइ साहब से निवेदन करंगा जो हमारे विभाग की कंसल्टेंटिव कमेटी के सम्मानित सदस्य हैं और बराबर वहां भी अपनी सलाह दिया करते हैं, उनके सुझावों और सलाहों को हम लोग सिर भाषे पर रखते हैं, तो वह इतना समय यहां पर क्यों ले रहे हैं और बहुत से सम्मानित सदस्य जो हैं, मैं यह चाहूँगा कि हमारे स्वास्थ्य मंत्रालय की ओर से कोई ऐसी व्यवस्था की जाये कि बाईं बाईं से बीस-बीस, बालीस-बालीस कर के सदस्यों को जो कुछ इधर कार्य हुए हैं स्वास्थ्य मंत्रालय के अंतर्गत परिवार कल्याण और परिवार विद्यो-यन के सिसियों में उस की जानकारी दे दी जाये और यदि आप आक्षा वें तो हम चिल्ह पट बहां रख दें, यहां पर उस की किल्म लक्ष्य वें ताकि हमारे सभी माननीय सदस्य उस को

[भी राजनारायण]

देख सें कि कितने परिवाम के साथ हमारा मंत्रालय इस में लगा हूँगा है।

आदिवार में मैं सदन के सभी सम्मानित सदस्यों से यह अपील करूँगा कि वे सब लोग हमारे मंत्रालय के कार्यक्रम में सहयोग दे और देश के धनी-मानी सोगों से मैं यह अपील करूँगा कि यह जो हमने ट्रस्ट कायम किया है हाट के लिए, किडनी के लिए, कैसर के इलाज के लिए, गरीबों के लिए, उसके लिए वे मुक्त हस्त से पैसा दें, ताकि उनका इलाज हो सके। आप सभी लोगों से मेरी आर्थिता है कि एकदम सर्वसम्मति से इपको पास करें। मुक्त इलाज की बात मही है। हमारी इच्छा है और हमारी आवाज है कि हम गरीबों को मुक्त इलाज दें। गरीबों में हमारे हरिजन हैं, आदिवासी हैं, पिछडे गरीब मुसलमान हैं और औरतें हैं तथा दूसरी जातियों के लोग भी हैं। इन सभी को हम मुक्त इलाज देना चाहते हैं। हमको यह

सदन ज्यादा से ज्यादा अनुदान दिलाये और हमारे बजट को बढ़ावा दें। ताकि ही हम पाई साहब को भी मुक्त इलाज दे सकें।

MR. CHAIRMAN: I am now putting Demands for Grants of the Ministry of Health and Family Welfare to the vote. The question is:

"That the respective sums not exceeding the amount on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 44 to 46 relating to the Ministry of Health and Family Welfare"

The motion was adopted

Demands for grants, 1978-79 in respect of the Ministry of Health and Family Welfare voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 15-3-1978	Amount of Demand for Grant voted by the House		
			3	4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
44	Ministry of Health and Family Welfare . . .	14,77,000	..	17,88,000	..
45	Medical and Public Health	30,80,53,000	13,53,71,000	151,99,97,000	67,68,58,000
46	Family Welfare . . .	20,34,60,000	17,000	101,73,01,000	83,00,000

16.35 hrs.

**DEMANDS* FOR GRANTS, 1978-79—
Contd.**

**MINISTRY OF EDUCATION AND SOCIAL
WELFARE AND THE DEPARTMENT OF
CULTURE.**

MR. CHAIRMAN: The House will now take up discussion and voting on Demand Nos. 25 to 27 relating to the Ministry of Education and Social Welfare and Demand Nos. 97 and 98 relating to the Department of Culture for which 8 hours have been allotted.

Hon. Members present in the House who desire to move their cut motions may send slips to the Table within 15 minutes indicating the serial numbers

of the cut motions they would like to move.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 25 to 27 relating to the Ministry of Education and Social Welfare."

Demand for Grants, 1978-79 in respect of Ministry of Education and Social Welfare submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978	Amount of Demand for Grant submitted to the vote of the House		
			1	2	3
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
25	Department of Education .	29,31,000	..	1,46,56,000	..
26	Education	36,96,59,000	18,33,000	181,82,97,000	91,63,000
27	Department of Social Welfare	4,14,75,000	..	20,73,68,000	..

* Moved with the recommendation of the President.

MR. CHAIRMAN. Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the

sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos 97 and 98 relating to the Department of Culture"

Demands for Grants, 1978-79 in respect of Department of Culture submitted to the vote of Lok Sabha

No of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant submitted to the vote of the House	
		1	2	3	4
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
97. Department of Culture	.	1,82,54,000	.	9,12,67,000	.
98. Archaeology	.	1,19,99,000	..	5,99,96,000	..

MR CHAIRMAN Now, Shrimati Parvati Devi will speak. I just want to tell the House that she is going to speak in her mother tongue and she has given translation of her speech in Hindi for the record of the House.

श्रीमती पार्वती देवी (लद्दाख) : समाप्ति महोदय, मैं अपनी लद्दाखी भाषा में बोलना चाहती हूँ :

*शिक्षा, समाज कल्याण और संस्कृति मंद्रालय की अनुदानों की मांगों पर बहस के दौरान आपने मुझे बोलने का अवसर दिया उसके लिये मैं आपकी आभारी हूँ :

लद्दाख हमारे देश की सीमा पर स्थित है। जम्मू और काश्मीर राज्य के इस जिले

में शिक्षा और निर्देशनता है। शिक्षा का प्रार्थिक उच्चता से गहरा सम्बन्ध है। किन्तु निरक्षरता और अग्रान के कारण वहा लोगों में प्रार्थिक पिट्ठापन है। प्रार्थिक शिक्षा की भी सतोषजनक व्यवस्था नहीं है। अनेक गांवों में स्कूल नहीं हैं और विभिन्न स्थानों पर स्कूल भवन नहीं हैं। वहा बच्चों में शिक्षा के प्रति आकर्षण पैदा करने के लिए सुविधायें जुटाने की आवश्यकता है। लद्दाखवासियों को उच्च शिक्षा के लिये जिले के बाहर जाना पड़ता है। कभी कभी तो उन्हें राज्य के बाहर भी जाना पड़ता है। लद्दाख के विद्यार्थी उच्च शिक्षा और तकनीकी शिक्षा, मैट्रिकल कोर्स आदि के लिये इलाहाबाद विद्याली, बाराणसी, प्रादि स्थानों पर जाते हैं।

लद्दाख में बीढ़ दर्या और बीढ़ धर्म के प्रति अत्यधिक अनुरो� है। पहले लद्दाख के लाला ल्हाता (तिब्बत) जाकर विद्याल्यन

*The original speech was delivered in Ladakhi.

करते थे। स्वत्ता बीड़ की शिक्षा का सबसे प्रमुख केन्द्र या किन्तु स्वामा पर भीती आविष्पत्ति के पश्चात वह सुविद्धा नहीं रही भरतः स्वामादों को एक ऐसे केन्द्र की आवश्यकता है जो उन्हें उच्च कोटि की बीड़ शिक्षा प्रदान कर सके। योद्धा दर्शन की शिक्षा प्रत्येक लाभा के जीवन का लक्ष्य है। मेरी केन्द्र सरकार से प्रार्थना है कि एक उच्च कोटि के शिक्षा संस्थान की स्थापना की गई थी जिसका नाम 'स्कूल आफ बुडिस्ट फिलासफी' है। इमकी व्यवस्था में सुधार किया जाये ताकि वह अपने उद्देश्य की पूर्ति कर सकें। लदाव इसके लिये उपयुक्त स्थान है। आगे चलकर यह संस्थान समूर्ण विषय का आकर्षण एवं अनुपम संस्था का रूप धारण कर सकता है। लदाव में बच्चों को लदावी भाषा में पुस्तके संस्कृताधीन प्रप्त नहीं होती है। राज्य सरकार का कर्तव्य है कि लदाव के विद्यार्थी यो के लिये लदावी भाषा में सरल, सुवोध, रोचक भीर संस्कृत पुस्तके प्रकाशित कर उत्पन्न कराये। यह वस्तुत दुख की बात है कि लदावी भाषा की अच्छी पुस्तकों के अभाव में लदाव के किशोर और किशोरिया अपनी भाषा को विस्तृत कर रहे हैं। वह अपनी भाषा, संस्कृत और धर्म का जाने-शैने भूल रहे हैं। लदाव की संस्कृति सारे देश की विरासत है, अमूल्य निष्ठि है। मैं आशा करती हूँ कि केन्द्र सरकार राज्य सरकार से विचार-विमर्श कर इस विषय में कुछ कदम उठायेगी। लदाव में केन्द्रीय स्कूल खोलने की आवश्यकता है। यदि वहा केन्द्रीय स्कूल स्थापित किया जाये तो लोगों को बड़ी सुविद्धा हो जायेगी। स्वानान्तरण के समय लोगों को बड़ी कठिनाई का सामना करना पड़ता है। वहा काफी बड़ी सक्षमा में केन्द्र सरकार के कर्मचारी हैं जिनका समय समय पर ट्रांसफर होता रहता है लेकिन केन्द्रीय स्कूल के अभाव में इसे परेशानी का सामना करना पड़ता है। इसकी ओर भी तुरन्त ध्यान दिया जाये। दुनिया की जल पर रहने वाले लदाववासी शिक्षा में सबसे नीचे बरताल पर है।

मुझे विश्वास है कि जब माननीय मही अपने मतालय की मागो पर बहस वा उत्तर दे तो जो बातें मैंने उठाई हैं उनका भी स्पष्टीकरण करेंगे।

SHRI P RAJAGOPAL NAIDU
(Chittoor) I beg to move

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Frequent change in system of education at the will of the Government (1)]

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Failure to give technical education for the progress of rural industries (2)]

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Failure to develop scholarships in time (3)]

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Failure to develop Hindi in South India commensurate with the requirements of the Nation (4)]

"That the demand under the head 'Department of Education' be reduced by Rs 100"

[Failure to get the self-instruction dictionaries prepared for learning Indian languages (12)]

"That the demand under the head 'Education' be reduced by Rs 100"

[Failure to develop non-formal education at a greater speed (13)]

"That the demand under the head 'Education' be reduced by Rs 100"

[Shri P. Rajagopal Naidu]

[Failure to provide adequate funds for college buildings. (14)]

"That the demands under the head 'Education' be reduced by Rs. 100."

[Failure to implement compulsory education in elementary schools.(15)]

"That the demand under the head 'Education' be reduced by Rs. 100"

[Failure to provide mid-day meals to the poor children in rural areas studying in elementary schools. (16)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure of the Central Hindi Directorate to teach Hindi through correspondence course in Telugu medium.(17)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to start a Sanskrit University at Tirupati (18)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to develop sports to a standard level so as to send teams to win in the international sports (19)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to provide more funds for N.S.S. work.(20)]

"That the demand under the head 'Education' be reduced by Rs. 100"

[Failure to establish a net-work of rural libraries. (21)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to revise the timings of the schools in rural areas to suit the agriculturists and other rural masses.(22)]

"That the demand under the head 'Education' be reduced by Rs. 100 "

[Need to introduce lessons on agriculture or agriculture as a separate subject with elementary principles in education.(23)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Failure to implement 3 language formula in all States.(24)]

"That the demand under the head 'Education' be reduced by Rs 100."

[Need for more funds to help the poets and writers.(25)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100"

[Failure to train workers for voluntary service. (39)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100"

[Need to strengthen the National Library for the blind. (40)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to increase training facilities for adult deaf in engineering and non-engineering crafts.(41)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to start an institute for mentally retarded children in the South.(42)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to provide more funds to voluntary organisations working for the handicapped persons. (43)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to increase the number of hostels for working women. (44)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to promote moral hygiene amongst students. (45)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to provide better nourishment to needy women and children. (46)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to provide enough vocational facilities for children. (47)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Need to provide more funds to rehabilitate physically and mentally handicapped persons. (48)]

"That the demand under the head 'Department of Social Welfare' be reduced by Rs. 100."

[Failure to encourage voluntary organisations in the field of social welfare. (49)]

PROF. SHIBBAN LAL SAKSENA (Maharajganj): I beg to move;

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure to make students' contribution for running students unions in universities and colleges voluntary instead of compulsory as at present. (5)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure to recognise the paramount importance of education by allotting at least Rs. 500 crores instead of Rs. 223.4 crores. (6)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure of University Grants Commission to do justice to nearly 5,000 affiliated colleges, in which 90 per cent university students read but on which according to U.G.C. Report for 1975-76 hardly 4 crores of rupees were spent in grants-in-aid as compared to about 62 crores of rupees spent on about 100 universities in which only 10 per cent of university students read. (7)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure of the U.G.C. to expedite the release of the allotted grants to affiliated colleges as a result of which more than half the colleges are not able to draw the grant-in-aid allotted to them. (8)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure of the U.G.C. to give 100 per cent grant-in-aid to affiliated colleges, as State Governments do not reimburse the matching grant contributed by colleges by taking loans which they find difficult to obtain and in any case almost impossible to repay, for which reason more than half the affiliated colleges are unable to draw even a paisa out of the

[Shri Shiban Lal Saksena]

allotted grant of 5 lakhs of rupees in 5 years to each of them (9)]

"That the demand under the head 'Department of Education' be reduced by Rs. 100."

[Failure to decentralise the administration of U.G.S. (10)]

SHRI A.E.T. BARROW (Nominated Anglo-Indians): I beg to move:

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need for a clear statement on the 10+2 pattern of school education (60)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to clarify the policy with regard to the rights of minority-run institutions, under Article 30 of the Constitution (61)]

"That the demand under the head 'Education' be reduced by Rs. 100."

[Need to change certain Rules framed under the Delhi Education Act, 1973 regarding minority institutions to bring them in line with Supreme Court Judgement (62)]

श्री रामलीला तिथि (भागलपुर) : भव्यता महोदय, शिक्षा के सम्बन्ध में जब हम यहाँ चर्चा करना चाहते हैं तो भारतवर्ष पर शिक्षा का जो विशेष दायित्व है, उसको हम भूल नहीं सकते हैं। हमारे गास्त्रों में कहा गया है :—

"एतदेशप्रसूतस्य सकाशादप्रजन्मनः
स्वं स्वं चरित्रं शिल्पे रन् पृथिव्यां सर्वमानवाः।"

संसार भारतवर्ष से चरित्र की शिक्षा लेता

है किम्तु हमारे देश का यह दुर्भाग्य है कि संसार में भारतवर्ष ही में ज्यादा से ज्यादा निरामर लोग हैं। जिस देश में सरस्वती की सब से ज्यादा अर्चना और प्रधर्मर्थना होती है, जो देश बालमीकी और व्यास, पाणिनी और पद्मावति, कपिल और कणाद, विश्वमित्र और वशिष्ठ का देश है, उसी देश में दो तिहाई जनता निरामर है। इससे बढ़ कर इस देश के लिए दुर्भाग्य की बात कोई और नहीं हो सकती है। पिछले तीस वर्षों के राजनीतिज्ञों की आलोचना करने से तो अब कोई लाभ नहीं है। बस्तुतः शिक्षा का अधिकार एक मानवाधिकार है। हमारे संविधान के निर्भाताधारों ने हमें बहुत प्रकार के अधिकार दिये, बहुत प्रकार के फॉडामेंटल राइट्स दिये लेकिन शिक्षा का मौलिक अधिकार हमें प्रदान नहीं किया। शिक्षा के विषय में संविधान के निर्देशक सिद्धांतों में तो चर्चा की गयी है लेकिन इसका मौलिक अधिकार संविधान हमें प्रदान नहीं किया गया।

Right of Education is contained in the Universal Declaration of Human Rights.

मंत्री राष्ट्र संघ के जागतिक मानवाधिकार को घोषणा में राइट टू एज्युकेशन दिया गया है :

Art. 26 (1) Everyone has the right to education shall be free, at least in the elementary and fundamental stages. Elementary education shall be compulsory. Technical and professional education shall be made generally available and higher education shall be equally accessible to all on the basis of merit.

(ii) Education shall be directed to the full development of the human personality.

लेकिन भव्यता महोदय, जैसा मैंने आप से निवेदन किया कि भारत के संविधान

विवर्णितार्थों ने सारे अधिकार तो दिये हैं लेकिन शिक्षा का अधिकार हमें नहीं दिया केवल इसके बारे में डायरेक्टर विसिपल में ही उल्लेख किया गया है। हमने आज तक शिक्षान के निवेशक तत्वों पर अमल नहीं किया। इसकी समूर्ख भारतवर्ष के ऊपर जिस्में दारी है।

अध्यतन भारोदय, संयुक्त राष्ट्र संघ की जनरल असेम्बली में जो कानकें ही ही, वहां भी एक बात कही गयी थी कि शिक्षा के क्षेत्र में किसी भी प्रकार का भेदभाव का बदाव नहीं होना चाहिए। भले ही हमने संयुक्त राष्ट्र संघ में यह उद्घोषणा की हो कि सभी को शिक्षा समान मिलेगी लेकिन भारतवर्ष का यह दुर्मियं रहा है कि जो लोग समृद्ध नहीं हैं, यानी सो में 70 प्रतिशत लोग शिक्षा के द्वार से वंचित रह रहे हैं। हमारी गलत शिक्षा नीति का ही यह परिणाम रहा है। आज प्राक्तिक स्कूल बन रहे हैं। यह सब डिक्टेरेशन आप हूमान राइट्स के बाद हो रहा है।

Convention Against Discrimination
in Education, General Congress.

संयुक्त राष्ट्र के 14 दिसम्बर, 1960 के अधिवेशन में यह स्पष्ट कहा गया है—

(a) of depriving any person or group of persons of access to education of any type or at any level.

आज भी ऐसे स्कूल भारतवर्ष में विद्यमान हैं जहां गरीबों के लड़कों को केवल इस-लिए प्रवेश नहीं मिलता कि वे वहां के ऊपर शुल्क नहीं चुका सकते हैं। यह शिक्षा के धोयापद के साथ विषयासाधात है। जब तक भारतवर्ष में ये दो प्रकार के स्कूल बलते रहेंगे, ये प्राक्तिक स्कूल और प्राइवेट स्कूल

बलते रहेंगे तब तक शिक्षा का जो मानव-अधिकार है उसका हनन होता रहेगा।

सभापति महोदय, भारतवर्ष में शिक्षा के साथ बहुत ही बुरा सलूक हुआ है, भेदभाव हुआ है। शिक्षा के सम्बन्ध में पहले योजना में 7. 9 परसेंट, द्वितीय योजना में 5. 8 परसेंट, तीसरी योजना में 6. 9 परसेंट, चौथी योजना में 5. 1 परसेंट और पांचवीं योजना में हुआ तो या 4. 6 परसेंट, लेकिन आकर के 3. 3 परसेंट हुआ। इससे हम देख सकते हैं कि किस तरह से शिक्षा की हम उपेक्षा करते हैं। सभापति महोदय, कनाडा में 5 परसेंट, जापान में 6 परसेंट और भारतवर्ष में 1. 5 परसेंट। यही शिक्षा के प्रति हमारा प्रेम है। शिक्षा के सम्बन्ध में सबसे बड़ा भेदभाव यह है कि हमने प्राथमिक शिक्षा की भारी उपेक्षा की है और उच्च शिक्षा को हम बढ़ाने रहे हैं। नवीनीयों यह है कि हमारी जड़ कमज़ोंर हो गई है और भारतीय शिक्षा का जो स्वरूप 30 वर्षों में बन गया वह अर्द्धनारीश्वर का बन चुका। वस्तुतः उसका कोई स्वरूप नहीं है, कारण यह है कि उसकी जड़ मजबूत नहीं हुई है। प्राथमिक शिक्षा पर कम से कम छव्वें किया गया और उच्च शिक्षा पर ज्यादा। कनाडा में प्राथमिक शिक्षा पर 60 परसेंट, जापान में 38 परसेंट, छव्वें होता है, बांगला देश में जो कि हमारा निकट पड़ोसी है 43. 6 परसेंट छव्वें होता है और 1969 तक 22. 6 परसेंट हिन्दुस्तान में छव्वें हुआ है। थीलंका में प्राथमिक शिक्षा पर 60. 9 परसेंट छव्वें होता है। इसका मतलब यह है कि हमारी निरक्षरता का कारण देश की गलत शिक्षा नीति के अलावा और कुछ नहीं है।

अभी जो टोटल बजट हमारा है 11,319. 32 करोड़ उसमें से शिक्षा को कितना मिला है? 412. 91 करोड़। डा० प्रताप चन्द्र चन्द्र जैसे विद्यान शिक्षा मंत्री क्या करें? शिक्षा जैसे शिक्षा है। सबमुच में

[डा० रामजी सिंह]

शिक्षा अगर इसी तरह उपेक्षित रहेगी तो सरस्वती के देश में भगवान् भी निरक्षरता को दूरनहीं कर सकते । इस लिये मैं निवेदन करूँगा कि शिक्षा की इस प्रकार से जो उपेक्षा हो रही है इसको धारप देखे और शिक्षा पर अधिक लक्ष्य करें ।

सभापति महोदय, प्रशिक्षा भीर अधिकारी ने दोनों साथ साथ बलती हैं। देखिये न भारत की दो तिहाई जनता निरक्षर है और दो तिहाई जनता गरीबी को रेखा के नीचे है। इसीलिये निवन्त्रता और प्रशिक्षा एक ही सिद्धके दो पहलू हैं। हमने अभी कहा था, कि प्राथमिक शिक्षा भी कितनी उपेक्षा की गई है। स्कूल ऐजूकेशन पर प्लान ऐक्सप्रेडिक्चर 330, नान-नालान ऐक्सप्रेडिक्चर 365 51 स्कूल ऐजूकेशन पर 330 और यूनिवर्सिटी ऐजूकेशन पर 4 505 कराड। भारतवर्ष की गलत शिक्षा नीति का इससे बड़ा प्रमाण और क्या हा मतना है? इसीलिये सभापति महोदय प्राथमिक शिक्षा के साथ शुरू से दिलवाड़ किया गया है। जब से भारतवर्ष स्वतंत्र द्वारा सारे शिक्षा आयोग बने, 1948 म राधाकृष्णन की प्रध्यक्षना में यन्हिंस्मिटी ऐजूकेशन अभीशन बना, 1949 म हाई लिल टेक्नोकल मैन पावर बमेटी बनी, और 1952 में संकेन्द्रीय ऐजूकेशन बमेटी बनायी गई और 1956 में ऐजूकेशन कमीशन डा० काठारी की प्रध्यक्षता में बनाया गया। नेकिन आज तक देश में प्राथमिक शिक्षा के लिये कोई आयोग नहीं बनाया गया। यही कारण है कि भारतवर्ष अब तक निरक्षर है।

सभापन महोदय, सबसे बड़ी बात शिक्षा नीति की प्राप्ति की यह है कि भारतवर्ष में जो शिक्षा हुई है वह अमीरों के लिये हुई है, सुधार प्राप्त वर्ग के लिये हुई है। कुछ गरीब भी पढ़े हैं, लेकिन आकड़ा सामने है। भारतवर्ष में जितना हमने शिक्षा प्र-

बच्चे किया है, इसका आगे 60 ब्रिटिश उचितांशाली वर्ग, वैस्टेंड हंटरेस्टस को हुआ है, इसलिये भाज की शिक्षा नीति में एक कातिकारी परिवर्तन करने की आवश्यकता है। भाज पास किए तो सब्दों में हम कहें तो—*Pedagogy of the oppressed*— भाज गरीबों और दलितों का शिक्षा शास्त्र चाहिये जहा कि हम गरीबों को स्कूल के दरवाजे पर ला सके।

सभापति जी, यह आकड़े काई भौतिक बल्पना नहीं है। यह जीवित आकड़े बोल रहे हैं कि 30 परमेट अपर ब्लास के लोग ही हिन्दुस्तान के सामाजिक, राजनीतिक और शैक्षिक जीवन पर छाये हुए हैं। श्री प्रकाशकीर शास्त्री जी तो अब चले गये हैं, उन्होंने राज्य-सभा में बयान दिया था कि यहा परिलक्ष्यकूलों के पढ़े दूए लडके ज्यादा अच्छी तरह में कपीट करते हैं और हमारी आई-०८०८०८० भारतीय प्रशासनिक सेवाराओं में जा हजार-हजार लोग हैं, वह देवल ९५२ परिवारों से आते हैं। भारतवर्ष का सम्पूर्ण प्रशासन ५०० परिवारों के हाथों में हा, इससे बढ़कर दु लाखी और बया बात हो सकती है? ये सब परिवार मुकियों-प्राप्त वर्गों से है इसलिये इनमें दलितों के लिये कुछ कल्पना करना निर्यात बात है। इस तरह और भी प्रमाण हा सवते हैं।

यह शिक्षा भारीबो के सिये नहीं है, ब्योरोफि भारी सद्या मे ड्राप-आउट हो जाते हैं। शिक्षा शास्त्री बतायें कि जितने सोग प्रवेश बरते हैं, उसमे से कितने ड्राप कर जाते हैं? हम इतना ही कह सकते हैं कि पहली लास में जितने व्यक्ति आते हैं, पाचवी तक जाते-जाते 60 परसेंट ड्राप-आउट कर जाते हैं और 8वीं तक जाते-जाते 70 परसेंट और 12वीं तक जाते-जाते 85 परसेंट ड्राप-आउट कर जाते हैं। डिप्री तक पहुचने वाले केवल 1 परसेंट हैं। इसका भलव है कि गरीब शिक्षा की

अंचाई पर जा नहीं सकते हैं। कहा जाता है कि हमने सूत खोने हुए हैं। क्या होगा डा. स्कूलों के खोलने से? जो बच्चे गांव से रहते हैं, जिनको भी जन नहीं मिलता, जो सुधार, गाय और बैल चरते हैं, आपकी शिक्षा में उनको कोई अधिकार नहीं हो सकती है। इसलिए, आज की शिक्षा में वह जीवन है न जीविका की गारंटी। एक बहुत बड़ा शिक्षा सम्मेलन बनाया गया था। डा० जाकिर हुंसिन विनोबा जी के पास गये थे उन जैसे शिक्षा शास्त्री ने विनोबा जी से मावाल किया कि शाब्द जो नहीं बढ़ते हैं, बह बेकार रहते हैं और जो पढ़ते हैं वह बेकार रहते हैं। विनोबा जी ने उत्तर दिया कि नहीं जाइर साहब, जो पढ़ते हैं वह केवल बेकार हो नहीं रहते, वेकार, भी रहते हैं। यह हमारी शिक्षा की दुर्दिनि है।

शिक्षा में आज न जीवन है और न जीविका की गारंटी। यही कारण है कि बहे-बड़े विद्वानों ने इसकी निरर्थकता को बता दी है और शिक्षा केवल समृद्ध और सविद्या प्राप्ति वर्ग के लिये है।

प्राक्तन भारतव्रोम ने कहा है कि—

"By and large it is the rich people who have the opportunity of giving their children the type of education required for posts of influence and responsibility in the country."

यह हमने नहीं कहा है,

"Educational Challenges in Socialist India" — नामक प्रस्तक में
Mr. Swaminathan

"All talk of equality of opportunity in education is meaningless unless the inequalities are tackled at the bottoms of the educational ladder."

319 LS—15.

इसी तरह से

Dr. Kothari ने भी कहा है कि :

"The system of primary education continues largely ineffective and wasteful and many children who pass through it either do not attain functional literacy or lapse into illiteracy soon afterwards."

यह हम इसलिए कह रहे हैं कि गरीबों को भारत की शिक्षा में लाए नहीं देता। थोड़ा लाभ हाता है तो सुविद्या प्राप्त लाग दी उसका लाभ प्राप्त करते हैं। इसलिए इस शिक्षा पद्धति में परिवर्तन ही आवश्यकता है।

मैंने आभी बताया ही है कि कितने लोग बीच मैं ही हूप-भाउट होते हैं। मैं मली महोदय से यह कहना चाहता हूं कि वर्तमान शिक्षा-पद्धति का ही यह परिणाम हुआ है कि नक्षलवादी नाजिबानों ने—उनको सच्चाई में किसी का कई शक नहीं हो सकता है—पुस्तकालय और प्रयागशाला जलाई। उनका यह कहना था कि दे आत स्टैंडिंग कार्य वेस्टिंग डन्टेस्टम्। उन का कहना थाकि यह पुस्तकालय, प्रयागशालाये और विश्वविद्यालय केवल प्रमीरों के लिए है, डस लिए हँहें जला दो, हम नई शिक्षा से तस्वीर खड़ी करेंगे। आज शिक्षा के २ सारे महल इह रहे हैं। विश्वविद्यालय पर विश्वविद्यालय बन्द हो रहे हैं। यह कोई अचंग बात नहीं है। ये तो एक बीमारी के विमर्श्य हैं। परंगर इस बीमारी का इलाज नहीं करेंगे, तो किर 10-2-3 अध्यवा 10×3×2 प्रादि की अवस्था लागू करने से कुछ नहीं होगा।

आज प्रशिक्षण पर लच्छा हो रहा है। होना चाहिए। लेकिन कहा गया है कि शिक्षा राठू की सब से बड़ी प्रतिरक्षा है—ऐजूकेशन इज द बैस्ट डिफेंस प्राफ दि नेशन। मैंने अभी बताया है कि शिक्षा पर क्या चं हा रहा है। जा रा दू शिक्षित नहीं रह सकेगा, आप भान लोगिर कि वह राठू स्वतन्त्र भी नहीं रह सकेगा।

[डा० रामजी तिहा]

इसनिः भाज गिभा के सबूत में हम का विवार करना है। अगर हमारी गिभा अबठे हातों तो देश में गोलिया न चलानी पड़ता। भाज जवाना सरकार का भी गोलिया चलाने पड़ता है। उन्नर प्रदेश में कितनी बार गोलिया चलती है। हर जगह गोलिया चलती है। प्रत्यन यह है कि भाज की गिभा दी जा रही है? पाप ने कहा है

'It is education that forms the common mind. Just as the twig is bent, the tree is inclined.'

हम का ममझना हांगा जि हमारी गिभा कैसी हो। गांधी जो का लास्ट फँड एजूकेशन था। गांधी जो राष्ट्रियता के रूप में स्मरण किये जाये या नहीं निकिन एक गिभा-शास्त्र के रूप में वह मुकुरान क ममकम गिने जायेगे। भारतीय जगदगर या निकिन गिभा के विद्य में हमने भारतीयता। विस्मरण कर दिया है। हम कैसों एजूकेशन लाए हैं? लगता है कि अपनी देश में हम विदेश इन गये हैं। 1907 में इंडियन नगनल काप्रेस ने एक प्रस्ताव पास किया था जिस में कहा गया था कि हिन्दुस्तान में मार्गोद गिभा पढ़ने लाए हातों चाहिए। उपरोक्त गिभा पढ़ति के बारे में बापू न रहा था।

It is based upon foreign culture to the almost entire exclusion of indigenous culture. The higher he goes the father he is removed from his home so that at the end of his education he becomes estranged from his surroundings. He feels no poetry about the home life. If I had my way I would certainly destroy the majority of the present text books and cause to be written text books which have a bearing about home life.

भाग्यहाना इस बात का है कि हम अपनो गिभा पढ़नि में भारतीयता के दर्जन करे। भारतीय गिभा पढ़नि क्या है?

ममताना सत्त्वना सामीय गुह्यगी यथा स्वात्री-य सप्तनवीत्रमकारा पचमस्त्रा।

भर्वात गिभा में समानता हानी चाहिए। किन्तु भाज एक बर्ण के लिए, हमारे लिए भर्वे स्तूत है, जबकि गरीब हरिजन का लड़का ऐसे स्तूत में जाता है, जहा काई देखने वाला नहीं है। भाज जवाहरलाल नेहरू प्रतिवर्षिमीटी पर तोन करा रुपया खर्च हता है जबकि बिहार में गवाक के गरीबा के स्तूत में छत नहीं है। गिभा मैं न चलती है, लेकिन स्तूत पर छत नहीं है। क्या यह देश रह सकता है? अगर सरकार चाहतो है कि हमारे देश में गिभा उही रुप में चले, तो मवूद लिए समान गिभा हानी चाहिए।

भारतीय गिभा पढ़ति ना दूसरा मिठात है मरलता—हाई एजिकेशन एड लन निवारण। आप किमी हाईस्टल में बैले जाएंगे। कैम्बैसे रूप यार कैम्बैस वस्त्र दरवान का पिंगोंगे। हम न यथा कर दिया है 'एसा नहा लगता है कि हम मार्गोदय में हैं। मिगाटा कालिज जैस बड़े फूलों में जाएं ना लगता है कि किंवी विदेश में आ गये हैं। इस लिए हमें अपनी गिभा के कंवर में मरलता है। हम आवश्यकता है।

जहा तक गुरु यार गिर्य के सामीय का मवूद है

या महनावतु भहनी भनतु महबीय करवाचन्है।

न जन्मिनावधीनमन्तु या विदिवाचर्है। भाज गुरु और गिर्य का दूरी बढ़ गई है। दिल्लो यनिवर्षिमीटी में बाहम-वासलर का मारसे है। वह उन का कहने हैं। लगता है कि हम भी गुरु हाने के अधिकारी नहीं हैं। गुरु कौन हाता है? जो भ्रवकार का निवारण कर बही गुरु हाना है। लेकिन भाज गुरु भी तो बया है 'कोई प्रारेणी नहीं है। आप ने अभी काल पात्र की उद्घारणा की। काई गुरु ही था न कोई शिक्षक ही था न जिस ने हिन्दुस्तान के इतिहास के साथ बिलावाड किया है, जिस ने हिन्दुस्तान के इतिहास को विकृत किया है। मचमुच

में १२ का वरिष्ठ तो द्वोगांशार्थ का चरित्र था । उस के पुत्र अश्वत्थमा ने कहा कि हम को द्वाव दो । प्राप राज चुरोहित है, राज गुण है । तो चावल दीप कर के दे दिया—इद पश्य छद्म दुष्प । यही द्वाव है । लेकिन आश गुण की बदा मर्यादा है ? हम भी ना बिनकुले छन छिद्र में गृह में आगे बढ़ कर के रहते हैं । इसीलिए भारतीय शिक्षा पढ़ति मैं परिवर्तन आवश्यक है । भारत माना ग्राम्यवासिनो—गांधों का कैमे विकास है और असी शिक्षा के पाइयक्रम मैं जो श्रोपनिवेशिक आचा है वह स्वरूप गांधों के कैमे परिवर्तन हो जाए तथा नैनिक और ग्राम्याभिक्षण का विवरण किम प्राप्त स हा, इम ५२ विवार करने सी आवश्यकता है । श्रीप्रकाश जी को मध्यभूत मैं एक कमेटी बनो वा आज उस ने विनारिंग का भी कि शिक्षण मानवामै निवृत्त भोर आशानिक विनारिंग किया जाए । लेकिन उस के ऊपर आज तक १२ ल नहीं द्वाव और आज तभी य सारे उपाय होने हैं बड़ा कि हम न भारतोध्यता को भूताया ।

मन्त्रालय से मैं जाइ नहीं कह्या । लेकिन शिक्षा का जा दूसरा आश्रा है, राष्ट्रीय शिक्षा हा वह यह कि शिक्षा का जा मानवामै हाना बाहिए वह मान-भाषा होनी चाहिए । अब इस के मवद्य मैं तीस वर्षों के बाद भी भारतवर्ष मैं विवाद हो रहा है कि शिक्षा की भाषा क्या हो ? जिना का माध्यम क्या हो ? कायेम के मित्रों मैं हम कहना चाहोंगे कि वे उम महान सभ्या के मवद्य हैं जिन्हें 1940 मैं प्राप देवें प्रधान मन्त्री नेहरू ने "पर्विसी गवर्निंग दि स्टेट एजेक्येशन" मैं क्या यह कहा था कि अंग्रेजी शिक्षा का माध्यम हो ? गांधी जी ने क्या कहा था ?

"If I would have the power of a despot, I would have compelled, under the threat or pain of dismissal to introduce Mother Tongue forthwith I would not have waited

for the preparation of text-books. It is an evil which requires summary dismissal."

और भाज हम विवाद कर रहे हैं अब्दे जी ५२ और गांधी का नाम लेकर, नेहरू का नाम लेकर, कायेम का नाम लेकर ? 1948 मैं कमेटी आगे भीड़ियम आफ इस्टडेशन ने भी कहा था ? मौलाना अब्दुल कलाम आजाद जा भारतवर्ष के प्रथम शिक्षा मंत्री थे, उन्होंने किस भाषा मैं कहा था कि शिक्षा का माध्यम क्या होना चाहिए ? डा० श्रीमाली जो शिक्षा मंत्री थे, समयामाव से मैं उन के उद्दरण प्रस्तुत नहीं कर रहा हूं, डा० श्रीमाली ने क्या कहा था ? छागला साहब ने क्या कहा था ? नेशनल इमोशनल इटीप्रेशन कमेटी ने क्या कहा था ? डा० लिंगुण सेन ने क्या कहा था ? हीरेन्द्र मुखर्जी ने इसी सदन मैं क्या कहा था और चक्रवर्ती राजगांगालाचारी ने क्या कहा था कि शिक्षा का माध्यम क्या होना चाहिए ? दो दो जगह उस्मानिया यूनिवर्सिटी और कैलकटा यूनिवर्सिटी के कन्वेक्शन ऐड्स मैं उन्होंने जो बात कहो है, काश, हम महिलाओं के साथ उन को सुन सकते तो कितनी अच्छी बात होती ।

इसीलिए मैं प्राप के माध्यम से यह कहूगा कि आज भी विवाद होता है कि दूरित से ? राष्ट्रीयता अपनी जगह पर रहे । शिक्षा शास्त्र की दृष्टि से जो अपनी मातृभाषा है वो पढ़ोस की भाषा है उस के माध्यम से ही शिक्षा दी जानी चाहिए । शिक्षा का माध्यम शुरू से लेकर विश्वविद्यालय तक वही होना चाहिए । दो सी वर्षों की अपेक्षी का हमे अभिभावन है । मैं पूछता हूं कोई है भारतीय ऐसा ऐदा हुआ, गुरुदेव को छोड़कर जिस की पोषट्टी, जिस का प्रोज अपेक्षी स्कूलों और बहु के विश्वविद्यालयों के पाद्यक्रम मे ०डाया जाये ? नहीं । जो हमारी सस्ति नहीं है, जिस का हमे परिष्य नहीं है उस के लिए हम कहते हैं कि हम अपेक्षी से पड़ाएंगे । जाणने मे सात दिनों तक बहां की ससद मे बहस होती

[डा० रामजी सिंह-जारी]

रही कि कौन सी भाषा हो और फिर उन्होंने यह कहा था कि मातृभाषा के माध्यम से शिक्षा दी जाय। रूस ने स्पूतनिक अग्रेजी में इविक्टार नहीं किया, रूसी भाषा में किया। दो सौ वर्षों के बाद आज आक्रोश का प्रश्न नहीं है, केवल भ्रम का प्रश्न है। हिन्दी के बल हिन्दी भाषियों की नहीं, राष्ट्र के स्वाभिमान की अभिव्यक्ति है। सबसे बड़ी बात यह है कि आज शिक्षा के सम्बन्ध में हमारे शिक्षा मंत्री ने एक महा अभियान किया है, तीस वर्षों तक भारत जो निरक्षर रहा है उसकी निरक्षरता के निवारण के लिए एक महा अभियान किया है। व्यस्क शिक्षा, एडल्ट एजूकेशन और यूनिवर्सलाईजेशन आफ एजूकेशन—इसका प्रयास किया है। लेकिन मैं सतकं करना चाहूँगा कि आप शिक्षा सभी को दे दीजिएं परन्तु शिक्षा कैसी देंगे—प्रश्न इसका है। दस प्लम दो प्लस तीन भी पद्धत होते हैं और दस प्लम दो प्लस दो भी पद्धत होते हैं। सवाल यह है कि आपकी एजूकेशन का कटेंट क्या है। अगर दस वर्ष तक कुछ भी नहीं काम करेगा तो दो वर्ष में बंकेशन-लाईजेशन करेगा? आज सबसे माननीय शिक्षा मंत्री जी ने अपने उत्तर में स्पष्ट किया, मेरे दास आकड़े हैं, बीच में “सेविथ पीरियड” में वर्ष लागू होता है तो सब छात्र चले जाते हैं। उम्मको तो काम के साथ जोड़ना होगा। ज्ञान एवं कर्म का समन्वय यह गाढ़ी जी का नहीं था यह तो भारतवर्ष की प्राचीन सम्झौति और ज्ञान का समन्वय है। हमारे अभिमन्यु और एकलव्य—वे ज्ञान और कर्म के समन्वय थे। यदि हमारी शिक्षा का उद्देश्य व्यवितरण का सर्वानीण विकास हो तो ज्ञान के साथ कर्म भी समन्वित होना चाहिए। यह केवल हमारे यहाँ की ही बात नहीं है, हमारे यहाँ भारतवर्ष में तो गुरुकुल पद्धति भी लेकिन अभी रूस में जो मैकेको “क्रिटिसिज्म आफ एजूकेशन” पर कहा है कि वहाँ की शिक्षा पद्धति में एलिमेंट

आफ बर्क कम है। चाइना के माओत्सेतून ने क्या कहा है? उन्होंने कहा हाफ बर्क हाफ एजूकेशन। हम कहता चाहते हैं कि चाइना तो पीछे स्टूट गया, हमारे गांधी जी ने कहा था—नालेज थू वर्क। यह ज्यादा साइटिफिक है। बही तो हाफ बर्क, हाफ लिनिं भी नहीं हो सकती है। इसलिए महात्मा गांधी माओत्सेतून से आगे है। इसलिए आप कोई भी शिक्षा पद्धति इवाल्व करे उसमें ज्ञान के साथ कर्म को नहीं जोड़ेंगे तो सारा भ्रम और राष्ट्र का पैसा बेकार जायगा।

हमारे साठे साहब इमर्जेंसी के समय में विनावा जी के पास गए थे और उन्होंने अनुशासन पर्व दिया था लेकिन वह अनुशासन पर्व नहीं था, आतक पर्व था, दुर्साशन पर्व था। मैं भी एव्सकाडर के रूप में विनावा जी से मिला था और मैंने कहा था बाबा, जब आपकी वाणी की राष्ट्र को सबसे ज्यादा आवश्यकता थी तब आप मौन है। इसी प्रकार का एक मौन महाभारत बाल में हुआ था। जब रजम्बला द्रोपदी का चीर हरण भरी सभा में हो रहा था तब कृपाचार्य द्रीणाचार्य मौन थे आज राष्ट्र की द्रोपदी का चीर हरण हो रहा है और आप मौन है।

शिक्षा को अगर परिवर्तन के नहीं जोड़ा जायेगा तो शिक्षा बेकार है। यह भी आवश्यक, है कि शिक्षा सरकारी डिपार्टमेंट न बन जाये शिक्षा की स्वायत्ता होनी चाहिये। शिक्षा बही है जो मुक्ति दिलावे लेकिन जो स्वयं मुक्त नहीं है वह शिक्षा क्या दिला सकता है। इसलिए मैं कहुँगा कि जिस तरह से आकाशवाणी के लिए लाप आटोनामस बोर्ड बना रहे हैं, जिस तरह से आकाशवाणी को मिथ्यावाणी न करके, इन्दिरावाणी न करके सेत्यवाणी बनाना चाहते हैं उसी तरह से यहाँ भी करे। इसी प्रकार से शिक्षा के आल इण्डिया स्टर पर प्राइमरी स्टेज, सेकंडरी स्टेज और यूनीवर्सिटी स्टेज पर आटोनामस बोर्ड

होने चाहिये : शिक्षा की जो समस्या है, वह केवल सरकारी साधनों और सरकारी प्रयास से ही हल नहीं होगी....

समाप्ति महोदय : प्रब्र आप अपना भावण समाप्त कीजिये।

डा० रामजी तिहू : समाप्ति महोदय अब मेरे केवल एक ही बात कहना चाहता हूँ—एडन्ट एजूकेशन बोर्ड का देखे—बहुत अच्छी स्कॉल है, 6 वर्षों मेरी हांगी। लेकिन मैं समझता हूँ कि यह स्कॉल ठीक नहीं है। मैंने मनाहार मनित मेरी बढ़ी विनाशनापूर्वक बहाया—यदि आप इस समस्या का हल करना चाहते हैं तो थांडा जन्मदी कीजिये। आप 55 रुपये से 75 रुपये एक आदमी का साक्षर करने पर खर्च करना चाहते हैं—तोमा ह्यारे माननीय स्टेट मिनिस्टर माहव ने कहा है। या० १२ मेरी मरणार की प्रालोकना हो गया चाहता हूँ—मन्जमच मेरे यह मारूपर की वताना तो आपमान है। पड़ोसी विगतनाग भे देखिये—यह जगत्खार अपरोक्षी के वर्म-वर्पा के बाद साक्षरता २० प्रतिशत था, लेकिन अब ४५ प्रतिशत है। हमारे दण मेरी १५ लाख शिक्षक हैं, दो-तीन करोड़ विद्यार्थी हैं—इन गवर वा राज्यों लेकर आप इस काम को कीजिये। आ० चाहे सारे सम्बन्धन बन्द कर दीजिये कालिज बन्द कर दीजिये और उन की मेंवालों का उत्तराग इस काम मेरी कीजिये। अप्रेज़ रमियों मेरी जिमला जाया बरते थे, इस लिये हमारे यहाँ समर्जनेज की प्रथा चलो—यह बास्तव मेरी नान-सेन्स है, हरा को बन्द कर दीजिये। यह ममर-बेकेशन दो महीने के लिये होती है, मैं कहता हूँ कि इस मेरे एक महीना और जीड़ दीजिये और इन तीन महीनों के अन्दर एक-आदमी-एक-आदमी को साक्षर करे, जैसा जयप्रकाश जी ने कहा था—इच-बन-टीच-बन—यदि हमारे ३५ लाख शिक्षक इस काम मेरी जुट जायें तो निरक्षरता बहुत जल्द समाप्त हो सकती है। साथ ही

विद्यार्थियों मेरे फैला हुआ असन्तोष समाप्त हो जायगा। नौकरशाही को भेरा सलाम, वे सब दिन रहेंगे, मैं चला जाऊंगा, लेकिन कल्पना और साहस की आवश्यकता है क्रांति के लिये, वह केवल दफतरी लाल-फीताशाही से नहीं हो सकती है।

परीक्षा के सम्बन्ध मेरी मैं एक बात कहना चाहता हूँ।

समाप्ति महोदय : आप उसे लिख कर भेज दीजिये।

डा० रामजी तिहू : सिर्फ एक बात कहना चाहता हूँ—परीक्षा का सम्बन्ध हम को शिक्षा से नोड देना चाहिये। परीक्षा मेरी किन्तु चाहिया होती है, क्योंक्या हाता है, हम प्राक्षेपण लाग—१२ पेपर मेरी किन्तु मदद करते हैं, तो फिर महीने मूल्यांकन कहा रहा। इस लिये परीक्षा को जो गत वद्धति है, यतार्विस्ती मेरी जो आवर्जिटिव टेस्ट होना चाहिये, परीक्षा मेरी डिप्री का सम्बन्ध नाड़ना चाहिये, डिप्री मेरी नौकरी का सम्बन्ध नाड़ना चाहिये। अगर यह हागा तो शिक्षा मेरी मानिसना और देवतना आयेगी।

मुझे बहुत अकसाम है, दो-तीन बार मना करने पर भी मैंने अपना क्रम जारी रखा—शायद यह प्रमाण है कि यह शिक्षा पढ़ति हो दोपूर्ण है।

17-15 hrs.

PAPERS LAID ON THE TABLE—
Contd.

Order Extending President's Rule in Mizoram

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, on behalf of my senior colleague, Shri Charan Singh, I beg to lay on the Table a copy

[Shri S. D. Patel]

of the Order of the President dated the 7th April, 1978 issued under section 51 of the Government of Union Territories Act, 1963, extending the President's rule in the Union territory of Mizoram for a further period of two months with effect from the 11th April, 1978 published in Notification No. S.O. 256 (E) in Gazette of India dated the 7th April, 1978. [Placed in Library. See No. LT-2062A/78.]

**DEMANDS FOR GRANTS, 1978-79—
Contd.**

**MINISTRY OF EDUCATION AND SOCIAL
WELFARE AND THE DEPARTMENT OF
CULTURE—Contd.**

SHRI P. V. NARASIMHA RAO
(Hanamkonda): Mr. Chairman, Sir, while speaking on these Demands, I do not propose to repeat all the encomiums paid to education from time to time, starting right from Sanskrit and coming down to all other languages. I would only like to rush through some of the educational problems within the time available to me. At the very outset, I would like to tell the hon. Education Minister that in a very real sense, his success will depend on the performance of our brilliant Minister for Family Welfare. The demographic picture of the country is ultimately going to determine the educational picture, particularly at the primary level. We know from the statistics available to us that even now for every 1,000 population there is an addition of 35 babies annually. That means for every one thousand population, there is an additional need of one class, one teacher and all that goes with it. Now, according to this calculation, if we take the entire population into consideration, I have come to the conclusion that at any given point of time, we must have not less than 30 lakhs of primary teacher in this country. Nothing less than that will do. In fact, it will be more because there will be so many hamlets and each hamlet will have to be given education and if you take all these things into con-

sideration, it will be much more than 30 lakhs. Now, I would like to know if we do have 30 lakh teachers today in the country and if we do hope to have 30 lakhs of primary teachers in this country in the foreseeable future, Figures show that we would be short by 33-1/3 per cent and I am quite sure that it will not be possible to make good this leeway unless your brilliant colleague in the Ministry of Health and Family Welfare and yourself, both of you, give us the projection for the next 20 years of the demographic picture of this country as to how many school-going children are going to be there, say by the turn of the century and in that case how you are going to cater to their needs, etc. These will have to be dovetailed and a comprehensive programme has to be given to the country. This is the very first exercise which I would like all of you to undertake along with your colleague.

17.18 hrs.

[**SHRI M. SATYANARAYAN RAO** in the Chair.]

The next general observation which I would like make is in regard to the Constitutional position. Last year, the hon. Minister very cautiously made some statements in this House while replying to the debate, which have rather intrigued us, because while he said that the Constitutional position technically happened to be that education is in the Concurrent List, he does not propose to do anything in pursuance of it, because he is not in favour of it. He expressed himself very clearly in favour of giving education back to the States and making necessary amendments in the Constitution. That amendment has not come so far and today the States are in need of certain guidance, co-ordination and certain standards being maintained by guidance from the Centre which has not come forth. I would like to know if his attitude which was revealed in his speech last year in this august House continues to be the same or has undergone some happy change. I would

also like to know what is the rationale behind it. Whatever may be the likes dislikes or allergies in regard to the 42nd Amendment—into which I need not go—I would like to remind him that this proposal to include education in the Concurrent List is as old as the Constitution itself. A countrywide debate has gone on for the last 30 years and arguments have been advanced from both sides. Only when it was found that it was not possible to have the desired co-ordination, the desired maintenance of high standards and even the desired clearing information from one State to another—when all these things were found impossible of achievement—it was considered that the only way of tackling all these problems is to change the Constitution and put Education in the Concurrent List.

In this connection the hon. Minister quoted the Kothari Commission report last year, a very significant statement, but it was a statement which was ten years old and it was not really in consonance with the time when it was quoted. In that statement, the Kothari Commission says:

"We are convinced that there is plenty of scope within the present constitutional arrangement to evolve a workable centre-state relationship in education and that this has not been exploited to the full."

Immediately after that the Minister went to say that the previous government did not wait and changed the Constitution; in spite of the recommendation of the Kothari Commission they brought education in the concurrent list. I would like to remind him most respectfully that the Kothari commission report dated back to 1965-66 whereas the inclusion of education in the concurrent list took place in 1976, ten full years later. And may I remind him that it was because of the experience during those ten years that this had to be done. If the Minister does not agree with this view, he should have come out with his own

plan of the centre-state relationship to which the Kothari Commission made a pointed reference. I should like to know during his speech or thereafter what exactly is the centre-state relationship which he has hit upon which will really do the trick without education remaining in the concurrent list or with education going back to the state list. Is it possible? It has not been found possible and therefore this was done. Either he has to agree to the inclusion or retention of education in the concurrent list, and do something in pursuance of which he will have to show that inclusion of education in the concurrent list becomes meaningful and it gives the desired results. Or in the alternative he should come forward with a foolproof method by which all that was expected of this change in the Constitution is also got achieved without the change in the Constitution. There could be no middle-way, no middle-course. This is where he will be judged by his performance and the scheme that he will place before the House.

There is one more ticklish question in regard to this matter. Entry 66 of the Union List very clearly says that in matters of higher education co-ordination and determination of standards has to rest with the Union Government. It has been argued time and again very forcefully that if you do not look after the standards at the school stage, you could hardly do anything at the higher education stage; you may do something marginally but the best way is to look after the foundation and if the foundation is wrong or weak it is futile to expect that the standards at the stage of higher education would automatically go up merely by our doing something at that stage. This has also been argued by the Committee of M.P.s. who in their report seem to have referred to this pointedly and stated that this was one of the reasons why some kind of uniformity, some kind

[Shri P. V. Narasimha Rao]

of co-ordination, some kind of determination in the matter of standards will have to be undertaken at the school level also. This is the reason why these changes had to come.

Now it is possible that although I agree for the retention or inclusion of education in the concurrent list, the hon. Minister may hold a different view. We are in an age of party politics and we cannot go beyond the partymandate. I sympathise with him. Whether he agrees or not, I propose to find something useful and with full sympathy I shall suggest something which might bring about the same result but which might also not offend or go against his party line or any other party line if there is one. We do not yet know what the party line at the moment is. But as I say सर्वनाशे समुत्तन्त्रे अर्धमत्यजितपिंडितः

I am prepared to go one step further and tell him very well, let us not take the entire education in the concurrent list; let the Administration of education remain with the States, but have one more item in the concurrent list, on the lines of item 66 of the Union list, in regard to school education. Now that will perhaps go someway in improving matters and giving you some scope to maintain standards in education, some uniformity in standards at least at the feeder levels. It is quite possible. Let us try this in the next five or ten years. Personally I am bound and convinced that having education in the Concurrent List would be an ideal solution. But you need not go to the other extreme and say: let it go back to the States. We all come from the States. We have certain experience of the State Governments in matters of education. And therefore, I tell you, even based on my own experience that educational standards at the school level are in a pell-mell today, they can never be brought up unless there is some kind of discipline and central guidance at

least in the short run. What happens after fifty years, I am not prepared to say. But this is the crying need of today and I would like to impress upon the hon. Minister to appreciate this not from the party point of view, but from the point of view of what has happened, undeniably happened in the matter of education in the last twenty five years. This is one suggestion which I am making in respect of the Constitutional position.

Now I come to the primary part of education, primary stage of education. I would like to take it along with adult education because curiously the failure at one stage increases the burden at the other stage. If we fail in primary education—and we have been lamenting our failures time and again—it would be automatically adding to our burden for mass literacy programmes later on. Therefore this matter of drop-outs which has become a bugbear in education has to be tackled at the early level. How can we stop these drop-outs? We have been talking about them, writing about them and we have been trying to some extent to stop the drop-outs, but not with very much success. I would like to analyse drop-outs, which are of two kinds mainly. The first category is of those who for financial or other reasons cannot even reach class five, even if it is available in a school. Even if there is a primary school, the boy or the girl has to leave education even before he or she reaches class five. The other category is of those who have reached class five, completed class five, but for the same reasons, they are not able to go to the next village which may be five or ten miles away and continue their education until class seven or eight. If we are able to catch hold of this second category and see that they continue their education, they are enabled to continue their education until class seven or eight, they may not automatically relapse into illiteracy. Because they have been exposed to educational process for eight years they will not so easily relapse into illiteracy.

The first category does relapse into illiteracy. What does that mean? Simply put, it means that we want more middle schools in this country. Taking the educational pyramid particularly, at the secondary level, we are told some people with some aesthetic sense have told us that it has a very slim waist line. A slim waist line line may be very desirable in a human figure; but when it comes to education, it is not at all useful. We must have at least one middle school, one upper primary school for every two or three primary schools and if this proportion is maintained, I am sure that so many boys and girls who have to leave their education at the primary stage or even before that, will be enabled to go on upto class seven and eight. At the upper primary stage, number-wise, I am sure, that this is the position in all the States. It was so, at least three or four years ago and I do not see much having been done to improve the situation. I know about my State where there was a clear deficiency in the number of middle schools and I think the same conditions prevail in other States also. The hon. Education Minister will do well to look into this matter because this is going to save a lot of money later. You have two more teachers and two more classes to add here and you save a lot of money on adult education and all that goes with adult education. Adult education is not easy. To make a person of twenty five or thirty years, who meanwhile gets interested in so many other things to come and take a slate and pencil and read 'a-ah' is not so easy. I do not say it is impossible, but it is not going to be easy. It is easier to pick up a boy at the tender age of 10 or 12 rather than catch him later at 25 or 30. Of course, there have to be incentives to boys and particularly girls, from the weaker sections. Apart from scholarships, free books, free slates and pencils, I would like to make a pointed reference to the programme of mid-day meals. I had the bitter experience of being told

that the mid-day meals programme was suspended in many villages in my State and maybe in other States also because there was no firewood to cook the stuff. Obviously our people wanted that firewood also should come from America! This is preposterous. What is the coverage? The report which the Ministry has given has come as a revelation to me.

I was thinking that there was at least 25 to 30 per cent coverage of boys and girls in this programme. I am grateful to the ministry for having opened my eyes. I have found it is hardly 10 per cent 2.17 lakhs children are covered by non-CARE programme locally. Is it something to gloat about? 76 lakhs boys and girls are getting food under the mid-day meal programme in the whole country. Is it something to gloat about? 2.17 lakhs is less than one district. 76 lakhs is about 30 to 40 districts out of more than 400. It is less than 10 per cent. All this is because we continue to depend on the charity of some other country for this programme. Why should we do it? Where is the need to continue to depend on some other country? We are having very heavy stocks of foodgrains on hand and we do not seem to know what to do with them. The previous government has been time and again blamed for having built up the stocks. I will not go into that. But I would appeal to you and the Food Minister, that instead of allowing these foodgrains to rot in rain and sun and to be eaten by rats and cockroaches, why can we not allow our own under-fed boys and girls to have some much-needed food and nourishment as far as we can? You have the other advantage of attracting them to the school, more than any other programme can. This has a double advantage and I would like the minister to go deep into it after consulting his colleague, the Food Minister and see that some massive, country-wide programme is taken up. Some years ago, I had seen one central kit-

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then functioning near Madras which was catering to the needs of 40 or 45 villages. Some vehicles were going round taking the cooked food from school to school. I do not know if that scheme has been extended to other States. I am not up to date on that. But some such scheme will have to be initiated and extended to the whole country. We are very much progressing in food technology. Can we not think of some food packets centrally prepared and distributed? Or, can we not prepare them in each village, which can be a very lucrative and useful ~~cost~~ ^{art} industry? According to the circumstances convenience and needs, both methods can be tried. Unless this is done I am sure our drop-out rate is going to come down. This is a special suggestion I am making.

Sir coming to high school education I am afraid we are entering the field of controversy. And I am sure my statement will be corroborated with facts and figures. There is no dearth of high schools in this country. Really the number of high schools can no longer be considered really inadequate. In fact as we go into the countryside, we come across many high schools with uneconomic pupils strength. We have seen these schools. Pupils do not come because they just cannot come for economic and other reasons and still we have the schools functioning there. Let them function, and if there is any need still to augment the number of high schools. Let that also be done. Our Plan programmes will take care of that. But Sir what our Five Year Plans have not taken good care of is the quality aspect of high school education. I have seen many high schools where even students of 10th class are not allowed to handle a test tube. They have to watch while the teacher does the experiment and they have to draw their own conclusions. Heaven knows how. This is what is happening in our high

schools and if we do not really improve their standard, improve their equipment, improve the library facilities, improve all these things over a period of 3 or 5 years, I am sure that high school education is going to fail and therefore all education is going to fail. The high school stage is a very crucial stage of education which is the gateway to further education and is also a terminal stage in itself. If that fails everything else is likely to fail.

Now what are the measures? How do we improve school education? From some little experience that we have in the States I have certain specific suggestions to make. It has been our experience that even a good school inspector who operates in an area of 30 or 40 villages if he is to make an academic effort should be made immediately there is an improvement in that area. If there is a District Educational Officer who has got certain plan for the academic side he will see that the academic side is improved at least to some extent. This only shows that our present educational administration at the State level is very very faulty and it is not conducive to standards at all. Now, look at the phenomenal amount of administrative work which our educational officers are doing. If education cannot be imparted by officers obviously. And while they go on administering the Department, the actual imparting of education is nobody's business and this is the condition today. A phenomenal number of papers to be signed the District Educational Officer takes at least 5 or 6 days to sign the pay bills in his District. Nothing else he can do during these 5 or 6 days and he has to see a lot of people, dance attendance on VIPs and what not. How is it possible for this Administration to think of standards? How is it possible for this Administration to attend to the quality in education? So, unless there is a complete reorganisa-

tion of the educational administration at the State level, nothing is going to happen. I have no final answers to this, but from my own experience in our State I can suggest a few things. In the first place, there can be no compromise on one thing, that there should be a separate Directorate for higher education, a separate Directorate for school education and of course, there are separate Directorates for technical education in many States already. Where they do not exist, they should be started immediately. There can be no consideration of economy or anything in this matter. This will have to be done in all States.

Coming to the Directorate level, naturally the Director of Public Instruction, who will be the Head of the Administration at that level will have to be in overall control, but along with him there has to be an Additional Director of Public Instruction (Academic) who will not be overburdened with any administrative jobs, who will not be asked to run about making enquiries, who will not be asked to run about dancing attendance on bigger officers, VIPs and so on. He will sit in his room or go to the school room or go where the teacher is teaching and see how the teaching is taking place, how the boys are progressing, how the textbooks are faring, how the examinations are being held and how the results are being tabulated. All these matters will be his exclusive responsibility and nobody shall interfere in that. But, for the sake of enforcing these standards, he must have all the powers, including administrative power and power of punishment. All these powers will have to be given to him and he will have to be made answerable for results.

It should be on the same lines down the line. At the district level and lower levels also there has to be a suitable separation of the adminis-

trative from the academic side. In education these two sides will have to be taken care of by separate personnel. It is only then that it is possible to hold somebody responsible for standards. Today if you ask the Director of Public Instruction why the result in mathematics is 10 per cent, he will not be able to say anything, because he may not himself know mathematics, for all we know. This is the position. Then who to ask for an explanation? So, first set up the machinery, make somebody responsible and see that he works. This is what I would like to suggest, in so far as educational administration is concerned.

Now, I am not talking in the air. We have tried this in some States. We have tried it in Andhra Pradesh, and we have tried it with great success, I must say. So long as we tried it, it was successful. Because it was successful—I do not know—it was stopped later on. This is the logic sometimes that we sometimes follow. It happened and it can happen again.

Please look into this carefully, call your Education Ministers, ask them not to be worried about what they are spending on this separate Directorate, because it is the same officers—one officer is looking after two functions today; two officers can look after the same functions; they come mostly from the same personnel. So, there will not be much need for additional recruitment; there will be marginally some need, but not much need for additional expenditure also.

I have already referred to the School Improvement Programme. Cost-wise, let us say there are 30,000 high schools in this country which are in need of some improvement. Taking Rs. 50,000 as the average cost of improvement, it will come to Rs. 150 crores in a period of one

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Five Year Plan, which is not going to be prohibitive in any case, because if this education fails, we are going to waste much more than what we are spending on its improvement. That is what I would like to suggest in terms of cost.

While we are on the point of school improvement, I would very humbly suggest that at least now, let there not be this complete dichotomy between the technical and the formal streams of education. Today a boy passing out of the industrial training institute is considered inferior to a boy who passes out of a high school, because there is that hiatus, national hiatus, between what is done by hand and what is just mugged up from books. This will go only if these two streams are made to co-ordinate with each other. Today we have the Polytechnics and the Industrial Training Institutes. Can they not manufacture the simple needs of the Education Department? They can. But they are never asked to do that. Can they not manufacture calorimeters, burettes, pipettes, test tubes, test tube stands, furniture, school bags, school boxes, students' books, exercise books and things like that? Is it not possible? It is eminently possible. But it is never done. Even the Polytechnics get their requirements from the market through the contractor, because we all know what all happens between the contractor and the administration. And even if the administrators are honest, it will not occur to them, it will not strike them that these two streams can be made to help each other and strengthen each other.

Look at an engineering college. The Principal of an engineering college is generally of the rank of a Chief Engineer. All his staff are of the rank of either Executive Engineers or Assistant Engineers. No doubt they are doing a teaching job.

Similarly, in the medical colleges civil surgeons are doing the teaching job. But when it comes to constructing a building, or doing even small repairs or electrification, it is done by the regular Executive Engineer of the State Government through a contractor. And these great men just look on while it is being done. Is this really what should happen in this country? Why should the Chief Engineer not take greater interest, a more live interest, in the construction of his own building? I have spoken to some principals. They were grumbling about the design of the building. I asked them: "Why are you grumbling? You are a Chief Engineer yourself. You should have given your requirements." The answer was that when the building was constructed, they were not there. That is a different story, but the system is like this. This system has to go, and the technical and formal streams have to help each other. Only then work experience in the real sense and the status that has to be given to work will be re-established, otherwise not.

Now I come to a very delicate matter on which I really do not know what to say. Probably I will be talking some blasphemy, but I would really like to share my views with you. We have been reading and listening to speeches about education from life, education for life, education of life and what not. The net result of all this talk appears to me to be—maybe I am wrong, if I am wrong I will be very happy—to suggest that the importance of the class room and the teacher is being reduced somehow. I would like to submit that this is a very wrong approach, at least in the present context. Things are not ripe, our society is not ripe, conditions in the society are not ripe, for giving small children education from life.

Take a village, for example: half a dozen children of all ages huddled

in one hut, the father coming home drunk, beating the mother with religious regularity every night just when the children open their books for doing their home work. This is what they get in the house. Coming out of the house, whether it is the village or the slum areas of the city, we find exploitation, (petty-mindedness, deceit, violence and everything that a child ought not to learn. This is what they get outside the home. This is the condition of our weaker sections, and we are talking in terms of giving them education from life. What is the education from life that they are going to get? They will become either frustrated or rebels. Only these two possibilities appear to me, there is no other possibility. So, at least for some time to come the importance of the classroom and the importance of the teacher cannot and should not be minimised.

How many of these parents are literate themselves? So far as the weaker sections are concerned, almost all of them are illiterate. Even in the middle class, they may have a smattering of their mother tongue, but they have no idea of the contents of the education that is being imparted to their children. How can they supervise the education of their children? So, the teacher will have to be the mother, the father, the guardian and the teacher of the child all rolled in one. This is the condition today, these are the stark realities which should not be forgotten.

It is all very well to say that we must give them an education which is work-oriented—yes, please give it by all means, but meanwhile do not put the cart before the horse. Do not lose what you have and run after something which is doubtful. Please achieve that in the shortest possible time and see that what you have is consolidated meanwhile, and not otherwise.

In this connection, I would like to make another very specific suggestion. Whenever in a village there is a school building, that building should serve as a centre for supervised study for two or three hours in the night. I am sure that the school will be full in the night as in the day, perhaps fuller, because the conditions are so bad that no child can read in his own home. He will certainly come. All that is required is lighting arrangement, maybe a few lanterns; if it has electricity, two or three bulbs. This is not going to give any unbearable shock to our exchequer, I am quite sure about that. Please look into that. Please see that in the lakhs of school buildings lying vacant in the night, some useful activity like study for two or three hours takes place and the children are given some time to study in peace without being disturbed by the atmosphere at home. This is the first need of the children of the weaker sections today.

श्री उपराजन (देवरिया) : पिछले तीस सालों में तो ये भवन रात को खाली हो रहे हैं।

SHRI P. V. NARASIMHA RAO: This struck question namely, what has been done during the last 30 years, I am not prepared to go into. For the benefit of the hon. Member, I may tell him that in all capacities, I have been asking for these things to be done for the last 30 years. It is not a brain wave which I got from the time you became the Education Minister and that I did not have it before. We have been asking for these things. If one Government has not done or done it only partly, there is no justification for the succeeding Government not to do anything. If that is your logic, please tell us.

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(DR PRATAP CHANDRA CHUN-
DER) I have not said anything

SHRI P V NARASIMHA RAO I now come to higher education. I am not in a position to say much about it because it is a highbrow business I come from a village. But things which have come to my notice, I will bring them to your notice and see what can be done about it

Most of the universities, whatever may be the reason, are again experiencing certain traumatic shocks. Why is so, you will have to go into details. Whether you like it or not whether we like it or not here is a situation which we have to meet and remedy. It is said by politicians themselves that it is the interference of politicians that is resulting in this in the universities. I am really amazed—maybe they are right or maybe they are wrong. So far as I know, I saw without any fear of contradiction that every university in this country is self-sufficient in politics. No university needs any imported politics. In the universities, there are cliques and groups. The poor Vice-Chancellor is in one group or another and most of his time he is setting one against the other for his own survival. This is what is happening in the universities which is common knowledge. I am not talking of one university. This is the situation as we find and I do not know how politicians and politics can be banned in the universities. Please show me a way—I do not know. If you know please do it. But I say, please do not do it as politics is in every department of life in this country. But politics need not be politics that is being witnessed today. Political parties can come to some kind of an agreement some kind of consensus some code of conduct of how they have to behave how they have to conduct themselves in relation to the problems of students and univer-

sities. This can be done. It is not easy but under your care and under your guidance, maybe something can be thrashed out. Some of our senior leaders say that we are going to ban politics in the universities. I would beg of them not to be so idealistic or so utopian in their thinking. Let us have politics by all means but that should be of a healthy type. This is going to be inevitable in this country

Appointments are made in the universities on party lines. If a person belongs to my party, he is appointed and if he does not he will not be appointed. If the Government changes he is again demoted or sent somewhere else. Now, this is something which is very unfair. If this happens in any other institution there may be a few demonstrations here and there and there may be some petitioning. But if this happens in a university there is immediate likelihood of very sharp reaction and over reaction

DR PRATAP CHANDRA CHUNDER I have not done that

SHRI P V NARASIMHA RAO What is happening in some of the universities is common knowledge

In a university if an unjust decision is taken if a palpably wrong decision is taken the reaction is much sharper than anywhere else. Why? It is because the university is composed of such elements. They want to fight against injustice. They have a certain innate idealism in them. Let us be charitable to them, let us not always condemn them. But what is the remedy?

The university is an autonomous body. As the Education Minister, you will not be able to change one dot or one dash or one comma or what the Vice-Chancellor has written. The only person who can change it is the chancellor or the Visitor. Most of the University Acts have a provision that the Chancellor or the Visitor can institute an inquiry into the affairs of

the university. But that is something like killing a small bird with *Brahmastra*. That is to be so sparingly used. There is a stigma attached to it. If a Vice-Chancellor is told that an inquiry is pending or that the Visitor or the Chancellor is likely to institute an inquiry, he thinks that his university is going to be condemned. The very fact of instituting an inquiry is taken as a stigma. This is not proper. An inquiry by the Chancellor should be, more or less, a routine matter.

After all, autonomy does not mean autocracy. Autonomy should not mean nonanswerability. What is happening today in most of the universities under the cloak of autonomy? I am all for autonomy; I am not against it, I do not want it to be restricted. But I want some checks and balances to operate in the autonomy of the university just as they operate in Government, apply to you and to the President of India. Autonomy just cannot be completely scot-free.

I have got one suggestion to make in this regard. If the Visitor or the Chancellor institutes an inquiry, the inquiry, in fact, becomes an inquiry by the State Government or the Central Government. So, autonomy is lost. That should not be the case. Therefore, please see that the University Acts provide for the appointment of a person of the nature of an Ombudsman in each university. He is a person who has nothing to do with the Government. He will not come under the influence of the Government. But, at the same time, he will look into all the complaints pertaining to the university and will advise the Visitor or the Chancellor who will take action based on that advice. Some such arrangement will have to be made because not only justice has to be done but it should appear to have been done. This is not the case in many universities.

I would like to make a few points with regard to technical education.

The Estimates Committee of Parliament has adversely commented in regard to technical education on several points. One of the most important point is that technical education is very much theory-oriented and there is really no liaison between industry on the one hand and the technical institutes on the other. This is something which has been said time and again. But I am sorry to say that not much has been done to correct this defect. In U.K., as we all know, they have what is called the sandwich system. A student of an engineering college spends one year in an industry; then, he comes back to the college for three years and goes back again in the final year to the industry. That is the sandwich system that works there. I am not sure how it will work or what version of it will work in this country. That is for the experts to tell us. What I would like to say, as a layman, is that I agree with the Estimates Committee of Parliament and, I know, all of us agree, most of the people agree, that the technical education which is being imparted in our technical institutes is for removed from life and that it is theory-oriented.

18 hrs.

Secondly, in the field of technical education, the proportion between the engineer and the technician is very much distorted in this country. In other countries, for every one engineer, there will be at least four technicians. That is the ratio between the engineer force and the technician force. In this country which is a poor country, which is a developing country, which requires a much larger number of technicians, the corresponding ratio is said to be 1 : 1.25. This is preposterous; this should not be the case. This will have to be corrected at the earliest. Otherwise, we will have only strikes, unrest and nothing else; no work will be done in this country. Please see that the polytechnics, ITT's and the intermediary

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level institutions are strengthened and the number of technicians is augmented. Even at the polytechnic level, it is said that it is theory-oriented. Really, there is no sandwiching with any industry available in the neighbourhood, even if it is available, they think that it is *infradad* to go there and try to learn something. An engineer says that he is an officer, it is his work to supervise the work of others, he cannot do anything, his engineer son cannot fix a fuse in the house. This is the position of our engineers today. I am not really criticising them, but I am only expressing a fact which is well known to everyone.

MR CHAIRMAN It is past 6 O'clock. We cannot go beyond, we will have to take permission of the House. Please conclude.

SHRI P V NARASIMHA RAO
These are some of the important suggestions which I wanted to make. I have a few more, I will pass them on to the hon Minister. I am grateful to you.

MR CHAIRMAN The House stands adjourned till tomorrow at 11 A M

1802 hrs

The Lok Sabha then adjourned till Eleven of the clock on Tuesday April 11 1978/Chaitra 21 1900 (Saka)

